### FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

## TWENTY THIRD REPORT

(Presented on 12th June, 2018)



SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2018

# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

TWENTY THIRD REPORT

On

Paragraphs contained in the Report of The Comptroller and Auditor General of India for the financial year ended 31st March, 2013 (State Finances)

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## **COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)**

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Shri P. P. Shahnawas, Deputy Secretary

Shri A. Jafar Khan, Under Secretary.

#### INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the 23rd Report on Paragraphs contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2013 (State Finances).

The Report of the Comptroller and Auditor General of India for the year ended 31 March, 2013 (State Finances) was laid on the Table of the House on 6th February, 2014.

The Committee considered and finalised this Report at the meeting held on 7th June. 2018.

The Committee place on record their appreciation of the assistance rendered to them by the Accountant General in the examination of the Audit Report.

V. D. SATHEESAN,

Chairman,

Committee on Public Accounts.

Thiruvananthapuram, 7th June. 2018.

#### REPORT

#### FINANCE DEPARTMENT

#### FINANCES OF THE STATE GOVERNMENT

AUDIT PARAGRAPH

#### Profile of Kerala

The State is located at the southern end of the country, sharing borders with Tamil Nadu and Karnataka. In terms of geographical area, Kerala is ranked 21st in the country with an area of 38,863 sq.km. While the State is having a population of 3.34 crore (12 in the country), it remains the third most densely populated State with a density of 859 persons per sq.km. As indicated in Appendix III, the State's population increased from 3.18 crore in 2001 to 3,34 crore in 2011 recording a decadal growth of five per cent. The State's percentage of population below the poverty line is less than the all - India average. The State's Gross-State Domestic Product (GSDP) in 2012 - 13 at current prices was ₹ 3, 63,305 crore. The State's literacy rate increased from 90.92 per cent (as per 2001 census) to 93.91 per cent (as per 2011 census). The per capita income of the State at current prices (Economic Review 2012) stands at ₹ 90,816 against the country average of ₹ 68,491. General data relating to the State is given in Appendix III.

#### Gross State Domestic Product (GSDP)

GSDP is the market value of all officially recognized final goods and services produced within the State in a given period of time. The growth of GSDP of the State is an important indicator of the State's economy as it indicates the standard of living of the State's population.

The trends in the annual growth of India's GDP at current prices are indicated below

Table 1.1: Trends in annual growth of GDP and GSDP (at current prices)

	<del></del>	· · · · · · · · · · · · · · · · · · ·			-
Particulars	2008-09	2009-10	2010-11	2011-12	2012-13
India's GDP (₹ in crore)	5303567	6108903	7266967	8353495.	9461013
Growth rate of GDP (percentage)	15.75	15.18	18.96	14.95	13.26
State's GSDP (₹ in crore)	202783	231999	269474	315206	363305
Growth rate of GSDP (percentage)	15.78	14.41	16.15	16.97	15.26

Source: figures furnished by Economics and Statistics Department.

During the last two years, the GSDP growth rate of the State was better than the growth rate of GDP of the country. This indicates the better economic performance of the State during the above period.

#### Introduction

This chapter is based on the audit of Finance Accounts and makes an assessment of the Kerala Government's fiscal position as on 31st March, 2013. It provides a broad perspective of the finances of the Government of Kerala during 2012-13 and analyses critical changes in the major fiscal aggregates relative to the previous year, keeping in view of the overall trends during the last five years. The structure and form of Government Accounts have been explained in Appendix III and the layout of the Finance Accounts is shown in Appendix III. The methodology adopted for the assessment of the fiscal position of the State and norms/ceilings prescribed by the Kerala Fiscal Responsibility Act, 2003 are given in Appendix III. As prescribed in the Act, the Government laid its Medium Term Fiscal Policy and Strategy Statement with Medium Term Fiscal Plan for 2012-13 to 2014 - 15 in the State Legislature in March 2012.

# Summary of Current Year's Fiscal Transactions

The Table 1.2 presents the summary of the State Government's fiscal transactions during the current year (2012-13) vis-à-vis the previous year (2011 - 12), while Appendix III provides details of receipts and disbursements as well as the overall fiscal position during the current year.

Table 1.2: Summary of Fiscal operations in 2012-13 (₹in crore)

Receipts	2011-12	2012 12	1	<del>†</del>	<del></del>	<u> </u>	
receipts	2011-12	2012-13	Disburse ments	2011-12		2012-13	i 
Sec	tion-A:Re	venue			Non- plan	Plan	Total
Revenue Receipts	38010.36	44137.30	Revenue Expendit ure	46044.62	46639.41	6849.33	53488.74
Tax Revenue	25718.60	30076.61	General Services	20300.02	22718.03	68.58	22786.61
Non-tax Revenue	2592.18	4198.51	Social Services	16223.86	14565.47	4312.02	18877.49
Share of Union Taxes/ Duties	5990.36	6840.65	Economic Services	6131,66	5339.69	2468.73	7808.42
Grants from Govern ment of India	3709.22	3021.53	Grants- in-aid and contribut ion	3389.08	4016.22		4016.22
Section-B	: Capital	and Others			<del></del>	<u> </u>	
Miscella neous Capital Receipts	16.05		Capital Outlay	3852.92	1137.63	3465.66	4603.29

Balance			Balance				
4.1		i	D -1	1	14		1
Opening Cash	5059.73	3793.46	Closing Cash	3793.46			4692.73
Receipts		_	disburse ments				
Public Account	95829. 74	105879.64	Public Account	91200.26			100455.82
Continge ncy Fund	33.92	20.80	Continge ncy Fund	20.80			••
Public Debt Receipts	9798.96	13261.19	Repaym ent of Public Debt	2893.06			2804.08
Recoveries of Loans and Advances	54.90	73.61	Loans and Adva- nces disbursed	998.54	533.06	603.09	1136.15

<sup>&#</sup>x27; (Source : Finance Accounts for the respective years)

The following are the major changes in fiscal transactions during 2012-13 over the previous year:

The Revenue receipts grew by 16 per cent relative to previous year. The increase in revenue receipts (₹ 6,126.94 crore) was contributed by increase in tax revenue by ₹ 4,358.01 crore, non-tax revenue by ₹ 1,606.33 crore and Share of Union Taxes/Duties by ₹ 850.29 crore. This increase was partly offset by decrease in Grants from Government of India by ₹ 687.69 crore. Though the total tax revenue collected

during 2012-13 (₹ 30,076.61 crore) was higher than the normative assessment (₹ 28,355.99 crore) made by the Thirteenth Finance Commission (ThFC), it was less than the projections made (₹ 32,122 crore) in the Medium Term Fiscal Plan (MTFP) for the year. However, non - tax revenue collection for the year (₹ 4,198.51 crore) was higher than the projections in ThFC report (₹ 2,187.16 crore) and MTFP (₹ 3,495 crore).

- The Revenue expenditure increased by ₹ 7,444.12 crore (16 per cent) due to increase in expenditure under General Services (₹2,486.59 crore), Social Services (₹ 2,653.63 crore), Economic Services (₹ 1,676.76 crore) and Grants-in -, aid and Contributions (₹ 627.14 crore). Crucially, the actual Non-plan revenue expenditure for 2012-13 (₹ 46,639.41 crore) exceeded the normative assessment made by the ThFC (₹ 34,752.86 crore) by ₹ 11,886.55 crore (34 per cent).
- Capital expenditure increased by ₹ 750.37 crore (19 per cent) mainly due to increase in expenditure under major heads 'Other Transport Services' (₹ 354.66 crore) and 'Roads and Bridges' (₹ 338.31 crore).
- Public debt receipts increased by ₹ 3,462.23 crore due to increase in internal debt receipts by ₹ 3317.08 crore and increase in borrowings from GOI by ₹ 145.15 crore.
  - Public Account receipts and disbursements increased by ₹ 10,049.90 crore and ₹ 9,255.56 crore respectively over the previous year.
- The cash balance of the State increased by ₹ 899.27 crore from ₹3,793.46 crore as on 31 March 2012 to ₹ 4,692.73 crore as on 31 March 2013.

#### Review of the fiscal situation

The State Government enacted the Kerala Fiscal Responsibility Act, 2003 which came into force on 5 December, 2003 to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit and sustainable debt management consistent with fiscal stability, greater transparency in fiscal operations of the Government and conduct of fiscal policy in a medium term framework and for matters connected therewith or thereto. As per the stipulation in the Kerala Fiscal Responsibility Act, 2003, a Medium Term Fiscal Policy (MTFP) and Strategy Statement is to be prepared, covering fiscal targets fixed for ensuing three financial years, and submitted along with the budget documents to the State Legislature. The State has resumed its fiscal consolidation efforts with the amendment to Kerala Fiscal Responsibility Act 2003, incorporating target put forth by the ThFC in the revised roadmap for fiscal consolidation.

Accordingly, major fiscal variable targets set by the State Government in budget estimates for 2012 - 13 and corresponding targets given in the ThFC report are detailed below:

Table 1.3: Comparison of fiscal variable targets

	2012-13					
Fiscal variables	Targets fixed by ThFC	Targets fixed in BE	Actual Ratio			
Revenue deficit/GSDP	0.9	0.89	2.6			
Fiscal deficit/ GSDP	3.5	2.74	4.1			
Outstanding Debt to GSDP	31.7	25.86	29.9			

Source: ThFC report and budget documents for 2012-13.

According to the Act, the Government is committed to reduce the revenue deficit to 'nil' within a period of four years commencing on the 1st April, 2011 and ending with the 31st March, 2015 by reducing the revenue deficit in the years 2011-12, 2012-13, 2013-14 and 2014-15 in the order of 1.4 per cent, 0.9 per cent, 0.5 per cent and zero per cent, respectively, of the GSDP. The Government is also committed to reduce the fiscal deficit to 3 per cent of the estimated GSDP within a period of three years commencing on the 1st April, 2011 and ending with the 31st March, 2014 by maintaining the fiscal deficit at a level not exceeding 3.5 per cent of the gross state domestic product in the years 2011-12 and 2012-13 and reducing it to 3 per cent in 2013 - 14.

It was observed that the State could not achieve the revenue/fiscal deficit targets set in the revised fiscal consolidation path stipulated in the ThFC report as well as that estimated in the budget documents. Disproportionate growth of revenue expenditure together with non-realisation of estimated revenue collection led to increase in revenue/fiscal deficit and consequent non-achievement of fiscal targets. However, State's Debt-GSDP ratio was well within the target fixed by the ThFC.

# Budget estimates and actual

As per Article 202 of the Constitution of India, the Governor of the State shall, cause to be laid before the House of the Legislature of the State a statement of the estimated receipts and expenditure of the State for a financial year. This estimated statement of receipt and expenditure for a financial year named in the Constitution as the 'Annual Financial Statement' is commonly known as 'Budget'. The budget is Government's most important economic policy tool, that translates Government's policies, political commitments, and goals into decisions on how much revenue to raise, how it plans to raise it and how to use these funds to meet the State's competing needs. A budget system that functions well is crucial to developing sustainable fiscal policies and economic growth.

Comparison of State's budget estimates vis-a-vis actuals for the year 2012-13 is detailed in Table 1.4 and Chart 1.1 given below:

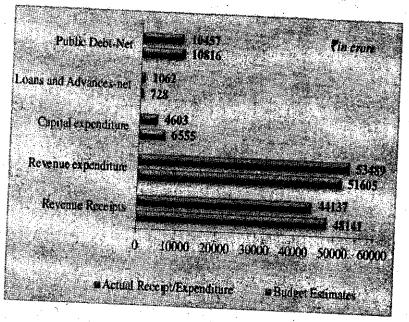
Table 1.4: Budget estimates and actual for 2012-13

(₹ in crore)

Particulars	Budget	Revised	Actual
	Estimate	Estimate	
Revenue Receipts	48141	48269	44137
Revenue Expenditure	51605	51676	53489
Revenue Deficit	3464	3407	9352
Capital Expenditure	6555	6903	4603
Loans and Advances (Net)	(-)728	(-)1057	(-)1062
Public Debt (Net) <sup>2</sup>	10816	10754	10457
Public Account (Net) <sup>3</sup>	176	482	5424

1	Minus figure was d	ue to loan disbursen	nent mor			**
2	Particulars public Debt Internal Debt Loans & Advar	ices from GOI		Receipts 13261 12709 552	Expenditure 2804 2478 326	Net 10457 10231 226
3	Public Account			105860	100456	5424
	Small Savings			23821	20135	3686
	Reserves			382 7840	528 6699	(-)146 1 <b>141</b>
	Suspense	100		64132	63420	712
	Remittances			9705	9674	31

Chart 1.1: Budget estimation vis-à-vis actuals



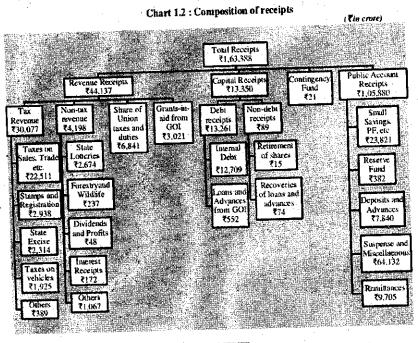
During the year revenue receipts were lower than the estimated amount as receipts in respect of tax revenue and grants-in-aid were much lower than the amount estimated by the State Government. However, non-tax revenue collection was higher than the estimated amount. Similarly, Revenue expenditure and loans and advances (net) were higher than the estimated amount and capital expenditure was less than the estimated amount. Wide variation in estimates and actuals, in respect of tax-revenue and revenue expenditure led to disproportionate growth of revenue deficit during the year.

# Resources of the State

# Resources of the State as per the Annual Finance Accounts

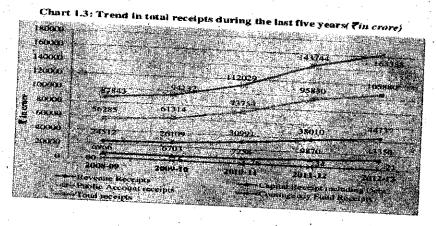
Revenue and capital are the two streams of receipts that constitute the resources of the State Government. Revenue receipts consist of Tax revenues, non -tax revenues, State's share of union taxes and duties and grants-in-aid from

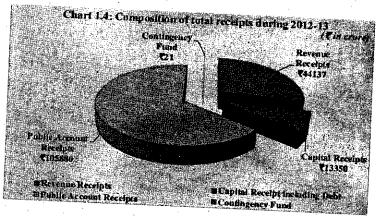
the criment of India (GOI). Capital receipts comprise miscellaneous capital receipts such as proceeds from disinvestments, recoveries of loans and advances, debt receipts from internal sources (market loans, borrowings from other financial institutions/commercial banks) and loans and advances from GOI. Besides the funds available in the Public Accounts after disbursement is also utilized by the Government to finance its deficit. Chart 1.2 depicts the composition of resources of the State during the current year.



Total receipts<sup>4</sup> of the State Government increased from ₹ 87,843 crore in 2008-09 to ₹ 1,63,388 crore in 2012-13, recorded an increase of 86 per cent during the last five years. Public Account receipt has the major share in total receipts of the State Government and it was ranged between 64 to 67 per cent during the last five years. Trend in total receipt during the last five years is given in Chart 1.3 and composition of total receipt during 2012-13 is given in Chart 1.4.

<sup>4.</sup> Consists of Revenue receipts, Capital receipts including Debt receipts and Public Account receipts.





# Funds transferred to State Implementing Agencies outside the State Budget

The Central Government has been transferring a sizeable quantum of funds directly to the State implementing agencies<sup>5</sup> for implementation of various schemes/programmes in social and economic sectors, which are recognized as critical. In the present system these funds are not routed through the State

<sup>5</sup> State implementing agencies include any organization/institution including Non-Governmental organization which is authorized by the State Government to receive funds from the Government of India for implementing specific programmes in the State.

Budget/State Treasury System and hence do not find mention in the Finance Accounts of the State. As such, the Annual Finance Accounts of the State does not provide a complete picture of the resources under the control of the State Government. To present the holistic picture on availability of aggregate resources, funds directly transferred to State implementing agencies, implementing 12 major centrally sponsored schemes, are presented in Table 1.5.

Table 1.5: Funds transferred directly to State implementing agencies (₹ in crore)

Sl. No.	Programme/ scheme and implementing agency	Un-utilised balance as on 1 April 2012	GOI release during 2012-13	State release	Other receipts	Amount utilised	Balance as on 31 March 2013
1	2	3	4	5	6	7	8
1	Mahatma Gandhi National Rural						
	Employment Guarantee scheme - District Rural	85.81	1311.18	21.02	14.65	1416.35	16.31
	Development Agencies (Poverty						
	Alleviation Unit)						
2	Pradhan Mantri Gram Sadak Yojana-	187.84	1.50	0.00	0.00	57.00	132.34
	Kerala State Rural Roads Development Agency					:	

				· · · · · · · · · · · · · · · · · · ·	<del>T</del>		· · · · · · · · · · · · · · · · · · ·
1	2	3	.4	5	6	.7	8
3	Rural Housing- Indira Awaas Yojana-		j.				
	District Rural Development Agencies	62.52	153.44	53.02	37.41	218.31	88.08
	(Poverty Alleviation Unit)						
4	Rashtriya Madhyamik Shiksha Abhiyan						,
	-Secondary Education Development	33.10	15.27	30.00	0.10	21.09	57.38
	Society Kerala						
5	Ajeevika- District Rural Development Agencies	0.00	25.00		0.00	20.66	0.56
	(Poverty Alleviation Unit)	0.00	35.86	6.56	0.00	20.66	21.76
6	National Horticulture Mission-	4.83	•				
	Kerala State Horticulture Mission		35.00	11.00	0.00	41.02	9.81
7	National Rural Drinking				·	:	
	Water Programme -Kerala	0.25	249.04	31.73	3.67	246.77	37.92
	Water Authority						

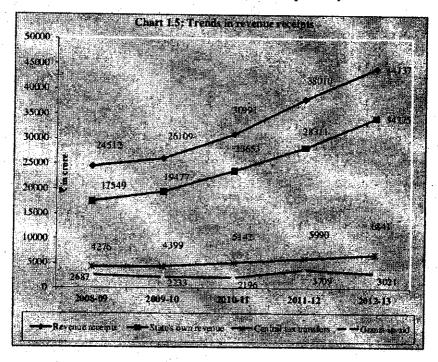
1	2	3	4	5	6	7	8
8	Sarva Shiksha Abhiyan- Primary Education Development Society of Kerala	189.19	134.49	128.03	31.96	429.70	53.97
9	Swarna Jayanthi Shahari Razgar Yojana-State Poverty Eradication Mission (Kudumbashr ee)	25.19	32.28	11.85	7.83	23.89	53.76
10	National Rural Health Mission State Health and Family Welfare Society	117.79	196.87	234.18	0.00	537.11	11.73
11	Rashtriya Swasthya Bima Yojana- Comprehensi ve Health Insurance Agency of Kerala	0.00	118.56	95.00	0.00	213.56	0.00
12	Integrated Watershed Management Programme- District Rural Development Agencies (Poverty Alleviation Unit)	2.01	5.77	0.58	0.00	5.92	2.44
• .	Total	708.53	2289.26	622.97	95.62	3230.88	485.50

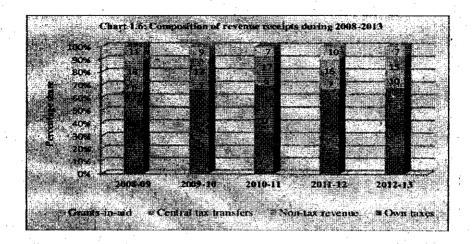
Source: Information furnished by respective implementing agencies

As per the information furnished by these implementing agencies an amount of ₹ 485.50 crore remaining un-utilised (March 2013) with them. Due to inadequate monitoring on the part of State Government on these direct transfers, there was risk of improper utilisation of funds by implementing agencies. Unless uniform accounting practices are followed by all these agencies, with proper documentation and timely reporting of expenditure, it would be difficult to monitor the end use of these direct transfers.

#### Revenue Receipts

Statement- 11 of the Finance Accounts details the revenue receipts of the Government. The revenue receipts consist of its own tax and non-tax revenues, share of central tax transfers and grants-in-aid from GOI. The trends and composition of revenue receipts over the period 2008-2013 are presented in Appendix III and also depicted in Chart 1.5 and 1.6 respectively.





The revenue receipts of the State increased by 80 per cent during the last five years (2008-2013). Though, during the same period State's own revenue recorded an increase of 95 per cent, increase in Central tax transfers (60 per cent) and Grants-in-aid and contributions from GOI (12 per cent) was not to that extent. As shown in Chart 1.6, during 2012-13, the share of Central tax transfers and Grants- in-aid and contributions from GOI in revenue receipts decreased by one and three percentage points respectively, as compared to previous year (2011-12).

During 2003-04 to 2011-12, the compounded annual growth rate of revenue receipts (15.20) was less than the growth rate of other General Category States (17.48). This growth rate for the period 2003-04 to 2012-13 was 15.77 per cent (Appendix III).

Revenue collected (₹ 44,137 crore) during the year was lower than the projections made (₹ 48,141 crore) in the Medium Term Fiscal Plan by ₹ 4,004 crore (eight per cent).

The trends in revenue receipts relative to GSDP are presented in Table 1.6

Table 1.6: Trends in Revenue receipts relative to GSDP during 2008-2013

	<u> </u>				
Particulars	2008-09	2009-10	2010-11	2011-12	2012-13
Revenue Receipts (RR) (₹ in crore)	24512	26109	30991	38010	44137
Rate of growth of RR (per cent)	16,1	6.5	18.7	22.6	16.1
State's own tax revenue (₹ in crore)	15990	17625	21722	25719	30077
Rate of growth of own tax revenue (per cent)	17.0	10.2	23.2	18.4	16.9
RR/GSDP (per cent)	12.1.	11.3	11.5	12.1	12.1
Revenue buoyancy w.r.t	1.0	0.5	1.2	1.3	1.1
State's Own Tax Buoyancy w.r.t GSDP	1.1	0.6	1.4	1.08	1.1
Revenue Buoyancy with reference to State's own taxes	0.95	0.64	0.80	1.23	0.95

Source: Finance Accounts and information furnished by the Economics and Statistics Department.

 The growth rate of revenue receipts has shown an increasing trend during 2009-2012. However, it decreased from 22.6 per cent in 2011-12 to 16.1 percent in 2012-13 due to decrease in receipts, in respect of central tax transfers and grants-in-aid from GOI.

- Revenue buoyancy with reference to GSDP was above one during the last three years (2010-2013), indicating that growth rate of revenue receipts was better than the growth rate of GSDP in the State.
- The State's own tax buoyancy with respect to GSDP was also more than one during 2010-2013 indicating own tax growth was better than GSDP growth.

#### State's own resources

As the State's share in central taxes and grant-in-aid is determined on the basis of recommendations of the Finance Commission, the State's performance in mobilization of resources was assessed in terms of its own resources comprising own tax and non-tax sources.

The States actual tax and non tax receipts for the year 2012-13 vis-à-vis assessment made by Thirteenth Finance Commission and Medium Term Fiscal Plan are given in the Table 1.7 below:

Table 1.7: Projections and realization of revenue

(₹ in crore)

Particulars	ThFC projection	Budget estimates and MTFP projection	Actual
Tax Revenue	28356	32122	30077
Non-tax Revenue	2187	3495	4198

Source: ThFC report, Budget documents and Finance Accounts.

The total of tax revenues collected during 2012-13 (₹ 30,077 crore) was six percent more than the normative assessment made by the ThFC (₹ 28,356 crore) for the year but it was six per cent less than the projections made by the Government in Medium Term Fiscal Plan and Annual Budget estimates (₹32,122 crore). However, non-tax revenue collection was higher than normative assessment made by ThFC and projections in Annual budget and MTFP, due to increased receipts under State Lotteries.

#### Tax Revenue

The State's own tax revenue increased by 16.9 per cent from ₹ 25,719 crore to ₹ 30,077 crore during the current year. The gross collections in respect of major taxes and duties, during the last five years are given in Table 1.8:

Table 1.8: Components of State's own Tax Revenue during 2008-2013

(₹ in crore)

Fotal	15990	17625	21722	25719	30077
Other Taxes	215	230	203	219	248
Taxes on Agricultural income	12	28	47	43	19
Land Revenue	48	54	56	61	122
Taxes on vehicles	937	1131	1331	1587	1925
State Excise	1398	1515	1700	1883	2314
Stamps and Registration fees	2003	1896	2552	2987	2938
Taxes on Sales, Trade etc.	11377	12771	-15833	18939	22511
Revenue Head	2008-09	2009-10	2010-11	2011-12	2012-13

Source: Finance Accounts of respective years.

'Taxes on Sales, Trade etc.', was the major source of the State's own tax revenue during the last five years and its share increased from 71 per cent (2008-09) to 75 per cent (2012-13). 'Stamps and Registration fees' (10 per cent), 'State Excise' (eight per cent) and 'Taxes on Vehicles' (six per cent) were the remaning major source of State's own tax revenue.

'Taxes on Sales, Trade etc.' increased by 19 per cent (₹3,572 crore) during 2012-13 over the previous year. This increase in revenue was mainly under 'Value Added Tax' (₹ 2,368 crore) and 'Receipts under State Sales Tax Act' (₹ 1,167 crore).

Receipts under 'State Excise' increased by 23 per cent (₹ 431 crore) during 2012-13 over the previous year. The increase was mainly under 'Foreign Liquors and Spirits' (₹ 584 crore). This was partly offset by decrease in receipts under 'Country Fermented Liquors' (₹ 109 crore) and 'Malt Liquor' (₹ 47 crore).

Receipts under 'Taxes on Vehicles' increased by 21 per cent (₹ 337 crore) due to increased receipts under 'Receipts under the State Motor Vehicles Taxation Act' (₹ 324 crore).

#### Non-tax revenue

Collection under non-tax revenue increased by 62 per cent from ₹ 2,592 crore in 2011-12 to ₹ 4,198 crore in 2012-13. Major components of non-tax revenue, during the last five years are detailed in Table 1.9.

Table 1.9: Composition of non-tax revenue during 2008-2013

(₹ in crore)

Revenue Head	2008-09	2009-10	2010-11	2011-12	2012-13
Interest receipts	51	153	172	136	172
Dividends and profits	35	27	75	67	48
State Lotteries	420	624	571	1283	2674
Forestry and Wildlife	191	273	274	221	237
Other non-tax receipts	862	775	839	885	1067
Total	1559	1852	1931	2592	4198

Source: Finance Accounts of respective years.

State's non-tax revenue sources mainly comprised receipts from 'State Lotteries' (64 per cent), 'Forestry and Wildlife' (six per cent), 'Dividends and profits' (one per cent) and 'Interest Receipts' (four per cent). During 2012-13 substantial increase in revenue was recorded under 'State Lotteries' (₹ 1391 crore).

Increase was also recorded under 'Interest Receipts' ( $\overline{\checkmark}$  36 crore) and 'Forestry and Wildlife' ( $\overline{\checkmark}$  16 crore). Though the receipts under 'State Lotteries' ( $\overline{\checkmark}$  2,674 crore) recorded an increase of 108 per cent over the previous year, with an equally high expenditure ( $\overline{\checkmark}$  2,083 crore) during the current year the net yield from lotteries was only  $\overline{\checkmark}$ 591 crore, which was higher by  $\overline{\checkmark}$  210 crore than the net yield of  $\overline{\checkmark}$  381 crore of the previous year.

#### Grants-in-aid from Government of India

Grants-in-aid from the Government of India decreased by ₹ 688 crore (18.54 per cent) from ₹ 3,709 crore in 2011-12 to ₹ 3,021 crore in 2012-13. The decrease was mainly under 'Non-plan grants' (₹ 776 crore) and 'Grants for Centrally sponsored schemes' (₹ 157 crore). This decrease was partly offset by increase in 'Grants for State plan schemes' (₹ 259 crore). Trends in receipt of grants-in-aid from GOI are detailed in Table 1.10.

Table 1.10: Status of Grants-in-aid received from Government of India

(₹ in crore)

Particulars	2008-09	2009-10	2010-11	2011-12	2012-13
Non-plan grants	589	646	490	1433	657
Grants for State plan schemes	1376	975	934	904	1163
Grants for central plan schemes	48	48	43	74	60
Grants for Centrally sponsored schemes	674	564	729	1298	1141
Total	2687	2233	2196	3709	3021
Percentage of increase over previous year	23.46	(-)16.90	(-)1.66	68.90	(-)18.55
Total grants as a percentage of Revenue Receipts	11	9	7	10	7

Source: Finance Accounts of respective years.

Grants from Central Government for State Plan schemes showed declining trend, during the period from 2008-09 to 2011-12. However, it increased by ₹ 259 crore during 2012-13 mainly due to receipt of Additional Central Assistance of ₹ 123 crore, for State annual plan under 'Jawaharlal Nehru Urban Renewal Mission-Urban Infrastructure Development for Small and Medium Towns'.

#### Central Tax transfers

Central tax transfers increased by ₹ 851 crore (14.2 per cent) from ₹ 5,990 crore in 2011-12 to ₹ 6,841 crore in 2012 -13. The increase was mainly under 'Service tax' (₹ 284 crore), 'Taxes on income other than corporation tax (₹ 273 crore), 'Union Excise Duties' (₹ 100 crore), 'Corporation tax' (₹ 99 crore) and 'Customs' (₹ 98 crore).

#### **Efficiency in Tax collection**

The expenditure on tax collection in respect of four major revenue sources of the State was more than all India average during the period 2008-2012 (except for Taxes on sales, trade etc (2010-11) and Taxes on vehicles (2009-10 and 2010-11). Details are given in Appendix III. However, the percentage of expenditure to gross collection in respect of State's major source of revenue i.e. Taxes on Sales, Trade etc. showed a declining trend during the last five years (except during 2009-10 and 2011-12).

#### Revenue forgone

During the year, the Government has allowed remission of stamp duty charges amounting to ₹ 4.55 crore in 12 cases in the public interest. Also during the year, the State Government has written off liabilities pertaining to individuals, amounting to ₹ 0.34 crore in 28 cases.

# Receipt and Utilisation of Thirteenth Finance Commission Award for the first three years of award period (2010-2013)

#### Introduction

The Thirteenth Finance Commission (ThFC) was constituted by the President of India under Article 280 of the Constitution to make recommendations for the period 2010- 2015. The Commission has the mandate to recommend the principles which should govern the grants-in-aid of revenues of the States out of the Consolidated Fund of India and the sums to be paid to the States, which are inneed of assistance under Article 275 of the Constitution of India. For the award period (2010-11 to 2014-15), the Commission has recommended an amount of ₹6715.566 crore, under various sectors. Of this, ₹3,112.70 crore was due to the State for the first three years (2010-2013). A review of the receipt and utilisation of ThFC award amount for three years period was conducted to assess:-

- Whether the award amount for the first three years has been actually received, if not reason for the shortfall;
- Whether amount received as Grant has been provided in the annual budget for utilisation by respective implementing departments;
- Whether the amount provided in the budget has been utilized fully;
- Whether the utilisation of award amounts was for the purposes for which they were actually provided; and
- Whether there existed effective monitoring and evaluation system.

#### Audit findings

# Release of award amount by Government of India

During the period 2010-11 to 2012-13, the State Government received an amount of ₹ 2,222.15 crore, out of an award amount of ₹ 3112.70 crore, resulting in a short-release of ₹ 890.55 crore (details are given in Appendix III). Sector-wise short-release and specific reasons for the same are as follows:

#### (i) Environment related grants

As against an amount of ₹ 67.76 crore due for the forest related activities, the State had received ₹ 59.29 crore resulting in a short-release of ₹ 8.47 crore. Central-State Finance Commission Cell<sup>7</sup> stated that shortfall in receipt was due to non-achievement of projected Non-plan revenue expenditure (NPRE) during 2010-11, under the major head 2406-Forestry and Wildlife. In response to Audit's observations, Government replied that non-achievement of projected NPRE was due to booking of forest grant (as per earlier direction of GoI) on the plan side. Government reply cannot be accepted because the booking of ThFC grant under plan or non-plan would not alter the actual NPRE as the net of grant (after deducting the ThFC grant utilized from NPRE) alone was considered for ascertaining NPRE.

Under water sector management, grant was for meeting non-salary expenses like maintenance of major, medium and minor irrigation schemes, in addition to normal assistance of the State. The grant was to be released in two equal instalments. The conditions for release were:-

- The State should set up an independent Water Regulatory Authority and notify by 31st March 2012.
- The State should achieve the recovery rate as projected by the ThFC.
   Non-adherence to the above two conditions resulted in shortfall of ₹ 44 crore in the first three years.

#### (ii) Improving outcomes

For improving justice delivery<sup>8</sup> an amount of ₹ 84.03 crore was due to the State in the first three years. However, the State received ₹ 42.02 crore, resulting in a shortfall of ₹ 42.01 crore. This was due to under-utilisation of amount released during the first year.

<sup>7</sup> Cell functioning in the Kerala Government secretariat to monitor the receipt of Finance Commission award.

<sup>8</sup> S peedy disposal of cases by holding morning/evening/shift courts, enhancing support to Lok Adalath, providing additional funding to State Legal Service Authorities, etc.

An amount of ₹ 29.76 crore was due to the State under incentive grant for UID; against this, release was only ₹ 4.96 crore, resulting in shortfall of ₹ 24.80 crore. The release was based on the progress of enrolment of 'Below Poverty Line' beneficiaries. Slow pace in enrolment contributed to the shortfall.

For improving Statistical systems at district and state level, ₹ 8.40 crore was awarded and the State received only ₹ 2.80 crore due to non-achievement of milestones (resulting in under-utilisation of first instalment) fixed by the Finance Commission.

# (iii) Maintenance of Roads and Bridges

This grant is provided for maintenance of roads and bridges, and the yearly release was in single instalment during the month of July. The release was based on the condition that the NPRE of a particular year should reach the NPRE projected to the ThFC. As the NPRE (₹ 552.27 crore) for the year 2010-11 was below the projected NPRE (₹ 574.12crore),the award amount (₹ 232 crore) for the year 2012-13 was not released to the State. The Department attributed the shortfall in expenditure to delayed settlement of work bills and stated that the expenditure would be booked during the earlier part of the next year.

## (iv) Grant for capacity building

ThFC has awarded an amount of  $\stackrel{?}{\stackrel{?}{?}}$  20 crore ( $\stackrel{?}{\stackrel{?}{?}}$  4 crore in each year) to undertake measures to build capacity amongst those handling response and creating awareness amongst people for effective disaster response. Out of the award amount of  $\stackrel{?}{\stackrel{?}{?}}$  12 crore (for the first three years), the State received only  $\stackrel{?}{\stackrel{?}{?}}$  8 crore, resulting in a short-release of  $\stackrel{?}{\stackrel{?}{?}}$  4 crore (award amount for 2012-13). This was due to low utilisation of grant released in the first two years.

#### (v) Local Bodies Grant

An amount of ₹ 1,206.50 crore was due to the State Government as Basic Grant and Performance Grant. The State had received ₹ 1,023.76 crore resulting in a shortfall of ₹ 182.74 crore. The shortfall in receipt was due to delayed transfer of funds to Local Self Government Institutions by the State Government.

#### (vi) State Specific Grants

In respect of State Specific Grants, instructions issued by Ministry of Finance stipulate that 2/3rd of the first year release was to be utilized for getting second year release. Owing to short utilisation of first release, against the award amount of ₹ 750 crore, ₹ 346.93 crore was not released by the Government of India. Sector-wise short-release is as follows:

Table 1.11: Short-release of funds under State Specific Grants

(₹ in crore)

SI. No.	Name of the Sector	Award amount by ThFC	Amount released by GOI	Shortfall in receipt
1	Inland water ways/coastal zone management	100.00	40.02	59.98
2	Primitive tribal group	74.00	11.55	62.45
3	Health infrastructure	99.00	49.50	49.50
4	Fisheries	100.00	50.00	50.00
5	Animal Husbandry	75.00	37.50	37.50
6	Kuttanad Development	150.00	75.00	75.00
7	Water bodies	25.00	12.50	12.50
	Total	623.00°	276.07	346.93

Source: Compiled from Detailed Appropriation Accounts and information furnished by departments.

In the case of inland water ways/coastal zone management and primitive tribal groups, apart from the condition mentioned above, submission of working plan for lesser amount also contributed to the short-release.

<sup>9</sup> There was no shortfall in receipt under upgradation of police (₹50 crore) and up-gradation of prisons (₹77 crore).

# Allocation of ThFC Grant to implementing agencies and its utilisation

For the efficient utilisation of ThFC grant, amount received by the State Government has to be provided in the budget and released to the implementing offices/agencies in time. Audit scrutiny revealed that ThFC grant received by the State Government during the first three years has been included in the budget for respective years for utilisation by implementing offices/agencies. However, underutilisation of the above allocation was noticed in some sectors as detailed below:

Table 1.12: Utilisation of funds released

(₹ in crore)

SI. No.	Name of the Sector	Amount	Amount	Amount no
		received	utilised	utilised
	Environment related grants			
1	Water sector management	44.00	39.20	4.80
	Improving outcomes	-		
2	Improving statistical systems at district and state level	42.02	12.56	29.46
3	Improving statistical systems at district and state level	2.80	1.90	0.90
4	Database for employees and pensioners	2.50		2.50
	State specific grants			
5	Inland waterways/coastal zone management	40.02	26.29	13.73
•	Total	131.34	79.95	51.39

Source: Information furnished by departments.

Delay in awarding the work was stated as the reason for under-utilisation of budget allocation in water sector management. As regards improving justice delivery, the Registrar General of High Court, Ernakulam stated that practical difficulties experienced for setting up morning/evening courts, non-arrangement of training to judicial officers due to delay in construction of State Judicial Academy, etc. are the reasons for under utilization of funds released. In respect of improving statistical systems at district and state level, delay in getting administrative sanction for the action plan and non-completion of activities, particularly surveys and studies proposed by ThFC, attributed to under utilisation of released grant. Procedural delay was the reason stated for reduced utilisation of budget allocation in the case of Inland waterways/coastal zone management.

# Parking of funds in Treasury Savings Bank and other commercial bank accounts

When an amount was drawn from the treasury, it was shown as expenditure in Government account. However, it was noticed that, an amount ₹ 51.71 crore shown as expenditure, was actually parked in Treasury Savings Bank (TSB) account, maintained as part of Public Account, or in other commercial bank accounts. Instances are detailed below:

#### (i) Incentive grant for UID

State may use the incentive, to directly assist the intended beneficiary or create convenient facilities for them such that the cost of registration is minimal to Below Poverty Line beneficiaries. Audit scrutiny revealed that entire release of ₹ 4.96 crore was kept in fixed deposit (State Bank of Travancore) as the Kerala IT Mission failed to utilize the fund for intended purpose. The Director, Kerala State IT Mission stated that non-utilisation of fund was due to non-identification of beneficiaries.

#### (ii) Upgradation of infrastructure for police force

An amount of ₹ 24.40 crore was given (from November 2011 to January 2012) to Kerala Police Housing Construction Corporation for constructing community

police resource centres, tourist protection and police assistance centres, etc. It was noticed that out of the above amount, an amount of ₹ 10.71 crore remained unutilized and was kept in the Public Account of Kerala Police Housing Construction Corporation (December 2013), maintained in the Treasury. However, the utilisation certificate for entire amount was given to GOI.

#### (iii) Fisheries

Under fisheries sector, for development of Model fishing villages by constructing houses and providing water supply, sanitation and power, an amount ₹ 50 crore was released (December 2011) to Deputy Directors (Fisheries) of eight districts and to Managing Director, Kerala State Coastal Area Development Corporation (₹ 5 crore). It was proposed to construct 284 houses in each of 11 Model villages. As the list of beneficiaries was finalized only at the end of 2012, ₹ 34.21 crore only could be paid (December 2013) to beneficiaries. As a result, ₹ 15.79 crore remained unutilized in the TSB accounts of various District Officers. However, the utilisation certificate for entire amount of ₹ 50 crore was given to GOI.

#### (iv) Animal Husbandry

To strengthen the animal husbandry sector, including constitution of hi-tech dairy complexes, commercial layer farm and setting up of pharmaceutical production unit an amount of ₹ 37.50 crore was drawn by the Director of Dairy Development and disbursed as given below:

Table 1.13: Utilisation of funds released under Animal Husbandry

(₹in crore)

Amount received by	Purpose	Amount released	Amount utilized
Director of Animal Husbandry	Calf protection programme, Multispeciality complex at Kudappanakunnu,	26.12	15.93
	Pharmaceutical division at Veterinary Biological Institute,		

	Palode, Hi-tech dairy complexes at Vithura and Kuriottumala		
Managing Director, Kerala Livestock Development Board	Hi-tech dairy complex at Dhoni, Palakkad	5.38	0.00
MD, Kerala State Poultry Development Corporation	Hi-tech layer farm at Kudappanakunnu	3.00	0.10
Director of Dairy Development	Automation in milk collection in dairy co-operatives	3.00	1.22
	Total	37.50	17.25

Source: Information furnished by departments.

Delayed execution of these components resulted in blocking up of  $\stackrel{?}{\underset{?}{$\sim$}} 20.25$  crore in TSB account.

Thus, an amount of ₹ 51.71 crore shown as expenditure in Government account is actually blocked up in TSB account/commercial banks. While submitting the utilisation certificate to GOI, actual utilisation of the amount was not ensured. Amounts certified as fully utilized were parked in TSB accounts. In response to audit observations, the Principal Secretary, Finance Department stated (August 2013) that a proposal for engaging Finance Inspection Wing to inspect departmental offices to detect parking of funds to overstate utilisation was under consideration.

# Utilisation of award amount for unintended purposes

District Innovation Fund was aimed at increasing the efficiency of capital assets already created and the investment was to be used for filling the vital gaps in public infrastructure already available in the district, which was not being fully utilised for want of a relatively small investment. ThFC awarded an amount ₹ 14.00 crore (₹ 1 crore for each district and the release of funds would be in two instalments in 2011-12 and 2014-15) and the first instalment of ₹ 7 crore was

received by Government of Kerala in 2011-12. Audit noticed that in Palakkad and Thiruvananthapuram districts, the funds were not utilized for the purpose, covered under the guidelines, as stated below:

- In Thiruvananthapuram District, the entire amount of ₹ 50 lakh was
  utilized for establishment of DC suite project<sup>10</sup>, for which estimate
  was ₹ 100.03 lakh. The award was intended for capital assets already
  created and not for new projects.
- In Palakkad District, the entire fund of ₹ 50 lakh was used for construction of play area including galleries in Indoor stadium, Palakkad.

As the funds are to be used to fill in vital gaps in public infrastructure already available in the district which is not fully utilized for want of relatively small investments, utilisation of funds for bigger projects was irregular.

# Monitoring and submission of utilisation certificate

As per the guidelines a State level empowered committee headed by Chief Secretary to the State Government was constituted to monitor utilization of grants for its stated objectives. Though the committee was convened in every quarter to ensure proper utilisation of the award amount, audit noticed some deficiency in ensuring timely utilisation of funds. Due to deficient utilisation of funds an amount of ₹890.55 crore (29 per cent) was not received till 2012-2013.

### Capital Receipts

Capital receipts comprise miscellaneous capital receipts, recovery of loans and advances released to institutions/organizations and public debt receipts. Trends in receipts under capital sector during the period 2008-2013 are detailed in Table 1.14.

<sup>10</sup> Office automation programme to provide speedy and efficient service to the public.

Table 1.14: Trends in growth and composition of Capital Receipts

(₹ in crore)

Sources of State's Receipts	2008-09	2009-10	2010-11	2011-12	2012-13
Capital Receipts (CR)					
Miscellaneous Capital Receipts	9	49	25	16	15
Recovery of Loans and Advances	36	38	44	55	74
Public Debt Receipts	6921	6616	7189	9799	13261
Internal Debt Receipts	6153	6053	6828	9392	12709
Loans and Advances from GOI	768	563	361	407	552
Total CR	6966	6703	7258	9870	13350
Rate of growth of debt capital receipts (per cent)	22.6	(-)4.4	8.7	36.3	35.3
Rate of growth of non-debt capital receipts (per cent)	(-)15.1	93.3	(-)20.7	2.9	25.4
Rate of Growth of GSDP (per cent)	15.8	14.4	16.2	17.0	15.3
Rate of growth of CR (per cent)	22.3	(-) 3.8	8.3	36.0	35.3
Buoyancy of Debt receipts w.r.t GSDP	1.4	(-)0.3	0.5	2.1	2.3

Source: Finance Accounts of respective years.

In Capital receipts share of 'Miscellaneous Capital receipts' and 'Recovery of loans and advances' was less than one per cent during the last five

years (except during 2009-10). During the period share of 'Internal Debt' in Public Debt receipts increased from 89 per cent in 2008-09 to 96 per cent in 2012-13. Internal Debt mainly comprised Open Market Borrowings of the State and growth rate shown by debt capital receipts in last two years was mainly due to increased open market borrowing in these years. During the last two years buoyancy of debt receipts with respect to GSDP was more than two due to increased market borrowings.

#### Proceeds from disinvestment

As of March 2013, the State Government had an amount of ₹ 4,511.03 crore as investment in Statutory Corporations, Government Companies, Joint Stock companies and Co-operatives. During the year ₹14.75 crore was received from retirement of capital/disinvestment of shares of co-operative societies/banks and accounted under Miscellaneous Capital Receipts.

### Recoveries of loans and advances

During the year, the State Government had released an amount of ₹ 1,136.15 crore as loans and advances to various institutions/organizations and at the end of March 2013 an amount of ₹ 10,456.93 crore was outstanding under this head. Against this balance, principal amount recovered was ₹ 73.47 crore, which was only 0.7 per cent of the outstanding balance under loans and advances.

As per the details furnished by the Departments (Finance Accounts 2012-13), the repayment arrears from various loanee entities as of March 2013 was ₹ 6382.47 crore (Principal: ₹ 3,745.87 crore and Interest: ₹ 2,636.60 crore), which indicate that State Government's receipts under loans and advances were much less than the amount actually due.

### Debt receipts from internal sources

Public Debt receipts of the State Government increased (35 per cent) from ₹ 9,799 crore in 2011-12 to ₹ 13,261 crore in 2012-13. This includes, Open Market Borrowing (₹ 11,583 crore), Special Securities issued to National Small Savings Fund (₹ 630 crore) and Loans from Financial Institutions (₹ 496 crore).

Consequent on resetting of interest rates on National Small Savings Fund loans for 2010-11 and 2011-12, as per recommendations of the ThFC, ₹ 6.90 crore was credited back to Government Account during 2012-13.

### Loans and advances from GOI

During the year the State Government received ₹ 552 crore from GOI as Loans for State Plan schemes and this was 35.6 per cent more than the receipt (₹ 407 crore) during the previous year.

### Public Accounts Receipts

Receipts and disbursements in respect of certain transactions such as small savings, provident funds, reserve funds, deposits, suspense, remittances, etc. which do not form part of the Consolidated Fund, are kept in the Public Account set up under Article 266 (2) of the Constitution. Here the Government acts as banker. The balance after disbursements is the fund available with the Government for use.

Table 1.15: Net receipts under Public Account heads

(₹in crore)

	•		- * ·	•
2008-09	2009-10	2010-11	2011-12	2012-13
	1	<u>.                                    </u>	<b>I</b>	
5531.33	2849.29	2489.94	3839.05	3685.54
381.59	328.42	407.21	146.93	-145.58
131.91	436.87	468.89	-51.47	1140.93
-85.04	370.14	-197.30	852.37	712.44
23.45	57.31	26.92	-157.40	30.49
5983.24	4042.03	3195.66	4629.48	5423.82
	5531.33 381.59 131.91 -85.04 23.45	5531.33 2849.29 381.59 328.42 131.91 436.87 -85.04 370.14 23.45 57.31	5531.33     2849.29     2489.94       381.59     328.42     407.21       131.91     436.87     468.89       -85.04     370.14     -197.30       23.45     57.31     26.92	5531.33     2849.29     2489.94     3839.05       381.59     328.42     407.21     146.93       131.91     436.87     468.89     -51.47       -85.04     370.14     -197.30     852.37       23.45     57.31     26.92     -157.40

Compared to previous year, overall net receipts under public account increased by ₹ 794.34 crore during 2012-13 from ₹ 4,629.48 crore to ₹5,423.82 crore. Substantial increase was noticed under Deposit and Advances (₹ 1,192.40 crore) and Remittances (₹ 187.89 crore). This was partly offset by decrease in other sectors. However, net accretions in the above Public Account heads were the main source of fund to the State Government, for meeting its fiscal gap during the last five years.

### Application of Resources

Analysis of the allocation of expenditure at the State Government level assumes significance since major expenditure responsibilities are entrusted with Within the framework of fiscal responsibility legislations, there are them. budgetary constraints in raising public expenditure financed by deficit or borrowings. It is, therefore, important to ensure that the ongoing fiscal correction and consolidation process at the State level is not at the cost of expenditure, especially the expenditure directed towards development of social sector.

## Growth and Composition of Expenditure

The total expenditure of the State Government consists of revenue expenditure as well as capital expenditure which include expenditure on loans and

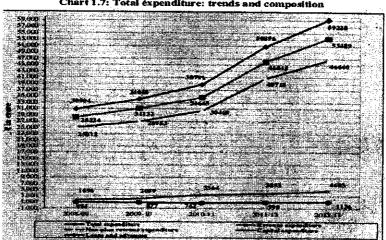


Chart 1.7: Total expenditure: trends and composition

advances. The trends in various components of total expenditure-Plan and Non-Plan revenue expenditure, committed expenditure such as salaries and wages, interest payments, pension payments and subsidies, financial assistance to local bodies, etc., are discussed in the succeeding paragraphs. Chart 1.7 presents the trends in total expenditure of the State Government over a period of five years (2008-2013).

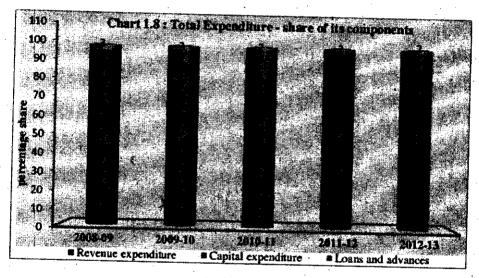
The Total expenditure increased by 16.4 per cent in 2012-13 to ₹ 59,228 crore from ₹ 50,896 crore in the previous year. The total expenditure, its annual growth rate, the ratio of expenditure to the State GSDP and to revenue receipts and its buoyancy with respect to GSDP and revenue receipts are indicated in Table 1.16. During 2003-04 to 2011-12, the compounded annual growth rate of total expenditure (13.96 per cent) was less than the growth rate of other General Category States (14.15 per cent). For the period 2003-04 to 2012-13 the growth rate of the State was further increased to 14.56 per cent (Appendix III).

Table 1.16: Total expenditure- basic parameters

<del></del>				-	
2008-09	2009-10	2010-11	2011-12	2012-13	
30904	34068	38791	50896	59228	
13.4	10.2	13.9	31.2	16.4	
15.2	14.7	14.4 (*)	16.1 (*)	16.3	
79.3	76.6	79.9	74.7	74.5	
oyancy of T	E with refer	ence to:			
0.8	0.7	,0.9 (*)	1.8 (*)	1.1	
0.8	1.6	0.7	1.4	1.0	
	30904 13.4 15.2 79.3 oyancy of T	30904 34068  13.4 10.2  15.2 14.7  79.3 76.6  oyancy of TE with refer  0.8 0.7	30904 34068 38791  13.4 10.2 13.9  15.2 14.7 14.4 (*)  79.3 76.6 79.9  Dyancy of TE with reference to:  0.8 0.7 0.9 (*)	30904 34068 38791 50896  13.4 10.2 13.9 31.2  15.2 14.7 14.4 (*) 16.1 (*)  79.3 76.6 79.9 74.7  Dyancy of TE with reference to:  0.8 0.7 0.9 (*) 1.8 (*)	

<sup>(\*)</sup> change in figures is due to adoption of new series of GSDP figures.

The increase (₹ 8,332 crore) of total expenditure during 2012-13 was on account of increase of ₹ 7,444 crore in revenue expenditure, ₹ 750 crore in capital expenditure and ₹ 138 crore in disbursement of loans and advances. Decreasing trend in ratio between revenue receipt and total expenditure, during last three years, indicates the widening gap in receipt and expenditure amounts of the State Government. Buoyancy of the total expenditure with respect to GSDP and revenue receipt was more than one during 2011-12 and declining of this ratio during 2012-13 was a positive indicator. The composition of the total expenditure is depicted in Chart 1.8.



During the five-year period 2008-2013, the share of revenue expenditure ranged between 89 to 91 percent of the total expenditure whereas the share of capital expenditure ranged between six and nine per cent of the total expenditure. The revenue expenditure increased in absolute terms from ₹ 28,224 crore in 2008-09 to ₹ 53,489 crore in 2012-13 but its percentage to total expenditure remained almost static during the last five year period. Capital expenditure increased from ₹ 1,696 crore in 2008-09 to ₹ 4,603 crore in 2012-13 and its percentage in total expenditure increased from six per cent to eight per cent.

### Trends in total expenditure in terms of activities

In terms of the activities, total expenditure could be considered as being composed of expenditure on General Services including interest payments, Social and Economic Services, grants-in-aid and loans and advances. Relative shares of these components in the total expenditure are indicated in Table 1.17.

Table 1.17: Components of expenditure - relative shares

(in per cent)

Particulars	2008-09	2009-10	2010-11	2011-12	2012-13
General Services	41.2	41.1	40.0	40.2	38.7
of which, Interest Payments	15.1	15.5	14.7	12.4	12.2
Social Services	31.2	31.8	32.4	33.0	32.8
Economic Services	17.1	17.2	18.4	18.1	19.8
Grants-in-aid	7.3	7.3	7.2	6.7	6.8
Loans and Advances	2.6	2.0	2.0	2.0	1.9

The movement of the relative shares of the above components of expenditure indicated that the shares of Economic Services in the total expenditure increased during 2012-13 over the previous year. This increase was set off by the decreases in General and Social Services.

The share of Economic Services in total expenditure during 2012-13 increased mainly on account of increase in expenditure under sub sectors 'Transport' (₹1,440.21 crore), 'Agriculture and allied activities' (₹ 576.17 crore), 'Irrigation and Flood control' (₹ 213.93 crore) and 'Rural Development' (₹107.77 crore).

#### Revenue Expenditure

Revenue expenditure increased by 16 per cent (₹ 7,444 crore) during 2012-13 when compared to previous year. The increase in revenue expenditure during 2012-13 was mainly due to increase in expenditure under the major heads 'Miscellaneous General Services 11 (₹ 1,185 crore), 'Interest Payments' (₹ 911 crore), 'General Education' (₹886 crore), 'Compensation and Assignments to Local Bodies and Panchayati Raj Institutions' (₹ 627 crore), 'Social Security and Welfare' (₹ 524 crore), 'Roads and Bridges' (₹ 483), 'Medical and Public Health (₹ 316 crore), Crop Husbandry (₹ 252 crore), 'Police' (₹ 250 crore), 'Labour and Employment' (₹ 236 crore), 'Pension and Other Retirement Benefits (₹ 167 crore), etc.

### Incidence of revenue expenditure

Revenue expenditure is incurred to maintain the current level of services and payment for past obligations and as such, does not result in any addition to the State's infrastructure and service network. During the last five years Revenue expenditure had the predominant share of around 90 per cent in the total expenditure. The overall revenue expenditure, its rate of growth, the ratio of revenue expenditure to GSDP and to revenue receipts and its buoyancy are indicated in Table 1.18.

Table 1.18: Revenue expenditure- basic parameters

(₹ in crore)

	2008-09	2009-10	2010-11	2011-12	2012-13
Revenue expenditure (RE)	28224	31132	34665	46045	53489
Non-Plan revenue expenditure (NPRE)	25012	26953	30469	40718	46640
Plan revenue expenditure (PRE)	. 3212	4179	4196	5327	6849

	Rate o	of Growth of	f	-	
RE (per cent)	13.4	10.3	11.3	32.8	16.2
NPRE (per cent)	10.6	7.8	13.0	33.6	14.5
PRE (per cent)	41.1	30.1	0.4	27.0	28.6
Revenue expenditure as percentage to TE	91.3	91.4	89.4	90.5	90.3
NPRE/GSDP (per cent)(*)	12.3	11.6	11.3	12.9	12.8
NPRE as percentage of TE	80.9	79.1	78.5	80.	78.7
NPRE as percentage of RR	102.0	103.2	98.5	107.1	105,7
Buoyancy of revenue expendit	ure with	<u></u> •		<u> </u>	
GSDP (ratio)(*)	0.8	0.7	0.7	1.9	1.1
Revenue receipts (ratio)	0.8	1.6	0.6	1.5	1.0

Source: Finance Accounts.

(\*) change in figures is due to adoption of new series of GSDP figures.

The revenue expenditure increased during 2012-13 by ₹ 7,444 crore (16.2 per cent) over the previous year. This was ₹ 1,884 crore more than the projections (₹ 51,605 crore) made in the Medium Term Fiscal Plan.

In absolute terms Non-Plan revenue expenditure (NPRE) and Plan revenue expenditure (PRE) showed an increasing trend during the period 2008-2013. NPRE showed an increase of 14.5 per cent in 2012-13 and this was very less when compared to growth rate (33.6 per cent) shown in 2011-12. The actual NPRE for 2012-13 (₹ 46,640 crore) exceeded the normative assessment made by the ThFC (₹ 34,753 crore) by ₹ 11,887 crore (34 per cent).

During the year, Plan Revenue Expenditure (PRE) showed a higher growth (28.6 per cent) rate, when compared to NPRE and it increased by ₹ 1,522 crore.

As in the previous year, buoyancy of revenue expenditure with respect to GSDP was more than one, indicating that growth rate of revenue expenditure was, more than the growth rate of GSDP. However, it declined from 1.9 per cent to 1.1 per cent which is a good indicator.

### Expenditure on salaries, wages, interest payments, pension, etc.

The committed expenditure of the State Government on revenue account mainly consists of interest payments, expenditure on salaries and wages, pensions and subsidies. Table 1.19 and Chart 1.9 present the trends in the expenditure on these components during 2008-2013.

Table 1.19: Components of Committed Expenditure

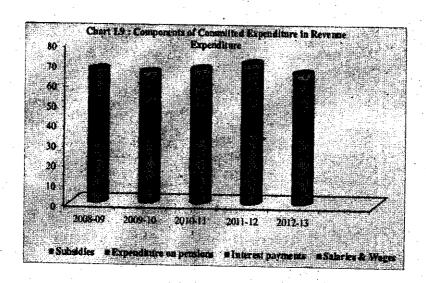
(₹in crore)

Components of committed			2012-13			
expenditure	2008-09	2009-10	2010-11	2011-12	BE	Actuals
1	2	3	4	5	6	7
Salaries* and Wages	9,146	9894	11,178	16,229	16,919	17,505
Non-plan head	8,895	9,529	10,815	15,681	16,415	16,939
Plan heads**	251	365	363	548	504	566
Interest payments (MH 2049)	4,660	5,292	5,690	6,294	7,234	7,205
Expenditure on pensions (MH 2071)	4,686	4,706	5,767	8,700	8,178	8,867
Subsidies	355	442	627	1,014	769	1,268
Total	18,847	20,334	23,262	32,237	33,100	34,845
Revenue Expenditure	28,224	31,132	34,665	46,045	51,605	53,489
Revenue Receipts	24,512	26,109	30,991	38,010	48,14	144,137

1	2	3	4	5	6	7
Percentage of committed expenditure to Revenue Expenditure	67	65 .	67	70	64	65
Percentage of committed expenditure to Revenue Receipts	77	78	75	85	69	79

<sup>\*</sup> Salaries include teaching grant paid to aided educational institutions like schools and colleges to meet the salaries of their teaching and non-teaching staff.

During the current year, the percentage of State's committed expenditure with respect to Revenue Expenditure and Revenue Receipt has decreased, compared to previous year. However, consumption of 79 per cent of the Revenue receipts for committed expenditure was high when compared to the State's estimation of 69 per cent.



<sup>\*\*</sup>The plan heads also include the salaries and wages paid under Centrally Sponsored schemes

Chart 1.9 shows that share of salaries/wages and pensions in revenue expenditure remained static during last five years, though there was slight increase in 2011-12 due to implementation of recommendations of Ninth State Pay Revision Commission. However, share of interest payments in revenue expenditure showed a declining trend during the last five years.

During 2011-12, expenditure on salaries under Non-plan and Plan heads increased to ₹ 16,939 crore and ₹ 566 crore respectively from ₹ 15,681 crore and ₹ 548 crore in the previous year. Similarly, pension payment also increased from ₹ 8,700 crore to ₹ 8,867 crore during the year. Expenditure on pension exceeded the projections made in the Medium Term Fiscal Plan (₹ 8,178 crore) by ₹ 689 crore.

Interest payments increased by 14.5 per cent during 2012-13, (₹ 7,205 crore) when compared to the previous year (₹ 6,294 crore). This was mainly due to increase in interest payment on 'Market Loans' availed by the State Government. However, expenditure on interest payments was in line with the projections made by the State Government in the Medium Term Fiscal Plan (₹7,234 crore).

#### Subsidies

In any welfare State, it is not uncommon to provide subsidies/subventions to disadvantaged sections of the society. Subsidies are dispensed not only explicitly but also implicitly by providing subsidized public service to the people. Budgetary support to financial institutions, inadequate returns on investments and poor recovery of user charges from social and economic services provided by the Government fall in the category of implicit subsidies. As an exhaustive statement of implicit subsidies given by the State Government could not be compiled easily from the accounts, information collected from Finance department in respect of department-wise implicit subsidy provided during 2012-13 is given in Table 1.20.

Table 1.20: Implicit subsidies given in 2012-13

(₹in crore)

Name of the Department	Purpose	Expenditure incurred		
1	2	3		
Coir Development Department	Incentive provided to coir co- operatives based on their production	34.40		
Food and Civil Supplies Department	Handling charges given to retailers under Antyodaya Annapoorna scheme	17.71		
Land Revenue Department	Tax concessions given under various items	24.79		
	Total	76.90		

Source: Information furnished by Finance Department, Government of Kerala.

As per Finance Accounts an amount of ₹ 1,268 crore was given as explicit subsidy during 2012-13. It mainly includes amount given to Food Corporation of India in respect of reimbursement of price difference of ration rice and wheat (₹ 640 crore), for Paddy procurement through Kerala State Civil Supplies Corporation (₹ 120 crore), to Kerala State Civil Supplies Corporation Limited for market intervention (₹ 135 crore) and towards special support schemes for farm sector (₹ 95 crore).

### Capital Expenditure

Capital expenditure increased by 19 per cent (₹ 750 crore) during 2012-13 and the increase was mainly under 'Roads and Bridges' (₹ 338 crore), 'Civil Aviation' (₹174 crore), 'Flood control projects' (₹117 crore), 'Other Transport services' (₹355 crore), etc. This increase was partly offset by decrease in expenditure mainly under 'Co-operation' (₹126 crore), 'Industries and Minerals' (93 crore) and 'Urban Development' (₹ 83 crore).

# Financial assistance by State Government to Local Bodies and other institutions

The quantum of assistance provided by the Government as grants and loans to local bodies, educational institutions, Government companies, Welfare Fund

Boards, etc. during the current year relative to the previous years is presented in Table 1.21.

Table 1.21: Financial assistance to local bodies, educational institutions, etc.

(₹in crore)

Financial Assistance to Institutions	2008-09	2009-10	2010-11	2011-12	2012-13
Educational Institutions (Aided Schools, Aided Colleges, Universities, etc.)	3306.81	3546.61	4087.83	5605.77	6204.36
Municipal Corporations and Municipalities	966.99	834.46	901.87	1073.78	1177.77
Zilla Parishads and Other Panchayati Raj Institutions	2600.11	2996.66	3411.65	4203.98	5279.31
Development Agencies	1.95	2.04	5.25	5.50	5.15
Hospitals and Other Charitable Institutions	56.66	76.40	139.02	144.46	153.33
Other Institutions <sup>12</sup>	658.83	1159.47	1252.58	1065.96	896.42
Total	7591,35	8615.64	9798.20	12099.45	13716.34
Assistance as percentage of revenue expenditure	27	28	28	26	26

Source: Finance Accounts and information received from the State Government.

The financial assistance to local bodies and other institutions increased from ₹ 7,591.35 crore in 2008-09 to ₹ 13,716.34 crore in 2012-13. During 2012-13, financial assistance to Educational Institutions, Panchayati Raj institutions, etc. 12 Other institutions, inter alia, include Kerala State Road Transport Corporation (₹ 175 crore), Kerala Sports Council (₹ 34.89 crore), Kerala Water Authority (₹ 18.25 crore) State Council for Science, Technology & Environment (₹ 98.10 crore), Welfare fund for Cashew workers (₹35.78 crore), Kudumbasree (₹ 84.17 crore), Kerala Khadi and Village Industries Board (₹ 11.50 crore), Kerala State Information Technology Mission (₹ 26.30 crore), etc.

increased by ₹ 1,616.89 crore compared to the previous year. As a percentage of revenue expenditure it was 26 per cent as in the previous year.

### Quality of Expenditure

The availability of better social and physical infrastructure in the State generally reflects the quality of its expenditure. Improvement in the quality of expenditure basically involves three aspects, viz., adequacy of public expenditure (i.e. adequate provisions for providing public services); efficiency of expenditure use and its effectiveness (assessment of outlay-outcome relationships for select services).

### Adequacy of public expenditure

The responsibilities relating to expenditure on the social sector and the economic infrastructure assigned to the State Governments are largely State subjects. Enhancing human development levels requires the States to step up their expenditure on key social services like education, health, etc. Low fiscal priority (ratio of expenditure under a category to aggregate expenditure) is attached to a particular sector, if it is below the respective national average. Table 1.22 analyses the fiscal priority of the State Government with regard to development expenditure, social expenditure and capital expenditure during 2009-10 and 2012-13.

Table 1.22: Fiscal priority of the State in 2009-10 and 2012-13

(in per cent)

Fiscal Priority by the State*	AE/ GSDP	DE*/ AE	SSE/ AE	CE/ AE	Education /AE	Health/ AE
General Category States' Average, 2009-10	17.06	66.05	35.73	14.96	16.19	4.24
Kerala's Average, 2009-10	14.68	49.02	31.79	6.04	17.04	5.04
General Category States'. Average, 2012-13	15.93	65.79	32.77	13.23	17.23	4.47
Kerala's Average, 2012-13	16.30	54.24	33.74	7.77	17.52	5.48

\* As per cent to GSDP

AE: Aggregate (Total) Expenditure DE: Development Expenditure

SSE: Social Sector Expenditure CE: Capital Expenditure.

#Development expenditure includes Development Revenue Expenditure, Development Capital expenditure and Loans and Advances disbursed (Social and Economic sector). General category States exclude Delhi, Goa and Puducherry.

- Though, during 2009-10 the State's aggregate expenditure as a proportion of its GSDP was less comparing to General Category States, it was higher than the General category state's proportion in 2012-13.
- In 2009-10 and 2012-13, development expenditure as a proportion of aggregate expenditure has been lower than the General Category States' average. Developmental expenditure consists of both economic sector expenditure and social sector expenditure.
- Though the State has not been given adequate priority to Social sector during 2009-10, it was better than the General Category States during 2012-13. As far as health sector and education sector's fiscal priority is concerned, the State has the better statistics compared to General Category States.
- The proportion of capital expenditure has been much lower as compared to General Category States during 2009-10 and 2012-13.
   However, it is observed that the State has shown some improvement in 2012-13 as compared to 2009-10 by increasing expenditure on capital but it is still lower than General Category States' average.

The Government may consider enhancing the proportion of expenditure on capital sector in order to create the much needed assets to stimulate growth and give priority to physical capital formation that will further increase the growth prospects of the State by creating durable assets.

## Efficiency of expenditure use

In view of the importance of public expenditure on development heads from the point of view of social and economic development, it is important for the State Government to take appropriate expenditure rationalisation measures and lay emphasis on provision of core public and merit goods<sup>13</sup>. Apart from improving the allocation towards development expenditure14, particularly in view of the fiscal space being created on account of decline in expenditure on debt servicing in recent years, the efficiency of expenditure use is also reflected by the ratio of capital expenditure to total expenditure (and/or GSDP) and the proportion of revenue expenditure being spent on operation and maintenance of the existing social and economic services. The higher the ratio of these components to total expenditure (and/or GSDP), the better would be the quality of expenditure. Development expenditure comprised revenue and capital expenditure including loans and advances in socio-economic services. Table 1.23 presents the trends in, development expenditure relative to the aggregate expenditure of the State during the period 2008-09 to 2012-13. Chart 1.10 presents component-wise development expenditure during 2008-2013.

<sup>13</sup> Core public goods are goods which all citizens enjoy in common in the sense that each individual's consumption of such goods leads to no subtractions from any other individual's consumption of that good, e.g. enforcement of law and order, security and protection of our rights; pollution free air and other environmental goods and road infrastructure etc. Ment goods are commodities that the public sector provides free or at subsidized rates because an individual or society should have them on the basis of some concept of need, rather than ability and willingness to pay the Government and therefore, wishes to encourage their consumption. Examples of such goods include the provision of free or subsidized food for the poor to support nutrition, delivery of health services to improve quality of life and reduce morbidity, providing basic education to all, drinking water and sanitation etc.

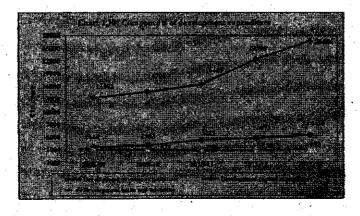
<sup>14</sup> The analysis of expenditure data is disaggregated into development and non-development expenditure. All expenditure relating to Revenue Account, Capital Outlay and Loans and Advances is categorized into Social Services, Economic Services and General Services. Broadly, the social and economic services constitute development expenditure, while expenditure on general services is treated as non-development expenditure.

Table 1.23: Development expenditure

(₹in crore)

<b>*</b> ·	2008-09	2009-10	2010-11	2011-12		2012-13
Development Expenditure					BE	Actuals
Development Expe	nditure (a	to c)				
a. Development revenue expenditure	13,292	14,708	16,469	22,356	26,578	26,686
	(43.0)	(43.2)	(42.5)	(43.9)		(45.1)
b. Development capital	1,643	1,993	3245	3,691 .	6,495	4456
expenditure	(5.3)	(5.9)	(8.4)	(7.3)		(7.5)
c. Development loans	979	822	708	854	665	982
and advances	(3.2)	(2.4)	(1.8)	(1.7)		(1.7)
Total Development expenditure	15,914	17,523	20,422	26,901	33,738	32,124

Source: Finance Accounts and Annual Financial Statement of the State Government for 2012-13.



**Development expenditure** increased by 102 per cent (₹ 16,210 crore) from ₹15,914 crore in 2008-09 to ₹ 32,124 crore in 2012-13. Development revenue expenditure during 2012-13 constituted 83 per cent of development expenditure whereas the share of development capital expenditure, including loans and advances was only 17 per cent.

Development revenue expenditure increased by 19.4 per cent (₹ 4,330 crore) from ₹ 22,356 crore in 2011-12 to ₹ 26,686 crore in 2012-13. The increase was mainly due to increase in expenditure under the sub-sectors 'General Education' (₹ 886 crore), 'Social Security and Welfare' (₹ 524 crore), 'Roads and Bridges' (₹ 483 crore), 'Medical and Public Health' (₹ 316 crore) and 'Crop Husbandry' (₹ 252 crore).

**Development capital expenditure** increased by 20.7 per cent (₹ 765 crore) from ₹ 3,691 crore in 2011-12 to ₹ 4,456 crore in 2012-13. The increase was mainly due to increase in expenditure under the accounts heads; 'Roads and Bridges' (₹ 338 crore), and 'Other Transport Services' (₹ 355 crore). Details of capital expenditure and the components of revenue expenditure incurred on the maintenance of the selected social and economic services are given in Table 1.24.

Table 1.24: Efficiency of expenditure in selected Social and Economic Services

Social/Economic Infrastructure		2011-	2012-13			
	Ratio of CE to TE	In RE, the share of		Ratio of CE to TE	In RE, the share of	
		S&W	O&M	10.11	S&W	0&M
Social Services (SS)						
General Education	0.2	89.2	(*).	0.6	86.9	0.0
Health and Family Welfare	4.1	73.9	0.1	4.0	72.0	0.3
Water Supply, Sanitation, Housing and Urban Development	13.4	5.9	2.3	7.2	4.9	3.1

Total (SS)	3.4	67.0	0.7	2.8	62.2	0.8
Economic Services (ES)		• .				
Agriculture and Alfied Activities	9.5	28.4	0.1	5.4	25.2	0.1
Irrigation and Flood Control	40.6	66.1	32.7	41.4	51.8	48.3
Power and Energy	0.1	0.3		0.0	0.3	
Transport	58.3	16.2	39.5	59.7	12.0	37.2
Total (ES)	32.4	29.5	10.6	32.1	24.7	11.8
Total (SS+ES)	13.7	56.7	3.4	13.9	51.3	4.0

TE:Total Expenditure; CE: Capital Expenditure; RE: Revenue Expenditure; S&W:Salaries and Wages; O&M: Operations and Maintenance.

### (\*) insignificant

The ratio of capital expenditure to total expenditure under Social Services decreased from 3.4 per cent in the previous year to 2.8 per cent in the year 2012-2013. However, ratio of capital expenditure to total expenditure under General Education sector increased from 0.2 per cent in the previous year to 0.6 per cent in 2012-13 indicating State's more investment in the sector. In all other sectors the ratio was less than the previous year.

The percentage of capital expenditure to total expenditure under Economic Services also decreased from 32.4 percent in 2011-12 to 32.1 percent in 2012-13. However, this percentage increased in 'Irrigation and Flood Control' and 'Transport' sectors due to more expenditure in Flood control projects and Transport.

During 2012-13, the share of salaries and wages in revenue expenditure decreased from 67 per cent to 62.2 per cent and 29.5 per cent to 24.7 per cent in Social Services and Economic Services respectively, compared to previous year.

# Financial Analysis of Government Expenditure and Investments

In the post-Fiscal Responsibility and Budget Management framework, the State is expected to keep its fiscal deficit (and borrowings) not only at low levels but also meet its capital expenditure/ investment (including loans and advances) requirements from its own sources of revenue. In addition, in a transition to complete dependence on market based resources, the State Government is required to initiate measures to earn adequate returns on its investments and recover its cost of borrowed funds rather than bearing the same on its budget in the form of implicit subsidies. The State is also required to take requisite steps to infuse transparency in financial operations. This section presents the broad financial analysis of investments and other capital expenditure undertaken by the Government during the current year vis-à-vis previous years.

# Financial results of irrigation works

In the case of eight irrigation projects, which have been declared commercial, with a cumulative capital outlay of ₹ 136.27 crore as on 31 March 2013, the revenue realised from them during 2012-13 was ₹ 2.07 crore, which was only 1.5 per cent of the total outlay. After considering the working and maintenance expenses of ₹ 40.20 crore and interest charges of ₹ 12.81 crore, these projects suffered a net loss of ₹ 50.94 crore (as detailed in Appendix IX to Finance Accounts).

# Incomplete projects/works

Department-wise information pertaining to incomplete projects/works (each costing above ₹ one crore) as on 31 March 2013 is given in Table 1.25.

Table 1.25: Status of incomplete projects in the State

(₹in crore)

Sl. No.	Name of the department/project	No. of incomplete projects/ works	Initial budgeted cost	Cumulative actual expenditure as on 31 March 2013
1	Water Resources Department- (Irrigation and Minor Irrigation Works)	16	37.24	20.38
2	Public Works Department- (Roads)	86	285.15	184.98
3	Public Works Department- (Bridges)	32	163.57	104.35
4	Public Works Department- (Buildings)	75	263.65	166.62
5	Harbour Engineering Department	6	59.49	62.73
	Total	215	809.10	539.06

Source: Appendix X of Finance Accounts 2012-13

According to information included in the Finance Accounts, 215 projects/works on which an expenditure of ₹ 539.06 crore was incurred up to March 2013 were not completed at the end of March 2013 though the stipulated period of completion was over. Delay in completion of projects/works may result in cost overrun.

### Investment and returns

As of 31 March 2013, the State Government had invested ₹ 4,511.03 crore in Statutory Corporations, Government Companies, Joint Stock Companies and Cooperatives (Table 1.26). The average return on these investments was 1.3 per cent

in the last five years while the Government paid an average interest rate ranging from 7.1 per cent to 7.5 per cent on its borrowings during 2008-2013.

Table 1.26: Return on investments

(₹in crore)

Investment/Return/Cost of Borrowings	2008-09	2009-10	2010-11	2011-12	2012-13
Investment at the end of the year (₹ in crore)	3153.10	3328.25	3807.52	4206.43	4511.03
Return (₹ in crore)	33.53	27.29	75.46	67.44	48.15
Return (per cent)	1.1	0.8	2.0	1.6	1.1
Average rate of interest on Government borrowing (per cent)	7.5	7.5	7.3	7.2	7.1
Difference between interest rate and return (per cent)	6.4	6.7	5.3	5.6	6.0

Source: Finance Accounts of the State Government

During 2012-13, the State Government invested ₹ 0.50 crore in Statutory Corporations, ₹ 224.38 crore in Government Companies and ₹ 84.40 crore in Cooperative Banks and Societies. Two Statutory Corporations and 45 Government Companies with aggregate Government investments of ₹ 1,751.53 crore were incurring losses and their accumulated losses amounted to ₹ 3,829.63 crore as per the latest accounts furnished by these Companies.

As per the latest accounts finalized by the companies/statutory corporations, three statutory corporations and 36 Government companies are running on profits. Of these, ten major companies which had accumulated profits above ₹ 100 crore are listed in Table 1.27.

Table 1.27: Major profit making companies

(₹ in crore)

SI. No.	Name of Government Company	Accounts for the year ended	Accumulated profit
1	Kerala State Electricity Board	2012-13	2208.3215
2	The Kerala Minerals and Metals Limited	2012-13	577.25
3	Kerala State Beverages (Manufacturing and Marketing) Corporation Limited	2010-11	550.87
4	Malabar Cements Limited	2011-12	188.99
5	The Kerala State Financial Enterprises Limited	2010-11	171.13
6	The Rehabilitation Plantations Limited	2012-13	138.40
7	The Kerala Agro-Machinery Corporation Limited.	2011-12	100.12
8	The Plantation Corporation of Kerala Limited	2012-13	132.40
9	Kerala State Industrial Development Corporation Limited	2012-13	126.91
10	Kerala Industrial Infrastructure Development Corporation	2012-13	124.87

Source: Annexure 2 of Audit Report (Commercial) for the year ended 31 March 2013

<sup>15</sup> As per the notification issued by the Central Electricity Regulatory Commission, electricity utility of every State has to show a return of 15.5 per cent return on equity. In compliance with this, the accounts of KSEB for the year 2012-13 showed an accumulated profit of ₹ 2208.32 crore whereas the operations resulted in accumulated loss of ₹ 7,118.56 crore

### Loans and advances by the State Government

In addition to investments in Co-operative Societies, Statutory Corporations and Government Companies, the Government has also been providing loans and advances to many institutions/organisations. Table 1.28 presents the outstanding loans and advances as on 31 March 2013 and interest receipts vis-a-vis interest payments during the last five years.

Table 1.28: Average interest received on loans advanced by the State Government

(₹in crore)

Quantum of Loans/Interest Receipts/Cost of Borrowings	2008-09	2009-10	2010-11	2011-12	2012-13
Opening balance	6,28016	691017	7749	846118	939419
Amount advanced during the year	984	877	762	998	1136
Amount repaid during the year	36	38	44	55	74
Closing balance	7228	7749	8467	9404	10456
Net addition	948	839	718	943	1062
Interest receipts	48 '	46	44	23	19

Source: Finance Accounts of the State Government

<sup>16</sup> Difference of ₹130 crore with reference to the previous year's closing balance was on account of proforma adjustments vide footnotes (b), (d) and (e) of Statement No.5 of the Finance Accounts 2008-09

<sup>17</sup> Difference of ₹ 318 crore with reference to previous year's closing balance was on account of proforma adjustments vide footnote (pp) of Statement No.16 of Finance Accounts 2009-10

<sup>18</sup> Difference of ₹ six crore with reference to previous year's closing balance was on account of proforma adjustments vide footnote (Z) of Statement No.16 of Finance Accounts 2011-12

<sup>19</sup> Difference of ₹ 10 crore with reference to previous year's closing balance was on account of proforma adjustments vide footnote (q) of Statement No.16 of Finance Accounts 2012-13

The total outstanding loans and advances as on 31 March 2013 increased by ₹ 1,062 crore compared to those of the previous year. The major disbursement of loans during the current year was mainly to the Kerala State Housing Board for the settlement of dues with Housing Development Finance Corporation (₹ 265 crore), to the Kerala Water Authority for implementing the Water Supply Project, assisted by the Japan International Co-operation Agency (₹257 crore) and to the Kerala State Road Transport Corporation (₹175 crore). Interest received against these loans remained less than one per cent during the period 2008-09 to 2012-13 and was 0.2 per cent during 2012-13 as against the cost of borrowing of 7.1 per cent during the year.

### Defaulters on loan repayment

Government has been providing loan assistance to Statutory Corporations, Government Companies, Autonomous Bodies/Authorities etc., and the same was treated as assets in the Government accounts. As per Finance Accounts, outstanding balance at end of March 2013 was ₹ 10,456.93 crore. Though the institutions/organizations have the liability to repay the loan in stipulated installments, they have defaulted in this regard and arrears in repayment at the end March 2013 from 68 institutions/organizations was ₹ 6,382.47 crore (Principal: ₹ 3,745.87 crore and Interest: ₹ 2,636.60 crore). More than 83 per cent of the above arrears pertains to four institutions/organizations viz. Kerala Water Authority (₹ 2,922.55 crore), Kerala State Electricity Board (₹ 1,536.21 crore), Kerala State Road Transport Corporation (₹ 459.97 crore) and Kerala State Cashew Development Corporation (₹ 395.32 crore). In spite of this arrears in repayment, ₹ 771.83 crore was released to 18 institutions/organizations (defaulted loanees) during the current year, from whom repayment of earlier loans are in arrears. This includes Kerala State Housing Board (₹ 267.59 crore), Kerala Water Authority (₹ 256.91 crore) and Kerala State Road Transport Corporation (₹ 175 crore).

It was also observed that State Government released 81 loans to 19 institutions/organizations amounting to ₹ 939.42 crore, during the period from 1990-91 to 2009-10, without specifying the terms and conditions for repayment. In order to provide a true and fair status to the balance sheet of the State Government, Government needs to take effective steps to reduce these non-performing assets.

# Cash balances and investment of cash balances

The cash balances and investments made by the State Government out of the cash baiances during the year are shown in Table 1.29.

Table 1.29: Cash balances and investment of cash balances

(₹in crore)

			(₹in crore
Particulars	As on 31 March 2012	As on 31 March 2013	Increase/ Decrease (-)
Cash balances	3793.46	4692.73	899.27
Investments from cash balances (a+b)	2709.85	3201.71	491.86
a. GOI Treasury Bills	2702.62	3194.48	191.86
b. GOI Securities	7.23	7.23	•••
Fund-wise break-up of investments from earmarked balances (a to d)	1608.50	1402.19	(-) 206.31
a. Reserve funds bearing interest	1608.50		
b. Reserve funds not bearing interest	***	1402.19	
Deposit bearing interest	•••		***
Deposit not bearing interest			
nterest realised during the year on nvestment of cash balances	82.38	123.38	41.00

Source: Finance accounts of the State Government.

- The cash balance as on 31 March 2013 increased by ₹ 899.27 crore over the previous year.
- The interest received during the year on investment of cash balances also increased by ₹ 41 crore as compared to the previous year.

### Outstanding balances under the head 'Cheques and Bills'

This head is an intermediary accounting head for intial record of transactions which are to be cleared eventually. As per accounting rules, when a cheque is issued, the functional head is debited and the Major Head-8670-Cheques and Bills is credited. On clearance of the cheque by the bank, the minus credit is give to Major Head-8670-cheques and Bills by crediting the Major Head-8675-Deposits with Reserve Bank and thereby reducing the cash balance of the Government. Thus, the outstanding balance under the Major Head-8670-Cheques and Bills represents the amount of uncashed cheques.

As on 31 March 2013, there was an outstanding balance (cumulative) of ₹ 2,340.88 crore and to this extent, the Government cash balance stood overstated.

#### Assets and Liabilities

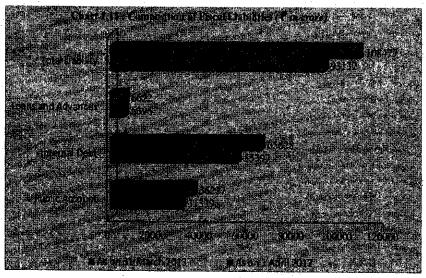
### Growth and composition of assets and liabilities

In the existing Government accounting system, comprehensive accounting of fixed assets like land and building owned by the Government is not done. However, the Government accounts do capture the financial liabilities of the Government and the assets created out of the expenditure incurred. Appendix III gives an abstract of such liabilities and assets as on 31 March 2013, compared with the corresponding position as on 31 March 2012. While the liabilities in this Appendix consist mainly of internal borrowings, loans and advances from GOI, receipts from the Public Account and Reserve Funds, the assets mainly comprise the capital outlay and loans and advances given by the State Government and its cash balances.

According to the definition given in the Kerala Fiscal Responsibility Act, 2003, total liabilities mean liabilities upon the Consolidated Fund and the Public Account of the State. The ratio of financial liabilities vis-a-vis assets, indicates that 60 per cent of liabilities are without any backup due to unbridled increasing revenue expenditure.

#### Fiscal liabilities

The trends of outstanding fiscal liabilities of the State are presented in Appendix III. The composition of fiscal liabilities during the current year vis-a-vis the previous year is presented in Charts 1.11.



The overall fiscal liabilities of the State increased from ₹ 93,132 crore in 2011-12 to ₹ 1,08,477 crore in 2012-13, a growth rate of 16 per cent. Fiscal liabilities of the State comprised Consolidated Fund liabilities and Public Account liabilities. As at the end of March 2013, the Consolidated Fund liabilities (₹ 72,250 crore) comprised Market Loans (₹ 48,810 crore), Loans from the Government of India (₹ 6,622 crore) and Other Loans (₹ 16,818 crore). The Public Account liabilities (₹ 36,227 crore) comprised Small Savings, Provident Funds, etc., (₹ 31,311 crore)<sup>20</sup>, interest bearing obligations (₹ 112 crore) and non-interest bearing obligations like Deposits and other earmarked funds (₹ 4,804 crore). The fiscal liabilities which were 29.5<sup>21</sup> per cent of GSDP in 2011-12 increased to 29.9 per cent of GSDP in 2012-13. As in the previous year, fiscal

<sup>20</sup> This includes liabilities from the Treasury Savings Bank Account (₹ 6,876 crore) and Treasury Fixed Deposits (₹ 5,992 crore)

<sup>21</sup> Change in figure is due to adoption of new series of GSDP figures

liabilities stood at 2.5 times the revenue receipts. As per the Kerala Fiscal Responsibility (Amendment) Act, 2011 the State has to reduce the State's total debt liabilities to 29.8 per cent of the estimated GSDP within a period of four years commencing on the 1 April 2011 and ending with the 31 March 2015 by reducing the total debt liability in the years of 2011-12, 2012-13, 2013-14 and 2014-15 to the order of 32.3 per cent, 31.7 per cent, 30.7 per cent and 29.8 per cent respectively of the gross state domestic product. During 2012-13 the percentage of State's fiscal liabilities to GSDP (29.9) was much better than the target (31.7) fixed in the Kerala Fiscal Responsibility (Amendment) Act, 2011.

The overall liabilities of the State include balance under Reserve Funds amounting to ₹ 1803.14 crore (as on 31 March 2013). The details in respect of two of the reserve funds are given in succeeding paragraphs:

### (a) State Disaster Response Fund

The State Disaster Response Fund (SDRF) has been set up from 1 April 2010 replacing the existing Calamity Relief Fund. At the beginning of the year there was ₹ 44.48 crore as opening balance in the Fund. The size of the Fund for Kerala for the year 2012-13 fixed by the ThFC was ₹ 144.51 crore, 75 per cent (₹ 108.38 crore) of which was to be contributed by the Central Government and 25 per cent (₹ 36.13 crore) by the State Government. During the year the Government of India contributed ₹ 100.68²² crore and the State Government contributed its matching contribution (25 per cent). In addition to the yearly contribution the State Government had received an amount of ₹109.69 crore from National Disaster Response Fund (March 2012) towards relief on account of Flood/Landslide of 2011 which has been credited to the Fund during 2012-13. After setting off the expenditure for disaster relief operations (₹ 176.21 crore), the balance in SDRF as on 31 March 2013 was ₹ 112.20 crore.

According to the guidelines issued by the Government of India, the accretions to SDRF were to be invested in Central Government dated securities and/or Auctioned Treasury Bills and/or interest earning deposits and Certificates of deposits with Scheduled Commercial Banks. However, no such investments were made by the State Government so far.

### Consolidated Sinking Fund

The State Government had set up a Consolidated Sinking Fund from the financial year 2007-08, according to which the Fund was to be utilised as an Amortisation Fund for redemption of all outstanding liabilities of the Government commencing from the financial year 2012-13. The Fund was to be credited with contributions from revenue at the prescribed rate and interest accrued on investments made out of the Fund. Only the interest accrued and credited in the Fund was to be utilised for redemption of the outstanding liabilities of the Government. As per paragraph 5 of revised model scheme for the constitution and administration of Consolidated Sinking Fund of Kerala, the rate of contribution to the Consolidated Sinking Fund was 0.5 per cent of the outstanding liabilities as at the end of the previous year. According to this, the State Government had to contribute ₹ 465.66 crore during 2012-13 to the Consolidated Sinking Fund. However, the State Government has not contributed any amount to the Fund, during the current year.

During 2012-13, an amount of ₹ 340.05 crore was utilized (from the interest receipts of re-investment of accretion in the fund) during the year for repayment of loans availed from National Co-operative Development Corporation and Life Insurance Corporation of India. The balance outstanding in the Sinking Fund as on 31 March 2013 was ₹ 1,387.63 crore.

## Status of guarantees-contingent liabilities

Guarantees are liabilities contingent on the Consolidated Fund of the State in cases of default by borrowers for whom the guarantees have been extended. Section 3 of the Kerala Ceiling on Government Guarantees Act, 2003 which came into effect on 5 December 2003 stipulates that the total outstanding Government Guarantees as on the first day of April every year shall not exceed ₹ 14,000 crore. As per Section 6 of the Act, the Government was to constitute a Guarantee Redemption Fund. The guarantee commission charged under Section 5 of the Act was to form the corpus of the Fund. However, the Fund had not been constituted and consequently, guarantee commission of ₹ 510.28 crore collected during 2003-04 to 2012-13 had not been credited to the Fund but was treated as non-tax revenue in the relevant years and used for meeting the revenue expenditure of the Government.

The maximum amount for which guarantees were given by the State and outstanding guarantees at the end of the year since 2008-09 are given in Table 1.30

Table 1.30: Guarantees given by the Government of Kerala

(₹ in crore)

	· · · · · · · · · · · · · · · · · · ·	<del></del>			•
Guarantees	2008-09	2009-10	2010-11	2011-12	2012-13
Maximum amount guaranteed	11,385.54	10,225.78	12,625.07	11332.11	11482.25
Outstanding amount of guarantees	7,603.32	7,495.00	7,425.79	8277.44	9099.50
Percentage of maximum amount guaranteed to total revenue receipts	46	39	41	30	26
Criteria as per Kerala Ceiling on Government Guarantees Act, 2003	14,000	14,000	14,000	14,000	14,000
(Outstanding amount of guarantees as on the first day of April)					

Source: Finance Accounts of the State Government

The outstanding guarantees at the end of the past five years i.e. 2008-2013 ranged between ₹ 7,426 crore and ₹ 9,099 crore, which were well within the ceiling prescribed by the Kerala Ceiling on Government Guarantees Act.

The State Government guaranteed payment of minimum dividend of 3.5 per cent on the share capital up to ₹ 10 crore and 7.5 per cent on the share capital beyond ₹ 10 crore in respect of Kerala Financial Corporation. The total payment

made by Government towards subvention to the Kerala Financial Corporation was ₹ 2.52 crore of which ₹ 0.002 crore only has been received (March 2013).

During the year an amount of ₹ 35.75 crore was received as guarantee commission and ₹ 159.89 crore was due as arrears in this regard as of March 2013.

### Debt Sustainability

Apart from the magnitude of debt of the State Government, it is important to analyse various indicators that determine the debt sustainability<sup>23</sup> of the State. This section assesses the sustainability of debt of the State Government in terms of debt stabilisation<sup>24</sup>; sufficiency of non-debt receipts<sup>25</sup>; net availability of borrowed funds<sup>26</sup>; burden of interest payments (measured by interest payments to revenue receipts ratio) and the maturity profile of State Government securities. Table 1.31 analyses the debt sustainability of the State according to these indicators for the period of five years beginning from 2008-09.

25 Adequacy of incremental non-debt receipts of the State to cover the incremental interest liabilities and incremental primary expenditure. The debt sustainability could be significantly facilitated if the incremental non-debt receipts could meet the incremental interest burden and the incremental primary expenditure.

26 Defined as the ratio of debt redemption (Principal + Interest Payments) to total debt receipts and indicates the extent to which the debt receipts are used in debt redemption indicating the net availability of borrowed funds

<sup>23</sup> Debt sustainability is defined as the ability of the State to maintain a constant debt-GDP ratio over a period of time and also embodies the concern about the ability to service its debt. Sustainability of debt, therefore, also refers to sufficiency of liquid assets to meet current or committed obligations and the capacity to keep a balance between costs of additional borrowings with returns from such borrowings. It means that the rise in fiscal deficits should match the increase in the capacity to service the debts

<sup>24</sup> A necessary condition for stability states that if the rate of growth of the economy exceeds the interest rate or the cost of public borrowings, the debt-GSDP ratio is likely to be stable provided primary balances are either zero or positive or are moderately negative. Given the rate spread (GSDP growth rate-interest rate) and quantum spread (Debt x Interest spread), the debt sustainability condition states that if the quantum spread together with the primary deficit is zero, the debt-GSDP ratio would be constant or that debt would stabilize eventually. On the other hand, if the primary deficit together with the quantum spread turns out to be negative, the debt-GSDP ratio would be rising. In case it is positive, the debt-GSDP ratio would eventually be falling, which is a positive sign.

Table 1.31: Debt sustainability: indicators and trends

(₹ in crore)

Indicators of Debt Sustainability	2008-09	2009-10	2010-11	2011-12	2012-13
Debt Stabilisation (Quantum Spread <sup>27</sup> + Primary Deficit)	3136 (*)	1981 (*)	4565 (*)	1556 (*)	(-)160
Sufficiency of Non- debt Receipts (Resource Gap)	(-) 247	(-) 1,525	141	(-) 5,084	(-) 2187
Net Availability of Borrowed Funds	3,334	2,834	2,507	4,426	8,154
Burden of Interest Payments (Interest Payment/Revenue Receipts per cent)	19	20	18	17	.16
Maturity Profile of debt				·.	
Up to one year	1.59	1587.67	2566.98 (4.7)	2154.64 (3.5)	2569.25 (3.6)
One to three years	5852.42 (13.1)	4503.59 (9.1)	5205.33 (9.5)	8401.13 (13.6)	5791.05 (8.0)
Three to five years	5349.27 (11.9)	5215.70 (10.5)	6260.17 (11.4)	9100.09 (14.7)	9100.72 (12.6)
Five to seven years	6241.10 (13.9)	6786.36 (13.7)	9314.78 (17.0)	13156.00 (21.3)	13181.39 (18.2)
Seven years and above	26576.50 (59.3)	27363.90 (55.1)	28162,37 (51.3)	24240.81 (39.2)	36932.83 (51.1)
Maturity profile details not furnished by State Government	801.97 (1.8)	4216.09 (8.4)	3377.55 (6.1)	4740.42 (7.7)	4674,95 (6.5)

Figures in parentheses indicate the percentage to total State debt

Source: Finance Accounts of the State Government

(\*) change in figure is due to adoption of new series of GSDP figures

<sup>27</sup> Quantum spread = Debt x Interest spread

During 2008-09 to 2010-11, the quantum spread together with primary deficit was positive and increased from ₹ 3,136 crore to ₹ 4,565 crore (though decreased to ₹ 1,981 crore in 2009-10) indicating a declining trend in Debt-GSDP ratio. However, it decreased steadily from 2010-11 to 2012-13 and became negative in 2012-13 showing rising trend of Debt-GSDP ratio. The resource gap (sufficiency of non-debt receipts) was negative during the period 2008-2013 (except during 2010-11) which showed that the incremental non-debt receipts were inadequate to finance incremental primary expenditure and incremental interest burden.

During 2012-13, total borrowed funds under 'Public Debt' was ₹ 13,261 crore (including open market borrowings of ₹ 11,583 crore). After providing for interest and repayment of principal, the net availability was only ₹ 5,204 crore. Similarly, the accumulations in 'Public Account' (Small savings, Provident Fund, Reserve Fund, Deposit Account, etc. which were used by the State for bridging the fiscal resource gap), were ₹ 32,853 crore during the year. Under this sector, net availability of funds after disbursement with interest was only ₹ 2,950 crore. As the non-debt receipt of the State was also insufficient, some portion of this borrowing was also used for bridging revenue deficit. Consequently, State Government was left with ₹ 8,154 crore, for developmental activities from the total borrowings.

The maturity profile of State debt indicates that the Government will have to repay 42.4 per cent of its debt between one and seven years. A well thought out debt management strategy will ensure that no additional borrowings which mature in these critical years are undertaken.

### A Study on Market Borrowings of the State

#### Introduction

Governments resort to borrowing when the resources available are insufficient to meet their commitments. Open Market Borrowing (OMB) is one of the preferred sources of borrowing as it provides attractive terms and is flexible

enough to meet Government's requirement over a longer term and when there is strong demand for Government securities in the market. State Governments are empowered to borrow funds from various sources under the provisions of Article 293 of the Constitution of India, subject to any statutory limits prescribed by State Governments. No such statutory limit has been prescribed in Kerala so far. The only restriction for the State is that it requires permission of the Government of India (GOI) for its borrowings under the provisions of Article 293(3) of the Constitution. The study on OMB was conducted to assess:the efficiency of the State Government in assessing resource requirements before resorting to open market borrowing; effectiveness in utilisation of borrowed funds; and debt sustainability status of the State Government.

### Borrowing process

The resources required and the size for annual plans are determined by the State Government and submitted to the Planning Commission for approval. The proposal includes estimated requirement of market borrowing also, as it is one of the major sources for financing the plan expenditure. Once the Planning Commission approves the Plan size and associated borrowings, proposal for market borrowings and borrowings from Financial Institutions (FIs) are sent to Ministry of Finance, GOI for their approval. For the funds to be raised from the market, Finance Department of Government of Kerala prepares a borrowing schedule (months in which funds are required) and the funds are arranged through the Reserve Bank of India (RBI), on the dates decided by RBI in consultation with the State Government. Before raising each tranche of loan from the market, the State Government has to obtain sanction from Ministry of Finance (GOI) for raising the loan. The borrowing is carried out in a phased manner throughout the year based on actual requirement of funds and market conditions. The method of issuance of market loans has, however, migrated from the administratively controlled system to an auction based system<sup>28</sup> for all the states since 2006-07. A uniform 10 year period is followed for all the market loans taken by State Government, without any call option.

<sup>28</sup> In administratively controlled system, rate of the interest of the State Development Loan is fixed by the State Government, whereas in auction based system it is as per the offer of the investor

### Untimely borrowings leading to surplus cash balance

As per the agreement with Reserve Bank of India, the State Government has to maintain a minimum cash balance of 1.66 crore with the Bank. If the balance falls below the agreed minimum on any day, the deficiency is made good by taking ordinary and special ways and means advances/overdrafts from time to time. On any day, if the cash balance is found in excess of the stipulated minimum, excess cash balance will be invested by Reserve Bank in Government of India securities (short/long term Treasury Bills) under the directions of the State Government.

Open market borrowings of the State Government made through Reserve Bank of India are invested in 14-day Treasury Bills on the subsequent day of auction, if the cash balance of the State is found to be in excess of the stipulated minimum. Audit scrutiny of daily statement of cash balances maintained in Finance Department revealed that funds borrowed from the market at higher interest were retained in low interest bearing Treasury Bills for long periods, indicating improper assessment of need to borrow. A few instances noticed during the scrutiny of daily balance statements for the period from 2010-11 to 2012-13 are given below:

- State Government had raised an amount of ₹ 1000 crore from open market on 16 March 2011 at an interest rate of 8.36 per cent when there was cash balance investment in 14-day Treasury Bills (interest five per cent) in excess of ₹ 3000 crore. It was also noticed that, during the period up to the next borrowing on 24 August 2011 the balance in Treasury Bills was less than ₹ 1000 crore only on nine days. Replying to audit observation, Principal Secretary (Finance) stated that, as the Government departments have the tendency to withdraw huge amounts during the fag end of the financial year, the accumulations in the Treasury Bills would drain out before the end of April. However, in the above instance there were more than ₹ 1000 crore lying in Treasury Bills for a substantial period even after April.
- Government have raised ₹ 1000 crore (8.85 per cent), ₹ 2000 crore (8.92 per cent), ₹ 1000 crore (8.80 per cent), ₹ 1000 crore (8.93 per cent) and ₹ 850 crore (8.93 per cent) on 18 July 2012, 8 August 2012, 25 October 2012,

- 21 November 2012 and 19 December 2012 respectively. While making all the above borrowings the State had more than ₹ 1000 crore invested in Treasury Bills²9. Principal Secretary stated that State Government opted to borrow in batches instead of bulk borrowing. This was done to avail loan with lower interest rate. However, the fact remains that while staggering the borrowings, the Government could have considered the balance available in the Treasury Bills as well as actual requirement of funds, to avoid accumulation of high cost borrowing in low-interest earning deposits.
- The State Government had borrowed ₹ 2500 crore in January 2013 (₹ 1000 crore on 9 January 2013 and ₹ 1500 crore on 23 January 2013). After these borrowings, the balance in the Treasury Bills shot up to more than ₹ 3500 crore and remained at this high level till the end of March 2013. The Principal Secretary stated that going for OMB at the end of the year proves costly as there is heavy demand from all the other States for market borrowing. This leads to interest rate going up. However, if the borrowings are made for meeting the future requirements, Government could have invested the surplus cash in long term securities. As this was not done to optimize interest burden, the action of the State Government in undertaking borrowings when substantial amounts were already invested in Treasury Bills, was injudicious.

The above cited instances point towards the need for a more efficient and well-thought out plan to streamline the borrowing schedules and subsequent fund management to optimize the interest burden of the Government.

### Market borrowing component in Public Debt

The Public Debt of the State consists of market borrowings, loans and advances from Government of India and loans from other financial institutions like Life Insurance Corporation of India, General Insurance Corporation, National Bank for Agriculture and Rural Development, National Co-operative Development Corporation, etc. Following the recommendations of the Twelfth Finance Commission, the Central Government dis-intermediated State Government borrowing from 2005-06 onwards, resulting in sharp decline in the inflows of loans from the Centre in the subsequent years. Loans from the National Small Savings

<sup>29</sup> Interest on Treasury Bills investment is five per cent

Fund which formed a substantial source of the funding between 2003-04 and 2006-07, declined substantially thereafter. Consequently, there has been significant increase in market loans raised by the State Government from 2007-08 onwards to finance its developmental activities. The share of market borrowing in Public Debt increased significantly during the last five years as shown below:

Table 1 32: Share of market borrowing in Public Debt

(₹ in crore)

Year	Market Borrowing (MB)	Weighted average interest	Public Debt <sup>30</sup> (PD)	Percentage of MB in PD
2008-09	5516	7.70	6921	79.70
2009-10	5456	8.22	6616	82.47
2010-11	5500	8.42	7189	76.51
2011-12	. 8880	8.81	9799	90.62
2012-13	11583	8.85	13261	87.35
	<del></del>		L	

Source: Finance Accounts for respective years

### It was observed that:

- During the five year period, substantial increase was noticed in the share
  of market loan component in public debt (ranged between 76 and 90 per
  cent) indicating State's over dependence on open market borrowing. In
  2003-04, this was only 27.62 per cent, thus showing more than three
  times increase in the share of market loan during the last 10 year period.
- Since the rate of interest and subscription by Financial Institutions
  depend on market conditions including liquidity, dependence on a single
  source for its financial requirements is fraught with the risk of nonavailability of funds at advantageous rates at the required time due to
  possible adverse financial conditions in the market. It was noted that the

<sup>30</sup> Receipts under Major heads 6003 and 6004

weighted average interest rate on market loans has shown an increasing trend over the years, mainly due to increased dependence on market borrowing by the state governments.

Over the years, net accretions to National Small Savings Fund (NSSF)
have come down and this has resulted in reduced availability of loan to
the State Government from NSSF. Consequently, the State Government
had opted for additional open market borrowing, in lieu of the shortfall
under NSSF.

### Investment of Borrowed funds

Generally, borrowed funds are to be utilized for creation of capital assets as the revenue generated from these assets are to be utilized for servicing of the debt. Notification specifying the auction for open market loans disclosed the objective of the loan as 'loan for development activities of the State'. However, the State Government has not raised any open market loan during the last five years for any specific project.

Prudent financial management requires utilisation of borrowed funds for generating income sufficient at least to meet the interest payments on the debt. In the State, only a small portion of the annual borrowing of market loans were invested in such assets like investments in PSUs and loans to various bodies as shown in the Table 1.33:

Table 1. 33: Investment of borrowed funds in revenue generating assets

(₹in crore)

Year	Market Borrowing	Investment i	n revenu assets	e generating	Percentage of total investment to Market borrowing
		Share capital	Loan	Total	- Warket bollowing
1	2	3	4	5	6
2008-09	5516	279	984	1263	22.90
2009-10	5456	187	877	1064	19.50

Total	36935	1688	4757	6445	17.45
2012-13	11583	309	1136	1445	12.48
2011-12	8880	409	998	1407	15.84
2010-11	5500	504	762	1266	23.02
1	2	3	4	5	. 6

Source: Finance Accounts and Audit Report on State Finances for respective years

It was also seen that the income earned by way of dividend and interest on the investments including loans made out of the borrowed funds was insignificant compared to the interest liability of the state on the borrowed funds as shown in the Table 1.34:

Table 1.34: Return on investments from revenue generating assets

(₹ in crore)

Year	Outstanding Market	Interest paid on market	Re	turn on investme	nt
	Borrowings	borrowings	Dividend	Loan+interest	Total
2008-09	21263	1383	34	84	118 (9)*
2009-10	25973	1722	27	84	111 (6)
2010-11	30744	2007	75	88	163 (8)
2011-12	38239	2485	67	78	145 (6)
2012-13	48810	3296	48	93	141 (4)
Total		10893	251	427	678 (6)

<sup>\*</sup> Figures in brackets are percentage w.r.t to total interest paid on market borrowings

Source: Finance Accounts and Audit Report on State Finances for respective years

### Audit scrutiny revealed the following:-

During the last five years, the State Government had received only ₹ 678 crore as dividend/interest on loan against ₹ 10,893 crore paid as interest on funds borrowed from open market. Thus, State's revenue generation out of investment of borrowed funds was only six per cent of its liability towards open market loan, indicating that the bulk of borrowed funds did not generate any income for servicing the debt.

During 2008-13, out of the ₹ 4851.62 crore (loan: ₹ 3912.57 crore and Investment: ₹ 939.05 crore) released/made as loan/investment to State owned PSUs, ₹ 1222.41 crore (loan: ₹ 1014.11 crore and Investment: ₹ 208.30 crore) was in Government Companies/Statutory Corporations having huge negative net worth at the end of March 2012. As such, no revenue can be expected from these investments in the near future.

Major institutions like Kerala State Road Transport Corporation (Accumulated loan balance: ₹ 665.76 crore), Kerala Water Authority (Accumulated loan balance: ₹ 2666.98 crore) and Kerala State Housing Board (Accumulated loan balance: ₹ 886.26 crore) with a past history of loan defaults, received ₹ 2845.03 crore as loan and ₹ 124 crore as investment during 2008-2013.

Though, the negligible return on investments of these funds was repeatedly commented in Audit Reports, no action has been taken by the Government to ensure that adequate returns are received on such assets.

Despite defaults in loan repayments and deficient functioning of these PSUs, Government continued to provide further funds to such undertakings without safeguarding its financial interest. As the funds invested under capital heads do not generate any significant returns to cover the cost of servicing of debt, the increasing expenditure on servicing of debt is being met from other sources, thus pushing up the revenue/fiscal deficit further.

### Net availability of borrowed funds.

It was found in audit that a significant portion of borrowed funds had to be used for repayment of previous outstanding loan, including interest. The net availability of borrowed funds for financing development activities was as shown below:

Table1. 35: Net availability of borrowed funds

(₹ in crore)

Year	Market Borrowing	Borrowings Repaid	Interest	Funds Available(*)	Percentage of funds available for developmental activities
2008-09	5516	734	1383	3399	62
2009-10	5456	746	. 1722	2988	55
2010-11	5500	729	2007	2764	• 50
2011-12	8880	1384	2485	5011	56
2012-13	11583	1012	3296	7275	63

Source: Finance Accounts for respective years

### (\*) Borrowing less repayment and interest payments

The loan repayment burden coupled with ever increasing interest payments due to increased borrowing in recent years would reduce the net availability of borrowed funds significantly in coming years. Though the State's market borrowing recorded an increase of over 100 per cent during the last five years, net availability of funds did not show any significant increase and remained practically stagnant, ranging between 50 and 63 per cent of the borrowings. Audit observed that substantial portion of the borrowed funds are being used for financing revenue deficit/servicing of debt, instead of being invested in development activities. Principal Secretary stated that increasing Revenue deficit is a concern for the State and this situation is a result of increasing non-plan revenue expenditure coupled with average growth in revenue receipts.

# Maturity profile of Open Market Borrowing-fiscal pressure on the State from 2017-18

Open market borrowings of the State increased considerably after 2007-08. As these loans are taken for a maturity period of 10 years, repayment would start from 2017-18 onwards. Maturity profile of the open market borrowings outstanding as on 31 March 2013 for the next 10 years is given below:

Table 1.36: Maturity profile of market borrowings

Maturity Period	Amount going to mature (₹ in crore)	Percentage of total loan
Upto one year	1426	3
One to three years	3538	7
Three to Five years	6911	14
Above Five years	36935	76
Total	48810	100

Source: Compiled from Finance Accounts

The huge annual repayments becoming due from 2018-19 onwards is likely to put considerable fiscal pressure on the resources of the State. This points towards the need for effective action to raise additional resource through revenue generation, reduce revenue/fiscal deficit and thus contain the ever increasing debt to manageable limits. The Principal Secretary stated that as long as the Gross State Domestic Product (GSDP) grows, the debts can easily be repaid. It would become a threat only if the economy slows down. However, as things stand today, the huge annual repayment from 2018-19 would pose a serious threat to the annual fiscal situation unless the economic growth as envisaged is sustained.

### Fiscal sustainability indicators

### (i) Debt-GSDP ratio

The Debt-GSDP ratio represents the final outcome of all the budgetary transactions, particularly the borrowings contracted to finance fiscal deficits over

the years, and is an important indicator of required fiscal correction. Ratio of fiscal liability to GSDP showed a declining trend during 2008-12. However, during 2012-13, it was increased to 29.9 per cent from 29.5 per cent in the previous year. Trend in Debt-GSDP ratio, during the last five years is shown in Chart 1.12.

34
33
32
32
32
31
30
29
29
28
27
2008-09 2009-10 2010-11 2011-12 2012-13

State's position — FC projection

Chart 1.12: Debt-GSDP ratio comparison

### (ii) Growth rate of GSDP and Debt

One of the indicators of debt sustainability is that growth rate of debt should be less than the nominal growth rate of GSDP. It was observed that State's debt showed lesser growth rate than that of GSDP during the first four years. However, during 2012-13 it was higher than GSDP growth as shown below;

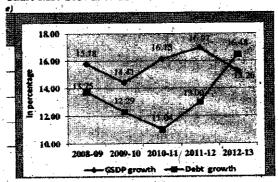
Chart 1.13: Growth of GSDP and Debt

(₹ in crore)

Year	Debt and its Growth	GSDP and its Growth
1	2	3
2008-09	66097 (13:75)	202783 (15.78)
2009-10	74223 (12.29)	231999 (14.41)

-					 	
	1	. : :	2		3	
<del></del>	2010-11		82420		269474	
		. •	(11.04)		(16.15)	
:	2011-12		93132		315206	
•			(13.00)	•	(16.97)	
	2012-13		108477		363305	
			(16.48)		(15.26)	
		1			 	

Chart 1.13: Growth of GSDP and Debt



### (iii) Interest payments to GSDP

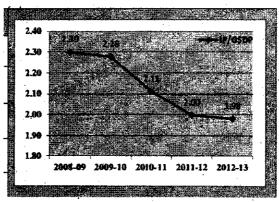
Expected behaviour of this indicator is that it should decline over a period time. In such a situation, debt liability of the State is considered at a manageable level. Ratio of interest payments to GSDP showed a declining trend during the last five years as shown below:

Chart 1.14: Interest payments (IP) to GSDP

(₹ in crore).

Year	IP.	GSDP	IP/GSDP
2008-09	4660	202783	2.30
2009-10	5292	231999	2.28

2010-11	5690	269474	2.11
2011-12	6294	315206	2.0
2012-13	7205	363305	1.98



(iv) Interest payments to Revenue Expenditure and Revenue Receipts

Burden of interest payments will increase with more and more borrowing. However, comparatively less growth rate of interest payments (when compared with Revenue Expenditure and Revenue Receipts) indicates better debt sustainability path for the State. Percentages of interest payments with reference to Revenue Expenditure and Revenue Receipts over a period of five years ending 2012-13 are given in Charts 1.15 and 1.16 respectively.

Chart 1.15: Interest payments (IP) to Revenue Expenditure (RE)

(₹ in crore)

Year	IP	RE	IP/RE
2008-09	4660	28224	16.51
2009-10	5292	31132	17.0

2010-11     5690     34665       2011-12     6294     46045	2	0.4665	
2011-12 6294 46045	3	34065	16.41
	4	46045	13.67
2012-13 7205 53489	5	53489	13.47

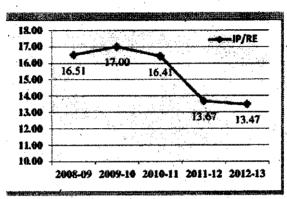
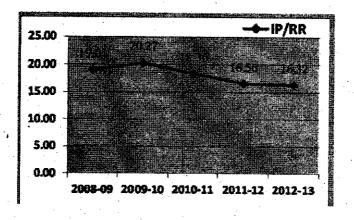


Chart 1. 16: Interest payments (IP) to Revenue Receipts (RR)

(₹ in crore)

Year	IP	RR	IP/RR
2008-09	4660	24512	19.01
2009-10	5292	26109	20.27
2010-11	5690	30991	18.36
2011-12	6294	38010	16.56
2012-13	7205	44137	16.32



In absolute terms interest payments during last five years showed an increase of 55 per cent. However, the percentage of interest payments to revenue expenditure and revenue receipts showed a declining trend during the last four years, which is a good indicator.

Despite these indicators, the future does not portend a better picture for the State, as the three key fiscal parameters i.e. revenue, fiscal and primary deficits showed enormous increase during the last two years, due to disproportionate growth of revenue expenditure and non-realisation of anticipated revenue receipts. Coupled with this, huge annual repayments of open market borrowing due from 2017-18 onwards will place considerable fiscal burden on the State Finances. With increasing reliance on market borrowings, high interest liability will also add to this pressure.

### Efficiency in Debt Redemption initiatives

In accordance with the guidelines issued by the Reserve Bank of India, Government of Kerala constituted a Consolidated Sinking Fund (CSF) during 2005-06 for redeeming its open market loans. A revised scheme of CSF was constituted during 2007-08 as an Amortization Fund for redemption of outstanding liabilities in replacement of the existing scheme of CSF which was

operative till the end of the year 2006-07. An amount of ₹ 132.54 crore outstanding in the Fund at the end of March 2007 was merged with the new Fund. The Fund was to be credited with contributions made by Government each year amounting to not less than 0.5 per cent of the outstanding liabilities at the end of the previous year. The accretions to the Fund are invested in Government of India Securities by RBI in consultation with the State Government. Interest from the investments made out of the Fund upto the year 2011-12 and accumulated in the Fund can be utilized for redemption of outstanding liabilities from the year 2012-13 and the contributions forming corpus of the Fund will remain intact.

### Audit scrutiny revealed the following:-

- As per the provisions of the Fund Rules, the State had to contribute an amount
  of ₹ 1950.84 crore till March 2013. Against this, the contribution was only ₹
  1128.12 crore resulting in a shortfall of ₹ 822.72 crore.
- Till 2011-12, an amount of ₹ 340.68 crore was credited to the Fund as interest
  on investments made out of the Fund. Out of this, ₹ 340.05 crore has been
  utilized during 2012-13, for repayment of loans availed from NCDC and LIC.

The Fund may not serve the intended purpose at the current rate of contribution as the interest income generated from the investment of the Fund is too meagre to meet the repayment liabilities in the coming years. The Principal Secretary stated that contribution to the Fund is not advisable in the case of Kerala as the State has to invest in CSF from the Funds Borrowed. The return on Sinking Fund is just seven per cent, while the interest on borrowings would be minimum nine percent, hence a loss of two per cent accrues with every contribution made in the Fund and, therefore maintaining the fund would not be good economics.

### Conclusion

The State Government borrowed ₹.36,935 crore from the open market during the five year period 2008-09 to 2012-13. Instances of raising open market loans even when government had substantial investments in short term treasury bills have been noticed. During the last five years, the State Government could invest only 17 per cent of the market borrowing in revenue generating assets and Government's return on this investment was mere six per cent of the total interest paid on market borrowing during the period. Substantial portion of borrowed funds were provided as loans or investments in PSUs having negative net worth with no returns. Despite huge increase in market borrowings, net availability of the funds for development after meeting the debt servicing obligations did not show any significant increase. The huge annual repayments becoming due from 2018-19 onwards are likely to put considerable fiscal pressure on the resources of the State. The Consolidated Sinking Fund constituted in 2005-06 to finance repayments of the fiscal liabilities from 2012-13 onwards may not serve the intended purpose in view of the low rate of contribution and shortfall in making even the prescribed contribution to the Fund.

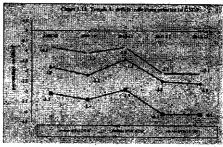
### Fiscal Imbalances

Three key fiscal parameters - revenue, fiscal and primary deficits - indicate the extent of overall fiscal imbalances in the finances of the State Government during a specified period. The deficit in the Government accounts represents the gap between its receipts and expenditure. The nature of deficit is an indicator of the prudence of fiscal management of the Government. Further, the ways in which the deficit is financed and the resources are raised and applied are important pointers to its fiscal health. This section presents the trends, nature, magnitude and the manner of financing these deficits and also the assessment of actual levels of revenue and fiscal deficits vis-a-vis targets set under the Fiscal Responsibility Act/Rules for the financial year 2012-13.

#### Trends in deficits

Charts 1.17 and 1.18 presents the trends in deficit indicators over the period 2008-2013.





The revenue deficit of the State which indicates the excess of its revenue expenditure over revenue receipts showed an increasing trend during the last five years (except during 2010-11). Revenue deficit of State increased from ₹ 3,712 crore in 2008-09 to ₹ 9,352 crore in 2012-13.

The fiscal deficit, which represents the total borrowing of the Government and its total resource gap also increased during the last five years (except during 2010-11). It increased from ₹ 6,347 crore in 2008-09 to ₹ 15,002 crore in 2012-13.

During the last five years, more than 4.5 times increase was noticed in the case of primary deficit and it increased from ₹ 1,687 crore in 2008-09 to ₹ 7,797 crore in 2012-13. Increase in revenue deficit, fiscal deficit and primary deficit indicate the disproportionate growth of expenditure with regard to revenue realization.

As a proportion of GSDP, the revenue deficit (1.4 per cent) and fiscal deficit (2.9 per cent) in 2010-11 were the lowest during the last five year period. These percentages increased to 2.6 per cent and 4.1 per cent respectively in 2012-13.

These were more than the targets fixed (0.89 per cent and 2.74 per cent) in the Medium Term Fiscal Plan for 2012-13 to 2014-15.

## Components of fiscal deficit and its financing pattern

The financing pattern of the fiscal deficit has undergone a compositional shift as reflected in the Table 1.37. Receipts and disbursements under the components of financing the fiscal deficit during 2012-13 are given in Table 1.38.

Table 1.37: Components of fiscal deficit and its financing pattern

· (₹ in crore)

					1	
	Particulars _	2008-09	2009-10	2010-11	2011-12	2012-13
	1	2	3	4	5	6
	Decom	osition of	fiscal def	icit		
1	Revenue deficit	3712	5023	3674	8035	9352
2	Net capital expenditure	1687	2010	3339	3837	4588
3	Net loans and advances	948	839	718	943	1062
Tot	al fiscal deficit	6347	7872	7731	12815	15002
	Financing	pattern of	fiscal def	icit*		
1	Market borrowings (net)	4782	4710	4770	7496	10571
2	Loans from Government of India	476	297	54	36	226
3	Special Securities Issued to National Small Savings Fund	(-) 102	(-) 140	42	(-) 491	32
4	Loans from Financial Institutions	`116	(-) 16	348	(-) 7	(-) 118
5.	Small Savings, PF etc.	2589	2849	2490	3839	3686

2	3	.4 ,	5	6	7
Deposits and Advances	132	437	469	(-)52	1141
Suspense and Miscellaneous	(-) 85	370	(-) 197	852	712
Remittances	23	57	27	(-) 157	31
Others	72	(-) 31	399	32	(-) 379
Total (1 to 9)	8003	8533	8402	11548	15902
Increase (-)/Decrease (+) in Cash Balance	(-) 1656	(-) 661	(-) 671	1267	(-) 900
Overall deficit	6347	7872	7731	12815	15002
	Deposits and Advances Suspense and Miscellaneous Remittances Others Total (1 to 9) Increase (-)/Decrease (+) in Cash Balance	Deposits and Advances 132  Suspense and Miscellaneous (-) 85  Remittances 23  Others 72  Total (1 to 9) 8003  Increase (-)/Decrease (+) (-) 1656 in Cash Balance	Deposits and Advances         I32         437           Suspense and Miscellaneous         (-) 85         370           Remittances         23         57           Others         72         (-) 31           Total (1 to 9)         8003         8533           Increase (-)/Decrease (+) (-) 1656 (-) 661         (-) 661	Deposits and Advances       132       437       469         Suspense and Miscellaneous       (-) 85       370       (-) 197         Remittances       23       57       27         Others       72       (-) 31       399         Total (1 to 9)       8003       8533       8402         Increase (-)/Decrease (+) in Cash Balance       (-) 1656       (-) 661       (-) 671	Deposits and Advances       132       437       469       (-)52         Suspense and Miscellaneous       (-) 85       370       (-) 197       852         Remittances       23       57       27       (-) 157         Others       72       (-) 31       399       32         Total (1 to 9)       8003       8533       8402       11548         Increase (-)/Decrease (+) (-) 1656 (-) 661       (-) 671       1267         in Cash Balance       (-) 671       1267

Source: Finance Accounts of the State Government

Table 1.38: Receipts and disbursements under components financing the fiscal deficit during 2012-13

(₹ in crore)

Sl. No.	Particulars	Receipt	Disbursem ent	Net
1	2	3	4	5
1	Market borrowings	11583	1012	10571
2	Loans from Government of India	552	326	226
3	Special Securities Issued to National Small Savings Fund	630	598	32
4	Loans from Financial Institutions	410	528	-118
5	Small Savings, PF etc.	23821	20135	3686

1	2	3	4	5
6	Deposits and Advances	7840	6699	1141
7	Suspense and Miscellaneous	64132	63420	712
8	Remittances	9705	9674	31
9	Others	489	868	-379
10	Total (1 to 9)	119162	103260	15902
11	Increase (-)/Decrease (+) in Cash Balance	••	••	-900
12	Overall deficit ·	1	• ••	15002

Source: Finance Accounts of the State Government

Table 1.37 reveals that during the last five years market borrowings and net accretions in Public Account (especially in Small Savings, PF etc.) are the main source utilized by the State Government to finance the fiscal deficit. During 2012-13, ninety five per cent of the fiscal deficit was financed through net Market borrowings (₹ 10,571 crore) and accretions in the Small Savings, PF, etc. (₹ 3,686 crore).

During 2012-13, the State Government raised ₹ 11,583 crore as market loans at an average interest rate of 8.86 per cent, loans amounting to ₹ 410.02 crore from NABARD at an interest rate of 7.35 per cent and ₹ 85.77 crore from NCDC at interest rates of 12.90 per cent. The State Government also received loans amounting to ₹ 552.30 crore from the Government of India during the year for which the details of interest rate on all loans were not available.

The State Government has been mobilising deposits from its employees, pensioners, institutions and general public through treasuries. During 2012-13, the State Government received ₹ 16,722.38 crore as deposits through Treasury Saving Bank accounts at an average interest rate of five per cent and ₹ 1,714.84 crore as Treasury Fixed Deposits at interest rates ranging between 7.25 per cent and 9 per cent. The balance of such deposits as on 31 March 2013 was ₹ 12,868.71 crore.

### Quality of deficit/surplus

The ratio of revenue deficit to fiscal deficit and the decomposition of primary deficit into primary revenue deficit and capital expenditure (including loans and advances) would indicate the quality of deficit in the States' finances. The ratio of revenue deficit to fiscal deficit indicates the extent to which borrowed funds were used for current consumption. Further, persistently high ratios of revenue deficit to fiscal deficit also indicate that the asset base of the State was continuously shrinking and a part of the borrowings (fiscal liabilities) did not have any asset backup. The bifurcation of the primary deficit (Table 1.39) indicates the extent to which the deficit has been on account of enhancement in capital expenditure which may be desirable to improve the productive capacity of the State's economy.

Table 1.39: Primary deficit/surplus-bifurcation of factors

(₹ in crore)

Year	Non- debt receipts (NDR)	Primary revenue expendit ure	Capital expendit ure	Loans and advances	Primary expendit ure	Primary revenue deficit (-)/surpl us (+)	Primary deficit (-)/surpl us (+)
1	2	3	4	5	6 (3+4+5)	7 (2-3)	8 (2-6)
2008-09	24,557	23,564	1,696	984	26,244	(+) 993	(-) 1,687
2009-10	26,196	25,840	2,059	877	28,776	(+) 356	(-) 2,580
2010-11	31,060	28,975	3,364	762	33,101	(+)2,085	(-) 2,041
2011-12	38,081	39,751	3,853	998	44,602	(-) 1,670	(-) 6,521
2012-13	44,226	46,284	4,603	1,136	52,023	(-) 2,058	(-) 7,797

Source: Finance Accounts of the State Government

The bifurcation of the factors leading to primary deficit or surplus of the State reveals that during the period from 2008-09 to 2010-11 non-debt receipts (NDR) of the State were enough to meet the primary revenue expenditure<sup>31</sup> of the State. However, during the last two years NDR was not sufficient to meet the primary revenue expenditure indicating disproportionate growth of primary revenue expenditure with respect to NDR.

### Conclusion

Revenue Receipts: During the current year, the State's Revenue receipts (₹44,137 crore) increased by 16 per cent over the previous year. There was increase in Tax revenue (₹ 4,358 crore) and Non-tax revenue (₹ 1606 crore) during the year. Though State's tax revenue collected (₹ 30,077 crore) during 2012-13 was higher than the normative assessment (₹ 28,356 crore) made by ThFC it was less than the projections made (₹ 32,122 crore) in Medium Term Fiscal Plan for the year.

Revenue Expenditure: The revenue expenditure increased by 16 per cent during the year. Of the total expenditure of ₹ 59,228 crore during 2012-13, share of revenue expenditure was more than 90 per cent (₹ 53,489 crore). More than 65 per cent of the Revenue expenditure was incurred on salaries, wages, pension payments, interest payments and subsidies.

Capital Expenditure: During the year Capital expenditure (₹ 4,603 crore) increased by ₹ 750 crore (19 per cent) over the previous year and it accounted for eight per cent of the total expenditure of the State. However, proportion of Capital expenditure was much lower as compared to General Category States.

Investment and returns: As of 31 March 2013, the State had invested ₹ 4,511.03 crore in Statutory Corporations, Government companies, Joint Stock Companies and Co-operatives. The average return on these investments was 1.3 per cent during the last five years, while the Government paid an average interest rate ranging from 7.1 per cent to 7.5 per cent on its borrowings during the same period.

<sup>31</sup> Primary revenue expenditure represents revenue expenditure less expenditure on interest

It is not uncommon for a State to borrow for increasing its social and economic infrastructure support and creating additional income generating assets. However, increase in non-developmental expenditure like salaries, interest payments, pension and subsidies year after year reduces the net availability of funds from the borrowings for infrastructure development. The State's low return on investments indicates an implicit subsidy and use of high cost borrowings for investments, which yields low return and is not sustainable.

Loans and Advances: Outstanding loans and advances given by the State Government to Statutory Corporations, Government companies and Co-operative Societies at the end of March 2013 was ₹ 10,456 crore, recording an increase of ₹ 1062 crore over the previous year. Arrears in repayment of loan as on 31 March 2013 from 68 institutions was ₹ 6,382.47 crore, which includes interest amounting to ₹ 2,636.60 crore.

**Deficit:** All the key fiscal parameters, i.e. revenue, fiscal and primary deficits increased during 2012-13 when compared to previous year. The revenue, fiscal and primary deficit increased to ₹ 9,352 crore, ₹ 15,002 crore and ₹ 7,797 crore in 2012-13 from ₹ 8,035 crore, ₹ 12,815 crore and ₹ 6,521 crore respectively in 2011-12. The ratio of revenue deficit to fiscal deficit reduced from 62.7 per cent in 2011-12 to 62.3 per cent in 2012-13. As a proportion of GSDP, the revenue deficit stood at 2.6 per cent and fiscal deficit at 4.1 per cent, which was far off from the target fixed in the Kerala Fiscal Responsibility (Amendment) Act, 2011.

Increasing revenue and fiscal deficit shows growing fiscal imbalance of the State. Similarly, increase in the ratio of revenue deficit and fiscal deficit indicates that the application of borrowed funds has largely been to meet current expenditure.

Debt Management: Fiscal liabilities at the end of the current year worked out to ₹ 1,08,477 crore and stood at 29.9 per cent of GSDP in 2012-13, which was below the target of 31.7 per cent fixed in the Kerala Fiscal Responsibility (Amendment) Act, 2011. The net availability of borrowed funds (including market borrowings) after providing interest and repayment of principal was ₹ 8,154 crore against ₹ 4,426 crore in 2011-12. As the non-debt receipt of the State was also in sufficient, some portion of this borrowing was used for bridging fiscal gap.

Consequently, the State was left with only ₹ 5,204 crore for developmental activities from the total borrowings of ₹ 13,261 crore. The maturity profile of State shows that the State will have to repay 42.4 per cent of its debt between one and seven years.

There has been a decline in net availability of funds from its borrowings as large portion of these funds are being used for debt servicing. The ratio of financial assets to liabilities has also deteriorated indicating the greated part of liabilities was without an asset backup. The Balance from Current Revenue (BCR) which plays a critical role in determining its plan size and a negative BCR adversely affects the same and reduces the availability of funds for additional infrastructure requirement.

Monitoring of funds transferred directly from the GOI to the State implementing agencies: Government of India directly transferred ₹ 2,289.26 crore to the 12 implementing agencies of the State during the year and at the end of March 2013 an amount of ₹ 485.50 crore was remaining un-utilised with these implementing agencies. But transfer of funds from Government of India to the state implementing agencies directly ran the risk of inadequate monitoring of utilisation of funds by these agencies in the absence of uniform accounting procedures and effective monitoring system.

### Recommendations

Realistic assessment of Revenue Receipts and Revenue Expenditure may be made, so that achievable goals can be set in the fiscal reform path of the State.

Management Information Systems may be established and existing Central Plan Scheme Monitoring System may be utilized effectively for real time accounting and monitoring of funds transferred directly to State Implementing agencies of Central sector schemes.

The Government may review the low return from investments in Government companies/Statutory corporations/Public Sector Undertakings and huge arrears in repayment of loans released to them for giving true and fair status to the balance sheet of the State Government.

Statutory contributions to Reserve Funds may be made so as to meet the possible future liability, envisaged while constituting the Funds. The State Government should also ensure re-investment of fund balances for possible accretions to the fund balance.

# FINANCIAL MANAGEMENT AND BUDGETARY CONTROL Introduction

The Appropriation Accounts are accounts of the expenditure, voted and charged, of the Government for each financial year, compared with the amounts of voted Grants and Appropriations charged for different purposes, as specified in the schedules appended to the Appropriation Acts. These accounts list the original budget estimates, supplementary grants, surrenders and re-appropriations distinctly and indicate actual capital and revenue expenditure on various specified services vis-a-vis those authorised by the Appropriation Act in respect of both charged and voted items of the budget. Appropriation Accounts thus facilitate the management of finances and monitoring of budgetary provisions and are, therefore, complementary to the Finance Accounts.

Audit of appropriations by the Comptroller and Auditor General of India seeks to ascertain whether the expenditure actually incurred under various Grants is within the authorisation given under the Appropriation Act and that the expenditure required to be charged under the provisions of the Constitution is so charged. It also ascertains whether the expenditure so incurred is in conformity with the law, relevant rules, regulations and instructions.

As per the Kerala Budget Manual, the Finance Department is responsible for preparation of the annual budget by obtaining estimates from various departments. The departmental estimates of receipts and expenditure are prepared by the Heads of Departments and other Estimating Officers and submitted to the Finance Department on prescribed dates. The Finance Department consolidates the estimates and prepares the Detailed Estimates called 'Demands for Grants'. In the preparation of the budget, the aim should be to achieve as close an approximation to the actuals as possible: This demands the exercise of foresight both in anticipating revenue and estimating expenditure. An avoidable extra

provision in an estimate is as much a budgetary irregularity as an excess in the sanctioned expenditure. The budget procedure envisages that the sum provided in an estimate of expenditure on a particular item must be that sum which can be expended in the year and neither in excess nor lesser. A saving in an estimate constitutes as much of a financial irregularity as an excess in it. The budget estimates of receipts should be based on the existing rates of taxes, duties, fees, etc.

Deficiencies in the management of budget and expenditure and violation of the provisions of Budget Manual noticed in audit have been discussed in the subsequent paragraphs.

### Summary of Appropriation Accounts

The summarised position of actual expenditure during 2012-13 against 48 Grants/Appropriations is given in Table 2.1.

Table 2.1: Summarised position of actual expenditure vis-a-vis original/supplementary provisions

(₹ in crore)

	_				( 1111 0101
Nature of expenditure	Original Grant/Appropri ation	Supplementary Grant/Appro priation	Total	Actual expenditure	Saving
1	2	3	4	5	6
		Voted		<u></u>	
I Revenue	44604.11	4122.88	48726.99	46863.55	1863.44
II Capital	6487.21	275.68	6762.89	4696.58	2066.31
III Loans and Advances	815.96	298.86	1114.82	1136.15	- 21.33
Total Voted	51907.28	4697.42	56604.70	52696.28	3908.42
	•	Charged		<u> </u>	
IV Revenue	7438.32	51.22	7489.54	7410.83	78.71

1	2	3	4	5	6
V Capital	75.80	2.36	78.16	47.14	31.02
VI Public Debt Repayment	9682.47	0	9682.47	2804.08	6878.39
Total Charged	17196.59	53.58	17250.17	10262.05	6988.12
Appropriati on to Contingency Fund (if any)	Nil	Nil	Nil	Nil	Nil
Grand Total	69103.87	4751.00	73854.87	62958.33	10896,54

Source: Appropriation Accounts 2012-13 and Appropriation Acts.

The overall savings of ₹ 10896.54 crore was the result of savings of ₹11,384.55 crore in 34 Grants and 21 Appropriations under the Revenue Section and 25 Grants and six Appropriations under the Capital Section (Appendix III), offset by excess of ₹ 488.01 crore in10 Grants and one Appropriation under the Revenue Section and four Grants under Capital Section.

The status of savings/excess (as per Appropriation Accounts) was intimated (July 2013) to the Controlling Officers, requesting them to explain the significant variations. Out of 1250 sub-heads in respect of which savings/excess were reported, explanations for variations were not received (August 2013) in respect of 826 sub-heads.

### Financial Accountability and Budget Management

Appropriation vis-a-vis Allocative Priorities

The appropriation audit revealed that in 17 cases, savings exceeded ₹ 10 crore in each case and were also more than 20 per cent of the total provision. Details are given in Table 2.2.

Table 2.2: List of Grants/Appropriation with savings of ₹ 10 crore and above in each case and more than 20 per cent of the total provision

(₹ in crore)

Sl.No.	Grant number and Name	Total Grant/ Appropriation	Savings	Percentage of savings
1	2	3	4	5
		Revenue-Voted		· .
1	II—Heads of States, Ministers and Head quarters Staff	375.44	75.94	20.23
2	XX—Water Supply and Sanitation	665.25	134.23	20.18
3	XXII—Urban Develo pment	1048.97	730.68	69.66
4	XXVI—Relief on Account of Natural Calamities	556.99	135.57	24.34
5	XLI —Transport	190.33	45.48	23.90
Total		2836.98	1121.9	
<del>.</del>		Capital-Voted		
6	XXV—Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	90.92	60.31	66.33
7	XXVII—Co-operation	85.85	18.59	21.65

:	Grand Total	15827.74	9441.18	· · · · · · · · · · · · · · · · · · ·
<u> </u>	Total	9757.52	6909.05	
17	Public Debt Repayment	9682.47	6878.39	71.04
16	XV— Public Works	75.05	30.66	40.85
		Capital-Charged	<u> </u>	· · · · · · · · · · · · · · · · · · ·
15	III—Administration of Justice	97.53	23.81	24.41
	R	evenue-Charge	d	
Total		3135.71	1386.42	
14	XLI —Transport	1360.09	457.08	33.61
1,3	XL —Ports	570.78	307.13	53.81
12	XXXIX— Power	23.75	23.75	100.00
11	XXXVIII —Irrigation	554.13	294.30	53.11
10	XXXV —Panchayat	51.86	42.16	81.30
9	XXXIII —Fisheries	161.65	53.18	32.89
8	XXIX— Agriculture	236.68	129.92	54.89
1	2	3	4	5

Source: Appropriation Accounts 2012-13

Savings exceeding ₹ 100 crore in each case are discussed below:

(i) Grant No. 'XX-Water Supply and Sanitation' (Revenue-Voted)

The grant closed with a saving of ₹ 134.23 crore. Saving occurred mainly under the head 2215- Water Supply and Sanitation-01 Water Supply, 800-other expenditure, 67 Add-on project of 'Jalanidhi', which stood at ₹ 69.82 crore against the allotment of ₹ 109.82 crore. Reason for the saving has not been

intimated. Also savings of ₹ 33.65 crore was noticed under 2215-01-Water Supply, 190-Assistance to Public sector and other undertakings, 99-Grant-in-Aid to the Kerala Water Authority.

### (ii) Grant No. 'XXII-Urban Development' (Revenue-Voted)

Against the original provision of ₹ 1047.94 crore, the expenditure was ₹318.29 crore resulting in a savings of ₹ 730.68 crore. Eighty eight per cent of the savings (₹647.60 crore) was surrendered only on 30 March 2013. Savings occurred mainly under the heads 2217-Urban Development-05-Other Urban Development Schemes, 800-Other Expenditure, 89-Jawaharlal Nehru National Urban Revenewal Mission (Central Assistance) (₹ 263.05 crore), 2217-Urban Development Project (₹ 173.00 crore) and 2217-03-Integrated Development of Small and Medium Towns, 191-Assistance to Municipal Corporations, 74 Urban Infrastructure Development Scheme for Small and Medium Towns (ACA) (₹ 129.21 crore). Reasons for the savings have not been intimated.

## (iii) Grant No. 'XXVI—Relief on Account of Natural Calamities' (Revenue-Voted)

The Grant closed with savings of ₹ 135.57 crore. In view of the above savings, the supplementary grant of ₹ 263.86 crore obtained in August 2012 proved excessive. Against the savings ₹ 124.63 crore was surrendered only on 30 March 2013. Savings occurred mainly under the heads 2245-Relief on account of Natural Calamities-02 Floods, Cyclones, etc., 106-Repairs and restoration of damaged roads and bridges, 99-Repairs and restoration of damaged roads and bridges due to non-incurring of anticipated expenditure.

### (iv) Grant No. 'XXIX-Agriculture' (Capital-Voted)

The Grant closed with savings of ₹ 129.92 crore. As the expenditure of ₹ 106.76 crore did not come up to the original allocation of ₹ 226.47 crore, the supplementary grant of ₹ 10.21 crore obtained in February 2013 proved wholly un-necessary. Of the available saving of ₹ 129.92 crore, ₹ 103.73 crore was surrendered only on 30 March 2013. Savings occurred mainly under the head, 4702-Capital Outlay on Minor Irrigation-101-Surface Water, 84-Priority works under Minor Irrigation (₹ 47.13 crore). Reasons for savings has not been intimated.

### (v) Grant No. 'XXXVIII- Irrigation' (Capital-Voted)

The grant closed with a savings of ₹ 294.30 crore. In view of the expenditure of ₹ 259.83 crore against the original provision of ₹ 529.13 crore, the Supplementary grant of ₹ 25.00 crore obtained in August 2012 proved wholly un-necessary. Against the available saving, ₹ 261.26 crore was surrendered only on 30 March 2013. Savings occurred mainly under the head, 4701-Capital Outlay on Medium Irrigation-80 General, 800-other expenditure, 79-AIBP-Support for other need based programme (₹ 141.50 crore). Out of this savings, ₹ 86.62 crore was due to non-receipt of approved projects under the scheme. Reasons for the balance savings have not been intimated.

### (vi) Grant No. 'XL-Ports' (Capital-Voted)

Against the total grant of ₹ 570.78 crore, expenditure was only ₹ 263.65 crore resulting in a savings of ₹ 307.13 crore. Of this saving, ₹ 306.43 crore was surrendered only on 30 March 2013. Savings occurred mainly under 5051-Capital Outlay on Ports and Light Houses-01 Major Ports, 001- Direction and Administration, 98-Investments in Major Capital Projects (Ports) (₹ 300.00 crore). Withdrawal of the entire provision under this head by resumption was due to non-implementation of the proposed activities.

### (vii) Grant No. 'XLI-Transport' (Capital-Voted)

The Grant closed with a saving of ₹ 457.08 crore, out of which ₹ 384.40 crore was surrendered on 24 July 2012 and 30 March 2013. Saving occurred mainly under 5075-Capital Outlay on Other Transport Services-60 Others, 800-other expenditure, 79-Investment in Major Capital Projects (other Transport Services) (₹ 9.48 crore) and 5075 Capital Outlay on Other Transport Services-60 others, 800-other expenditure, 84 Priority Schemes under ThFC (₹ 25.00 crore).

### Persistent savings

In six cases, there were persistent savings in excess of ₹ 50 lakh in each case and also by 20 per cent or more of the provision for the last three years as shown in Table 2.3.

Table 2.3: Persistent savings

(₹ in crore)

SI.	Number and Name of Grant/Appropriation	Amount of saving (percentage)			
No.		2010-11	2011-12	2012-13	
		Revenue- Vote	d		
1	XX—Water Supply and Sanitation	263.16 (40)	220.79 (37)	134.23 (20)	
2	XXII —Urban Development	563.04 (60)	371.44 (58)	730.68 (70)	
		Capital- Voted			
3	XXV—Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	37.90 (34)	51.42 (51)	60.31 (66)	
4	XXIX —Agriculture	77.29 (61)	135.03 (59)	129.92 (55)	
5	XXXVIII —Irrigation	204.65 (44)	576.13 (78)	294.30 (53)	
	C	apital - Chargeo	i .		
5	Public Debt Repayment	10376.07 (84)	6252.31 (68)	6878.40 (71)	

Source: Appropriation Accounts 2010-11, 2011-12 and 2012-13.

In 45 subheads, there were persistent savings in excess of ₹ 5 crore in each case of the provision for the last three years. Details are given in Appendix III.

## Excess over provision during 2012-13

The Appropriation Accounts disclosed excess expenditure of ₹ 469.75 crore under Revenue Section (10 Grants and one appropriation) and ₹ 18.26 crore under

Capital Section (four Grants). This excess expenditure of ₹ 488.01 crore requires regularization under Article 205 of the Constitution as summarized in Table 2.4.

Table 2.4: Excess over provision requiring regularization during 2012-13

(₹ in crore)

Sl. No.	Number and title of Grant/Appropriation	Total Grant/ Appropriation	Expenditure	Excess
1	2	3	4	5
	Vot	ed Grants- Reve	enue	<u> </u>
1 ·	I —State Legislature	57.51	57.72	0.21
2	V—Agricultural Income Tax and Sales Tax	170.60	180.38	9.78
3	IX —Taxes on Vehicles	57.43	58.24	0.8
4	X—Treasury and Accounts	150.53	151.73	1.20
5	XII—Police	1819.17	1975.32	156.15
6	XIII—Jails	72.07	72.59	0.52
7	XVI—Pensions and Miscellaneous	10765.04	11027.60	262.56
8	XVII—Education, Sports, Art and Culture	10634.21	10663.93	29.72
9	XXXI—Animal Husbandry	371.93	376.73	4.80
10	XLII —Tourism	206.27	210.20	3.93
Tota	ıl- Voted Grants- Revenue	24304.76	24774.44	469.68
Cha	rged Appropriations- Revenue			

Grand Total		24784.44	25272.45	488.01
Total-Voted Grants- Capital		479.23	497.49	18.26
15	XXVIII—Miscellaneous Economic Services	1.77	1.94	0.17
14	XX—Water Supply and Sanitation	336.00	352.91	16.91
13	XIX —Family Welfare	0.24	0.24	32
12	XVII—Education, Sports, Art and Culture	141.22	142,40	1.18
Vote	ed Grants- Capital			
Total-Revenue		24305.21	24774.96	469.75
Total-Charged Appropriations- Revenue		0.45	0.52	0.07
11	I—State Legislature	0.45 .	0.52	0.07
1 	2	3	4	5

Source: Appropriation Accounts 2012-13

# Excess over provisions relating to previous years requiring regularisation

As per Article 205 of the Constitution of India, it is mandatory for a State Government to get excesses over Grants/Appropriations regularised by the State Legislature. Although no time limit for regularisation of expenditure has been prescribed under the Article, the regularisation of excess expenditure is done after the completion of discussion of the Appropriation Accounts and the connected Audit Report by the Public Accounts Committee (PAC). Excess expenditure occurred under 41 Grants and eight Appropriations amounting to ₹ 1104.75 crore for the years 1990-91 to 2011-12, was to be regularised (September 2013) as summarised in Table 2.5. The year-wise and Grant-wise amounts of excess expenditure pending regularisation and the stage of consideration by the PAC are detailed in Appendix III.

32 ₹ 41,000 only.

Table 2.5: Excess over provisions relating to the previous years requiring regularisation

(₹ in crore)

Year	Number of		Amount of excess over provision	
	Grant	Appropriation		
1990-91	1		0.36	
1992-93	1		0.04	
1995-96	1		21.12	
1996-97		1	33	
1997-98	1		3.93	
1998-99	1		7.88	
2000-01	1	•	14.65	
2001-02	. 2		29.08	
2003-04	3 .		128.61	
2006-07	1		1.28	
2008-09	5 .	1	103.57	
2009-10	8	2	23.07	
2010-11	1	2	0.15	
2011-12	15	2	771.01	
Total	41	8	1104.75	

Source: As per records maintained by the Principal Accountant General (G&SSA)

### Unnecessary/Excessive/Inadequate Supplementary provision

Supplementary provisions aggregating  $\stackrel{?}{\stackrel{?}{\stackrel{?}{?}}}$  548.31 crore, obtained in 26 cases of  $\stackrel{?}{\stackrel{?}{\stackrel{?}{?}}}$  50 lakh or more in each case during the year, proved unnecessary as the expenditure did not come up to the level of the original provisions as detailed in Appendix III.

In 18 cases, against the additional requirement of ₹ 1,732.86 crore, supplementary grants of ₹ 2,412.29 crore were obtained, resulting in savings aggregating ₹ 679.43 crore (Appendix III).

In eight cases, supplementary provision of ₹ 1,762.41 crore proved inadequate by more than ₹ 1 crore in each case, leaving uncovered excess expenditure of ₹ 469.30 crore (Appendix III).

### Excessive/unnecessary/insufficient re-appropriation of funds

Re-appropriation is transfer of funds within a Grant from one unit of appropriation, where savings are anticipated, to another unit where additional funds are needed. There were excesses/savings of more than ₹ 2 crore in 127 subheads even after re-appropriation as detailed in Appendix III. Reasons for the variations were not furnished by the department/Government.

### Substantial surrenders

Substantial surrenders (surrender involving more than 50 per cent of the total provision) were made in respect of 302 sub-heads on account of either non-implementation or slow implementation of plan schemes/programmes. Out of the total provision amounting to ₹ 3,129.78 crore in these 302 sub-heads, ₹ 2,496.77 crore (80 per cent) was surrendered which included cent per cent surrender in 39 sub-heads amounting to ₹ 914.79 crore as indicated in Appendix III. Major surrenders include (I) ₹ 129.21 crore under 2217-03-191-74 Urban Infrastructure Development scheme for small and medium towns (ACA)(Plan) and (ii) ₹ 300 crore under 5051-01-001-98-Investment in major capital projects (Ports) (Non-plan).

### Surrender in excess of actual saving

In 25 Grants the amounts surrendered (₹ 50 lakh or more in each case) was in excess of the actual savings indicating lack of or inadequate financial control.

As against savings of ₹ 620.13 crore, the amount surrendered was ₹ 892.56 crore, resulting in excess surrender of ₹ 272.43 crore. Details are given in Appendix III Out of ₹ 272.43 crore, ₹ 108.94 crore was under the Grant No.XV-Public Works.

### Injudicious surrender

In six Grants, surrender of ₹ 486.40 crore (₹ 10 lakh or more in each case) proved injudicious as there were eventual excesses under these Grants/Appropriations at the close of the financial year. Of this, ₹ 463.22 crore was under Grant No.XVII Education, Sports, Art and Culture, which includes ₹175.50 crore under 2202-02-800-50 Right of Children to Free and Compulsory Education. Details are given in Appendix III.

### Anticipated savings not surrendered

As per Paragraph 91 of the Kerala Budget Manual, spending departments are required to surrender Grants/Appropriations or portions thereof to the Finance Department as and when savings are anticipated. At the close of the year 2012-13, there were, however, seven Grants/Appropriations in which savings occurred but no part of which had been surrendered by the concerned departments. The amount involved in these cases was ₹ 86.66 crore, the details of which are given in Appendix III.

Similarly, out of the total savings of ₹ 10,676.87 crore under 32 Grants/Appropriations with savings of rupees one crore and above in each Grant/Appropriation, 38 per cent of savings amounts aggregating ₹ 4,066.91 crore were not surrendered, details of which are given in Appendix III. Besides, in 45 major heads under 29 Grants ₹ 3,927.33 crore (Appendix III) was surrendered on 31 March 2013 (surrender of funds in excess of ₹ 10 crore in each major head), indicating inadequate financial control and the fact that these funds could not be utilised for other development purposes.

### Rush of expenditure at the end of financial year 2012-13

According to Paragraph 91 (2) of the Kerala Budget Manual, rush of expenditure in the closing month of the financial year should be avoided. Contrary to this, in respect of 60 sub-heads listed in Appendix III, expenditure of ₹ 10 crore and above and also more than 50 per cent of the total expenditure for

the year was incurred in March 2013. In 24 Major Heads, more than 50 per cent of expenditure was incurred during the last month of the financial year, details are given in Appendix III. Some major withdrawals made during March 2013, for which budget allocations were available at the beginning of the financial year, were

₹ 223.68 crore under 5051-01-001-99 Development of Vizhinjam Deep Water International Transhipment terminal and ₹ 796.04 crore under 2075-00-103-98 Commission for agents in 'State Lotteries'.

#### Unexplained re-appropriations

Paragraph 86 (3) of the Kerala Budget Manual lays down that the authority sanctioning re-appropriations should satisfy himself that the reasons given in the sanctions are full, frank and forthright and are not in vague terms such as 'based on actual requirement', 'based on trend of expenditure', 'expenditure is less than that anticipated', etc. as they have to be incorporated in the Appropriation Accounts which are examined by the Public Accounts Committee of Legislature. However, a test check of re-appropriation orders relating to 12 Grants issued by the Finance Department revealed that in respect of 1137 out of 2105 items (54 per cent), the reasons given for withdrawal of provision/additional provision in re-appropriation orders were of general nature like 'expenditure is less than anticipated', 'reduced provision is sufficient to meet the expenditure', etc.

#### Drawal of funds to avoid lapse of budget grant

As per the provision of Article 40 (c) (7) of the Kerala Financial Code Volume I, a Government servant should not, on any account, reserve or appropriate by transfer to a deposit or any other head or draw from the treasury and keep in a cash chest, any portion of an appropriation remaining unexpended during the year in order to prevent it from lapsing and use it for expenditure after the end of the year. Funds provided in the budget are for actual expenditure to be incurred during the year and any unspent provision lapses at the close of the financial year. Audit scrutiny revealed that out of ₹ 290.88 crore transferred and deposited in Treasury Savings Bank/Treasury Public Accounts by the department officers in 57 cases to avoid lapsing of funds, ₹ 220.42 crore remained unutilized as on July 2013. Out of the above 57 cases, the unutilised amount totaling ₹ 179.64crore (out of ₹ 225.12 crore) exceeded ₹ 5 crore in each case in 14 cases as detailed in Appendix III.

The irregular deposit of funds enabled the departments to avoid lapse of budget provision and to by-pass budgetary compulsions to spend the amount before the close of the financial year. Further, utilising funds voted for expenditure during a financial year in the subsequent year amounted to bypassing the control of the Legislature over expenditure out of the Consolidated Fund of the State. Moreover, as the funds drawn were not spent during the financial year, the Government accounts did not reflect the factual position.

#### Non-reconciliation of departmental figures

Pendency in submission of Detailed Countersigned Contingent bills against Abstract Contingent bills

According to Rule 187 (d) of the Kerala Treasury Code, all contingent claims that require the countersignature of the controlling authority after payment are to be initially drawn by the Drawing and Disbursing Officer (DDO) from the treasury by presenting Abstract Contingent bills in the prescribed form (Form TR 60). Abstract Contingent (AC) bills can be drawn only by an authorised officer for the items of expenditure listed in Appendix V to the Kerala Financial Code. The DDO should maintain a register of AC bills and monitor submission of detailed bills there against. The Detailed Contingent (DC) bills in respect of such claims should be submitted to the controlling authority for countersignature not late than the 10th of the month succeeding that to which they relate. The detailed bills pertaining to a month's claim should reach the Principal Accountant General (A&E), Kerala not later than the 20th of the succeeding month. According to the records maintained by the Principal Accountant General (A&E) Kerala, 75 AC bills drawn by 47 DDOs upto March 2013 involving ₹ 1.75 crore were not adjusted as of June 2013 due to non-receipt of DC bills, details of which are enumerated in Appendix III. Year-wise details are given in Table 2.6. Non-submission of DC bills leads to retention of advance amount drawn with the drawing officer and the advance drawn remains unaccounted under the proper heads of account.

Table 2.6: Pendency in submission of Detailed countersigned Contingent bills against Abstract Contingent bills

(₹ in crore)

Year	AC b	ills	Outstan	ding AC bill
	No. of Items	Amount	No. of Items	Amount
2009-10	367	5.98	1	0.10
2010-11	395	3.52	i	0.06
2011-12	384	4.04	13	0.72
2012-13	417	3.84	. 60	0.87
Total	1563	17.38	. 75	1.75

Source: Information compiled by Principal Accountant General (A&E)

Audit noticed that one AC bill for ₹ 10 lakh drawn by Principal Agricultural Officer, Thrissur during 2009-10 and one AC bill for ₹ 5.50 lakh drawn by District Educational Officer, Malappuram during 2010-11 were not settled by presenting DC bills, even after lapse of two years.

#### Unreconciled expenditure

To enable the Controlling Officers of the departments to exercise effective control over expenditure, to keep it within the budget grants and to ensure accuracy of their accounts, Paragraph 74 of the Kerala Budget Manual stipulates that the expenditure recorded in their books should be reconciled by them every month during the financial year with that recorded in the books of the Principal Accountant General (A&E), Kerala. Even though non-reconciliation of departmental figures is being pointed out regularly in CAG's Audit Reports, lapses on the part of the Controlling Officers in this regard continued to persist during 2012-13 also. Fifty five Controlling Officers did not reconcile expenditure amounting to ₹ 6920.44 crore as of June 2013. In respect of 30 Controlling

Officers, amounts exceeding ₹ 10 crore in each case amounting to ₹ 6866.29 crore remained un-reconciled during 2012-13. The details are shown in Appendix III.

#### Review of Selected Grants

Review of budget proposals, actual expenditure and fund management in respect of Grant No. XXIX-Agriculture revealed the following:

#### Budget provision and expenditure

During 2012-13, provision was made in 220 sub-heads for this Grant, which included 112 plan heads and 108 non plan heads. Persistent savings were noticed under Capital Section during the last five years as shown in Table 2.7.

Table 2.7: Budget provision, expenditure and savings in Capital Section during the last five years

(₹ in crore)

Year	Budget Provision	Expenditure	Savings and its percentage
2008-09	82.00	31.37	50.63 (61.75)
2009-10	101.48	36.50	64.98 (64.03)
2010-11	126.95	49.67	77.28 (60.87)
2011-12	227.45	92.39	135.06 (59.37)
2012-13	236.68	106.76	129.92 (54.89)

Source: Detailed Appropriation Accounts for respective years

Savings ranged from 55 per cent to 64 per cent in the Capital Section. The high percentage of savings indicates over-estimation of actual requirements or poor control over expenditure during these years.

#### Savings under several heads

The Government in their Budget circular for 2012-13 (August 2011) instructed to prepare the budget estimates of expenditure as accurately as possible

so that the amounts proposed did not turn out to be either excessive or inadequate. But contrary to this, provisions made under many sub-heads during 2012-13 were excessive; resulting in huge savings in the Grant. Scrutiny of records and Appropriation Accounts revealed a total savings of ₹ 353.81 crore under 151 subheads. Savings of ₹ 1 crore and above out of these, noticed under 44 sub heads amounting to ₹ 312.76 crore are shown in Appendix III. Further, analysis of the reasons for savings revealed that in the case of non-plan heads, savings was mainly due to over- estimation of pay, dearness allowance and wages and in the case of plan heads on account of non-implementation or slow implementation of the schemes/programmes. Although the outlay fixed for each scheme in the Annual Plan programme is usually taken as the basis for proposing provision in the Budget for plan schemes, the Controlling Officers had not taken into account the past performance and the institutional capacity of the department for effective implementation of schemes during formulation of budget. Huge savings and excess expenditure under several heads show the non-observance of Government direction...

#### Excess expenditure

Although the Grant showed an overall saving of ₹ 256.28 crore, the department exceeded the expenditure limit set by the Legislature through grants by ₹ 97.53 crore in 57 cases. Excess expenditure was more than ₹ 1 crore and also by more than 10 per cent of the total provision in each case under 11 sub heads amounting to ₹ 82 crore as shown in Appendix III.

#### Rush of expenditure

It was noticed that more than 80 per cent in excess of budget provision was seen expended during the last two months under 21 schemes as shown in Appendix III. The rush of expenditure was attributed mainly to delay in issuing Administrative Sanctions, in receiving plan proposal, etc.

### Non-surrender/Non-re-appropriation of savings

As per Para 91 of the Kerala Budget Manual, spending departments are required to surrender Grants/Appropriations or portions thereof as and when savings are anticipated. Although substantial savings occurred under seven heads, no part of it was re-appropriated or surrendered. Details are given in Table 2.8.

Table 2.8:Non-surrender/Non-re-appropriation of savings'

(₹ in crore)

				V III CHOICE
Sl. No.	Head of account	Budget	Expenditure	Saving
1	2	.3	4	5
. 1	2415 Agricultural Research and Education-01-277-99- Kerala Agricultural University- Grant-in-Aid (P)		54.00	1.00
2	2415 Agricultural Research and Education-03-277-98- Infrastructure Development of Kerala Veterinary & Animal Sciences University- Rural Infrastructure Development Fund (RIDF) XVI (P)		0.00	20.00
3	2415 Agricultural Research and Education-03-277-99- Kerala veterinary and Animal sciences University (NP)	39.26	37.26	2.00
4	2702 Minor Irrigation-01-800-88-Punja dewatering by pumps-subsidy (NP)	6.25	4.75	1.50
5	4702 Capital Outlay on Minor Irrigation-00-102-98- National Hydrology Project (P)	1.87	0.94	0.93
6	2551 Hill Areas-01-800-92- Other Programmes: Research, Monitoring & Evaluation and Training(P)	3.37	0.45	2.92

1	. 2	3	4	5
7	4551 Capital Outlay on Hill Areas-01-800-99-Hill Area Development Authority		0.00	25.00
	(RIDF) (P)			

Source: VLC data compiled by O/o the PAG (A&E), Kerala

On this being pointed out by Audit, the Government stated that the saving of ₹ 25.00 crore under '4551 Capital Outlay on Hill Areas-01-800-99-Hill Area Development Authority (RIDF) (P)' was due to the non-sanctioning of RIDF scheme by Government even though proposals for ₹ 24.50 crore were furnished by Hill Area Development Agency. Government had decided not to recommend fresh projects to NABARD. As the Government was expecting an enhancement in allocation of RIDF during 2013-14, the Hill Area Development Agency presumed that budget provision of ₹ 25.00 crore need not be surrendered. The unutilized amount should have been surrendered sufficiently early so that it could be utilized for other schemes.

#### Surrender/Re-appropriation of savings on the last working day of the financial year

According to paragraph 93 (1) of the Kerala Budget Manual, the proposals for re-appropriation and surrender should reach Finance Department not later than 25 February every year. But the Director of Agriculture had submitted the proposals for surrender of funds to Government on 31 March 2013.

During 2012-13, out of the total saving of ₹ 353.81 crore, an amount of ₹ 246.85 crore was surrendered on the last working day of the financial year indicating lack of realistic financial planning and weak financial control which resulted in deprivation of funds for other development purposes. Also, the reappropriations in respect of 108 heads for a total amount of ₹ 56.29 crore were made on the last working day of the year.

#### Inadequate/Unnecessary Supplementary Grants

The supplementary provision of ₹ 10.24 crore under the head '4702 Capital Outlay on Minor Irrigation-00-101-93- Minor Irrigation Class I Works-NABARD

Assisted Scheme (P)' proved inadequate as an amount of ₹ 5.04 crore was re-appropriated later to provide for the excess expenditure under the same head. The supplementary provisions of ₹ 22.02 crore shown in Table 2.9, obtained for various schemes proved unnecessary as the entire supplementary provision was not utilized.

Table 2.9: Unnecessary supplementary grant

(₹ in crore)

Sl. No.	Details of Scheme	Amount obtained as supplementary
IVO.		supplementary
1	'2415-03-277-99-Kerala Veterinary and Animal Sciences University (NP)'	2.00
2	2401-00-001-96-Strengthening of Agricultural Administration and introduction of training and visiting system of extension (NP)	0.02
3	2401-00-104-86-Special Support Scheme for Farm Sector (NP)	20.00
	Total	22.02

Source: Detailed Appropriation Accounts 2012-13

#### Insufficient/Injudicious surrender

The reduction made through surrender proved insufficient under 16 heads as even after the withdrawal of ₹ 24.02 crore through surrender, an amount of ₹3.99 crore remained unutilized.

Analysis of the resumption orders revealed that reduction through surrender amounting to ₹ 3.89 crore under 17 schemes were unnecessary as the expenditure incurred under these schemes exceeded the budget provisions. The surrender of non-existent surplus funds indicates the inability of the department to assess the eventual savings/excess accurately.

# Re-appropriation and surrender of funds without ensuring availability

According to paragraph 84(3) of the Kerala Budget Manual, if the appropriation under a unit is reduced by re-appropriation or resumption, the expenditure debitable to the unit should be restricted to the reduced re-appropriation/surrender. It was noticed that, under 12 heads where allotments were reduced on the basis of resumption orders, excess expenditure amounting to ₹ 4.49 crore had occurred. The availability of funds was not properly assessed while issuing re-appropriation/resumption orders.

## Surrender/Re-appropriation of major part of budget provision without utilization

Major portion of the grant is seen surrendered in the case of nine schemes. Out of the total budget provision of  $\stackrel{?}{\underset{?}{$\sim}}$  62.97 crore under these heads, an amount of  $\stackrel{?}{\underset{?}{$\sim}}$  59.17 crore was surrendered without utilization. Major part of the budget provision is seen re-appropriated without utilization under eight heads. Out of the total budget provision of  $\stackrel{?}{\underset{?}{$\sim}}$  24.45 crore, amount of  $\stackrel{?}{\underset{?}{$\sim}}$  24.13 crore was reappropriated.

#### Inspection of treasuries

There were 23 District Treasuries, 188 sub-treasuries and 12 Stamp depots in the State as of March 2013. The Principal Accountant General (A&E), Kerala inspected 133 treasuries (District Treasuries: 23; sub-treasuries: 107 and Checkpost treasury: 3). Irregularities and deficiencies noticed during the inspection of treasuries are mentioned in the succeeding paragraphs.

#### Excess payment of pension

There was excess payment of pension/family pension amounting to ₹ 1.29 crore in 454 cases in 114 treasuries (including 17 district treasuries) during 2012-13. The main reasons for these excess payments were errors in calculation of revised pension, continuance of higher rate of family pension after expiry of authorized period, non-deduction of commuted portion of pension from basic pension, payment of ineligible festival allowance and medical allowance to family

pensioners who are also in receipt of regular pension, and incorrect calculation of dearness relief. Out of the excess payment of ₹ 1.29 crore, treasuries recovered ₹ 0.48 crore and the balance amount of ₹ 0.81 crore remained to be recovered as of March 2013.

Year- wise details of excess pension including those pointed out during treasury inspection in earlier years that remains to be recovered as on 31 March 2013, were as shown below:

Table 2.10: Excess pension that remains to be recovered

(₹ in crore)

Year	Excess payment of Pension	Amount yet to be recovered
2008-09	0.35	0.01
2009-10	0.32	0.03
2010-11	0.59	0.01
2011-12	0.88	0.06
2012-13	1.29	0.81
Total	3.43	0.92

Source: Data furnished by O/o the PAG (A&E), Kerala

### Non-submission of vouchers in support of payments

Two hundred and eighty one items of vouchers for expenditure of ₹ 2.56 crore were not received from 19 District Treasuries during 2012-13 (Appendix III), out of which 102 vouchers (amounting ₹ 1.49 crore) related to Thiruvananthapuram District Treasury.

### Analysis of Budgetary Assumptions

Every year while presenting the budget the details of the proposals of projected receipts and expenditure including new schemes to be implemented during the ensuing financial year are announced. An analysis of the budgetary assumptions relating to the new schemes proposed to be implemented in six Departments were made to ascertain:

- whether funds were made available for the schemes announced in the budget and
- whether these schemes were implemented.

The details of new schemes announced in the budget speech 2012-13 falling under these six departments, their budget provision and expenditure were as shown below:

Table 2.11: Status of implementation of schemes during the year

(₹ in crore)

Sł.	Name of	Numbe	r of new s	chemes	Amo	ount	No. of schemes
No	Department	Announc ed in the budget speech	was spe	h amount ecifically in the t speech	Provision made in the Budget	Expendi ture	impleme nted
			Number	Amount			
1	Sports and Youth Affairs	9	8	10.85	@	0.76*	Nil
2	Agriculture	10	8	536.00	12.00	13.97	2
3	Scheduled Caste Development	6	5	117.50	@	53.4534	2
4	Social Justice	5	4	17.30	6.63	6.80	1
5	Scheduled Tribe Development	5	4	3.40	@	0.27	Nil
6	Tourism	5	3	15.45	15	3.97	1
	Total	40	32	700.50	33.63	79.22	6

Source: Budget documents and information collected from departments

<sup>@</sup> Only token provisions are made

<sup>\*</sup> Funds transferred to implementing agencies were not utilized (August 2013)

<sup>34</sup> Diverted from SC corpus fund, meant for implementation of other schemes.

The scheme-wise details of amount announced in the budget speech, provision, expenditure and status of implementation are shown in Appendix III.

Out of 40 new schemes announced, only six schemes were implemented. The total amount required for implementation of 32 schemes announced in the budget was ₹ 700.50 crore. But a provision of only ₹ 33.63 crore was made in the budget. However, an amount of ₹ 79.22 crore was spent for the implementation.

Government stated (September 2013) that after presentation of budget, Finance Department would send instructions to all Departments to initiate steps for implementation of the schemes mentioned in the budget speech. Initially token provision is made in the budget and sufficient funds provided after completing the procedures like formulation of DPR, issue of Administrative Sanction, etc. No separate mechanism was established in Finance Department for monitoring implementation of budget announcements. Government have constituted a monitoring committee in June 2013 chaired by Chief Secretary to monitor implementation of schemes announced in the budget.

### Non-implementation of schemes in the previous two years

Audit also examined the schemes announced in the budget speech for the years 2010-11 and 2011-12 in respect of Sports and Youth Affairs department and Tourism department. The extent of implementation of new schemes was as detailed below:

Table 2.12: Status of Implementation of schemes in the past two years

(₹ in crore)

Sl. No.	Name of Department	Num	iber of new	schemes	, , , ,	Amount
•		Announced in the budget speech	specifical	amount was ly stated in get speech	Provision made in the	Expendit- ure
			Number	Amount	Budget	
Sport	s and Youth A	Affair				

	•				
2	3	4	5	6	7
2010-11	7	6	424.20	1.00	1.00
2011-12	6	3	1.75	-	6.2535
		Tourisi	n		
2011-12	6	- 4	1.65	0.50	0.50
Total	19	13	427.60	1.50	7.75
	2010-11 2011-12 2011-12	2010-11     7       2011-12     6       2011-12     6	2010-11 7 6 2011-12 6 3 Touriss 2011-12 6 4	2010-11 7 6 424.20 2011-12 6 3 1.75 Tourism	2010-11 7 6 424.20 1.00 2011-12 6 3 1.75 -  Tourism  2011-12 6 4 1.65 0.50

Source: Budget documents and information collected from departments

Out of 19 schemes announced no schemes were implemented. The amount required for the implementation of schemes as announced in the budget speech was ₹ 427.60 crore. However, provision made during the respective years was only ₹ 1.50 crore. Even though provision was made in the subsequent years the schemes were not implemented.

The budget speech reflects the priority of the Government and is a reflection of policy direction for the citizen. If the schemes announced are not implemented, the sanctity and importance of the budget speech gets defeated.

#### Conclusion

Against the total provision of ₹ 73,854.87 crore, the expenditure was ₹ 62,958.33 crore, which led to a saving of ₹ 10,896.54 crore (15 per cent³6). An excess of ₹ 488.01 crore was also incurred under 15 Grants/Appropriation, requiring regularization under Article 205 of the Constitution. An excess expenditure of ₹ 1,104.75 crore was not regularized so far. While supplementary provision of ₹ 548.31 crore obtained in 26 cases was unnecessary, reappropriation of funds in 127 cases was made injudiciously, resulting in either unutilized provision or excess over provision. In 45 cases, ₹3,927.33 crore was surrendered on the last day of the financial year, while in seven grants/appropriation savings amounting to ₹ 86.66 crore were not surrendered. Even though, non-reconciliation of departmental figures is being pointed out

<sup>35 ₹ 6.25</sup> crore was drawn during 2012-13 in respect of two schemes and transferred to National Games Secretariat.

<sup>36</sup> Saving in capital section was 31 per cent.

regularly in CAG's Audit Reports, during 2012-13 also 55 Controlling Officers did not reconcile expenditure amounting to ₹ 6,920.44 crore as of June 2013. Adequate provisions were not being made for new schemes announced in the budget.

#### Recommendations

In addition to reiterating the recommendations made in the previous Audit Reports for exercising the much needed appropriation control in incurring expenditure, re-appropriating budget allocations and surrendering unutilized budget allocations, Audit specifically recommends that real time integrated Management Information System should be put in place. This would enable the Controlling Officers as well as Finance Department in judicious allocation and utilisation of funds. Government may also ensure that necessary budget allocations are made for implementing the new schemes announced in the budget speech.

[Audit Paragraphs contained in the Chapter I and II report of the Comptroller and Auditor General of India (State Finances) for the year ended 31st March 2013. Notes received from Government on the above audit paragraphs is included as Appendix II]

The Committee commented that Finance Department was not releasing money for centrally sponsored programmes. They received money from centre and spend it for some other purpose. The A.C.S., Finance Department deposed that there were some structural issue in the macro level and that a note had been prepared to overcome these issues.

2. The A.C.S., Finance Department described that two important things were going to be launched in April 1st 2016. First is Budget Allocation Management System. All the budget allocations should be gone only through this system and there would have a correlation between the amount allocated and that passed by the Assembly. Introduction of this system would end the tendency of various department towards excess expenditure which were existing for almost thirty years. The Government or the Finance Department would not take the responsibility of breaching the allotment done by the Assembly. A circular had been issued that the liability of the excess allotment would be borne by the concerned department heads.

- 3. Regarding query about Green Book, Additional Chief Secretary, the witness, replied that beginning from the financial year 2016-17 schemes/projects in the Annual Plan were divided into two catagories. Those are separately included in the Green and Amber Books. Schemes in the green book do not require any further sanction from the Government. The Plan Preparation Groups (PPG) approves the schemes below ₹ 5 ctore while the Special Plan Preparation Groups (SPPG) approves schemes above that. These schemes have to be approved by the concerned Ministers in the case of all projects and the council of Ministers in the case of large projects. The concerned department or PSU could commence implementation of a scheme in the Green Book from the first of April of the financial year. Thus all twelve months in a financial year would be available for implementation of the scheme. However as it was an experimental year, a limit was fixed as 25% of the allocation passed by the Assembly only be included in the Green Book. The ACS stressed that it was a major innovation and all that were done without violating the constitutional provisions.
- 4. Then the ACS detailed about the newly introduced Electronic Ledger Accounting Systems. From the year 2015-16 it has been mandated that unspent funds should be surrendered. In case these funds were needed in the subsequent years, an entry to be made in an electronic ledger against the relevant head of account. This entry being notional and the fund was actually transferred to TSB. If such funds were needed by the department for incurring expenditure in schemes that were continuing, Government orders to be issued for validating such expenditure. If the budget provision is found inadequate in the next year to meet the expenditure against the amount registered in the Electronic Account, the funds should be additionally authorised by the Finance department.
- 5. The Committee asked the officials of the Finance department to present a detailed note on the procedural problems existed in the Finance department towards which all those corrective steps had been taken by it and the ACS agreed to do so.
- 6. Regarding query on environment related Grants, the Principal Chief Conservator of Forests (Forest Management) replied that out of ₹ 67.76 crore awarded for 3 years ₹ 65.51 crore had been spent and submitted utilization certificate for 2010-11, 2011-12 and 2012-13.

- 7. Regarding query about shortfall in releasing funds for water sector Management, the Chief Engineer, Irrigation department replied that there were three sectors viz, water bodies, coastal zone management and Inland water ways. Out of these, two sectors had completely expended. Total expenditure of water bodies were ₹ 42.09 crore till date and expenditure of coastal zone management was ₹ 84.4 crore out of ₹ 100 crore. Shortfall was shown in IWT. He added that recovery rate as projected in 13th Finance Commission could not be achieved because the basis of recovery rate was the enhancement of water tariff and it was a policy decision.
- 8. Regarding query, Accounts Officer, High Court of Kerala deposed that for improving Justice delivery ₹ 5,000 crore was sanctioned as grant in 13th Finance Commission. But only ₹ 141.05 crore had received for Administration of Justice, Kerala. The total grant for the five components of the High Court was ₹ 108.9 crore. Money couldn't have been expended during 2010-11. Expenditure could not be incurred according to the schemes and action plan approved by high level monitoring committee. The Committee commented that the finance commission was spending too much money for modernisation of courts but the same would have been achieved by the State.
- 9. The Additional Chief Secretary, Finance Department said that they were not prompt in releasing funds even for which the utilization certificate had been submitted. An amount of ₹ 5463 crore was released against the total award in the cumilative table of ₹ 6371 crore. The utilization was only ₹ 5453 crore. Thus the difference was only 10 crores. Hence the overall performance was not bad. But in certain individual cases, some difficulty occured. The utilization as a percentage of release was 99.82%.
- 10. The Committee enquired the reason for shortfall in fund usage of UID. The Implementation Manager, UID, Kerala State IT Mission deposed that there were 96% enrollment and 95% aadhar generation in the State. For this particular scheme ₹ 14.88 crore was released and the primary reasons for the delay was that UID number of aadhar of BPL families were not linked in the database. Out of ₹ 14.88 crore released to fourteen districts as per utilization certificates, ₹ 8.85 crores had been utilized. Utilization Certificate had to be received from three or four districts.

- 11. The Senior Audit Officer commented that out of total award of ₹ 49.6 crore, ₹ 14.88 crore only was received. Ministry of Finance has not released amount even against the utilization certificate given on 27-3-2015. Since there was no BPL indicator in aadhar data base it cannot be linked with BPL data which arise difficulty for verifying datas.
- 12. To a query regarding distribution of pension, the Witness A.C.S. said that pension distribution carried out through post offices and Banks. But there were certain issues in pension distribution through Post Office. The Committee enquired whether agency system should be introduced. The A.C.S., Finance Department added that commission has to be given if agency system was introduced. The Implementation Manager, UID, Kerala State IT Mission supplemented that Banking Kiosks had also been opened as part of Prime Minister Jandhan Yojana through which it was facilitated.
- 13. The Committee enquired the reason for shortfall in fund usage of improving statistical system. The Additional Director, Economics & Statistics Department described that this scheme had been introduced by Central Statistical Organisation (CSO) and could be functioned only under the guidelines of Central Statistical Organisation. There arose huge delay in producing guidelines for implementation and got administrative sanction only in November 2011. Three instalments had been received till date and hoping for expenditure of full amount by the month of March 2016.
- 14. Regarding Maintenance of Roads and Bridges the Chief Engineer, PWD (Roads and Bridges) deposed that during the year 2010-11, there was no allocation under Thirteenth Finance Commission. In 2011-12, the allocation of fund was ₹ 220 crore and expenditure was ₹ 147.15 crore. In 2012-13, the allocation was ₹ 232 crore and expenditure was ₹ 82.18 crore. The Witness Additional Chief Secretary, replied that they were not quite aware of specified condition of 13th Finance Commission. The Committee commented that it should be monitored by Finance Department. The witness, Additional Chief Secretary replied that all those happened due to the absence of the fully integrated financial management system. The expenditure could be monitored promptly once the treasuries become interconnected.

- 15. The Committee enquired why only ₹ 12 crore was expended out of total grant of ₹ 20 crore for capacity building. The Additional Chief Secretary, Finance Department replied that SDMA unit was formed in 2007 and got operational only in 2012. The Committee again enquired how the fund was expended by State Disaster Management. The Witness, Additional Chief Secretary replied that as there were no natural calamities during the past 2 years, no considerable allocation was made. But there had a level of preparation and an operating manual. There was no difficulty in allocating fund for relief works. Usually relief fund was allocated by Cabinet when a disaster was occurred and the relief works were executed by SDMA.
- 16. Regarding query on local bodies' grant, the Senior Audit Officer explained that there was a shortfall of  $\stackrel{?}{\stackrel{\checkmark}}$  1136.46 crore in the latest report out of which the short fall of  $\stackrel{?}{\stackrel{\checkmark}}$  300 crore occurred due to the deficiency of the state.
- 17. The Committee enquired the reason for 60% shortfall of funds in usages of Inland Water Ways/Coastal Zone Management. The Chief Engineer, Irrigation Department replied that there was a shortfall in Inland Water Ways/Coastal Zone Management in first two years. New Canal (Vadakara Mahe) had become operational and the problem had been almost resolved. The Committee commented that Inland Water Project had equal importance with that of major irrigation project. The Chief Engineer, Irrigation Department added that due to acidity of soil, people won't allow to dispose the soil from the canal as it adversely affect their crops. Sand disposal problem and encroachment in west coast canal were the major issues. The Witness Additional Chief Secretary commented that there was no provisions for land fillings and sewerage like those in the developed countries.
- 18. To a query, of the Committee, the witness, A.C.S., Finance Department deposed that eventhough the Government of India had released ₹ 11.55 crore, the amount was not received yet. There was a shortfall of ₹ 62.45 crore and even releases upto 30-3-2015 had not been given out. Also, there was lack of projects for the primitive tribes.
- 19. The Additional Director of Fisheries deposed that during 2011-12 & 1223) 2016.

- 2012-13, 13th Finance Commission had allotted ₹ 50 crore each. Government of India had released ₹ 94.66 crore and shortfall was ₹ 5.34 crore. All projects in every districts had improved by giving funds.
- 20. Regarding audit paragraph, the Director (In charge), Animal Husbandry Department said that during 2011-12 and 2012-13, ₹ 26.12 crore and ₹ 27.45 crore were received respectively. Only ₹ 1.4 crore was unutilised during 2011-12 and entire fund was utilized during 2012-13 and utilization certificate were produced.
- 21. The Director, Dairy Development Department supplemented that amount was allocated in the budget of Dairy Department. Then it was alloted to Animal Husbandry and Poultry Department. Award amount was ₹ 37.5 crore and a total of ₹ 150 crore was allocated for 4 years. Out of ₹ 150 crore ₹ 86.03 crore was expended and utilization certificate was given on 30-3-2015. The balance amount was yet to be released.
- 22. The Assistant Director of Kuttanad Package deposed that the 13th Finance Commission award for Kuttanad package Development was ₹ 300 crore and it was implemented by 18 departments and agencies. Work of 26 projects had been going on. ₹ 236 crore was released from the state and out of that ₹ 218 crore had been utilized. Projects of ₹ 18 crore had been progressing. The Additional Chief Secretary, Finance Department added that it was a great problem that work had been completed but the fund was not released.
- 23. To a query of the Committee, the Assistant Director of Kuttanad package replied that total approved outlay of Kuttanad package was ₹ 1840 crore. Administrative Sanction was given for ₹ 1200 crore and all works were being done in ongoing scheme. The Additional Chief Secretary, Finance department supplemented that separate budget head would be there for every project and A.S. would be given as charged account. The Committee asked to submit a note regarding Kuttanad Package and the Assistant Director of Kuttanad package agreed to do so.
- 24. To a query, of the Committee, Implementation Manager, UID, Kerala State IT Mission informed that an initial deposit of ₹ 4.96 crore was first released during 2013-14. The Government took a decision to distribute the amount through District Collectors to Panchayats and did so.

- 25. The CMD, Kerala Police Housing Construction Corporation explained that ₹ 78.4 crore was received for prime 5 things viz. Community Facilitation Centre, Foreigners Facilitation Centre, Senior Citizen Facilitation Centre and Dormitories in Police Force during 2011-12. Almost 80% of amount was expended and rest was ongoing projects. 97% amount would be expended in April and 3% work was lagged due to lack of land.
- 26. The Committee enquired about the amount for KPHCC corpus fund and treasury savings. The A.C.S., Finance Department deposed that ₹ 122 crore was in TSB which was not interest bearing and a small amount was in bank. ₹ 122 crore includes the amount of LSG and other agencies. Government of India had brought a change that if balance amount was parked in the Public Account, that would be deducted from annual borrowing limit. Earlier it was done by a limit of RBI and National Savings Fund etc. Present system was good for maintaining long term discipline and amount in the Savings Bank could be expended for new projects. A ledger book should be maintained for SB Account. If expenditure occurred, that amount should be claimed from concerned department.
- 27. Regarding the audit references, the witness, CMD, Kerala Police Housing Construction Corporation brought attention of the Committee about the construction of Vigjanvadi coming under Social Justice Department. Proposal was to construct 1000 Vigjanvadies but department had land for constructing 180 Vigjanvadies only. KPHCC monitored civil construction work. Due to lack of land ₹ 50 crore was left unutilized. Decision was taken to hold discussions with Social Justice Department for releasing ₹ 50 crore from treasury SB Account. The Additional Chief Secretary, Finance Department interfered that there was ₹ 122 crore on account of KPHCC and he enquired about the balance amount of ₹ 72 crore. The CMD, KPHCC replied that balance amount had been utilized for the construction of wall at forest boundaries in Wayanad district to control wild elephants.
- 28. The Committee observed that some departments have failed to achieve the required level of utilization or submitting the utilization certificate in time, which resulted in non releasing of grants. The Committee opined that all implementing departments should expedite the expenditure and submit utilization certificate in time for getting further release of grants and the Finance department should take necessary arrangements to make up ongoing projects and to replenish the same.

#### Conclusions/Recommendation

- 29. The Committee observes that eventhough State level empowered Committee was convened in every quarter to ensure proper utilisation of award amount, there was deficiency in ensuring timely utilisation of funds which resulted in the short-release of ₹ 890.55 crore. The Committee also observes that short fall had happened due to non-adherence of conditions for release of fund, under-utilisation of first installment, delayed settlement of work bills, low utilisation of grant released in the previous years, delayed transfer of funds, submission of work plan for lesser amount and reduced utilisation of budget allocation. Therefore, the Committee opines that department should view these issues more seriously.
- 30. The Committee suspects whether some procedural problems are existing there in the finance department for which certain corrective steps should be taken by the department. Therefore, the Committee urges the department to furnish a detailed note on the existing procedural problems in the department and the corrective steps taken if any.
- 31. The Committee directs the department to furnish a comprehensive report regarding Kuttanad Package at the earliest.
- 32. The Committee observes that receipts of the State Government under loans and advances were much less than the amount actually due. Therefore, the Committee recommends that department should review the low return of huge arrears in the repayment of loans.
- 33. The Committee views that some departments had failed to ensure timely utilisation of alloted funds or delayed submission of the utilisation certificate which resulted in non releasing of grants. The Committee remarks that all implementing departments should expedite their expenditure and submit utilisation certificate in time for getting further release of grants. The Committee directs the finance department to take necessary arrangements to carry out ongoing projects and to replenish the same.

- 34. The Committee observes that the controlling officer did not reconcile the figures even after the repeated notes in Comptroller and Auditor General's Reports, about the non reconciliation of departmental figures. The Committee also observes that there was lapse in surrendering the unutilised amount in time which resulted in the non utilisation of the amount for other schemes. Therefore, the Committee recommends that a fully integrated Financial Management System should be established in order to monitor the timely reconciliation, judicious allocation and utilisation of funds.
- 35. The Committee notes with displeasure that provisions were not incorporated for the new schemes announced in the budget. Therefore, the Committee recommends that necessary budget allocation should be made for the implementation of the new schemes announced in the budget.

Thiruvananthapuram, 7th June, 2018.

V. D. SATHEESAN, Chairman, Committee on Public Accounts.

APPENDIX I
SUMMARY OF MAIN CONCLUSION/RECOMMENDATION

SI No.	Para No.	Department Concerned	Conclusion/Recommendation
1 .	2	3	4
1	29	Finance Department	The Committee observes that eventhough State level empowered Committee was convened in every quarter to ensure proper utilisation of award amount, there was deficiency in ensuring
			timely utilisation of funds which resulted in the short-release of ₹ 890.55 crore. The Committee also observes that short fall had happened due to non-adherence of conditions for release of fund, under-utilisation of first installment, delayed settlement of work bills, low utilisation of grant released in the previous years, delayed transfer of funds, submission of work plan for lesser amount and reduced utilisation of budget allocation. Therefore, the Committee opines that department should view these issues more seriously
2	30	Finance Department	The Committee suspects whether some procedural problems are existing there in the finance department for which certain corrective steps should be taken by the department. Therefore, the Committee urges the department to furnish a detailed note on the existing procedural problems in the department and the corrective steps taken if any

	·		
1	2	3	4
3	31	Finance	The Committee directs the department to
		Department	furnish a comprehensive report regarding
		•	Kuttanad Package at the earliest
4	32	Finance	The Committee observes that receipts of the
		Department	State Government under loans and advances
			were much less than the amount actually due.
			Therefore, the Committee recommends that
			department should review the low return of
*.			huge arrears in the repayment of loans.
			a the transfer demands
5	33	Finance	The Committee views that some departments
		Department	had failed to ensure timely utilisation of alloted
•			funds or delayed submission of the utilisation
	1		certificate which resulted in non releasing of
			grants. The Committee remarks that all
			implementing departments should expedite
			their expenditure and submit utilisation
			certificate in time for getting further release of
			grants. The Committee directs the finance
			department to take necessary arrangements to
			carry out ongoing projects and to replenish the
			same
	34	Finance	The Committee observes that the controllin
6	34	Department	officer did not reconcile the figures even after
		Department	the repeated notes in Comptroller and Audito
			General's Reports, about the non reconciliation
			of departmental figures. The Committee als
			observes that there was lapse in surrendering
			the unutilised amount in time which resulted i
			the non utilisation of the amount for other
		·	

			schemes. Therefore, the Committee recommends that a fully integrated Financi Management System should be established order to monitor the timely reconciliation
<u> </u>			judicious allocation and utilisation of funds.
7	35	Finance Department	The Committee notes with displeasur
,			that provisions were not incorporated for the new schemes announced in the
			budget. Therefore, the Committee recommends that necessary budge
			allocation should be made for the implementation of the new schemes announced in the budget.

# Notes fremshed by Government OF KERALA FINANCE (PLANNING -A) DEPARTMENT

### STATEMENT OF ACTION TAKEN ON AUDIT PARAS CONTAINED IN THE REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA ON STATE FINANCES FOR THE YEAR ENDED 3187 MARCH, 2013.

Para No.	Re	commendat	tions	*.		Action Ta	ken		
1.1.2	The State Government Act, 2003 which came is prudence in fiscal mana elimination of revenue	nto force on 5 gement and fis deficit and sus	December 200 cal stability by tainable debt n	Fiscal Responsibility Act based on the recommendatio of 13th Finance Commission and its achievements from 2012-13 are given below.					
	consistent with fiscal					Items	2012-	2013-	2014
	operations of the Gove				<u>                                    </u>		13	14	15
	medium term framework thereto. As per the stipu	alation in the K	erala Fiscal Re	sponsibility		Target Fixed by 13th FC/FR Act	0,90	0.50	0
	Act, 2003, a Medium 7 Statement is to be pre	pared. Coverin	RD/GSDP	Target in BE	0.89	0.54	1.53		
	ensuing three financial ye documents to the State L					Actual Ratio	2.68	2.44	2.65
	consolidation efforts w Responsibility Act 2003,		Target Fixed by 13th FC/FR Act	3.50	3.00	3.00			
	FC in the revised roadma	p for uscal con	solidation.		FD/GSDP	Target in BE	2.74	2.82	3.10
	Accordingly, major fise					Actual Ratio	4.29	3.66	3.59
	Government in budget of targets given in the 13th F	C report are de	tailed below;		Debt /	Target Fixed by 13th FC/FR Act	31.70	30.70	29.80
İ .	Comparison of Fiscal v	ariable targets			GSDP	Target in BE	25.86	27.14	28.29
	Fiscal variables		2012-13			Actual Ratio	29.64	26.71	26.05
		Target fixed by 13th FC	Target fixed in BE	Actual Ratio		not achieve the I			
	Revenue deficit/GSDP	0.9	0.89	2.6		in the Fiscal Respon			
	Fiscal deficit/GSDP	3.5	2.74	4.1		reduce the revenue	•		-
	Outstanding Debt to GSDP	31.7	25.86	29.9		ise of its commitmen ry, pension and inte			
	According to the act, the revenue deficit to 'nil' wi on the 1" April 2011 an	thin a period o	of four years co	mmencing	However, it	ealization of estim can be seen that St in the target.			

reducing the revenue deficit in the years 2011-12, 2012-13, 2013-14 and 2014-15 in the order of 1.4 %, 0.9 %, 0.5 % and 0 %, respectively, of the GSDP. The Government is also committed to reduce the fiscal deficit to 3 % of the estimated GSDP within a period of three years commencing on the 1 April, 2011 and ending with the 31 March, 2014 by maintaining the fiscal deficit at a level not exceeding 3.5 % of the gross state domestic product in the years 2011-12 and 2012-13 and reducing it to 3 % in 2013-14. It was observed that the State could not achieve the revenue /fiscal deficit targets set in the revised fiscal consolidation path stipulated in the 13th FC report as well as that estimated in the budget documents. Disproportionate growth of revenue expenditure rogether with non realization of estimated revenue collection led to increase in revenue/fiscal deficit and consequent non-achievement of fiscal targets. However, State's Debt-GSDP ratio was well within the target fixed by the 13th FC. Revenue and Capital are the two streams of receipts that constitute General Observation 1.2.1 the resources of the State Government. Revenue receipts consist of Tax revenues, non -tax revenues, State's share of union taxes and duties and grants - in - aid from the Government of India(GoI). Capital receipts comprise miscellaneous capital receipts such as proceeds from disinvestments, recoveries of loans and advances, debt receipts from internal sources (market loans, borrowings from other financial institutions/commercial banks) and loans and advances from Gol. Besides the funds available in the Public Accounts after disbursement is also utilized by the Government to finance its deficit. Government of India has revised the practice of Funds transferred to State Implementing Agencies 1.2.2 transferring funds directly to the implementing agencies outside the State Budget: The Central Government has been with effect from 2014-15 as part of restructuring of CSS. transferring a sizable quantum of funds directly to the State As per this revised procedure, the funds for the implementing agencies for implementation of various schemes/programmes in social and economic sectors, which are implementation of erstwhile direct funding schemes are recongnized as critical. In the present system these funds are not being classified and budgeted as central assistance to routed through the State Budget/State Treasury System and hence State plans and transferred to the consolidated fund of do not find mention in the Finance Accounts of the State. As the state and not to any other agencies. such, the Annual Finance Accounts of the State does not provide a complete picture of the resources under the control of the State Government. As per the information furnished by various implementing agencies, an amount of Rs.2259.26 crore has been

transferred directly to the State implementing agencies by the Central Government during the year 2012-13 and an amount of Rs.485.50 crore remaining unutilized (March 2013) with these agencies. There was the risk of improper utilization of funds by implementing agencies due to lack of monitoring on the part of State Government.

Net availability of Borrowed Funds: It was found in audit that a significant portion of borrowed funds had to be used for repayment of previous outstanding loand, including interest. The net availability of borrowed funds for financing development activities was as shown below:

1.12.6

Net availability of borrowed funds

(Rs. in crore)

					(113. In Cibic)
Year	Market Borrowing	Borrowing Rapaid	Interest	Funds Available(*)	Percentage of funds available for development activities
2008-09	5516	734	1383	3399	62
2009-10	5456	746	1722	2988	55
2010-11	5500	729	2007	2764	50
2011-12	8880	1384	2485	5011	56
2012-13	11583	1012	3296	7275	63

(\*) Borrowing less repayment and interest payments
The loan repayment burden coupled with ever increasing interest

payments due to increased borrowing in recent years would reduce the net availability of borrowed funds significantly in coming years. Through the State's market borrowing recorded an increase of over 100 % during the last five years, net availability of funds did not show

any significant increase and remained practically stagnant, ranging between 50 and 63 % of the horrowings. Audit observed that substantial portion of the borrowed funds are being used for financing revenue deficit / servicing of debt. instead of being invested in development activities. Principal Secretary stated that increasing Revenue deficit is a concern for the State and this situation is a result of increasing non-plan revenue expenditure coupled with average growth in revenue receipts

1.15 (Recommendation No:1) Realistic assessment of Revenue Receipts and Revenue Expenditure may be made, so that achievable goals can be set in the fiscal reform path of the State.

The fiscal variable targets/goals set in the fiscal reform path of the State are based on the fiscal consolidation roadmap recommended by the 13th Finance Commission. The State is required to amend its Fiscal Responsibility Act confirming to Fiscal Consolidation

able to reduce the revenue expenditure beyond a point, because of its commitments in the social sectors and on salary, pension and interest payments. Moreover, Kerala faces a difficult situation regarding deot servicing. Close to 60 % of the debt outstanding by April 2013 will be maturing in the five years since 2015-16. Such high outgo over a short period will put enormous pressure on the finances of the State. Due to all these factors, State is forced to use certain portion of borrowed funds for financing revenue deficit.

The increasing revenue expenditure and revenue deficit

are the major concerns for the State. The State is not

Road Map and take concerted efforts to achieve these fiscal targets set in the fiscal reform path. However. State could not achieve the Revenue /Fiscal Deficit targets set in the Fiscal Responsibility Act as the State is not able to reduce the revenue expenditure beyond a voint, because of its commitments in the social sectors and on salary, pension and interest payments together with non-realization of estimated revenue receipts. 1.15 (Recommendation No:2) Management Information System Central Government had decided to classify plan may be established and existing Central Plan Scheme Monitoring assistance under CSS and block grants as Central System may be utilized effectively for Real Time Accounting and Assistance to State Plan with effect from 2014-15 as per monitoring of funds transferred directly to State implementing OM: No.F2(7)-B(CDN)/2014 dated 06.05.2014. agencies of Central sector schemes. Accordingly, as per this revised procedure, the funds for the implementation of erstwhile direct funding schemes are being classified and budgeted as central assistance to State plans and transferred to the consolidated fund of the State and not directly to the implementing agencies. Taking into account these receipts and counterpart funding, State Government is providing corresponding appropriations under the functional heads in the State budget for being released to the implementing agencies. The State Government is also effectively utilizing CPSMS/PFMS portal Comptroller and Auditor General of Accounts for reporting central release of CSS to Administrative Department concerned after confirming its credit to State Government account for timely disbursal of funds to the implementing agencies.

### REMEDIAL MEASURES TAKEN STATEMENT ON PARAS NO. 1.2.2 & 1.4.2 IN THE REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR ENDED 31/43/2013 (STATE FINANCE)

SL No	Para No.	Subject	Action Taken
1	1.2.2	Funds transferred to State implementing agencies outside the State Budget	The funds have been directly transferred by Government of India to account of the State Horticulture Mission headed by the Mission Director. Details of utilization of funds and reason for unspent balance are not submitted till date.
2	1.4.2	Release of 13 <sup>th</sup> FC Award amount by Government of India (vi) State specific grants	In the audit para 1.4.3, table 1.12 it is mentioned that the short utilization of funds under State specific grants pertains to the sector Inland Water ways/coastal zone management and not pertains to Agriculture Department.

### REMEDIAL MEASURES TAKEN STATEMENT ON PARAS NO. 2.5, 2.7 AND 2.9 IN THE REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR ENDED 3143/2013 (STATE FINANCE)

SL No	Para No.	Subject	Action Taken
2.5 Rev	iew of Selec	ted Grants	
1	2.5.1 & 2.5.2	Budget provision and expenditure Savings under several heads	Due to vacancy of posts, there was savings in salary, DA, wages etc. Realistic estimates of salary, D.A and wages will be done in future to avoid savings under non-plan heads. Regarding plan schemes major portion of Savings (Rs. 47.13 crore) occurred under the head of account 4702- capital outlay on Minor Irrigation. Instructions have been given to district level officers to ensure implementation of schemes in a time bound manner to avoid savings. During the financial year 2013-14 savings is reduced to Rs. 56.70/- crores. Details of Budget
		,	provision, expenditure, savings and reasons for savings are given in Annexure I.
2	2.5.3	Excess expenditure	Reasons for the excess expenditure noted under Agriculture Department is given in Annexure II. Directions were given to Principal Agricultural Officers to ensure that expenditure is booked strictly in accordance with the allotment senctioned.
3	2.5.4	Rush of expenditure	Out of the total expenditure of 93.22% registered during 2012-13, 54.03% expenditure was booked upto January 2013. Only 38.92% of expenditure was booked during the last 2 months. Details are given in Annexure III. Directions given to sub offices to ensure timely booking of expenditure in future.
4	2.5,6	Surrender/reappropriation of savings on the last day of the	The surrender of funds got delayed in anticipation of reappropriation orders from Government. As regards project

		financial year	based schemes involving infrastructure development, purchase of machinery, construction works etc., Store Purchase Rules have to be strictly observed. Delay occurred in completing the purchase formality and is waiting to the end of financial year to book maximum expenditure.
5	2.5.7	Inadequate/Unnecessary supplementary grants	Rs. 20/- crores provided under head of account '2401-00-104-86 (NP) is utilized for providing Debt Relief to farmers based on government orders issued on the awards made by the Kerala State Farmers Debt Relief Commission. The amount is released to the bank account of the beneficiary through the Registrar of Co-operative Societies only after completing the mandatory eligibility verification. The unspent balance of Rs. 19.85 crore as on 31/3/2013 includes the unspent balance of Rs. 19.42 crore carried over from 2011-12. However Registrar of Co-operative Societies have reported that the net unspent balance at the end of 2014-15 is only Rs. 0.77 crore.
6	2.5.8	Insufficient/injudicious surrender	Instructions given to sub offices to report surrender only after accurate assessment of the requirement and provide justification for surrender, if any so as to avoid such occurrences in future.
7	2.7	Analysis of budgetary Assumption	The status of implementation of schemes listed in Appendix 2.23 (Sl. No 10.14.15.16.17.18) is given in Amerure IV
8	2.9	Recommendation	Timely action was initiated to get the required funds through SDG and re-appropriations of budget allocations for the budget schemes. Moreover regular follow up and liaison with the Administrative and Finance Departments were carried out for the purpose.

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Si. No.	I Accepted Wilson Of	Budget provision	Expenditure	Savings	Revised Budget Provision	Actual Expenditure (Reconciled)	Variation	1
1;	Modernization of Departmental laboratories - 2401-00-105-86	440.00	242.00	198.00	351.00	223.93	127.07	Delay in finalization of purchase proceedures
12	Development of spices - 2401- 00-108-59	1900.00	1003.00	897.00	1293.20	1002.496	290.70	Area expansion component could not be achieved in full due to adverse climatic condition.
•	Agricultural Extension & Communication - 2401-00-109-80	1725,00	1244.00	481.00	1725.00	1236.90	488.10	Construction of training centres at Kassragod and Malappuram and purchase of training aids could not be carried out and also there is savings/iaps under the component 'Strengthening project Directorate, SREP & MTA of ATMA programme.
	Pilot Scheme on Income Support - 2401-00-800-26	400.00	0.00	400.00	0.00	0.00	0.00	Though the proposal submitted to Government, sanction has not been scoorded
7 8	Wayanad Package - 2401-00- 800-27	500.00	2253.00	247.00	2407.50	2253.18	154.32	Savings are mainly due to non implementation of the component Support for critical gaps including farmer insurance' and other components.
P	Rashtriya Krishi Vikas Yojana RKVY] — 2401-00-800-37	5875.00 2	15255.00	20.00	25875.00	25242.022	532.98 r	Though there was a budget provision of Rs.25875.00 lakes actual amount cleased from GOI was only Rs.25303.00 lakes and hence there was a avings of Rs.60.98 lakes.

SI. No.	Name of the scheme/ Head of account	Budget provision	Expenditure	Savings	Revised Budget Prevision	Actual Expenditure (Reconciled)	Variation	Reason for variation
7	Macro Management in Agriculture - 2401-00-800-61 (01) - Rice Development	700.00	506.29068	193.71	700.00	506.29068	193.71	Infrastructural works proposed under the scheme could not be taken up and also there is short fall in achievement of SRI demonstration. But proposals were submitted to Government of India for revalidating the unspent balance and its subsequent utilization during 2013-14.
22	Value Addition - 2435-01-800- 94	1500.00	1111.00	389.00	1317.00	1111.11	205.89	Savings was due to lack of sufficient project proposals under the component 'Support to Kerapark and Support to SFAC'.
23	Market Development - 2435- 01-800-99	2500.00	1860.00	640.00	1866.60	1859.5512	7.05	Savings reported under 'Strengthening Market Infrastructure'.
	Soil Health management and productivity improvement - 2401-90-800-28	700.00	109.00	591.00	327.00	109.19	217.81	Some sub component could not be taken up
19	13th Finance Commission Award - 2401-00-800-32	7500.00	5683.00	1817.00 65 · 4 <sup>H</sup>	7500.00	5683.17	1816.83	Government have accorded sanction for the projects for an amount of Rs.5683.17 lakins only (considering the approval of SLSC) and the entire amount has been utilised. Request have already been forwarded to Government to provide the balance amount (Rs.18.1683 crores) as against the budget provision (Rs.75.00 crores) through Additional Authorization along with the unspent balance of the programme for the financial year 2011-12 and 2013-14, for utilizing the same during 2014-15.

#### Excess Expenditure - Appendix 2.20

SL No	Name of Scheme/Head of Account	Budget provision	Expenditure	Excess	Percentage	Remarks
1	Contingency programme to meet natural calamity (2401-00-800- 91)	80	211	131	165	The revised budget provision for the scheme was Rs.212.40 lakes and the expenditure (Reconciled figure) was Rs.210.67 lakes. Hence no excess expenditure
2	Market Intervention Support (2435-01-101- 85)	500	4507	4007	801.4	The revised budget provision was Rs.4517.00 lakes and the expenditure (Reconciled figure) was Rs.4506.60 lakes. Hence no excess expenditure



SL No.	Name of the scheme/ Head of account	Total Expenditure (as on 31-63-2013)	Actual Expenditure (reconciled)	Expenditure during the last 2 months	Remarks
***	Organic farming - 2401-00-105-85	280.00	279.79	228,00	Organic farming scheme was implemented only in Kasaragod district during 2012-13 and the district was declared as Organic in September 2012. Only the major components of the scheme could be implemented during the remaining period and herice the major share of expenditure was booked towards the end of the financial year 2012-13.
Į	Agro Service Centres and service delivery- 2401-00-113-83	966.00	965.69	892.00	Delay in according Technical Sanotion for various components of the scheme (which includes infrastructure development works, purchase of machinery etc considering the construction/purchase procedure following the store purchase rules is the main reason for booking major share of expenditure towards the last two months of the financial year.
	Promotion & Strengthening of Agricultura! Mechanization - 2401-00-113-85	20.00	20.00	18.00	Fund release from GOI was received only on 02-01- 2013 and hence the major share of expenditure was booked by the last two months
	Modernization of Departmental laboratories - C/H : 4401-00-107-97	·53.00	52.65	52.00	Funds were allotted for infrastructure development works. Delay in getting AS and TS considering the tender formalities is the main reason for booking maximum expenditure towards the end of the financial year.

Sd/-Director of Agriculture

	∕0-	lakhs)
	184.	IRKINSI

حسنع					(rs. ikkns)
SL No.	Name of the scheme	Amount announced in the Budget Speech	Provision	Expenditure	Status of implementation
+	Hi-tech agriculture - Green house scheme	4500. <b>00</b>	1200.00	1197.00	The available balance with State Horticulture Mission is being utilised.
	Agri Super Mall at Anayara, Maradu and Vengeri	5000.00	Token	0.00	The Department of Agriculture is in the process of setting up of malls for integrated service delivery in selected locations. DPR and design preparation for the malls are in the final stage. A budget provision of Rs.5.00 crores is earmarked as one time ACA for the scheme during 2014-15.
3	Rice Bio Park	1 <b>000.00</b>	Token	0.00	1) Vide GO (MS) No. 186/212/ AD dated: 27-07-2012 & 187/2012/AD dated: 28-07-2012 sanction has been accorded to establish coconut bio-park and rice bio park in the State. The inauguration of Coconut Bio Park with foundation stone laying for office cum information centre was done by Hon'ble Minister for Agriculture at DAF, Chelakkara, Thrissur on 28-02-2014. An Agri
N. W.	Coconut Bio Park	1500.00	Token	0.00	Biopark was registered vide registration no. TC/957/2013 dated: 23-08-2013 under Charitable Societies Act.  Rice bio Park: Premises in DAF, Mavelikkara has already been selected for establishing a Rice Bio Park.

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SL No.	Name of the scheme	Amount announced in the Budget Speech	Provision	Expenditure	Status of implementation ?
-8	Pincapple Mission	100.00	Token		The Kerala Pineapple Mission was constituted as per G.O (Ms) No.26/2013/AD dated 07.02.2013 for the overall development of Pineapple Crop in the State. Accordingly, the Kerala Pineapple Mission was registered under the Travancore-Cochin Literary Scientific Charitable Societies Registration Act, 1955 on 31.08.2013. (Reg No. EKM/ TC/565/2013 dated: 31/08/2013). During 2013-14 an amount of Rs. 100.00 lakhs was allotted to the Mission to promote pineapple cultivation, value addition etc. During 2014-15 also Rs. 100.00 lakhs has been provided to Pineapple Mission for undertaking area expansion, value addition, procurement export, demonstration plots, experimental trials etc.
\$	International Research Centre for below Sealevel Farming in Kuttanad	1000.00	Token		As per GO (MS) No. 62/14/AD dated: 1-3-2014 a Special Officer has been appointed for the centre. Government vide GO (Rt.) No. 1737/2013/2013/AD dated: 3-10-2013 and accorded administrative sanction for the implementation of the scheme "Kuttanad Heritage Centre" at a cost of Rs.100.00 lakhs under the H/A 2401-00-800-23 and is being implemented.

### ധനകാരു (ജി .ഐ.എം.സി )വകപ്

ഇന്ത്യയുടെ കംപ് ടോളർ ആൻറ് ഓഡിറ്റർ ജനറലിന്റെ 2013 മാർച്ചിൽ അവസാനിച്ച വർഷത്തെ സംസ്ഥാന സമ്പദ് വ്യവസ്ഥയെ സംബന്ധിച്ച ഓഡീറ്റ് റിപ്പോർട്ടിന്റെ ഖണ്ഡിക 1.9.4,ഉപഖണ്ഡിക 1.9.4.1 എന്നിവയുടെ മേൽ സ്വീകരിച്ച നടപടി ക്രമങ്ങളുടെ റിപ്പോർട്ട്

: (ДОД	ഓഗ്പിറ്റ്	ശിപാർശ	നടപടി റിപ്പോർട്ട്
നം	പാര നമ്പർ		
(170			• •
1	1.9.4 ms	സഹകരണ സൊസൈറ്റികൾ നിയമാന്മസ്തത	9.07.2006 -ലെ സർക്കലർ നമ്പർ 37/ ജി .ഐ.എം.സി -3/
	സമാന	   (കാ%പ്പ്രേഷറകൾ - സർക്കാർ കവാവക <b>ശ എന്നിവയിൽ</b>	00 10 00000 00 00 00 10 10 10 10 10 10 1
i	സർക്കാർ ംൽകിയിട്ട	് മാത്തിയ മുതൽ ഉടഷിത് പുറളെ യർക്കാർ മറ്റമോകം	2/09 /ധന എന്നിവ പ്രകാരം പൊ <b>തു മേ</b> ഖലാ സ്ഥാപനങ്ങൾ
ĺ	<b>25</b>	, , , , , , , , , , , , , , , , , , , ,	,ത്രദ്ദേശ സ്ഥാപനങ്ങൾ,സഹകരണ നധാ <b>പനങ്ങൾ,പൊഇ</b> മേഖലം സ്ഥാപനങ്ങളുടെ പരിധിതിര് വരുന്ന <b>വ്യവസായങ്ങൾ</b>
1	വായ്യകളം		
į	අඹ්දුදුදෙ	നൽകുന്നുണ്ട്. 2013 മാർച്ച് 31 വരെയുള്ള കഴിഞ്ഞ അഞ്ചു	മുതലായവയുടെ ആവശ്യങ്ങൾക്കായി <b>സർക്കാർ</b> അനുവദിക്കുന്ന വായ്യുകളിന്മേലും മുൻ <b>കൂറുകളിന്മേലുള്ള</b>
<b> </b> 		വർഷത്തെ വായ്പകളിലും മുൻകൂറുകളിലുമുള്ള	മുതലിന്റെയും പലിശയുടെയും തിരിച്ചടവ് നിരീക്ഷിക്കുന്നതിനായി
İ	,	നീക്കിയിരിപ്പ്,പലിശ നല്ലിയതിനെതിരെ പലിശവരവുകൾ	ശക്തമായ മാർഗ്ഗ നിർദ്ദേശങ്ങൾ പുറപ്പെടുവിച്ചിട്ടുണ്ട്. വായ്യ
		എന്നിവ ചുവടെ പട്ടികയിൽ പ്രതിപാദിചിരിക്കുന്നു.	അനുവദിക്കുകയും വിതരണം ചെയ്യുകയും ചെയ്യുന്നതിന് മുൻപായി തവണകൾ നൽകുന്നത് ആരംഭിക്കുന്ന
].	٠.		തീയതി,നൽകേണ്ട പലിശയടക്കം ഓരോ വായ്യയും
			തിരിച്ചടയ്ക്കേണ്ടത് ഏത് ആവൃത്തിയിലും കാലയളവിലും
ŀ			ആണെന്നത് ഉൾപ്പെടെയുള്ള ഉപാധികളും നിബന്ധനകളും അനുവാദം നൽകേണ്ട അധികാരി നിശ്ചയിക്കേണ്ടത്
		· ·	ആവശ്യമാണ്. ഇപ്രകാരം പഴയകാല വായ്യകളിന്മേൽ
			ഉപാധികളും നിബന്ധനകളും നിശ്ചയിചിട്ടില്ലായെങ്കിൽ അവ

			(ത്രപ	കോടിയ	ഗിൽ)
വാതുകളുടെ	2008-09	2009-10	2010-11	2011-12	2012-13
അളവ്/പലിശ					
വരവുകൾ			•		
/കാരെടുപ്പിന്റെ				!	ļ
ചെലവ്					
Region Cartifold of	62RC	691C	7749	84Ci	930.4
แบบสาร์สร์	98.1	877	762	256	
<b>නෙදාත්ත කු</b> ക	 	!	,		
തന്നാണ്ടിൽ_	36	38	44	55	74
തിരിചടച്ച ഇക		•	ļ		
അവസാന നീക്കിയിളിപ്പ്	7228	7749	8467	9404	10456
അസ്സൽ വർദ്ധനവ്	948	839	718·	943	1062
ലഭിച്ച പലിശ	48	46	54	23	19

2013 മാർച്ച് 31 വരെ തിരിച്ചടയ്ക്കാനുണ്ടായിരുന്ന വായ്യകളും

താമസംവിന നിശ്ചയിക്കണമെന്നും. ഇതിൽ വരുത്തരുതെന്നും ഈ ഉത്തരവുകളിൽ ധന വകപ്പ്പ്രത്യേകം നിർദ്ദേശം നൽകിയിട്ടണ്ട്.

വായ്യയും പലിശയും വസൂലാക്കുന്നത് എകോകിപ്പിക്കുകയും കാര്യക്ഷമമായി നിരീക്ഷിക്കുകയും ചെയ്യന്നതിന് ധനകാര്യ വകപ്പിൽ പ്രത്യേക കേന്ദ്രീകൃത നിയന്ത്രണ സംവിധാനം കൊണ്ടുവരുന്നതിന്റെ ഭാഗമായി വായ്യ അനുവദിച്ച കൊണ്ടുള്ള സർക്കാർ ഉത്തരവുകളടെ പകർപ്പകൾ ലഭ്യമാക്കണമെന്നും ,മാർച്ച് മാസം 31 വരെയും സെപ്പംബർ മാസം 30 വരെയുമുള്ള വായ്യ തിരിച്ചടവ് സംബന്ധിച്ചുള്ള അർദ്ധ വാർഷിക വിവരണ പത്രിക നിർദ്ദിഷ്യ മാതുകാ രൂപത്തിൽ എല്ലു. വർഷവും ഏപ്രിൽ 30 നും ഒക്കോബർ 31 നും ളൻപായി "ഇതുകയാന് രമുന്ന എല്ലാ നടക്കാ**ള**ക്കേക്ക 🍖 സ്ഥാപനങ്ങളോടും അൻ സർക്കലറകൾ പ്രകാരം പ്രത്യേകം നിർദ്ദേശിച്ചിട്ടണ്ട് .

2011-ലെ സർക്കലർ നമ്പർ 52/ജി .ഐ.എം.സി 2/ 11/wm പ്രകാരം മുൻ സർക്കുലറുകളിൽ പ്രതിപാദിച്ച നിർദേശങ്ങൾ കർശനമായി പാലിക്കണമെന്ന് നിർദ്ദേശിച്ചിട്ടണ്ട്. 23.11.12, 02.05.13, 20.11.13, 30.04.2014 എന്നീ തീയതികളിലെ 95370/ ജി.ഐ.എം.സി 2/ 12/ധന നമ്പർ കള്ളുകൾ പ്രകാരം അർദ്ധ വാർഷിക വിവരണ പത്രിക കാല വിളംബം കൂടാതെ സമർപ്പിക്കണമെന്നും , വായ്യയുടെയും, അതിന്മേൽ നൽകേണ്ട പലിശയുടെയും തവണകളടെ തിരിച്ചടവിനായും സത്വര നടപടികൾ ആരംഭിക്കണമെന്നും എല്ലാ പൊത്രമേഖലാ സ്ഥാപനങ്ങളെയും അറിയിച്ചിട്ടണ്ട് . ളൻകൂറുകളും ളൻ വർഷത്തെ അപേക്ഷിച്ച് 1062 കോടി 08.06.15 ലെ ഇ ഓഫീസ് നമ്പർ ജി.ഐ.എം.സി-2/ 5/ 2015/

വർദ്ധിച്ച,തന്നാണ്ടിൽ വായ്യകൾ പ്രധാനമായും നകിയത് ധന ഹൗസിംഗ് ഡെവലപ്മെന്റ് ഫിനാൻസ് കോർപ്പറേഷനുള്ള ബാധ്യത ഒഴിവാക്കുന്നതിനായി കേരള സംസ്ഥാന ഭവന നിർമ്മാണ ബോർഡിനം (265 കോടി രൂപ) ജപ്പാൻ ഇന്റർ നാഷണൽ കോ-ഓപ്പറേഷൻ ഏജൻയുടെ സഹായത്തോടു കൂടിയുള്ള ജല വിതരണ പദ്ധതി നടപ്പാക്കുന്നതിനു വേണ്ടി അതോറിറ്റിക്കം ' (257 കോടി 'രൂപ) കേരള താനവാനം റോഡ് ഇന്ത്രസ്സാർട്ട് കോൾപ്പറേഷന്ദ് (75 കോടി ്രചിമാണ്.കടമെടുപ്പിന് കംഗാരത്ത ഗ്രം സോഗ്രാക്കാരുമായ ഈ വാത്യപാൾക്ക് 2000 നിട്ടുവേൾ ശതമാനപ്രധിൽ താഴെയായിരിക്ഷകയും തന്നാണ്ടിൽ ലഭിച്ച പലിശ 0.2 ശതമാനവ്വമായിരുന്നു. നിയമാന്ദസൃത കോർപ്പറേഷനുകൾ , സർക്കാർ കമ്പനികൾ സഹായം സർക്കാർ

**തുടങ്ങിയവയ്ക്കുാം** നല്ചിവരുന്നുണ്ട് . ഇവയെല്ലാം സർക്കാർ കണക്കുകളിൽ

കഷി ഡയറകർ കത്ത്പ്രകാരം സഹകരണ എന്നിവരേയം രജിസ്മാർ ഇക്കാരം സംഘങ്ങളടെ തിരിചടവ് സംബന്ധിച്ച മതൽ അറിയിച്ചിട്ടണ്ട് വായ്യയുടെ പിരിവ് ബാക്കി പത്രിക കേരള ഹിനാൻഷൃൽ കോഡിന്റെ 264 -എ വകുപ്പ പ്രകാരമുള്ള സാക്ഷ്യ പത്രത്തോടൊപ്പം എല്ലാ മാസവും 10 നു മുൻപായി അതഇ വകപ്പ മേധാവികൾക്ക് ലഭൃമാക്കണമെന്ന് വായ്യ വിതരണം ചെയ്യന്ന ഉദ്യോഗസ്ഥരോട് നിർദ്ദേശിച്ചിട്ടണ്ട് .

19.08.2014-, 20.09.2014, 24.10.14, 21.05.15, 21.11.15 എന്നീ തീയതികളിലെ 72172/ ജി.ഐ.എം.സി-2/ 14/ ധന (ഇ ecഫീന്ന് നമ്പർ ജി.ഗോഗ്രന്1-2/ 12/ 2014/ ഗന ്)നന്ത് അനൗദ്യോഗിക ദഹീപ്പുകൾ പ്രകാരം കംപ് **ടോളർ ആ**ന്റ*്* ഇന്ത്യയുടെ 2012 ഗർച്ചിറി ടാഡിറ്റർ ജനാവർ | 1000 അവസാനിച്ച വർഷാത്ത വാന്യ വരറ് സംബന്ധിച്ച ഭാഡിറ്റ് 2012-13 വലയുള്ള കാലയളവിൽ ഒരിപ്പ പലിശ ഒരു വിപ്പോർട്ടിന്റെ ഖണ്ഡിക 8.2 ന്റെ പ്രസക്ത ഭാഗവം **പ്രസൂത**്ര എന്നിവയുടെ പകർപ്പം റിപ്പോർട്ടിലെ അനുബ്നധം 🖳 IV നിർവ്വഹണ വകപ്പകൾക്ക് ഭരണ ബന്ധപ്പെട്ട ഇതിന്മേൽ സ്വീകരിച്ച നടപടി അയച്ചകൊടുക്കുകയും അടിയിന്തിരമായി ആവശ്യപ്പെടുകയും ചെയ്തിട്ടുണ്ട്. 03.12.2014 , 09.01.2015 എന്നീ തീയതികളിലെ ഇതേ നമ്പർ ദീർഘകാലമായി ഔദ്യോഗിക കത്തുകൾ പ്രകാരം സ്വയം ഭരണാവകാശമുള്ള സ്ഥാപനങ്ങൾ / അതോറിട്ടികൾ തീർപ്പാകാതെ കിടക്കുന്ന ഈ വിഷയത്തിൽ അന്തിമമായി നിയമ സത്വരമായി കേരള സ്വീകരിച്ച നടപടി ജനറലിനം സെക്രട്ടറിക്കും അക്കൗണ്ടന്റ് സമർപ്പിക്കേണ്ടതാണെന്നും ബോധിപ്പിച്ചിട്ടണ്ട് . 16.07 2015 ലെ ആസ്ക്കികളായിട്ടാണ് കണക്കാക്കിവരുന്നത് . സാമ്പത്തിക ഇ ഓഫീസ് നമ്പർ ജി.ഐ.എം.സി-2/ 17/ 2015/ ധന അർദ്വ

1.9.4 വീഴ്യ

വമ്മത്തിയ

വായു

കണക്കൾ (Finance Accounts) പ്രകാരം 2013 മാർച്ച് ഔദ്യോഗിക പ്രകാരം കത്ത് സംസ്ഥാന സമ്പര അവസാനം വരെ സംസ്ഥാന സർക്കാർ നൽകിയ വ്യവസഥയെക്കുറിച്ച് 2013, 2014 എന്നീ വർഷങ്ങളിലെ മാർച്ച് 3 തിരിച്ചടവ്. ന് അവസാനിച്ച ഇന്ത്യയുടെ കംപ് ട്രോളർ ആന്റ് ഓഡിറ്റർ 10456.93 കോടി ത്രപ കണക്കുകളിൽ ജനറലിന്റെ റിപ്പോർട്ടകളിലെ യഥാക്രമം ഖണ്ഡിക 1.9.4 ന്റെ തിരിച്ചടക്കുന്നതിനായി ബാക്കിയുണ്ട്.ഈ ഉപഖണ്ഡിക 19.41 ,ഖണ്ഡിക 1.8 ന്റെ ഉപഖണ്ഡിക 1.8.3. സ്ഥാപനങ്ങളും/സംഘടനകളും നിശ്ചയിച്ചിട്ടുള്ള ഗഡുക്കളായി എന്നിവയുടെ മേൽ പരാമർശിക്കുന്ന വായ്യ തിരിച്ചടവിൽ വരുത്തിയ വീഴ്ച സംബദ്ധിക്കുന്ന പ്രസക്ത ഭാഗം ബന്ധപ്പെട്ട വായ്യ തിരിച്ചടയ്ക്കണമായിരുന്നെങ്കിലും ഇക്കാരൃത്തിൽ അവർ വകപ്പ സെക്രട്ടറിമാർക്ക് ഭരണ അയച്ചകൊടുക്കുകയും വീഴ്ച വരുത്തുകയും 2013 മാർച്ച് അവസാനത്തിൽ 68 ഇതിന്മേൽ സ്വീകരിച്ച നടപടി അടിയിന്തിരമായി അവശുമപ്പട്ടകയും ചെസ്സിട്ടണ്ട്, 18 01.2016 ലെ ഇതേ നമ്പർ ങ്ങനെന്നുണ്ട 7 സെലസ് പുളന്ന നിരിച്ചടക്കാൻവിലെ Arus လူကြောင့် သစ်ချွန်တိုင် ဥနေတြ ကောက်<mark>ကျော်</mark>က စစ္စ 4 Sigher 1932/17. Countries the man proper 3745.87 പ്രിട്ടുർട്ടെയ്ന് റില്പ്രം ചെയ്യിൽ സുപ്പി ഇതിന് നിർവുത്തിന് പത്തപ്പിൽത്വ  $\left\{ \cos(2i\omega), \sin(2i\omega), \cos(2i\omega) \right\}$  , we give a section  $i \in [a]$  , we give finite  $i \in [a]$  and  $i \in [a]$ estiglies lide ES propressivel group marriaments con សាសនាតែរដ្ឋារ៉ាន់ <u>ខ្មែរដ្ឋា</u>ន នៅនៅ 🥒 **ប្រទេស** ខេត្តនៅសមស යෙන්ට ගනුම් අත්තෙරේල් 17 698.55 දන්නේ ලැබේ, සොමේ සුදුකයන් ගෙන්නේ ... මාධ්ය නොවෙන්නෙන්ට ආයෝස්ඩයන්ටුගන් സംസ്ഥാന വൈഭൂതി ബോർഡ് (1,536.21 കോടി ശ്രപ), അറിയിക്കണമെന്നും ബന്ധപ്പെട്ട ഭരണ നിർവ്വഹണ വകപ്പുകല്ലെ അറിയിച്ചിട്ടുമുണ്ട്. പ്രസ്തുത വകപ്പുകളിൽ നിന്നും അന്തിമ മറുപടി കേരള സംസ്ഥാന റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻ കിട്ടുന്ന മുറയ്ക്ക് ശിപാർശകളിന്മേൽ നടപടി സ്വീകരിക്കുന്നതാണ്. (459.97 കോടി രൂപ),കേരള സംസ്ഥാന കള്മവണ്ടി വികസന കോർപ്പറേഷൻ (395.32 ശ്രപ) എന്നീവയുടേതായിരുന്നു. തിരിച്ചടവിൽ കടിശ്ശികയുണ്ടായിരിക്കുമ്പോഴും നടപ്പ വർഷത്തിൽ സ്ഥാപനങ്ങൾക്ക് /സംഘടകൾക്ക് 771.83 കോടി രൂപ വായ്യ നൽകിയിരുന്നു ഇതിൽ കേരള സംസ്ഥാന

നിർമ്മാണ ബോർഡ് (267.59 കോടി രൂപ), കേരള വാട്ടർ അതോറിറ്റി (256.91 കോടി രൂപ), കേരള സംസ്ഥാന റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻ (175 കോടി രൂപ) എന്നിവ ഉൾപ്പെടുന്നു. 1990-91 മുതൽ 2009-10 വരെയുള്ള കാലയളവിൽ തിരിച്ചടവുകളടെ നിബന്ധകളൊന്നും നിശ്ചയിക്കാതെ 19 സ്ഥാപനങ്ങൾക്ക് / സംഘടനക ൾക്ക് സംസ്ഥാന സർക്കാർ 939.42 കോടി രൂപ യുടെ 81 നത്രകൾ വേർട്ടിനിയുന്നു വാലയാന സർത്രാരിന്റെ ത് തൂട്ടുപ്പെട്ടു പ്രത്യൂന്ത്രായി ഉത്തെ ചെയ്യാരാ ഈ രെ ചെട്ടത്യിരുന്ന് പെയ്യുത്തത് നെട്ടെയ്യുകയായ വടപടികൾ ൈകൊള്ളണം

1,10,3	ഗ്യാരണ്ടികളുടെ സ്ഥിതി-ആകസ്മിക ബാധ്യതകൾ	ന്യൂനത പരിഹാര പത്രിക
	ഗ്യാരണ്ടിയിൻമേൽ കടം വാങ്ങിയ ആൾ തിരിച്ചടവിൽ വീഴ്ച വരുത്തുമ്പോൾ ഗ്യാരണ്ടികൾ സംസ്ഥാന സഞ്ചിത വന്നുഭവിക്കുന്ന ബാധ്യതകളാകന്നു. ഓരോ വർഷവ്യം ഏപ്രിൽ മാസം ഒന്നാം തിയതി ബാക്കി നിൽക്കുന്ന മൊത്തം ഗ്യാരണ്ടികൾ ₹14,000/-കോടിയിൽ കവിയാൻ പാട്ടള്ളതല്ലായെന്ന് 2003 ഡിസംബർ 5-ാം തീയതി നിലവിൽ വന്ന 2003 ലെ കേരള ഗവൺമെന്റ് ഗ്യാരണ്ടികളുടെ പരമാവധി പരിധി ആക്ട്, ഗ്യാരണ്ടികളുടെ പരമാവധി പരിധി ആക്ട്, വിഭാഗം 3 അന്ശാസിക്കുന്നു. ആക്ലിലെ വിഭാഗം 6 പ്രകാരം സർക്കാർ ഒരു ഗ്യാരണ്ടി റിഡംപ്ഷൻ ഫണ്ട് ഇപീകരിക്കേണ്ടതും ആക്ടിലെ വിഭാഗം 5 പ്രകാരം ഈടാക്കുന്ന ഗ്യാരണ്ടി കമ്മീഷൻ ഫണ്ടിന്റെ കോർപ്പസ് ആകേണ്ടതുമാകന്നു. എന്നാൽ ഈ ഫണ്ട് ഇപീകരിക്കപ്പെട്ടിട്ടില്ല. ആയതിനാൽ 2003-04 മുതൽ 2012-13 വരെ ഗ്യാരണ്ടി കമ്മീഷൻ ഇനത്തിൽ സ്വത്രപിച്ച ₹510.28 കോടി ഫണ്ടിൽ വരവു വച്ചിട്ടില്ല. പകരം അതായ്യ വർഷങ്ങളിലെ നികതിയേതര വരുമാനമായി കണക്കാക്കി സർക്കാരിന്റെ റവന്യ ചെലവുകൾക്കായി ഉപയോഗപ്പെടുത്തുകയും ചെയ്യം.	ഗ്യാരണ്ടി റിഡംപ്ഷൻ ഫണ്ട് ത്രപീകരണത്തിന്റെ കരട് തയ്യാറാക്കി അക്കൗണ്ടന്റ് ജനറലിന്റെ സൂക്ഷ്യ പരിശോധനയ്ക്കായി അയച്ചിരിക്കുകയാണ് ഗ്യാരണ്ടി റിഡംപ്ഷൻ ഫണ്ട് ത്രപീകരിക്കുന്ന മറയ്ക്ക് ഗ്യാരണ്ടി കമ്മീഷൻ പ്രസ്ത്രത ഫണ്ടിലേക്ക് വരവു വയ്യുന്നതിന് നടപടി

### GOVERNMENT OF KERALA

### FINANCE (SECRET SECTION) DEPARTMENT

STATEMENT OF ACTION TAKEN ON AUDIT PARAS CONTAINED IN THE REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA ON STATE FINANCES FOR THE YEAR ENDED 31<sup>57</sup> MARCH, 2013.

Para	Recommendations
No.	
1.12.3	As per the agreement with Reserve Bank of India, the State Government has to maintain a minimum cash balance of Rs. 1.66 crore with the Bank. If the balance falls below the agreed minimum on any day, the deficiency is made good by taking ordinary and special ways and means advances/overdrafts from time to time. On any day, if the cash balance is found in excess of the stipulated minimum, excess cash balance will be invested by Reserve Bank in Government of India securities (short/long term Treasury Bills) under the directions of the State Government.  Open market borrowings of the State Government made through Reserve Bank of India are invested in 14-day Treasury Bills on the subsequent day of auction, if the cash balance of the State is found to be in excess of the stipulated minimum. Audit scrutiny of daily statement of cash balances maintained in Finance Department revealed that funds borrowed from the market at higher interest were retained in low interest bearing Treasury Bills for long periods, indicating improper assessment of need to borrow. A few instances noticed during the scrutiny of daily balance statements for the period from 2010-11 to 2012-13 are given below:  State Government had raised an amount of Rs. 1000 crore from open market on 16 March 2011 at an interest rate of 8.36 per cent when there was cash balance investment in 14-day Treasury Bills (interest five per cent) in excess of Rs. 3000 crore. It was also noticed that, during the period up to the next borrowing on 24 August 2011 the balance in Treasury Bills was less than Rs. 1000 crore only on nine days. Replying to audit observation, Principal Secretary (Finance) stated that, as the Government departments have the tendency to withdraw huge amounts during the fag end of the financial year, the accumulations in the Treasury Bills would drain out before the end of April. However, in the above instance there were more 28 In

During the beginning of each financial year, a Resource Management Plan and a Daily Projection Statement is drawn out for each month based on the expected receipts and expenditure. Thereafter an indicative calender for market borrowing is prepared in advance for every quarter of the financial year and the same is intimated to RBI. The daily projection statement is revised each day on receiving the cash balance statement from RBI. Accordingly, the indicative calender is revised periodically and the dates/amounts of market borrowing is rescheduled after analysing the financial position at that time.

Action Taken

Even though the Government issues strict directions regarding the utilization of budget allocations in a uniform time bound manner spreading throughout the year, government departments show a tendency of withdrawing huge amounts during the fag end of each financial year. Hence the plan expenditure reaches a maximum during the last months of the financial year, especially during the last week of March. Some amounts are also being transferred from the Consolidated Fund and kept in the TSB/STSB accounts of the concerned DDOs. These amounts are

Development Loan is fixed by the State Government, whereas in auction based system it is as per the offer of the investor than Rs.1000 crore lying in Treasury Bills for a substantial period even after April.

crore lying in Treasury Bills for a substantial period even after April. [I] Government have raised Rs.1000 crore (8.85 per cent), Rs.2000 crore (8.92 per cent), Rs.1000 crore (8.80 per cent), Rs.1000 crore (8.93 per cent) and Rs.850 crore (8.93 per cent) on 18 July 2012, 8 August 2012, 25 October 2012, 21 November 2012 and 19 December 2012 respectively. While making all the above borrowings the State had more than Rs.1000 crore invested in Treasury Bills29. Principal Secretary stated that State Government opted to borrow in batches instead of bulk borrowing. This was done to avail loan with lower interest rate. However, the fact remains that while staggering the borrowings, the Government could have considered the balance available in the Treasury Bills as well as actual requirement of funds, to avoid accumulation of high cost borrowing in low-interest earning deposits.

The State Government had borrowed Rs.2500 crore in January 2013 (Rs.1000 crore on 9 January 2013 and Rs.1500 crore on 23 January 2013). After these borrowings, the balance in the Treasury Bills shot up to more than Rs.3500 crore and remained at this high level till the end of March 2013. The Principal Secretary stated that going for OMB at the end of the year proves costly as there is heavy demand from all the other States for market borrowing. This leads to interest rate going up. However, if the borrowings are made for meeting the future requirements, Government could have invested the surplus cash in long term securities. As this was not done to optimize interest burden, the action of the State Government in undertaking borrowings when substantial amounts were already invested in Treasury Bills, was injudicious.

The above cited instances point towards the need for a more efficient and well thought out plan to streamline the borrowing schedules and subsequent fund management to optimize the interest burden of the Government.

withdrawn during April of the next financial year. In some instances, departments may not withdraw these deposits during the first quarter of the new financial year. But such instances can't be predicted accurately. Hence keeping sufficient cash balance by the end of March is necessary for meeting the huge outflow of cash during the first weeks of April. For this purpose, State usually resorts to Market Borrowing during the months of February and March.

RBI clearly stipulates that bunching of borrowing should be avoided as it may result in higher interest rates. Hence, borrowings are to be scheduled in an uniformly distributed manner through out the course of the year. Furthermore, expenditure related to the payment of salary and pensionary benefits of the State is around Rs. 3000 Crore per month and nearly 90% of this expenditure is incurred during the first week of the month. Also, the plan expenditure increases rapidly during the last months of the financial year, In order to meet this combined outflow, the State has to keep sufficient closing balance by the end of each month.

Government usually invests its surplus cash balance in short term 14 day treasury bills. Even though, its interest returns are minimal, it is easier to rediscount these investments as and when state faces shortage of cash. Even with such a short maturity period of 14 days, State is forced to rediscount the investment before maturity due to the lack of sufficient cash reserve. In such a situation investing in

The Public Debt of the State consists of market borrowings, loans and 1.12.4 advances from Government of India and loans from other financial institutions like Life Insurance Corporation of India, General Insurance Corporation, National Bank for Agriculture and Rural Development, National Co-operative Development Corporation, etc. Following the recommendations of the Twelfth Finance Commission. the Central Government dis-intermediated State Government borrowing from 2005-06 onwards, resulting in sharp decline in the inflows of loans from the Centre in the subsequent years. Loans from the National Small Savings Fund which formed a substantial source of the funding between 2003-04 and 2006-07, declined substantially thereafter. Consequently, there has been significant increase in market loans raised by the State Government from 2007-08 onwards to finance its developmental activities. The share of market borrowing in Public Debt increased significantly during the last five years as shown below:

Table 1.32: Share of market borrowing in Public Debt

			<u>-</u>	(Tin crore)
Year	Market Borrowing(MB)	Weighted average interest	Public Debt** (PD)	Percentage of MB in PD
2008-09	5516	7.70	6921	79.70
2009-10	-5456	8.22	6616	82.47
2010-11	5500	8,42	7189	76.51
2011-12	8880	8.81	9799	90.62
2012-13	11583	8.85	13261	87.35

Source: Finance Accounts for respective years

It was observed that:

nDuring the five year period, substantial increase was noticed in the share of market loan component in public debt (ranged between 76 and 90 per cent) indicating State's over dependence on open market borrowing. In 2003-04, this was only 27.62 per cent, thus showing more than three times increase in the share of market loan during the last 10 year period. Since the rate of interest and subscription by

long term treasury bills (which have a maturity period of 91 days and 180 days treasury bills and are auction based) may not provide any advantage in returns as such investments too have to be rediscounted before maturity thereby losing the eligibility for interest returns.

Government have availed loans from LIC and GIC since 2009-10 and NCDC assistance has been availed every year. In most cases, the rates of interest of loans availed from these institutions are 9.5% and above wherein the rates of interest for market borrowing are in between 7.5% and 9%. So Government prefers OMB than loan from LIC/GIC, but is still availing assistance from NCDC.

The collection towards National Small Savings Scheme from the State has been decreasing during the last few years as the scheme is comparatively less attractive nowadays. Consequently, the net receipt of the scheme after repaying the installments of principal amount outstanding is negative. Hence, no further amount can be raised from NSSF till such time the net receipt is positive.

Even though, institutional loans have greater maturity period, the principal repayment starts from the next year of availing the loan. But, in the case of market borrowing, principal amount is repaid in lump on completion of the maturity period which is advantageous to the State due to the depreciation in the value of money. Moreover, the rate of interest for OMB is less than the interest rate from institutional loans. The procedure for availing OMB is

Financial Institutions depend on market conditions including liquidity, dependence on a single source for its financial requirements is fraught with the risk of non-availability of funds at advantageous rates at the required time due to possible adverse financial conditions in the market, it was noted that the weighted average interest rate on market loans has shown an increasing trend over the years, mainly due to

increased dependence on market borrowing by the state governments. nOver the years, net accretions to National Small Savings Fund

(NSSF) have come down and this has resulted in reduced availability of loan to the State Government from NSSF. Consequently, the State Government had opted for additional open market borrowing, in lieu of the shortfall under NSSF.

Open market borrowings of the State increased considerably after 1.12.7 2007-08. As these loans are taken for a maturity period of 10 years. repayment would start from 2017-18 onwards. Maturity profile of the open market borrowings outstanding as on 31 March 2013 for the next 10 years is given below:

Table 1.36: Maturity profile of market borrowings

Maturity Period	Amount going to mature (7 in crore)	
Upto one year	1426	3
One to three years	3538	7
Three to Five years	6911	14
Above Five years	36935	76
Total -	48810	100

Source: Compiled from Finance Accounts

The huge annual repayments becoming due from 2018-19 onwards is likely to put considerable fiscal pressure on the resources of the State. This points towards the need for effective action to raise additional resource through revenue generation, reduce revenue/fiscal deficit and thus contain the ever increasing debt to manageable limits. The Principal Secretary stated that as long as the Gross State Domestic Product (GSDP) grows, the debts can easily be repaid. It would become a threat only if the economy slows down. However, as things stand today, the huge annual repayment from 2018-19 would pose a serious threat to the annual fiscal situation unless the economic growth as envisaged is sustained.

comparatively less complex than availing loans from financial institutions. Hence, Government can borrow money as and when it faces shortage of cash.

Even though the Government hasn't conducted any specific study regarding the future liabilities generated due to market borrowing and the additional revenue generation requirements for meeting such liabilities, a Consolidated Sinking Fund has been constituted vide G. O (P) No. 166/2007/Fin dated 23.04.2007, as per the advice of the Reserve Bank of India, for amortisation of the outstanding liabilities of the State. As per the fiscal consolidation path suggested by 13th Finance Commission, the Government has amended the KFR (Amendment) Act 2011. It is stimulated to reduce States' Debt/GSDP ratio as follows:

Year	Debt / GSDP Ratio	
2011-12	32.3	
012-13	31.7	
2013-14	30.7	

1.12.8 The Debt-GSDP ratio represents the final outcome of all the budgetary transactions, particularly the borrowings contracted to finance fiscal deficits over the years, and is an important indicator of required fiscal correction. Ratio of fiscal liability to GSDP showed a declining trend during 2008-12. However, during 2012-13, it was increased to 29.9 per cent from 29.5 per cent in the previous year.

Growth rate of GSDP and Debt

One of the indicators of debt sustainability is that growth rate of debt should be less than the nominal growth rate of GSDP. It was observed that State's debt showed lesser growth rate than that of GSDP during the first four years. However, during 2012-13 it was higher than GSDP growth.

Interest payments to GSDP

1.12.9

Expected behaviour of this indicator is that it should decline over a period time. In such a situation, debt liability of the State is considered at a manageable level. Ratio of interest payments to GSDP showed a declining trend during the last five years.

Interest payments to Revenue Expenditure and Revenue Receipts Burden of interest payments will increase with more and more borrowing. However, comparatively less growth rate of interest payments (when compared with Revenue Expenditure and Revenue Receipts) indicates better debt sustainability path for the State. In absolute terms interest payments during last five years showed an increase of 55 per cent. However, the percentage of interest payments to revenue expenditure and revenue receipts showed a declining trend during the last four years, which is a good indicator. Despite these indicators, the future does not portend a better picture for the State, as the three key fiscal parameters i.e. revenue, fiscal and primary deficits showed enormous increase during the last two years, due to disproportionate growth of revenue expenditure and non realisation of anticipated revenue receipts. Coupled with this, huge annual repayments of open market borrowing due from 2017-18 onwards will place considerable fiscal burden on the State Finances. With increasing reliance on market borrowings, high interest liability will also add to this pressure.

In accordance with the guidelines issued by the Reserve Bank of India, Government of Kerala constituted a Consolidated Sinking Fund (CSF) during 2005-06 for redeeming its open market loans. A revised scheme of CSF was constituted during 2007-08 as an Amortization

As per the accounts for the year ended 31st March 2014, the debt-GSDP ratio is within limit (27.66). Therefore it is clear that the debt of the State is well within the limit which shows that State's debt is of a sustainable level. Moreover, necessary steps are taken periodically to ensure sufficient revenue generation for meeting the increased Government spending on developmental activities, by augmenting revenue from existing sources and by exploring new avenues for revenue generation. As market borrowings are intended for meeting developmental expenditure, the above mentioned steps seems sufficient for meeting the repayment of liabilities generated by market borrowings.

G.O. (P) No. 384/07/Fin dated 23.08.2007 stipulates that Government may contribute to the Consolidated Sinking Fund on a modest scale of at least 0.5% of the outstanding Fund for redemption of outstanding liabilities in replacement of the existing scheme of CSF which was operative till the end of the year 2006-07. An amount of Rs.132.54 crore outstanding in the Fund at the end of March 2007 was merged with the new Fund. The Fund was to be credited with contributions made by Government each year amounting to not less than 0.5 per cent of the outstanding liabilities at the end of the previous year. The accretions to the Fund are invested in Government of India Securities by RBI in consultation with the State Government. Interest from the investments made out of the Fund upto the year 2011-12 and accumulated in the Fund can be utilized for redemption of outstanding liabilities from the year 2012-13 and the contributions forming corpus of the Fund will remain intact.

Audit scrutiny revealed the following:
| As per the provisions of the Fund Rules, the State had to contribute
an amount of Rs.1950.84 crore till March 2013. Against this, the
contribution was only Rs.1128.12 crore resulting in a shortfall of
Rs.822.72 crore.

fi Till 2011-12, an amount of Rs.340.68 crore was credited to the Fund as interest on investments made out of the Fund. Out of this, Rs.340.05 crore has been utilized during 2012-13, for repayment of loans availed from NCDC and LIC. The Fund may not serve the intended purpose at the current rate of contribution as the interest income generated from the investment of the Fund is too meagre to meet the repayment liabilities in the coming years. The Principal Secretary stated that contribution to the Fund is not advisable in the case of Kerala as the State has to invest in CSF from the Funds Borrowed. The return on Sinking Fund is just seven per cent, while the interest on borrowings would be minimum nine per cent, hence a loss of two per cent accrues with every contribution made in the Fund and, therefore maintaining the fund would not be good economics.

liabilities as at the end of the previous year. During 2012-13 only a token provision was made under the Head of Account 2048-01-101-99 and no contributions was mad CSF. For the year 2013-14 also only a token provision is made under the above Head of Account as the State is continuously in Revenue Deficit and the contribution to CSF has to be made from the borrowed funds. The yield on CSF investments as against the cost of borrowings gives a negative carry and hence it is not prudent to contribute to CSF, given the high cost of borrowings. Moreover, the appropriation, for contribution to CSF, is a Revenue Expenditure which would make the Revenue Deficit of the State wider, making it difficult to avail the State -specific grants and benefits under debt-relief schemes recommended by the 13th Finance Commission. Under these circumstances it will be difficult for the State to contribute to CSF.

# Consolidated Action Taken Statement on Para 1.15 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31" March 2013

Sl.No.	Name of Section	Recommendation	Action Taken Report
1	Finance (GIMC Section)	The Government may review the low return from investments in Government Companies/Statutory Corporations/Public sector	Finance (GIMC) Department has informed that as per Circular No.37/GIMC-2/06/Fin dated 29/07/2006 and Circular
×		Undertakings and huge arrears in repayment of loans released to them for giving true and fair status to the balance sheet of the State	No.104/GIMC-2/09/Fin dated, 28/12/2009, Government have issued guidelines for monitoring the repayment of loans and advances to the
		Government.	Public Sector Undertakings, Local Self Government Institutions and Corporations etc. In order to examine
			prompt repayment by the borrower and to strengthen the monitoring of repayment of Principal amount and
			interest thereon, instructions were issued for strict compliance through the Circular No.52/GIMC-2/11/Fin dated,
			09.08.2011. Moreover, that Department is closely scrutinising the orders issued by the Administrative
			Departments concerned pertaining to the Loans sanctioned to various Public

SLNo.	Name of Section	Recommendation	Action Taken Report
			Sector Undertakings and and e-register was maintained exclusively for this purpose and entries are promptly made
			once the Administrative Departments' concerned provides the order. Over and
			above all these, all Public Sector Undertakings, Local Self Government
			Institutions and Heads of Department of various Departments were directed to
			furnish half -yearly statements as on 31st March and 30th September of each
			year as prescribed in the Kerala State Financial Code through their letters and
			also Director of Agriculture and the Registrar of Co-operative Societies
			were also reminded to furnish half yearly statements on time through their
			letters. Further more, all the disbursing officers were directed to forward a
			monthly DCB Statement of loans to the Heads of Department/Chief Controlling
			Officer administers the loan on or before the 10th of every month together
			with a certificate as per Art. 264 A of

٠.				be monitored by the Heads of Department Concerned.
	2	Finance (Planning Section)	Management Information System may be established and existing Central Plan Scheme Monitoring System may be utilised effectively for Real Time Accounting and monitoring of funds transferred	Central Government had decided to classify plan assistance under CSS and block grants as Central Assistance to State Plan with effect from 2014-15 as per OM No.F2(7)-B(CDN)/2014 dated 06.05.2014. Accordingly, as per this
			directly to state implementing	revised procedure, the funds for the
			agencies of Central sector schemes	implementation of erstwhile direct
				funding schemes are being classified
				and budgeted as central assistance to State plans and transferred to the Consolidated fund of the State and not
				directly to the implementing agencies.
}	i	•		Taking into account these receipts and
Į	į			counterpart funding, State Government
•			•	is providing corresponding
- [			·	appropriations under the functional
			• •	heads in the State budget for being
				released to the implementing agencies.
, [		<u> </u>	<u> </u>	The State Government is also

Recommendation

SLNo.

Name of Section

Ö

**Action Taken Report** 

the Kerala Financial Code which is to

SLNo.	Name of Section	Recommendation	Action Taken Report
<b>.</b> ↓			effectively utilising CPSMS/PFMS portal of Controller General of Accounts for reporting central release of CSS to Administrative Department concerned after confirming its credit to State Government account for timely disbursal of funds to the implementing agencies
3	Finance (Secret Section)	Statutory contributions to Reserve Funds may be made so as to meet the possible future liability, envisaged while constituting the Funds. The State Government should also ensure re-investment of fund balances for possible accretions to the fund balance	Finance (Secret Section) has informed that the State maintains a Consolidated Sinking Fund for amortization of its liabilities. State being continuously in Revenue Deficit, the contribution to CSF has to be made from the borrowed funds. The yield on CSF investments as against the cost of borrowings gives a negative carry and hence it is not prudent to contribute to CSF, given the high cost of borrowings. Moreover, the appropriation, for contribution to CSF, is a Revenue Expenditure which would contribute to the Revenue Deficit of

Sl.No.	Name of Section	Recommendation	Action Taken Report
			the State, making it difficult to avail the State-specific grants and benefits under debt-relief schemes recommended by the Finance Commission. The cash
			balance of the state is only transitory in nature and will not be sufficient to meet obligations that have not been disclosed in the State Government's accounts,
			maintained in cash basis, which the accrual accounting system would have revealed. So the transfer to CSF and
	•		investments there from cannot be considered as a viable choice of investment in the present situation.
			Regarding the reinvestment of fund balances for possible accretions to the fund balance, Government has entrusted Reserve Bank of India for
			maintaining CSF and investing/ reinvesting of the fund balances and the resulting accretions

# STATEMENT OF ACTION TAKEN ON THE AUDIT PARA 2.1, 2.2 & 2.3.3 OF THE REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA ON STATE FINANCES FOR THE YEAR ENDED 31\* MARCH 2013.

SI. No.	Para No.	Department	Audit Observation	Remedial Measures Taken by Government
1	2.1	Finance (PÃC) Department	Introduction	No remarks
2	2.2	Finance (PAC) Department	AC) Summary of No remarks	
3	2.3.3	Finance (PAC) Department	Excess over provision during 2012 - 13 requiring regularization  The Appropriation Accounts disclosed excess expenditure of ₹ 469.75 crore under Revenue Section (10 Grants and one Appropriation) and ₹ 18.26 crore under Capital Section (four Grants). This excess expenditure of ₹ 488.01 crore requires regularization under Article 205 of the Constitution of India.	under Revenue section and 1 Grant under Capital section) the notes on reason of excess expenditure has been vetted by Accountant General. The Notes on excess expenditure relating to Grant No. XX under Capital Section and Grant No.I. & XVI under Revenue section have been forwarded to Legislature for consideration of PACand the amount comes to ₹ 279.68 crore. Follow up action is being taken up with Administrative Departments of other

# SOVERNMENT OF REALA FINANCE (STREAMLINING) DEPARTMENT STATEMENT OF ACTION TAKEN ON THE AUDIT PARA CONTAINED IN THE REPORT OF THE COMPTROLLER AND AUDITOR GENERAL FOR THE YEAR ENDED ON 31,03,2013.

SI. No.	Para No.	Audit Para	Statement of Action Taken on the Audit Para
		Pendency-in submission of Detailed Countersigned	
		Contingent bills against Abstract Contingent bills.	
.1	2.4.1	According to Rule 187 (d) of the Kerala Treasury Code, all	As per the latest report of Accountant
		contingent claims that require the countersignature of the controlling	General (A&E) on 3.4.2014, two AC bills
		authority after payment are to be initially drawn by the Drawing and	related to Agriculture Department and City
	. ,	Disbursing Officer (DDO) from the treasury by presenting Abstract	Police Office, Kochi were pending for
		Contingent bills in the prescribed form (Form TR 60). Abstract	settlement for the year ended on 31.3.2013.
	,	Contingent (AC) bills can be drawn only by an authorised officer for	The Principal Agriculture Officer, Thrissur has
		the items of expenditure listed in Appendix 5 to the Kerala Financial	reported that the AC bill drawn by Assistant
		Code. The Drawing and Disbursing Officer should maintain a register	Executive Engineer (Agri), Thrissur has been
	<u> </u>	of AC bills and monitor submission of detailed bills there against. The	adjusted and corresponding DC bill sent to
		Detailed Contingent (DC) bills in respect of such claims should be	AG (A&E) for verification.
		submitted to the controlling authority for countersignature not later	The District Police Chief, Kochi City has also
		than the 10 th of the month succeeding that to which they relate. The	reported that AC bill drawn for the year 2012-
		detailed bills pertaining to a month's claim should reach the Principal	13 has been adjusted and corresponding
		Accountant General (A&E), Kerala not later than the 20th of the	

succeeding month.

According to the records maintained by the Principal Accountant General (A&E), Kerala, 75 AC bills drawn by 47 Drawing and Disbursing Officers upto March 2013 involving ₹ 1.75 crore were not adjusted as of June 2013 due to non-receipt of DC bills, details of which are enumerated in Appendix 2.17. Year-wise details are given in Table 2.6. Non-submission of DC bills leads to retention of advance amount drawn with the drawing officer and the advance drawn remains unaccounted under the proper heads of account.

Table 2.6: Pendency in submission of Detailed Countersigned contingent bills against Abstract Contingent bills.

Year	AC bills		Outstanding AC bills		
	Number of Items	Amount	Number of Items	Amount	
2009-10	367	5.98	1	0.10	
2010-11	395	3.52	1 1	0.06	
2011-12	384	4.04	13	0.72	
2012-13	417	3.84	60	0.87	
Total	1563	17.38	75	1.75	

Source: Information complied by Principal Accountant General (A&E)

Audit noticed that one AC bill for Rs. 10 lakh drawn by Principal Agricultural Officer, Thrissur during 2009-10 and one AC bill for Rs. 5.50 lakh drawn by District Educational Officer, Malappuram during 2010~11 were not settled by presenting DC bills; even after lapse of two years.

Detailed Contingent bill sent to AG (A&E) for verification.

Thus all the pending DC bills against Abstract Contingent bills upto 31.3.2013 have been cleared.

## **GOVERNMENT OF KERALA**

## FINANCE (STREAMLINING) DEPARTMENT

## STATEMENT OF ACTION TAKEN ON THE AUDIT PARA CONTAINED IN THE REPORT OF

# COMPTROLLER AND AUDITOR GENERAL FOR THE YEAR ENDED ON 31.3.2013.

SI. No.	Para No.	Audit Para	Statement of Action Taken on the Audit Para		
	2.6.2	Non-submission of vouchers in	All the 19 District Treasuries, as mentioned in		
		support of payments.	Appendix 2.22 have furnished vouchers to AG and		
			settled the issue finally.		
		Two hundred and eighty one items			
		of vouchers for expenditure of			
		Rs. 2.56 crore were not received			
		from 19 District Treasuries during	•		
,		2012-13 (Appendix 2.22), out of			
		which 102 vouchers (amounting			
	1	Rs. 1.49 crore) related to			
		Thiruvananthapuram District			
		Treasury.			
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3	TATEN		2.9 OF THE COMPTROLLER AND AUDITOR GENERAL REPORT OF THE 31ST MARCH 2013 ON STATE FINANCES
Si.		Audit Observation	Action Taken
1	2.9	In addition to reiterating the	Government have already initiated action for the implementation of IFMS
		recommendations made in the previous	(Integrated Financial Management System), which envisages automation and
		Audit Reports for exercising the much	integration of treasury related transactions of all the stakeholder departments and
		needed appropriation control in	agencies like Government of India, Reserve Bank of India, Accountant General,
		incurring expenditure, re-appropriating	Banks, Treasuries, LIC, etc. As part of this system, e-treasury, online budget
.		budget allocations and surrendering	preparation, etc. have already been started functioning. The salary processing
		unutilized budget allocations, Audit	through SPARK and online submission of salary bills have been made mandatory
		specifically recommends that real time	since October,2014. The Government also took decision in principle to switch over
		integrated Management Information	to a centralised salary processing system for the disbursement of salary and other
		System should be put in place. This	entitlements of all State Government employees. In order to streamline the salary
		would enable the Controlling officers as	disbursement of State Government employees, One office One Drawing Officer
		well as Finance Department in judicious	system has been introduced vide G.O (P).No.391/2015/Fin dated 07-09-2015.
		allocation and utilisation of funds.	Guidelines have been issued in G.O (P).No.515/2015/Fin dated 12-11-2015 to
		Government may also ensure that	introduce online processing of personal entitlements through SPARK. The
١.		necessary budget allocations are made	compilation of treasury accounts is now done electronically and stakeholder
		for implementing the new schemes	departments and agencies can access the electronic data once IFMS is fully
		announced in the budget speech.	operational. The treasury system in the State has to be upgraded suitably in line with
			the requirements of IFMS. In order to facilitate the above changes, works relating to

networking and connectivity in treasuries are now progressing, as evident from £ sanction orders issued vide G.O(P) No.386/2015/Fin dated 03.09.2015. It is expected that Integrated Financial Management System will be Operational from 01.04.2016 itself.

As per the Circular No.108/2014/Fin. Dated, 18/12/2014, Government have issued specific instructions to all Administrative Departments, HOD's to avoid the delay in the implementation of Schemes/Programmes announced in the Budget Speech. In the case of schemes announced in the Budget Speech having no budget provision or only a token provision in the Annual Financial Statement, the Administrative Department shall process the proposals and circulate it to Finance Department for concurrence before issuing Administrative Sanction and thereafter Administrative Department shall move for funds, if required, either by re appropriation or by authorising additional expenditure. It is further instructed that for schemes which

require satisfaction of 'New Service' procedures, Administrative Department has to

move for Supplementary Demand for Grants.

# BRIEF NOTE ON STRUCTURAL ALTERATIONS IN PUBLIC FINANCIAL MANAGEMENT

### . SUBMITTED TO THE PUBLIC ACCOUNTS COMMITTEE

March 9, 2016

Some of the issues that have plagued the management of public finances of any State (Kerala not excluded) have been the following:

- 1. Under budgeting (viz. approving schemes to incur expenditure beyond the resources available to the State).
- Inadequate availability of time for satisfactory completion of several schemes approved by the Legislative Assembly in the Budget with often more than six months taken to issue approvals prior to implementation.
- 3. Transfer of funds (parking) to public deposits at the end of the year without actually incurring expenditure
- 4. Rush of expenditure prior to the closing hours of treasuries in the State and subsequent scramble for funds by Government
  - 5. Lack of systems and tools to ensure output-outcome based implementation of schemes.

In Finance Department in Government some steps have been taken to address the issues listed above.

### GREEN BOOK

a. Every year, after the Budget is approved and passed, the first quarter (April to June) is devoted largely to issuing sanctions for the schemes and projects included in the Budget. This detrimentally affects implementation and often leaves very little time for completion of expenditure that has been budgeted. Some

- of the priority schemes/projects of Departments therefore suffer from inefficient implementation largely on account of want of time.
- b. Currently, schemes/projects below Rs.5 crore are placed in the Working Group chaired by the Secretary of the Department with representatives from Planning Department/Planning Board and Finance Departments, while schemes/projects above that limit are placed before the Special Working Group chaired by the Finance Secretary and including the Secretary of the department and the Secretary of the Planning Department. While about 60% of the schemes get approved before September of each financial year, there are several instances where approvals are even given in the last month of the financial year.
- c. Beginning from the financial year 2016-2017, schemes/projects in the Annual Plan are divided into two categories. These are separately included in GREEN and AMBER books. Schemes in the GREEN book are those schemes that do not require any further sanction from Government.
- d. For a scheme/project to be included in the GREEN book, it has to be approved by separate Committees. These Committees are designated as the PLAN PREPARATION GROUP (PPG) and the SPECIAL PLAN PREPARATION GROUP (SPPG) akin to the Working Groups and Special Working Group respectively in composition. The PPG approves schemes below Rs.5 crore while the SPPG approves schemes above that. These schemes have to be approved by the concerned Minister in case of all projects and the Council of Ministers in cases of large projects.
- e. The concerned Department or PSU can commence implementation of a scheme in the GREEN book from the first of April of the financial year. Thus all twelve months in a financial year will be available for the implementation of the scheme.

### 2. ELECTRONIC LEDGER ACCOUNTING

- a. For the last four decades beginning from the eighties, a wrong tendency of parking funds that are yet to be spent from the Annual Budget in Treasury Savings Accounts/Treasury Public Accounts etc in the Public Account has been growing. In the last ten years, funds to the tune of Rs.2 to 4 thousand crores get deposited in Public Accounts.
- b. This tendency has often come in for criticism in several reports of the Comptroller and Accountant General in its Annual Reports. Evidently, this is a violation of the financial codes of Government.
- c. There are three main consequences resulting from such parking:
  - i. The parked funds gets reflected as revenue and capital expenditure in the State's financial accounts - even though these expenditures have not actually been incurred. This has the consequence of showing an inflated revenue and gross fiscal deficit each year.
  - ii. Secondly, there is no proper departmental scrutiny of the expenditure of funds which are once parked into the Public Account in this manner. There are cases where such funds have remained in the Treasuries for years together and in some cases over more than 20 years. This violates the provisions of the Financial Code which mandates that unspent funds have to be surrendered.
  - iii. As funds parked in the Public Accounts are not subjected to the same level and rigour of scrutiny in the Treasury or by the Accountant General as is done for expenditure from the Consolidated Fund, tendency to misuse funds often for purposes not intended in the original appropriation in the Budget creeps in. It is not

uncommon to see demands for purchases of vehicles, renovation and refurbishing of offices arising from departments for utilising funds parked in the previous years in the Public Account.

- d. From the year 2015-2016, it has been mandated that unspent funds (except in the case of Centrally Sponsored Schemes) have to be surrendered. In case these funds are needed in the subsequent years, an entry is made in an electronic ledger against the relevant head of account.
- e. In the next year, the Department has to examine the need for the surrendered funds afresh. If such funds are needed by a Department for incurring expenditure in schemes that are continuing, Government Orders are issued validating such expenditure.
- f. Against such validation Orders, the funds are authorised from the budget in the next year for expenditure. If the budget provision is inadequate in the next year to meet the expenditure against the amount registered in the Electronic Account, then funds are additionally authorised by the Finance Department in the relevant head of account.
- g. The entire arrangement is managed through a specialised IT system - the ELECTRONIC LEDGER ACCOUNTING MANAGEMENT SYSTEM (eLAMS) developed specially for this purpose.

### 3. MEDIUM TERM FISCAL IMPACT PLANNER

a. Another serious issue that detracts from the sanctity of the budget is that of inadequate provisioning of funds for schemes. Against declared objectives of a scheme, the amount approved in the Annual Budget is grossly inadequate for achieving the objectives of the scheme. For instance, a classic example of this is when a new hospital is announced in the budget without providing the entire funds needed in the next year and subsequent years for construction of the building, salary of staff and expenditure on medicines, equipment and other recurring expenditure.

- b. The second fall out of the above problem is there is a tendency to announce far too many schemes beyond what is possible given the budgetary resources of the State.
  - c. The third fall out is that because of unrealistic budgeting, schemes compete with each other for funds. This disrupts the flow of funds, leads to delay, escalates costs eventually preventing from the benefits of the scheme or project from reaching the people.
  - d. Unless the above two problems, the notion of outcome based budgeting or even output based budgeting will remain a far cry from what is postulated as a fundamental basis of prudential budgeting.
  - e. As a first step towards remedying this, Government had announced that it will soon introduce a tool.
  - f. The MEDIUM TERM FISCAL IMPACT PLANNER (MTFIP) seeks to get details of every new expenditure sanction disaggregated over its gestation period (a five year horizon is considered practical). The components of each sanction will be classified into Infrastructure, Human Resources and Other Expenditure. These will then be broken down into further sub components. The MTFIP will be a store of the details of each Administrative Sanction.
  - g. The advantage of the MTFIP is that the expenditure identified in subsequent years through the MTFIP will be first provisioned in the Budget for each Demand in the Budget, Department and Head of Account wise when preparing the budget for the next year. This means that once Government initiates any scheme or project, it will not be hampered on account of lack of funds in subsequent years. The other advantage is that Departments exercise restraint on announcing new schemes without careful thought.

h. The MTFIP is being developed as a specially designed IT solution. Once this is operationalised, the physical outputs of the schemes and projects will be captured to ensure that declared outputs are achieved in the second phase. In the final phase, outcomes will be included and each scheme will be evaluated against the actual outcomes.

### Remedial measures taken on Audit paras of the report of the C&AG

Audit pera	Draft Reply		
Audit para 1.4.2	As per the NPRE condition for 2012-13, 2010-11		
(i) Environment Related Grants:	(Actuals) net of grants should not be less than		
As against an amount of Rs.67.76 crore due for	the projected NPRE for 2010-11 (Rs.146.0		
the Forest related activities, the State had	crore) and 2010-11 (Actuals) was Rs.144.90 core		
received Rs.59.29 crore resulting in a short	resulting in non release of Rs.8.476 crore.		
release of Rs.8.47 crore. CSFC stated that	However in the subsequent years 2013-14 and		
shortfall in receipt was due to non-achievement	2014-15 Got has released NPRE portion of the		
of projected NPRE during 2010-11 under the	Forest grant due to shifting of plan fund to Non-		
Major Head 2406-Forestry and Wildlife. In	plan side.		
response to audit observations, Government			
replied that non achievement of Projected NPRE			
was due to booking of Forest Grants (as per			
earlier direction of Gol) on the Plan side.	_		
Government reply cannot be accepted because			
the booking of ThFC grant under Plan or Non			
plan would not alter the actual NPRE as the Net			
of Grant(after deducting ThFC grants utilised			
from NPRE) alone was considered for			
ascertaining NPRE.			
Under Water Sector Management, grant was for	The FC award is subject to the pre-condition of:		
meeting Non-salary expenses like maintenance			
of major, medium and minor irrigation schemes,	(i) the constitution of "Water Regulatory		
in addition to normal assistance of the state. The	Authority" in each state and		
grant was to be released in two equal	(II) Realise minimum level of water charges.		
instalments. The conditions for release were:	•		
<ul> <li>The State should set up an independent</li> </ul>	The FC had fixed the time line to constitute the		
Water Regulatory Authority and notify	Regulatory Authority before 31st March 2012.		
by 31st March 2012.	The Kerala State Water Regulatory Authority		
<ul> <li>The State should achieve the recovery</li> </ul>	Ordinance (8 of 2012) was promulgated by the		
rate as projected by the ThFC.	Governor of Kerala on 16th day of January 2012.		
Non-adherence to the above two conditions	Subsequently the Bill was presented before the		
resulted in shortfall of Rs.44 crore in the first 3	House on 01.04.2013 for discussion. The Bill was		
years.	withdrawn on 02.03.2014 by the Assembly as		
	per Rule 94(a) of the Rules of Procedure and		
<b>i</b> .	Conduct of Business in the Kerala Legislative		
	Assembly.		
	Recovery rate stipulated in the respective head		
1	for 2011-12 is 20% (ratio of non-plan revenue		
	receipt to non-plan revenue expenditure) which		
1	shall be increased by 5% in succeeding years as		
	projected by the FC. However the target has not		
100	been achieved by the State.		
(li) Improving Outcomes:	HC has reported that Morning/Evening court		
For Improving Justice Delivery an amount of	was a major component of the scheme, which		
Rs.84.03 crore was due to the state in the first	has not taken up as it was not feasible.		
three years. However, the state received	Additionally the delay was due to the following		
Rs.42.02 crore, resulting in a shortfall of Rs.42.01	factors:		
crore. This was due to under utilisation of	The funds could be utilized for the use		

amount released during the first year.	of Temporary Courts only after the
	flexibility guidelines issued by the Gol in
	the end of 2011-12.
	<ul> <li>Non availability of Government building</li> </ul>
	and
	<ul> <li>Delay in additional alteration works had</li> </ul>
	to be carried out by PWD in the private
	building selected.
	Out of Rs.146.06 crore recommended for the
	award period 2010-15, an amount of Rs.43.09
• •	crore was released. As per the UC of Rs.37.61
	crore, the Ministry of Law and Justice
	recommended for release of Rs. 15.55 crore.
	MoF has not released the grant. Thereafter UC
	for Rs.38.60 crore (as on 31.03.2015) was
	submitted by the department.
•	overmore by the department.
An amount of Rs.29.76 crore was due to the	IT department has reported that Rs.49.6
State under incentive Grant of UID: against this,	crore was awarded for incentivising BPL
release was only Rs.4.96 crore, resulting in	families at the rate of Rs.150 per
shortfall of Rs.24.80 crore. The release was	individual beneficiary.
based on the progress on enrolment of Below	
Poverty Line beneficiaries. Slow pace in	According to GoK , number of BPL
enrolment contributed to the shortfall.	families approximately come to 32.29
	lakh which was higher than from the list
	of Central Planning Commission. Gol has
	released Rs.4.96 crore for the period
	2010-11.
	Government of Kerala transferred an
	amount of Rs.14.88 crore to KSITM.
	However, State of Kerala based on the
·	Cabinet decision taken on 1.6.2011 has
•	decided to disburse incentive at the rate
	of Rs. 150 per BPL family.
:	KSiTM was unable to link UID data with
	BPL data and transfer the fund to District
·	Collectors for disbursing the same to BPL
	families through LSGIs.
	Majority of District Collectors have
	already transferred the amount to LSGIs
•	and in turn and they had disbursed lion
	share of the amount to the actual
	beneficiaries. Out of Rs.14.88 crore
	transferred to LSGIs, Rs.7.83 crore has
	disbursed to the BPL families in the
Englesternidge Statistical Sustains of St.	state.
For improving Statistical Systems at District &	Economics & Statistics Department reported
State Level, Rs.8.40 crore was awarded and the	that, for getting the second instalment, 67% of
state received only Rs.2.80 crore due to the non	the first installment should be utilised. The
achievements of milestones (resulting in under	targeted utilisation of the first installment could
utilisation of first installment) fixed by the FC.	not be utilised due to the following reasons:
	➤ Most of the programme coming under

- the 13th FC was surveys and studies using the service of provisional hands appointed from open market.
- Adequate training, extensive field work and supervision needed for the finalization of survey reports.
- This was the reason for slow progress and expenditure.

Against the award amount of Rs.14 crore for 2010-15, an amount of Rs.8.40 crore was released (Rs.2.8 crore for 2010-11 and Rs.2.8 crore for 2011-12 and Rs.2.8 crore for 2011-12 and Rs.2.8 crore for 2012-13). UC for Rs.6.96 crore (as on 31.03.2015) was submitted. The work relating to 13th FC is still going on using Rs.143.97 lakh of unspent balance available.

### (iii) Maintenance of Roads & Bridges:

This grant is provided for Maintenance of Roads & Bridges, and the yearly release was in single installment during the month of July. The release was based on the condition that the NPRE of a particular year should reach the NPRE projected the ThFC. As the NPRE (Rs.552.27 crore) for the year 2010-11 was below the projected NPRE (Rs.574.12 crore), the award amount (Rs.232 crore) for the year 2012-13 was not released to the states. The department attributed the shortfall in expenditure to delayed settlement of work bills and stated that the expenditure would be booked during the earlier part of the next year. (iv) Grant of Capacity Building:

ThFC has awarded an amount of Rs.20 crore(Rs.4 crore in each year)to undertake measures to build capacity against those handling response and creating awareness amongst people for effective disaster response. Out of the award amount of Rs.12 crore (for the first three years), the state received only Rs.8 crore, resulting in a short release of Rs.4 crore(award amount for 2012-13). This was due to low utilisation of grant released in the first two years.

Gol has awarded an amount of Rs.953 crore for the period 2010-15. Out of this, Rs.721 crore has released. The short release of Rs.232 crore is due to non achievement of NPRE conditions stipulated for the year 2010-13 (against the stipulated level of NPRE of Rs.574.12 crore for 2010-11, NPRE for 2010-11 stood at Rs.552.77 Crore).

During 2010-11, only 3 staffs were provided in SDMA for Technical and Administrative activities.

Though the SDMA was formed in 2007 could not function fully up to 2012 due to inadequacy of staffs. A major portion of the amount received in 2010-11 was given to DPI for forming Security clubs in schools in the State. The balance amount was used for the establishment of HVRA cell in 2011-12. The plan for utilization for the amount received in 2011-12 was placed before SEC. A major portion of the amount was disbursed to DC's for strengthening. Disaster

Response activities in 2010-11.

The non-availability of technical and administrative staffs in SDMA for the initial two years in which fund was received resulted in non-utilization during 2010-11. However, as the SDMA got strengthen and made functions, state received the grants in the subsequent years.

### (v) Local Bodies Grant:

An amount of Rs.1206.50 crore was due to the state government as Basic Grant and Performance Grant. The state has received Rs.1023.76 crore resulting in a shortfall of Rs.182.74 crore. Shortfall in receipts was due to delayed transfer of Funds to LSGIs by the State government.

There is a shortfall in Local Bodies Grant; the State has received Rs.2732.13 crore against the award amount of Rs.2675.7 crore. An amount of Rs.56.43 crore is higher than the original award. Hence the overall release exceeded the original award.

(vi) State Specific Grants: In respect of State Specific Grants, instructions issued by MoF stipulate that2/3 of the first year release was to be utilised for getting second year release. Owing to short utilisation of first release, against the award amount of Rs.750 crore, Rs.346.93 crore was not released by the Goi. Sector wise short release is as follows:

(Rs. in crore)

SI.No	Name of Sector	Award amount by ThPC	Amount released by Gol	Shortfall in receipts
	Inland Waterways/Coastal Zone			
. 1	Management	100	40.02	59.98
2	Primitive Tribal Groups	74	11.55	62.45
3	Health infrastructure	99	49.5	49.5
4	Fisheries	100	50	50
5	Animal Husbandry	75	37.5	37.5
6	Kuttanad Development	150	75	75
7	Water Bodies	25	12.5	12.5
	Total	623	276.07	346.93

In the case of inland waterways/Coastal Zone Management and Primitive Tribal Groups, apart from the condition mentioned above, submission of working plan for lesser amount also contributed to the short release.

Submission of working plan under Inland waterways/Coastal Zone Management and Primitive Tribal Group as follows:

Inland waterways/Coastal Zone Management

Year	Award	Action Plan approved	Grant released	Installment for the year
2011-12	25	15.02	15.02	2011-12

2012-13	25	38.13		
2013-14	25	33.43		
2014-15	25	13.42	57.03	2012-13
Total	100	100	72.05	

Year	Award	Action Plan approved	Grant released	Installment for the year		
2011-12	37	11.55	11.55	2011-12		
2012-13	37	30.37				
2013-14	37	96.82	30.96	2012-13		
		-		Rs.56.27 for 2013-14, Rs.35.02 crore for		
2014-15	37	12.47	91.29	2014-15		
Total	148	151.21	133.8			

In order to cover the shortfall in the initial years, action plan for higher amount was submitted in the subsequent years.

### Audit Para 1.4.3

Allocation of ThFC grants to implementing agencies and its utilisation: For the efficient utilisation of ThFC grants, amount received by the state government has to be provided in the budget and released to the implementing offices/agencies in time. Audit scrutiny revealed that ThFC grant received by the state government during the first three years has been included in the budget for respective years for utilisation by implementing offices/agencies. However, under utilisation of the above allocation was noticed in some sectors as detailed below:

SI.No	Name of Sector	Amount Received	Amount utilised	Amount Not utilised			
	Environment related grants						
1	Water Sector Management	44	39.2	4.8			
	Improving outcomes						
2	Improving Justice Delivery	42.02	12.56	29.46			
	Improving Statistical systems at District & State						
3	level	2.8	1.9	0.9	11 .		

4	Data base for Employees and Pensioners	2.5	0	2.5
	State Specific Grants	,		
5	inland Waterways/Coastal Zone Management	40.02	26.29	13.73
	Total	131.34	79.95	51.39

Delay in awarding the work was stated as the reason for under utilisation of budget allocation in Water Sector Management. As regards improving Justice Delivery, the Registrar General of High Court, Ernakulam stated that practical difficulties experience for setting up Morning/Evening courts, non arrangement of training to Judicial Officers due to delay in construction of State Judicial Academy, etc. are reasons for under utilisation of funds released.

#### Improving Justice Delivery

In Water Sector Management, certain time elapsed for procedures such as issuing technical sanction, inviting tenders, issue of selection notice, agreement execution, handing over site etc. Due to the reasons mentioned above, the initial expenditure during 2010-13 was not as expected. However, during subsequent years, this expenditure picked up and could obtain further release from Gol after submitting the UCs and fulfilling their norms. In most of the projects, expenditure during initial years will be less.

> HC has reported that Morning/Evening courts was a major component of the scheme. The practical difficulties experience for setting up Morning/Evening courts reported by the HC are as follows:

The Kerala HC took steps to start 74 evening courts in tune with the recommendations and also considering that the infrastructure facilities of the regular courts can be used by the evening court. Accordingly 5 evening courts were established in 2011-12 itself. But after evaluating the performance of these evening courts, HC found that the system of evening courts is not practical in the state. Accordingly this issue was addressed to the government by the Hon'ble Chief justice on the basis of the report of the committee of Hon'ble Judges constituted for the purpose and Govt accorded sanction for the establishment of 27 Special Temporary Magistrate Courts in January 2012.

The funds could be utilized for the use of Temporary Courts only after the flexibility guidelines issued by the Gol in the end of 2011-12. Non availability of Government building Delay in additional alteration works had to be carried out by PWD in the private building selected. Out of Rs.146.06 crore recommended for the award period 2010-15, an amount of Rs.43.09 crore was released. As per the UC of Rs.37.61 crore, the Ministry of Law and Justice recommended for release of Rs. 15.55 crore. MoF has not released the grant. Thereafter UC for Rs.38.60 crore (as on 31.03.2015) was submitted by the department. in respect of improving Statistical Systems at Economics & Statistics Department reported District and State level, delay in getting that, as per the Gol norms for releasing the administrative sanction for the action plan and second instalment, the percentage of non completion of activities, particularly surveys expenditure should have been above 67% of first & studies proposed by ThFC, attributed to under utilisation of released grants. Delay in non completion of activities, particularly surveys & studies proposed by ThFC are as follows: Most of the programme coming under the 13th FC was surveys and studies , using the service of provisional hands appointed from open market. Adequate training, extensive field work and supervision needed for the finalization of survey reports. This was the reason for slow progress and expenditure. The work relating to 13th FC award is still going on using Rs.1.4397 crore of unspent balance available and expected to complete the work before the end of March 2016. Procedural delay was the reasons stated for Department reported reduced utilization of budget allocation in the procedural delay are as follows: case of Inland Water ways/Coastal Zone 1. Disposal of huge quantity of dredged Management. material arised by deepening/formation of Canals has created objection from local people. 2. Objection raised by the unauthorized encroachers residing on the sides of the West Coast Canal. However, certain time elapsed for procedures such as issuing technical

sanction, inviting tenders, issue of selection notice, agreement execution, handing over site etc. Although the work was then arranged straight away, an expenditure of only Rs.4.08 crore could be made by the end of the financial year due to the delayed arrangement of works. Due to the reasons mentioned above, the initial expenditure during 2012-13 was not as expected. However, during subsequent years, this expenditure picked up and could obtain further release from GoI after submitting the ÚCs and fulfilling their norms.

#### Audit para 1.4.4

Parking of funds in Treasury Saving Banks and other Commercial Bank accounts.

When an amount was drawn from the Treasury, it was shown as expenditure in government account. However, it was noticed that, an amount Rs.51.71 crore shown as expenditure, was actually parked in TSB account, maintained as part of Public Account, or in other Commercial Bank Account. Instances are detailed below:

(i) Incentive Grant of UID
State may use the incentive, to directly assist the intended beneficiary or create convenient facilities for them such that the cost of registration is minimal to BPL beneficiarles. Audit scrutiny revealed that the entire release of Rs.4.96 crore was kept in Fixed Deposit(SBT) as the Kerala IT Mission failed to utilise the fund for intended purpose. The Director, KSITM stated that non-utilisation of fund was due to non-identification of beneficiaries.

IT department has reported that Rs.49.6 crore was awarded for incentivising BPL families per member was worked out based on the BPL list approved by Central Planning Commission. Gol has released Rs.4.96 crore for the period 2010-11.Government of Kerala transferred an amount of Rs.14,88 crore to KSITM. FC has approved an amount of Rs.100 per BPL individual. According the latest figures of GoK, total number of families under BPL list in the state comes to 32.29 lakh which is much higher than from the list of Gol. in this circumstances State of Kerala based on the Cabinet decision taken on 1.6.2011 has decided to disburse incentive at the rate of Rs. 150 per BPL family, through the bank account of the Head of Family as per G.O (Ms) No.16/2011/ITD dated 3.6.2011. The conditions stipulated in the above G.O modified and fresh condition as per G.O.(Ms) 24/12/ITD dated 14.11.2012 enabling disbursement of fund as and when head of BPL family is enrolled instead of enrolling entire family member. KSITM was unable to link UID data with BPL data, Government as per G.O (Ms) 7/2014 dated 10.02.2014 directed to KSITM to transfer the fund to District Collectors for disbursing the same to BPL families through LSGIs. Majority of

(ii) Upgradation of Infrastructure for Police Force: An amount of Rs.24.40 crore was given (from

November 2011 to January 2012) to KPHCC for constructing Community Police Resource Centres, Tourist Protection and Police Assistance Centres etc. It was noticed that out of the above amount, an amount of Rs.10.71 core remained unutilised and was kept in the Public Account of KPHCC (Dec.2013), maintained in the Treasury. However, the UC for entire amount was given to Gol.

District Collectors have already transferred the amount to LSGIs and in turn and they had disbursed lion share of the amount to the actual beneficiaries. Out of Rs.14.88 crore transferred to LSGIs, Rs.7.83 crore has disbursed to the BPL families in the state.

Home (E) Department has reported that, as per G.O(Rt)No.2424/2011/Home dated 16.08.2011, administrative sanction was accorded for the prospective action plan for the 13th FC (2011-2015) amounting to Rs.100 crore, with an annual outlay of Rs.25 crore for the year 2011-12 by meeting the expenditure from the H/A "2055-Police-115-99-MoPF-2010-11". KPHCC being, he implementing agency for carrying out the construction works of the Police Department, the State Police Chief had transfer credited Rs.7.95

17.01.2012 for carrying out works totalling to Rs.24.20 crore. As such, the State Police Chief has furnished Utilization Certificate to GoI.

Out of this Rs.24.40 crore, an amount of Rs.10.71 crore remained

crore on 23.11.20111. Rs.9.20 crore on

and

Rs.7.25

crore

09.12.2011

Out of this Rs.24.40 crore, an amount of Rs.10.71 crore remained unexpended in the TP account of KPHCC as on December 2012 due to the following reasons;

- Delay in identification of suitable land/site for the construction
- The KPHCC carries out the work by tendering it to outside agencies and hence delay in finalization of the tender process may occur in at least some cases.
- KPHCC had to carry out various other works also in a time bound manner, along with the constructions proposed under 13th FCA.
- KPHCC releases payment to the contractors from the funds allotted for the works based on completion of various stages of the tendered works.

Amount Received by		Purpose protection programme,	Amount Released	Amount utilised
(Iv) Animal Husbandry To strengthen the Anima Husbandry sector, including constitution of High tech Delry Complexes, Commercial Layer Farm and setting up of Pharmaceutical production units an amount of Rs.37.57 crore was drawn by the Director of Dairy Development and disburse as given below::		gh-		
and providing water supply, sanitation and power, an amount of Rs.50 crore was released(Dec.2011) to Deputy Directors (Fisheries) of 8 Districts and to MD, KSCADC (crore). It was proposed to construct 284 hour in each of 11 model villages. As the list of beneficiaries was finalised only at the end of	Under Fisheries sector, for development of Model Fishing Villages by constructing houses and providing water supply, sanitation and power, an amount of Rs.50 crore was released(Dec.2011) to Deputy Directors Fisheries) of 8 Districts and to MD, KSCADC (Rs.5 crore). It was proposed to construct 284 houses in each of 11 model villages. As the list of beneficiaries was finalised only at the end of 2012, Rs.15.79 crore remained unutilised in the ISB account of various District Officers.		2016 is reported standards of the control of the co	ed, ives a  it, construct thich 1871 ng is 7.09 crore ie of the first of o the of CADC has
		Status of works award FC award as on 30.01.	led under t	he 13th

Amount Received by	Purpose	Amount Released	Amount	
Director of Animal Husbandry	Calf protection programme, Multi speciality complex and Kudappanakunnu, Pharmaceutical Division at VBI, Palode, High-tech Dairy complexes at Vithura and Kuriottumala	26.12	15.93	
MD, Kerala Livestock Development Board	High-tech Dairy Complex at Dhoni Palakkad	5.38		
MD, Kerala State Poultry Development Corporation	High-tech Layer Farm at Kudappanakunnu	3.38	0.1	
Director of Dairy Development Total	Automation in Milk collection in Dairy Co-operatives	3	1.22	
10.01	<u> </u>	37.5	17.25	

Anima	Husbandry Depart	ment reported	that,		
Sl. No	Projects	Amount	Expen	Balance	Reasons for non-utilisation if
					1 any

Anim	Animal Husbandry Department reported that,						
SI. No	Projects	Amount received	Expen diture	Balance	Reasons for non-utilisation if		
1	Calf Protection Programme	63.03	63.03	. 0			
_	Multi-Speciality Complex at						
2	Kudappanakunnu	5.1	5.1	0			
					Though Govt. have accorded sanction for component change as per the request of		
3	Pharmaceutical Division at VBI	1.9	0.41	1.49	the Director, IAH & VB, (G.O.(Ms) No.239/14/AD dated 23.10.20140 funds not fully utilised and parked		
	Hi-tech Layer				Special TSB account of Director, VBI.		
4		9.8	9.8	٥	Rs.3.22 core is committed expenditure.		
5	Hi-tech Dairy Complex at Dhoni (KLDB)	19.97	15.51	4.46	Rs.1 crore is for purchase of animals after summer season. Rs.1 crore is for final payment of machineries installed, after successful running, Remaining amount is for operational expenses.		
6	Hi-tech Dairy Complex at	20	20	0	An amount of Rs.2.5 crore had already been utilised for compound walls of Vithura Hi-tech Farm. The DAH informed that the complex cannot be completed within the time limit.		
•	Vithura	20	<i>2</i> 0		the time limit. Therefore it is decided to allocate the balance amount of Rs.17.5 crore to Kerala Feeds Ltd, for the two Cattle Feed Plants and that amount was fully		
7	Hi-tech Dairy Complex at Kuriottumala	20	15	5	utilised by Kerala Feeds Ltd. Rs.2 crore for Animal purchase (will be completed within two months) Rs.3 crore for recurring expenses.		
8	Automation of Milk Collection in Dairy Co- operatives (Dairy)	10	4.36	5.64	Purchase proposals are not finalised. Will be completed soon. The amount set apart for training can be utilized only after the completion of the project.		

March, 2014.

#### Animal Husbandry Department reported that.

Si. No	Projects Amount Expen received dituse Balance		Reasons for non-ut' any		
	Total	149.8	133.21	16.59	
Delay	ed execution of these o	omponents	As per the Ch	cular No.31/2014/Fin dated	

Delayed execution of these components resulted in blocking up of Rs.20.25 crore in TSB Account. Thus, an amount of Rs.51.71 crore shown as expenditure in Government account is actually blocked up in TSB Accounts / Commercial Banks. While submitting the UC to Goi, actual utilisation of the amount was not ensured. Amounts certified as fully utilised were parted in TSB account. In response to Audit Observations, the Principal Secretary, Finance Department stated (August 2013) that proposal for engaging Finance Inspection Wing to inspect departmental offices to detect parking of funds to overstate utilisation was under consideration.

27.03.2014, GoK initiated measures to streamline liquidity position are as follows:

1. Unutilised cash surplus available with Government Departments shall be refunded to state government account forthwith.

2. Government money parked in commercial banks shall be resumed and credited back to state government account immediately.

3. All revenue earning departments shall strengthen revenue collection measures to

maximise revenue realization by the end of

Audit para 1.4.5

Utilisation of award amount for unintended purposes:

District innovation Fund was aimed at increasing the efficiency of Capital assets aiready created and the investment was to be used for filling the vital gaps in public infrastructure aiready available in the District, which was not being fully utilised for want of a relatively small investment. ThFC awarded an amount of Rs.14 crore (Rs.1 crore for each District and the release of funds would be in two installments in 2011-12 and 2014-15) and the first instalment of Rs.7 crore was received by GoK in 2011-12. Audit noticed that in Palakkad and Thiruvananthapuram District, the funds were not utilized for the purpose, covered under the

 In Thiruvananthapuram District, the entire amount of Rs.50 lakh was utilised for establishment of DC suit project, for which estimate was Rs.100.03 lakh. The award was intended for Capital assets already created and not for new projects.

guidelines, as stated below;

 In Palakkad District, the entire fund of Rs.50 lakh was used for construction of Play area including Gallaries in Indoor Stadium Palakkad.

As the funds are to be used to fill vital gaps in public infrastructure already available in the District which is not fully utilised for want of i) Revenue (F) Department has reported that, In the year 2008, all other Collectorates in the state except Collectorate, Thiruvananthapuram were modernised by converting them in to DC suite using MGP funds. At that time, Thiruvananthapuram Collectorate was not having own building. Hence, certain computers and peripherals were only bought using the MGP fund, at that time, as reported by District Collector, Thiruvarianthapuram.

As the Collectorate started functioning at Kudappanakunnu in its building, it was decided to convert the Collectorate into more public friendly using District Innovation fund. As per the award of 13th FC, Rs.50 lakh being the first installment, out of a total of Rs.1 crore envisaged for each district in the country by the Commission was received the District Thiruvananthapuram and subsequently AS for an amount of Rs.1,00,03,500 was issued for the above works, expecting the release of second installment of Rs.50 lakh. The formation of DC suite was intended for the timely and effective issue of various certificates;

relatively small investments, utilisation of funds for bigger projects was irregular.

pattayam, Monitoring Natural Calamity relief works, Co-ordinating Public grievance cell and carrying out district administration smoothly.

District Nirmithi Kendra and Nation Informatics Centre were entrusted with the work and the initial works such as UPS-wiring, Networking, cabin construction etc was carried out using the first installment of Rs.50 lakh. The fund was exclusively utilized for providing good and efficient service to the General Public.

ii) The Project of Indoor Stadium in Palakkad was launched in 2010 with the help of District Administration and under the chairmanship of District Collector, Palakkad and the work of construction was started in February, 2010 with a target to complete the project in 16 months. Accordingly, the work was started and almost all the structural works of 5 stories was completed by December 2010.

The anticipated inflow included, among the other sources, an amount of Rs.5 crore was promised by Kerala Sports Council at that time of issuing Administrative Sanction, Of this Rs.5 crore, an amount of Rs.50 lakh was only released to the project in 2010-11. Due to the non-receipt of assured amount of Rs.5 crore, the execution of the work was stand still for the last 1 and half years. The District Administration is forced to sanction Rs.45 lakh under District Innovation Fund with a good intention to expect the fulfilment of the long outstanding wishes of the sports lovers of Palakkd District, or else the entire amount of Rs.7 crore expended on the Indoor Stadium would be unfruitful.

Moreover the balance of Rs.5 lakh, out of Rs.50 lakh allotted to Palakkatt District, was utilised for another two works which were completed at present.

From these, it is seen that if the amount of Rs.45 lakh was not released to the above project, the entire amount of Rs.7 crore expended on the Indoor Stadium could be unfruitful. Considering the expenditure already incurred Rs.7 crores for the incompleted work, which comes only 6.4% of the total investment which comparatively small investment. Under this circumstances the objection raised by the C&AG may kindly be dropped.

#### Audit para 1.4.6

#### Monitoring and Submission of UC

As per the guidelines a State Level Empowered Committee headed by the Chief Secretary to the State Government was constituted to monitor utilisation of grants for its stated objectives. Though the committee was convened in every quarter to ensure proper utilisation of the award amount, audit noticed some deficiency in ensuring timely utilisation of funds. Due to deficient utilisation of funds an amount of Rs.895.55 crore (29%) was not received till 2012-13.

13th FC has awarded an amount of Rs. 6371.50 crore to the state under Grant-in-aid for the period 2010-15. Out of which, Gol has released an amount of Rs. 5463.79 crore (85.75%). The SLEC constituted for monitoring the utilisation of 13th FC has met on a quarterly basis and issued instructions to the implementing departments for expediting the expenditure and timely submission of UC made to avoid lapse of grants from Gol. However, some departments have failed either to achieve the required level of utilisation for getting further release or submit UC in time resulting in non release of grants

#### Release and Utilisation for the award period 2010-15

(Rs.in crore)

Grant	Award	Release	Utilisation
Elementary Education	140	140	
Forests	135.52		140
Water Sector Management	176	124.25	133.14
Justice Delivery		44	53.03
	140.06	43.09	38.6
Improvement in Statistical Systems	14	8.4	
Incentive grant for reduction of IMR		38.38	6.96
Incentive for UID	49.6	4.96	<u> </u>
District Innovation Fund	14	7.71	0
Date Base for Employees and Pensioners	10	2.5	7
Reads and Bridges	953		0
SDRF		721	721
	543.22	543.22	543.22

Grant	Award	Release	Utilisation
Capacity Building	20	16	11.89
Local Bodies	2676.1	2732.13	2734.79
Upgradation of Police	100	90	70.77
Inland Waterways	100	72.05	44.54
Coastal Zone management	100	84.73	79.35
Primitive Tribal Groups	148	133.2	133.05 (a)
Health Infrastructure	198	148.5	137.83 (b)
Fisheries	200	94.66	138.53 (c)
Upgradation of Prisons	154	115.5	153.1 (d)
Animal Husbandry	150	74.9	86.03 (e)
Kuttanad Development	300	203.08	186.35 (f)
Water bodies	50	21.53	34.73 (g)
Total	6371.5	5463.79	5453.91

<sup>\*</sup>As per UC received on 08,09,2015

- UC for Rs. 133.05 crore and Completion Certificate submitted to Gol. MoF has not released the balance amount.
- b. As per the UC of Rs.137.83 crore line ministry has recommended for the further release as per Gol Letter dated 27.03.2015, MoF has not released the grant.
- c. As per the UC of Rs.135.61 crore, line ministry has recommended for further release vide GoI letter dated 30.03.2015, MoF has not released the grant.
- d. As per the UC of Rs.153.10 crore the required level of Utilisation has been achieved for further release, MoF has not released the grant so far.
- As per the UC of Rs.86.03 crore line ministry has recommended the release of grant vide letter dated 30.03.2015, MoF has not released the grant so far.
- f. As per the UC of Rs.183.31 crore, the required level of Utilisation for further release has been reached, MoF has not released the grant so far.
- As per the UC of Rs.21.53 crore the required level of utilisation for further release has been reached, MoF has not released the grant so far.

Release as a percentage of award for the award period 2010-15 is 86% whereas utilisation as a percentage of release is 99.82%. It may be noted that though this state has complied the conditions for release of the grants before the award period (footnote a to g in the table above), GoI has not released the grants to the state so far. GoI have been requested to release the pending grants.

V. RAJAPPAN
Additional Secretary to Govt.
Finance Department
Govt. Secretariat, Typra.

#### APPENDIX-1

### do Appendices From AGis Report.

Appendices

#### Appendix 1.1 State Profile

(Reference: Page 1, Paragraphs 1.3; Page 11 and 1.7.1; Page 24)

Si. No.	The state of the s	19.44 - 19.42 - 27.5 - 24 <b>0.0</b>	
	Area	•	<b>Plants</b>
- <u>!:</u>			38863 sq. km.
٤.	Population		
	a. As per 2001 Census		3.18 crore
3.	b. As per 2011 Census		3.34 crore
<b>3.</b>	a. Density of Population (as per 2001 Census. (All India Density = 325 persons per sq.k	1	819 persons per
	b. Density of Population ( as per 2011 Census (All India Density = 382 persons per so k	8)	859 persons per
4.	ropulation Below Poverty Line (RPL) (All F	Iudio America - 21 62	aq. km.
5.	The state of the s	Average = 640	7.05 per cent
	De Laucincy (30 Der 2011 Census) (All lades	90.92 per cent	
6.	Infant mortality <sup>49</sup> (per 1000 live births)(All Ind	93.91 per cent	
7.	Life Expectancy at birth (All India Average	in Average =42 per 1000 live birtha	12
8.	Gial Coefficient <sup>©</sup>	= 66.1 years)	74.2 years
- 1	a. Rural (All India = 0.29)		
	b. Urban (All India = 0.29)		0.42
9.	Gress State Domestic Product (GSDP) 2012-20		0.50
1	Per capita GSDP CAGR (2003-04 to 2012-13)	13 at current prices	₹3,63,305 crare
- 1			15.30 per cent
.01	GSDP CAGR (2003-84 to 2012-13)	General Category States	14.94 per cent
•••	GSDF CAGR (2003-04 to 2012-13)	Kerala	15.94 per cent
		General Category States	16.37 per cent
11.	Population Growth ( 2001 to 2011)	Kerala	4.86 per cens
		General Category States	13.22 per cent
12.	Per capita income at current prices	Kerala	₹90,816
		All India	₹68,491

#### Financial Data

	e de la companya de l	Part of the second	400
		(In per cent)	
a. of Revenue Receipts	17.48	15.20	15.77
b. of Own-Tax Revenue	17.44	15.01	15.71
c. of Non Tax Revenue	12.64	16.07	
d. of Total Expenditure	14.15		20.11
c. of Capital Expenditure	16.83	13.96	14.56
f. of Revenue Expenditure on Education		20.89	24.52
g. of Revenue Expenditure on Health	16.85	13.70	14.54
h. of Salary and Wages	15.35	15.51	15.79
i. of Pensien	14.18	16.05	14.64
T Of Leitness	18.36	16.03	15.58

<sup>39</sup> Source of General Data: Planning Commission Poverty Estimates for 2011-12, 23rd July 2013 press release.
40 Infant mortality rate (SRS Bulletin September 2013).

Initiati mortainty rate (SES) issues a September 2015).

Economic Survey 2012-13 (Office of the Registrat General of India, Ministry of Home Affairs).

Gini Coefficient (Unofficial estimates of Planning Commission, 2009-10 URP; 66° Round)

Gini Coefficient is a measure of inequality of income among the population. Value rate is from zero to one, closer to zero inequality is less; closer to one inequality is higher.

## Appendix 1.2 Part A: Structure and form of Government Accounts (Reference: Paragraph 1.1; Page 2)

Structure of Government Accounts: The accounts of the State Government are kept in three parts: (i) Consolidated Fund, (ii) Contingency Fund and (iii) Public Account.

Part I: Consolidated Fund: All revenues received by the State Government, all loans raised by issue of treasury bills, internal and external loans and all moneys reseived by the Government in repayment of loans shall form one consolidated fund entitled 'Tile Consolidated Fund of the State' established under Article 266 (1) of the Constitution of India.

Part II: Contingency Fund: Contingency Fund of the State established under Article 267 (2) of the Constitution is in the nature of an imprest placed at the disposal of the Governor to enable him to make advances to meet urgent unforeseen expenditure, pending authorisation by the Legislahre. Approval of the Legislahre for such expenditure and for withdrawal of an equivalent amount from the Convolidated Fund is subsequently obtained, whereupon the advances from the Contingency Fund are recouped to the Fund.

Part III: Public Account: Receipts and disbursements in respect of certain transactions such as small savings, provident funds, reserve funds, deposits, suspense, remittances etc which do not form part of the Consolidated Pund, are kept in the Public Account set up under Article 266 (2) of the Constitution and are not subject to vote by the State Legislature.

#### Part B: Layout of Finance Accounts

The Finance Accounts have been divided into two volumes. Volume 1 presents the financial statements of the Government in the form of commonly understood summarised form while the details are presented in volume 2.

e Section of	
1.	Statement of Pinancial Position.
2.	Statement of Receipts and Disbursements.
3.	Statement of Receipts in Consolidated Fund.
4.	Statement of Expenditure in Consolidated Fund.
5.	Statement of Progressive Capital Expenditure.
6.	Statement of Borrowings and other Liabilities.
7.	Statement of Loans and Advances given by the Government.
8	Statement of Grants-in-aid given by the Government.
9.	Statement of Guarantees given by the Government.
10.	Statement of Voted and Charged Expenditure.
11.	Detailed Statement of Revenue and Capital Receipts by minor heads.
12.	Detailed Statement of Revenue Expenditure by minor heads.
13.	Detailed Statement of Capital Expenditure.
. 14,	Detailed Statement of Investments of the Government.
15.	Detailed Statement on Borrowings and Other Liabilities
16.	Detailed Statement on Loans and Advances made by Government.
17.	Detailed Statement on Sources and Application of funds for expenditure other than on revenue account.
18.	Detailed Statement on Contingency Fund and Public Account transactions.
19.	Detailed Statement on Investments of earmarked funds.

#### Appendix 1.3

#### Part A: Methodology adopted for assessment of fiscal position (Reference: Paragraph 1.1; Page 2)

The norms/ceilings prescribed by the Twelfth Finance Commission (TFC) for selected fiscal variable along with its projections for a set of fiscal aggregates and the commisments/projections made by the State Governments in their Fiscal Responsibility Acts and in other statements required to be laid in the legislature under the Act are used to make qualitative assessment of the trends and pattern of major fiscal aggregates. Assuming that Gross State Domestic Product (GSDP) is the good indicator of the performance of the State's economy, major fiscal aggregates like tax and non-tax revenue, revenue and capital expenditure, internal debt and revenue and fiscal deficits have been presented as percentage to the GSDP at current market prices. The buoyancy coefficients for relevant fiscal variables with reference to the base represented by GSDP have also been worked out to assess whether the mobilisation of resources, pattern of expenditure etc, are keeping pace with the change in the base or these fiscal aggregates are also affected by factors other than GSDP.

The trends in GSDP for the last five years are indicated below:

	2008-09	2009-10	2010-11	2011-12	2012-13
GSDP <sup>43</sup> (₹ in crore)	2,02,783	2,31,999	2.69.474	3,15,206	3.63.305
Growth rate of GSDP	15.78	14.41	16.15	14.00	
Source: Details farmished by the I provisional and that for 2011-12 at	irector of Beenomi a Quick Betimener	cs and Statistics of the			

The definitions of some of the selected terms used in assessing the trends and pattern of fiscal aggregates are given below:

Terms	Basis of calculation
Buoyancy of a parameter	Rate of Growth of the parameter/GSDP Growth
Buoyancy of a parameter (X) with	Rate of Growth of parameter (X)
respect to another parameter (Y)	Rate of Growth of parameter (Y)
Rate of Growth (ROG)	[(Current year Amount /Previous year Amount)-1] x 100
Development Expenditure	Social Services + Economic Services
Average interest paid by the State	Interest payment/[(Amount of previous year's Fiscal Liabilities + Current year's Fiscal Liabilities)/2] x 100
Interest spread	GSDP growth rate - Average Interest Rate
Quantum spread	Debt stock X Interest spread
Interest received as per cent to Loans Outstanding	Interest Received/[(Opening balance + Closing balance of Loans and Advances)/2] x 100
Revenue Deficit	Revenue Receipts - Revenue Expenditure
Fiscal Deficit	Revenue Expenditure + Capital Expenditure + Net Loans and Advances - Revenue Receipts - Miscellaneous Capital Receipts
Primary Deficit	Fiscal Deficit - Interest payments
Balance from Current Revenues (BCR)	Revenue Receipts minus all Plan grants and Non-plan Revenue Expenditure excluding expenditure recorded under the major head 2048 – Appropriation for reduction of Avoidance of debt
Domar Gap	Nominal GSDP Growth Rate - Average interest Rate

<sup>&</sup>lt;sup>43</sup> Base year 2004-05

### Appendix 1.3 Part B: The Kerala Fiscal Responsibility Act

The State Government enacted the Kerala Fiscal Responsibility Act, 2003 which came into force on 5 December 2003 to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit and sustainable debt management consistent with fiscal stability, greater transparency in fiscal operations of the Government and conduct of fiscal policy in a medium term framework and for matters connected therewith or thereto.

The Thirteenth Finance Commission has prescribed a fiscal consolidation map which required the State to eliminate revenue deficit by 2014-15 and to achieve fiscal deficit of 3 per cent of GSDP by 2013-14. The State was also required to amend their Fiscal Responsibility Act to conform to the above fiscal reform path. Accordingly, the State Government passed the Kerala Fiscal Responsibility (Amendment) Act, 2011 (Act 17 of 2011) on 8 November 2011. According to the Act, the Government is committed to

- reduce the revenue deficit to 'nil' within a period of four years commencing on the 1 April 2011 and
  ending with the 31 March 2015 by reducing the revenue deficit in the years 2011-12, 2012-13, 201314 and 2014-15 in the order of 1.4 per cent, 0.9 per cent, 0.5 per cent and zero per cent, respectively,
  of the gross state domestic product,
- build up surplus amount of revenue and utilise such amount for discharging liabilities in excess of
  assets;
- reduce the fiscal deficit to 3 per cent of the estimated gross state domestic product within a period of
  three years commencing on the 1 April, 2011 and ending with the 31 March, 2014 by maintaining the
  fiscal deficit at a level not exceeding 3.5 per cent of the gross state domestic product in the years
  2011-12 and 2012-13 and reducing it to 3 per cent in 2013-14;
- reduce the State's total debt liabilities to 29.8 per cent of the estimated gross domestic product within
  a period of four years commencing on the 1 April, 2011 and ending with the 31 March, 2015 by
  reducing the total debt liability in the years of 2011-12, 2012-13, 2013-14 and 2014-15 to the order of
  32.3 per cent, 31.7 per cent, 30.7 per cent and 29.8 per cent respectively of the gross state domestic
  product;

Outcome indicators given in the Medium Term Fiscal Plan for 2012-13 to 2014-15 are given in the following table.

## Outcome indicators set out in the Medium Term Fiscal Plan for the years 2012-13 to 2014-15

	<del>y </del>	<del>,</del>	···	· · · · · · · · · · · · · · · · · · ·		(₹	in crore)
SL No.	Item	2009-10 Accounts.	2019-11 Accounts	2011-12 Revised	2012-13 Budget	Forward	estimetes
1.	Revenue Receipts	26109	30991	Estimates	Retimates	2013-14	2014-15
1 (a)	State's Own Tax Revenue	1762	21722	39588	48141		65296
1 (6)	Non Tax Revenue	1852	1931		32122	37744	44349
l (e)	Resources from Centre	6632	7338		3495	3915	4385
2,	Revenue Expenditure	31132	34665		12524	14403	16563
2 (a)	Non-interest Revenue Expenditure	25840	28975	7.7	51605		65204
2 (b)	Interest	5292	5690	38701	44371	49664	55908
2 (c)	Salaries	9799	11032		7234	8200	9296
2 (d)	Pensions	4706	5767	15763	16724	18152	20028
2 (c)	Non - SPI Revenue Expenditure	11335	12176	7731	8178	9159	10259
2 (e) (i)	Subaidies	441		15207	19469	22352	25622
2 (e) (ii)	Power Subsidy		624	851	769	845	930
2 (e) (iii)	Maintenance and repair	0	0	0	0	0	0
2 (e) (iv)	Devolution to LSGs	734	734	791	748	860	989
2 (o) (v)	Administrative Expenditure	2083	2971	3953	4845	6228	7843
2 (e) (vi)	Other Revenue Expenditure	1154	1315	1553	2119	2331	2564
š.	Révenue Surplus/Deficit	6924	6533	8059	10988	12087	13296
ı.	Effective Revenue Surplus/Deficit	-5023	-3676	-5472	-3464	-1803	92
	Capital Expenditure	-2972,13	-1325,65	-2726.58	-189,51	NA.	NA
(a)	Capital outlay	2936	4126	5924	7371	11757	15612
(b)	Loan disbursements (Net)	2059	3364	4949	6555	10859	14625
(c)	Non Debt Capital Receipts	877	762	974	816	898	987
	Flacat Deficit/Surplus	87	69	95	108	119	130
	Parameter Parame	-7872	-7731	-11300	-19727	-13441	-15390
	Primary Fiscal Deficit/Surplus	-2579	-204	4942	-3493	-5241	6094
<del>`</del>	End of the period Debt Debt Service	67120	67120	74821	95232	107900	122315
<u>.</u>		5569	5965	6368	7234	8200	9296
1.	Salary + Pension + Interest	19797	22489	29852	32136	35512	39582
2.	Explicit Power subsidy	1	0	O	0	0	
3.	Debt Stock	70969	78673	89284	101179	114620	120010
4.	Government Guarantees	7496	7426	NA	NA	NA	130010
	Interest/ Revenue (per cent)	20.27	18.36	16.06	15.03	14.63	NA.
5.	Debt/ Revenue (per cent)	271.81	253.86	225.53	210.17	204.46	14.24
_	(Salary + Pension + Interest) Revenue (per cent)	75.82	72.57	75.41	66.75	63.35	199.11 60.62
	(Salary + Pension + Interest) GSDP (per cent)	8.52	8.12	9.14	8.21	7.93	7.72
B	(Salary + Pension)/ GSDP (per cent)	6.24	6.06	7.19	6:36	6.10	- 500
	Revenue Deficit/ Revenue Receipt (per cent)	19.24	11.86	13.82	7.19	3.22	-0.14
	RD/GSDF (per cent)	2.16	133	1.67	6.89	0.40	<del></del>
	VD/GShP (per cent)	3.39	2.79	3:46	2.74		0.62
-	Effective RD as percentage of GSDP	1.28	0.48	0.83	0.05	3.90	3,00
<u>.                                    </u>	Debt stock / GSDP (per cent)	30.54	28.40	27.33	25.86	NA 26.68	NA NA
	GSDP	232381	276997	326693	391293	25.58	25.34
	Nominal GSDP Growth Rate (per cent)	14.60	19.20	17.94		448030	512995
	Average Interest rate (per cent)	7.89	7.60	7.57	19.77	14.50	14.50
	Domar Gap	6,71	11.59		7.60	7.60	7.60
		411	11.37	10.37	12.18	6.90	6.90

#### Appendix<sup>2</sup>1.4

Part A: Abstract of receipts and dishursements for the year 2012-13 (Reference: Paragraph 1.1.1; Page 2)

		7 6 7 8		200		yeara victoria	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	e owner.	crore)
air de	4		Table 1			Assert is	1		
	Section - A: Revenue		Part of the second	67		Non-Plan	Plan	Total	San a sang
38010.36	1. Revenue Receipts		44137.30	16911.62	L Revenue Expenditure	46639.41	6849.33	53488.74	53488.
25718.60	Own Tax Revenue	30076.61		20300.02	General Services	22718.03	68.58	22786.61	
2592.18	Non-Tax Revenue	4198.51		16223.86	Social Services	14565.47	4312.82	18877.49	
5990.36	State's share of Union Taxos and Duties	6840.65		9424.74	Education, Sports, Art and Culture	9567.66	964.36	10532.02	
1433.38	Non-Plan Grants	657.46		2779.99	Health and Family Welfare	2437.48	675.34	3112.82	
904.34	Grants for State Plan Schemes	1163.46	·	762.55	Water Supply, Sanitation, Housing and Urban Development	358.60	589.54	948.14	
1371.50	Grants for Central Pism and Centrally Sponsored Plan Schemes	1200.61		60.94	Information end Broadcasting	43.36	21.41	64.77	
				1058.92	Weifare of Scheduled Castes, Scheduled Tribes and Other Backward Classes	251.32	966.59	1217.91	
				426.59	Labour and Labour Welflare	255.62	406.90	662.52	
			,	1653.78	Social Welfare and Nutrition	1593.71	687.88	2281.59	
				56.35	Others	57.72		57.72	
				6131.66	Rosnamic Services	5339.69	2468.73	7808.42	
<del></del>				3098.89	Agriculture and allied activities	2514.62	1272.53	3787.15	
·				414.36	Rural Development	255.58	285.10	540.68	
	· · · · · · · · · · · · · · · · · · ·	,		33.97	Special Areas Programmes	-0.08	94.41	94.33	
				362.17	Irrigation and Flood control	453.17	29.52	482.69	
				98.13	Energy	130.02	21.78	151.80	
<i>:</i>			,	315.86	Industry and Minerals	132.87	240.25	373.12	
				1330.67	Transport	1619.97	216.78	1836.75	
	·			83.54	Science, Technology and Environment	46.44	71.61	118.05	
				394.07	General Beaucanic Services	187.10	236.75	423.85	
				3389.08	Grants-in-aid and Contributions	4016.22	-	4016.22	
8034.26	II. Revenue Deficit carried over to Section B		9351.44		Reviews Surplus carried over to Section B		-		

Appendix 1.4 Part A - Contd.

	Receipte			, ,	, i	da .		crore)	
2611-12			2012-13	2011-12			1 38 1		2012-13
	Section B: Others		:			Non-Plus	Plan	Total	
<b>5059.73</b>	Opening Cash Baisnee incinding Permanent III. Advances, Cash Baisnee Investme and Investmet of enrmarked funds	. 1	3793.46	9.00	Opening Overdraft from Reserve Bank of India			N	
16.05	IV. Miscellaneons Capital Receipts	1	14.81	3852.92	IV. Capital Outlay	1137.63	3465.66	4603,29	4603.2
				162.34	General Services	66.02	80.89	146.91	<del>                                     </del>
· .				594.88	Social Services	8.50	561.39	561.89	<del></del>
				79.52	Education, Sports, Art and Culture		138.21	138.21	<del></del>
				117.65	Health and Family Welfare	1	130.65	130.65	
	·			197.62	Water Supply, Sunitation, Housing and Urban Development		114.79	114.79	
				0.92	information and publicity		<b>.</b> .		
				49.09	Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes		30.50	30.50	
				1.34	Social Welfare and Nutrition	0.50	2.11	2.61	_
				148.74	Other Social Services		145.13	145.13	
				3095.70	Resonante Services	1071.11	2823.38	3894,49	
				329.82	Agriculture and allied activities	65.60	152.15	217.75	
				29.05	Other rural development programmes		10.50	10.50	
				247.19	Irrigation and Flood Control	58.75	281.85	340.60	
	- · · · · · · · · · · · · · · · · · · ·			0.05	Power projects			0.00	
	·	1		314.47	Industry and Minerals	0.04	273.90	273.94	
		1		2052.23	Transport	912.60	2073.76	2986.36	
	· · · · · · · · · · · · · · · · · · ·	7.		0:19	Science, Technology and Environment		0.20	0.20	
				122.70	General Booncomic Services	34.12	31.02	65.14	,

Appendix 1.4 Part A - Concld.

		Receipts	<u></u>		T		Disbursements	<u></u>	n crore)
2011-12				2012-13	2011-1	7	Dispursements		· · · · · · · · · · · · · · · · · · ·
54.90	v.	Recoveries of Loans and Advances		73.61	1	+	Loans and Advances - Disbursed	T	1012-1
		From Power Projects			0.84		For Power Projects	<del> </del>	1
23.98		From Government Servants	40.34	-194	144.52	+	To Government Servants	151.0	<u> </u>
30.92		From Others	33.27	1	854.02	+	To Others	-	<del> </del>
	VI.	Revenue Surplus brought down		<del></del>	8034.20	+	Revenue Deficit brought	985.0	9351.4
9798.96	VЦ	Public Debt Receipts		13261.1	9 2893.00	VII.		<del> </del>	<del> </del>
9391.81		Internal Debt other than Ways and Means Advances, Shortfall and Overdraft	12708.89		2522.52	$\top$	internal Debt other than Ways and Means Advances, Shortfall and Overdraft	- 2477.8	2864.0
Nil		Net transactions under Ways and Means Advances excluding overdraft			NE		Net transactions under Ways and Means advances excluding overdraft		<del> </del>
407.15		Loans and Advances from Central Government	552.30		370.54		Repayment of Loans and Advances to Central Government	326.20	
	VIII	Appropriation from the Consolidated Fund				VIII.		<del> </del>	<del> </del>
33.92	IX.	Amount transferred to Contingency Fund		20,80	20.80	IX.	Expenditure from		
95829.74	X.	Public Account Receipts		105879,64	91200.26	X.	Contingency Fund Public Account Disbursements		100455,82
22981.93		Small Savings, Provident Funds, etc.	23820.83		19142.88	-	Small Savings, Provident Funds, etc.	20135.29	144433282
284.59		Reserve Funda	382.37		137.66	<u></u> .	Reserve Funds		·
6370.75		Deposits and Advances	7839.67		6422.22		<del></del>	527.95	
6922.33		Suspense and Miscellaneous	64132.05		56069.96		Deposits and Advances Suspense and Miscellaneous	6698.74 63419.61	
9270.14		Remittances	9704.72		9427.54		Remittances		
	KI.	Clesing Overdraft from Reserve Bank of India			3793.46	— _ <b>X</b> I.	Cash Balance at end	9674.23	4692.73
					19.83		Cash in Treasuries	9.29	
					-12.11		Local Remittances	0.62	
					-536.95		Deposits with Reserve Bank	76.23	
					4.34		Departmental cash balance including Permanent Advance	2.69	•
					2709.85		Cash Balance Investment	3201.71	———
2000 20					1608.50		Investment from earmarked funds	1402.19	
0793.38	Tot	el - Section B		123043.51	2		Total - Section B		

<sup>44</sup> including ₹ 0.14 crore written off

#### Appendix 1.4 - Part B Concld.

			(Tin crore)
At 08 (1) Merek (M11)	Assets	, , ,	As on 31 March 2013
24877.64 <sup>45</sup>	Gross Capital Outlay on Fixed Assets -		29466.18
4385.08	Investments in shares of Companies, Corporations, etc.	4947.69	
20492.56	Other Capital Outlay	24518.49	
9394.3945	Loans and Advances -		10456.93
2661.64	Loans for Power Projects	2661.64	
6496.23	Other Development Loans	7445.74	
236.52	Loans to Government servants and Miscellaneous loans	349.55	
0.32	Advances		0.3
464.40	Remittance Balances		433.9
74.62	Adjustment on account of retirement/disinvestment		89.37 <sup>4</sup>
3793.46	Cash -		4692.7
7.72	Cash in Treasuries and Local Remittances	9.91	7072.7.
-536.95	Deposits with Reserve Bank	76.23	
3.95	Departmental Cash Balance	2.36	<u>-</u>
0.39	Permanent Advances	0.33	
2709.85	Cash Balance Investments	3201.71	<del></del> ,
1608.50	Reserve Fund Investments	1402.19	
57936.23	Deficit on Government Account -	1.02.19	66933.02
49918.02	Accumulated deficit at the beginning of the year	57936.23	
8034.26		9351,44	<del></del>
(*)	(ii) Miscellaneous Government account	-339.84	<del></del>
16.05		14.81	
96541.06		200 - 523	112072.4
(*) ₹ 8,213		Profession (Contraction Contraction Contra	14.4

#### Explanatory Notes

The abridged accounts in Appendix 1.4 have to be read with comments and explanations in the Finance Accounts. Government accounts being mainly on each basis, the deficit on Government account, as shown in Appendix 1.4 indicates the position on each basis, as opposed to accruat basis in commercial accounting. Consequently, items payable or receivable, depreciation or variation in stock figures, etc., do not figure in the accounts. Suspense and Miscellaneous balancer include cheques issued but not paid, payment made on behalf of the State and others pending settlement, etc. There was a difference of ₹0.41 ecror (ent credit) between the figures reflected in the accounts (₹76.23 ecror) and that communicated by the Reserve Bank of India (₹75.82 ecror). Out of the difference an amount of ₹0.03 erore (net credit) has been cleared in 2013-14. The balance difference ₹0.38 ecror is under investigation.

<sup>45</sup> Balances as on 31 March 2012 differ from those shown in the previous year's account due to pro forma adjustments of ₹10.07 crore due to conversion of loans in to share capital which were explained in foot notes (b) and (c) of Statement no. 1 of Finance Accounts 2012-13.

Represents the adjustments consequent on reducing the capital outlay due to retirement of capital vide foot note (I) of Statement no.17 of Finance Accounts 2012-13.

Appendix 1.5
Time series data on the State Government finances
(Reference: Paragraphs 1.3; Page 9 and Paragraph 1.10.2; Page 40)

(₹in crore) **Particulars** 2008-09 2009-10 2010-11 2012-13 2011-12 Part A: Receipts Revenue Receipts 24512 26109 30991 38610 44137 15990 (65) 17625 (67) Tax Revenue 21722 (76) 25719 (67) 30077 (68) 12 47 28 47 Taxes on Agricultural Income 47 47 43 19 Taxes on Sales, Trade, etc. 15833 (73) 11377 (71) 12771 (72) 18939 (74) 22511 (75) State Excise 1398 (9) 1515 (9) 1700 (08) 1883 (8) 2314 (8) Taxes on Vehicles 937 (6) 1131 (6) 1331 (06) 1587 (6) 1925 (6) Stamps and Registration fees 2003 (13) 1896 (11) 2552 (12) 2987 (12) 2938 (10) Land Revenue 49 54 56 61 122 Other Taxes 215 (01) 230(01 203 (01) 219(1) 248(1) 1559 (6) Non Tax Revenue 1852 (7) 1931 (6) 2592 (7) 4198 (18) State's share in Union taxes and (iii) 4276 (18) 4399 (17 5142 (17) 5996 (16) 6841 (15) 2687 (11) Grants in aid from Government of India 2196 (7) 2233 (9) 3021 (7) 3789 (10) Miscellaneous Capital Receipts 49 25 16 15 Recovery of Loans and Advances 36 38 44 55 74 Total revenue and Non debt expital 24557 26196 31060 38681 44226 receipts (1+2+3) Public Debt Receipts 6921 6616 7189 9799 13261 Internal Debt (excluding Ways & Means 6153 6053 6828 9392 (96) 12709 (96) Advances and Overdraft) Net transactions under Ways and Means Advances excluding Overdraft Loans and advances from Government of 768 563 361 552 (4) India 407 (4) Total receipts in the Consolidated Fund 31478 32812 38249 47889 57487 Contingency Fund Receipts 80 26 Public Account receipts 56285 61314 73754 95830 185880 Total receipts of State (6+7+8) 87843 94132 143744 112029 163388 Part B: Expenditure/Dispursement Revenue Expenditure 28224 (91) 46045 (90) 31132 (91) 34665 (89) 53489 (90) Plan 3212 (11) 4179 (13) 4196 (12) 6849 (13) 5327 (12) Non-Plan 25012 (89) 30469 (88) 26953 (87) 40718 (88) 46640 (87) General Services (incl. Interest payment) 12667 (45) 20300 (44) 13935 (45) 15418 (44) 22787 (43) Social Services 16224 (35) 9363 (33) 10467 (34) 12111 (35) 18878 (35) Economic Services 3929 (14) 4241 (14) 4358 (13) 6132 (13) 7808 (15) Grants-in-aid and Contributions 2265 (8) 2489 (8) 2778 (8) 3389 (8) 4016 (7) Capital Expenditure 1696 (5) 3364 (9) 2059 (6) 3853 (8) 4603 (8) Plan 1671 (99) 1902 (92 2766 (82) 3398(88) 3466 (75) Non-Plan 25 (1) 157(8) 598 (18) 455 (12) 1137 (25) General Services 53 (3) 67(3) 119 (4) 162 (4) 147 (3) Social Services 291 (17) 363 (18) 479 (14) 595 (16) 562 (12) Economic Services 1352 (80) 1629 (79) 2766 (82) 3096 (80) 3894 (83) Disbursement of Loans and Advances 984 (3) 877 (3) 998 (2) 762 (2) 1136 (2) 13. Total (10+11+12) 30904 34068 38791 50896 59228

<sup>&</sup>lt;sup>47</sup> Insignificant

		2008-09	2009-10	2010-11	2011-12	(Fin crore 2012-1:
Par	B: Expenditure/Disbursement		3003 10	AOXO-XX	2011-12	2012-1.
14.	Repayment of Public Debt	1650	1765	1975	2893	3004
	Internal Debt (excluding Ways and Means Advances and Overdrafts)	1358	1499	1667	2522	2804 2478
	Net transactions under Ways and Means Advances excluding Overdrafts					
	Loans and Advances from Government of India	292	266	308	371	326
15.	Appropriation to Contingency Fund				<del>                                     </del>	
16.	Total disbursement out of Consolidated Fund (13+14+15)	32554	35833	40766	53789	62032
17.	Contingency Fund disbursements	6	26	34	21	<del> </del>
18.	Public Account disbursements	53628	57272	70558	91200	109456
19.	Total disbursement by the State (16+17+18)	86188	93131	111358	145010	162488
	C: Defleits	<u>-</u>	<del></del>	<del></del>	<u> </u>	
20.	Revenue Deficit (1-10)	3712	5023	3674	8935	
21,	Fiscal Deficit (4-13)	6347	7872	7731	12815	9352
22.	Primary Deficit (21+23)	1687	2580	2041	<del></del>	15002
Part	D: Other data	2007	2500	20-01	6521	7797
23.	Interest Payments (included in revenue expenditure).	4660	5292	5690	6294	7205
24,	Financial Assistance to local bodies, etc.	7591	8616	9798	12099	13716
25,	Ways & Means Advances/Overdrafts availed (days)	90	18	Nil	Nil Nil	13/16 Nil
	Ways and Means Advances availed (days)	90	18	Nil	Nil	Nil
	Overdraft availed (days)	Nil	Nil	Nil	Nil	
26.	Interest on WMA/Overdraft	5	0.54	NU	Nit	Nil
27.	Gross State Domestic Product (GSDP) at current prices <sup>49</sup>	202783	231999	269474	315206	NIt 363305
28.	Outstanding Fiscal Liabilities (year-end)	66097	74223	82420	93132	100455
29.	Outstanding guarantees (year-end)	7603	7495	7426	8277	108477
30.	Maximum amount guaranteed (during the year)	11386	10226	12625	11332	9099 11482
31.	Number of incomplete projects/works	121	187	241	757	
32.	Capital blocked in incomplete projects/ works <sup>49</sup>	1643	973	1117	263 484	215 539

<sup>48</sup> GSDP figures communicated by Director of Economics and Statistics Department of Government of Kerala. The figures for 2010-11 are provisional and that for 2011-12 are Quick Estimates. The figures for 2012-13 are adopted from the Budget documents 2013-14.

Represents progressive amount blocked in incomplete projects/works at the end of the year based on figures collected from departmental heads.

(Tin crore) 2008-09 2009-10 2010-11 2011-12 2012-13 Part E: Fiscal Health Indicators Resource Mobilisation Own Tax revenue/GSDP 7.9 7.6 8.1 8.2 **B.3** Own non-tax revenue/GSDP 0.8 0.8 0.7 0.8 1.2 Central Transfers/GSDP 34 2.9 2.7 3.1 2.7 Expenditure Management Total Expenditure/GSDP 15.2 14.7 14.4 16.1 16.3 Total Expenditure/Revenue Receipts 126.1 130.5 125.2 133.9 134.2 Revenue Expenditure/Total Expenditure 91.3 91.4 90.5 89.4 90.3 Revenue Expenditure on Social 30.3 30.7 31.2 31.9 31.9 Services/Total Expenditure Revenue Expenditure on Economic 12.7 12.4 11.2 12.0 13.2 Services/Total Expenditure Capital Expenditure/Total Expenditure 5.5 6.0 8.7 7.6 7.8 Capital Expenditure on Social and 5.3 5.8 8.4 7.3 7.5 Economic Services/Total Expenditure. Management of Fiscal Imbalances ш Revenue deficit/GSDP (-) 1.8(-)2.2(·) 1.4 (-)2.5-2.6 Fiscal deficit/GSDP (·) 3.4 (-) 3.1 (-)2.9(-)4.14.1 Primary Deficit /GSDP (-) 0.8 (-) 1.1 (-)0.8(-)2.1 (-)2.1Revenue Deficit/Fiscal Deficit 58.5 63.8 47.5 62.7 62:3 Management of Fiscal Liabilities Fiscal Liabilities/GSDP 32.6 32.0 30.6 29.5 29.9 Fiscal Liabilities/RR 269.7 284.3 265.9 245.0 245.8 Primary deficit vis-à-vis quantum spread 3136 1981 4565 1556 (-)160Debt Redemption (Principal +Interest) 86.8 88.8 91.9 88.8 82.3 Total Debt Receipts (in per cent) Other Fiscal Health Indicators Return on Investment 1.1 0.8 2.0 1.6 1.1 (-) 2254 (-).**2**155 (-) 910 (-)4974 Balance from Current Revenue (-)4867

Figures in brackets represent percentages (rounded) to total of each sub-heading.

Financial Assets/Liabilities

# Appendix 1.6 Gross collection in respect of major taxes and duties vis-à-vis budget estimates and the expenditure incurred on their collection (Reference: Paragraph 1.3.4; Page 14)

<del></del>							(₹in crore)
SL No.	Head of revenue	Year	Budget Estimate	Collection	Expenditure on collection of revenue	Percentage of expenditure to gross collection	Ali India average percentage of expenditure to gross collection
1.	Tax on sales, trade etc.	2008-09	10616.39	11377.13	102.59	0.90	0.88
	uaue esc.	2009-10	12733.94	12770.89	126.01	0.99	0.96
•		2010-11	15125.69	15833.11	115.61	0.73	0.75
	,	2011-12	1 <b>942</b> 7.90	18938.83	166.55	0.88	0.83
		2012-13	23450.52	22511.09	162.05 .	0.72	Not available
2.	Stamps (non-	2008-09	2320.46	1931.75	82.97	4.30	2.77
	judicial) and	2009-10	2630.30	1812.89	100.70	5.55	2.47
	registration fees	2010-11	2095.43	2477.19	101.56	4.10	1.60
	100.3	2011-12	3148.42	2906.90	144.85	4.98	1.89
		2012-13	3775.71	2862.06	128.73	4.50	Not available
3.	State excise	2008-09	1299.85	1397.64	72.84	5.21	3.66
i		2009-10	1440.52	1514.81	83.31	5.50	3.64
		2010-11	1836.21	1699.54	92.51	5.44	3.05
		2011-12	2059.05	1883.18	144.69	7.68	2.98
		2012-13	2550.65	2313.9 <b>5</b>	146.81	6.34	Not available
4.	Taxes on vehicles	2008-09	1008.64	937.45	30.05	3.21	2.93
	Aerticies	2009-10	958.63	1131.10	33.96	3.00	3.07
	,	2010-11	1301.88	1331.37	35.55	2.67	3.71
	:	2011-12	1410.73	1587.13	53.26	3.36	2.96
		2012-13	1694.49	1924.62	58.30	3.03	Not available

#### Appendix 1.7

## Details of Thirteenth Finance Commission award and release during 2010-11 to 2012-13 (Reference: Paragraph 1.4.2; Page 15)

		<del></del>		(Tin crore)
SI:No	Name of the Sector	Award Amount by RC	Amount Released by GOI	Shortfall in Release
I	Elementary Education.	80.00	80.00	Nii
П	Environmental related grants	•		
1.	Forest	67.76	59.29	8.47
2.	Water Sector Management	88.00	44.00	44.00
Sei I	Total	155,76	103.29	52,47
Ш	Improving Outcomes		· .	
1.	Improving justice delivery	84.03	42.02	42.01
2.	Incentive Grant for UID	29.76	4.96	24.80
3.	Incentive grant for reduction of IMR	14.84	14.84	Nil
4.	District Innovation Fund	7.00	7.00	Nil
5.	Improving Statistical Systems at Districts and State Level	8.40	2.80	5.60
6.	Database for employees and pensioners	2.50	2.50	Nil
	Lots	146.53	74.12	72.41
IV	Maintenance of Roads & Bridges	452.00	220.00	232.00
v	State Disaster Response Fund		-	
1.	Centre Share	309.91	309.91	Nil
2.	Grant for Capacity Building	12.00	8.00	4.00
	Total	321.91	317,91	4.00
VI	Local Bodies Grant			
1.	Basic grant	8~7.90	730.35	145.55
2:	Performance grant	330.60	293.41	37.19
	Total	1206.50	1023.76	182.74
VII	State Specific Grants	750.00	403.07	346.93
F 20	Grand Total	3112.70	2222,15	890.55

Appendix 2.1

Details showing savings in Grants/Appropriation during the year
(Reference: Paragraph 2.2: Page 64)

Sì.			6.2.6	<del>,,,, ,, _(</del>	in crore)
No.		Grant number and Name	Total Grant/	Expenditure	Savings
Reve	nue - Vo		Appropriation		Duvings
1.	п	Heads of States, Ministers and	Τ		<del></del>
2.		Headquarters Staff	375.44	299.50	75.94
3.	Ш	Administration of Justice	368.35	336.67	31.68
4	IV	Elections	32.64	32,47	0.17
	VI	Land Revenue	353.37	326.12	27.25
5.	VII	Stamps and Registration	137.17	130,64	
6.	VIII	Excise	153.96	146.88	6.53
7	XI	District Administration and			7.08
<u> </u>	<del> </del>	Miscellaneous	357.01	344.62	12.39
8	XIV	Stationery and Printing and Other	321.49		
9.	XV	Administrative Services Public Works	321.49	291.13	30.36
10.	XVIII	Medical and Public Health	2249.24	2146.55	102.69
11.	XIX	Family Welfare	2889.92	2800.85	89.07
12.	XX		398.55	323.75	74.80
13.	XXI	Water Supply and Sanitation	- 665.25	531.02	134.23
14.	XXII	Housing	107.36	100.24	7.12
15.	XXIII	Urban Development	1048.97	318.29	730.68
	AAIII	Information and Publicity	74.98	64.85	10.13
16.	XXIV	Labour, Labour Welfare and Welfare			10.13
	<del> </del>	of Non-Residents	741.42	665.86	75.56
17.	XXV	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward			<del></del>
		Classes and Minorities	1385.51	1225.71	159.80
18.	XXVI	Relief on Account of Natural			<u>.                                    </u>
		Calamities	556.99	421.42	135.57
	XXVII	Co-operation	244.86		
	XXVIII.	Miscellaneous Economic Services		226.02	18.84
	XXIX	Agriculture	103.93	95.71	8.22
	XXX	Food	1983.45	1857.09	126.36
	XXXII	Dairy	940.69	939.48	1.21
	XXXIII	Fisheries	142.01	135.59	6.42
	VIXXX	Forest	235.11	230.56	4.55
	XXXV	Panchayat	376.32	359.40	16.92
	IVXXX	Rural Development	274.85	229.88	44.97
	XXXVII	Industries	409.37	368.88	40.49
			426.95	393.87	33.08

3. XV Public Works 2.50 1.79 0.71					Appendice
29	No	Grant number and Name	Total Grant/	Expenditure	Savines
31.   XL   Ports   37.43   31.10   6.33	,				<b></b>
31.   XL   Ports   37.43   31.10   6.33   32.   XLI   Transport   190.33   144.85   45.48   33.   XLIII   Compensation and Assignments   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   4163.98   4026.28   137.70   406.19   406.1		XXXIX Power			
33. XLII		10113			
34		XLI Transport			
Secial Security and Welfare   2167.46   2061.27   106.19	_33.	XLIII Compensation and Assignments			
Total   24422.23   22089.13   2333.10	34.	XLVI Social Security and Welfare			
I		Total			
Headquarters Staff   96.96   89.57   7.39	Reve	nue - Charged	2-422.23	22089.13	2333.10
2		Headquarter's Staff	96.96	89.57	7.39
3.	. 4		97 53	72 72	
VI		Tax	1		
Second		TAME ICACING	<del></del>	0.01	
Taxes on Vehicles					
Debt Charges   7257.33   7212.82   44.51		IX Taxes on Vehicles	T		
XI	<u>    7.                                </u>	Debt Charges			
Miscellaneous   1.05   1.02   0.03	8.	XI District Administration and	1237.33	/212.82	44.51
10.   XIV   Stationery and Printing and Other Administrative Services   (*)   0.00   (*)	9.	Miscellaneous	1.05	1.02	0.03
Administrative Services	10	101100	0.09	0.08	0.01
1.79   1.64   0.15		Administrative Services	(+)	. 0.00	(*)
13. XVII		T GOLLO TA OTTO	1.79	1.64	015
14. XVIII   Medical and Public Health   0.10   0.00   0.10     15. XXI   Housing   (*)   0.00   (*)     16. XXIX   Agriculture   0.05   0.05   (*)     17. XXXIV   Forest   0.05   0.00   0.05     18. XXXVI   Rural Development   0.01   0.00   0.05     19. XXXVII   Industries   0.02   0.02   (*)     20. XXXVIII   Irrigation   0.08   0.05   0.03     21. XLI   Transport   15.03   15.00   0.03     22. XIV   Transport   15.03   15.00   0.03     23. XIII   Police   2.57   1.55   1.02     24. XIV   Stationery and Printing and Other   Administrative Services   2.50   1.79   0.71     25. XV   Public Works   2.50   1.79   0.71     26. XV   Public Works   2.50   1.79   0.71     27. XV   Public Works   2.50   1.79   0.71     28. XV   Public Works   2.50   1.79   0.71     28. XV   Public Works   2.50   1.79   0.71     29. XV   Public Works   2.50   1.79   0.71     20. XV   2		- THIS CHARGE WAS COME TO THE TOTAL COME	18.62		
15.   XVIII   Medical and Public Health   0.13   0.07   0.06     16.   XXIX   Agriculture   0.05   0.05   0.05     17.   XXXIV   Forest   0.05   0.00   0.05     18.   XXXVI   Rural Development   0.01   0.00   0.01     19.   XXXVII   Industries   0.02   0.02   0.01     19.   XXXVIII   Irrigation   0.08   0.05   0.03     20.   XXXVIII   Irrigation   0.08   0.05   0.03     21.   XLI   Transport   15.03   15.00   0.03     22.   XIV   Stationery and Printing and Other   2.57   1.55   1.02     22.   XIV   Stationery and Printing and Other   Administrative Services   2.50   1.79   0.71     3.   XV   Public Works   2.50   1.79   0.71		Devis, All and Cultife	0.10		
16.   XXIX   Agriculture   0.05   0.00   (*)     17.   XXXIV   Forest   0.05   0.05   0.00   0.05     18.   XXXVI   Rural Development   0.01   0.00   0.01     19.   XXXVII   Industries   0.02   0.02   (*)     20.   XXXVIII   Irrigation   0.08   0.05   0.03     21.   XLI   Transport   15.03   15.00   0.03     22.   XIV   Transport   7489.10   7410.31   78.79     23.   XII   Police   2.57   1.55   1.02     24.   XIV   Stationery and Printing and Other   Administrative Services   2.50   1.79   0.71     3.   XV   Public Works   2.50   1.79   0.71		Treatest and rabile Health			
17.   XXXIV   Forest   0.05   0.05   0.05   0.05     18.   XXXVI   Rural Development   0.01   0.00   0.05     19.   XXXVII   Industries   0.02   0.02   0.02     20.   XXXVIII   Irrigation   0.08   0.05   0.03     21.   XLI   Transport   15.03   15.00   0.03     22.   XIII   Police   7489.10   7410.31   78.79     23.   XIII   Police   2.57   1.55   1.02     24.   XIV   Stationery and Printing and Other   Administrative Services   2.50   1.79   0.71     25.   XV   Public Works   2.50   1.79   0.71     26.   XXV   Public Works   2.50   1.79   0.71     27.   XXV   Public Works   2.50   1.79   0.71     28.   XV   Public Works   2.50   1.79   0.71     29.   XXV   Public Works   2.50   1.79   0.71     20.   XXV   2.50   2.					
18.   XXXV   Porest		- Britanio			
19.   XXXVII   Industries   0.01   0.00   0.01					
19		XXXVI Rural Development			
Tetal   Transport   15.03   15.00   0.03					
Total   Total   7489.10   7410.31   78.79	41.	XLI Transport			
1.         XII         Police         2.57         1.55         1.02           2.         XIV         Stationery and Printing and Other Administrative Services         2.50         1.79         0.71           3.         XV         Public Works         2.50         1.79         0.71	Corete	Total			
2.         XIV         Stationery and Printing and Other Administrative Services         2.57         1.55         1.02           3.         XV         Public Works         2.50         1.79         0.71	apres		7 1 2 2	144691	/8.79
2. XIV Stationery and Printing and Other Administrative Services 2.50 1.79 0.71  3. XV Public Works			2.57	1.55	1.02
3. XV Public Works		Administrative Services			
	٤.	XV Public Works	2764.30	2223.39	540.91

#### Audit Report (State Finances) for the year ended 31 March 2013

Si. No.		Grant number and Name	Total Grant/ Appropriation	Expenditure	Savings
4.	XVIII	Medical and Public Health	146.33	130,41	15.92
5.	XXI	Housing	332.64	297.72	34.92
.6.	XXII	Urban Development	13.60	3.60	10.00
7.	XXIII	Information and Publicity	(*)	0.00	(*)
8.	XXIV	Labour, Labour Welfare and Welfare of Non-Residents	145.90	145.13	0.77
9.	xxv	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	90.92	30.61	60.31
10.	XXVII	Co-operation	85.85	67.26	18.59
11.	XXIX	Agriculture	236.68	106.76	129.92
12.	XXX	Food	63.43	58.58	4.85
13.	XXXI	Animal Husbandry	11,44	4.57	6.87
14.	XXXII	Dairy	0.35	0.30	0.05
15.	XXXIII	Fisheries	161,64	108.47	53.17
16.	XXXIV	Forest	29.10	25.64	3.46
17.	XXXV	Panchayat	51.86	9.70	42.16
18.		Industries	520.25	471.87	48.38
19.	XXXVIII	Irrigation	554.13	259.83	294.30
20.	XXXIX	Power	23.75	0.00	23.75
21.	XL	Ports	570.78	263.64	307.14
22.	XLI	Transport	1360.09	903.01	457.08
23.	XLII	Tourism	70.86	63.20	7.66
24.	XLV	Miscellaneous Loans and Advances	154.68	153.54	1.14
25.	XLVI	Social Security and Welfare	2.79	2.62	0.17
		Total	7396.44	5333.19	2063.25
	al-Charge			3333,17	2003.23
1.	XV	Public Works	75.06	44.40	30.66
2.	XVII	Education, Sports, Art and Culture	(*)	(*)	(*)
3.	XVIII	Medical and Public Health	0.25	0.00	0.25
4.	XXXVII		0.04	0.04	(*)
5.	XXXVIII	Irrigation	1.79	1.68	0.11
6.		Public Debt Repayment	9682,47	2804.08	6878.39
		Total	9759.61	2850.20	6909.41
		Grand Tetal oken provision	49067.38	37682.83	11384.55

# Appendix 2.2 Statement of persistent savings for the last three years (Savings of ₹ five crore and above in each case) (Reference: Paragraph 2.3.2, Page 67)

SL	Grant		1	Parader I verkok	(₹	(₹ in crore)	
No.	number	Head of account	Financial year	Budgets provision	Actual. Carpenditure	- Hage	
		2014-00-800-86-Improvement of	2010-2011	28.01	0.00		
12, 1	ш	Justice Delivery - 13th Finance	2011-2012	28.01	2.78	25.23	
		Commission Recommendation (NP)	2012-2013	21.78		19.27	
		2029-00-102-95-Preparation of Land Records for the Implementation of	2010-2011	66.49		11.03	
2.	VI ·	Land Reforms-Resurvey of Afeas	2011-2012	90.20	80.47	9.73	
		where the Records are in bad condition (Cadastral Survey) (NP)	2012-2013	90.11	82.66	7.45	
		2029-00-102-99-Survey Department (General) (NP)	2010-2011	14.29	4.48	9.81	
3.	VI .		2011-2012	13.14	6.85	6.29	
		(	2012-2013	13.80	7.27	6.53	
		2055-00-104-98-India Reserve	2010-2011	16.84	2.17	14.67	
₹.	XII	Battalion (NP)	2011-2012	22.96	8.76	114.20	
		Partition (141)	2012-2013	25.02	14.20	10.82	
	XII		2010-2011	145.44	114.41	• 31.03	
5		2055-00-104-99-Armed Police (NP)	2011-2012	202.44	188.14	.14.30	
		# A	2012-2013	258.91	230.70	28.21	
	XIV	XIV 2070-00-108-98-Protection and Control (NP)	2010-2011	65.51	46.18	19.33	
6.			2011-2012	92.44	71.71	20.73	
: 		Condoi (NF)	2012-2013	98.50	74.22	24.28	
		5054-04-101-86-Projects under Anti-	2010-2011	435.00	0.00	435.00	
- !	ΧV	Recession Stimulus Package-Public	2011-2012	75.00	0.00	75.00	
		Works(Bridges) (NP)	2012-2013	75.00	0.00	75.00	
,		5054-04-800-88-Payment of	2010-2011	72.00	33.40	38.60	
8. :	XV	Compensation for land acquisition	2011-2012	125.00	24.22	100.78	
		(NP)	2012-2013	45.00	17.06	27.94	
			2010-2011	69.41	61.79	7.62	
4	XV	XV 2059-80-001-97-Execution (NP)	2011-2012	93.98	88.43	5.55	
			2012-2013	103.82	90.08	13.74	
		2023 01 100 00 7	2010-2011	700.01	502.90	197.11	
10. [	XVI	2071-01-102-99-Payments in India (NP)	2011-2012	1050.01	994.43	55.58	
		(NF)	2012-2013	900.01	890.70	9.31	
П	XVII	2202-02-109-86-Higher Secondary	2010-2011	396.08	280.20	115.88	
11 ;	ΑVII	Education (Plus Two Courses) (NP)	2011-2012	579.06	402.20		
		, , , , , , , , , , , , , , , , , , , ,		3/7.00	402.20	176.86	

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			7			
SI. No.	Grant	Head of account	Financial	Budget	Actual	Savings
NO.	number		year	provision	Expenditure	ORVINGE
	L ——		2012-2013	525.01	460.37	64.64
	XVII	4202-02-800-95-ITI Buildings	2010-2011	9.00	0.57	8.43
12.		Works (P)	2011-2012	11.25	1.73	9.52
			2012-2013	15.00	7.07	7.93
		2202-03-104-99-Salaries to the staff	2010-2011	560.25	504.05	56.20
13.	3. XVII	under the Direct Payment System	2011-2012	957.48	754.08	203.46
		(NP)	2012-2013	854.66	829.04	25.62
		3425-60-200-71-State Council for	2010-2011	48.25	20.08	28,1
14.	XVII	Science, Technology and	2011-2012	48.25	40.17	8.08
		Environment Grant-in-Aid (P)	2012-2013	62.75		10.46
		*	2010-2011	71.88	56.78	15.10
15.	XVIII	2210-01-102-98-Dispensaries (NP)	2011-2012	100.92	77.47	23.4
			2012-2013	106.48	85.37	21.1
16.	XVIII	4210-01-110-75-Completion of	2010-2011	16.40		16.40
		ongoing Construction Works (Major/	2011-2012	20.00		20.00
<u>.                                    </u>		Minor)- GH / WCH / Other Hospitals under DHS (NABARD) (P)	2012-2013	16.40		14.59
	XVIII	2210-01-110-96-Allopathy Medical College Hospital, Kottayam (NP)	2010-2011	22.52	10.68	11.84
17.			2011-2012	31.74		13.4
			2012-2013	31.46	18.69	12.7
	XVIII	XVIII 2210-01-110-97-Allopathy Medical College Hospital, Kozhikode (NP)	2010-2011	40.29	28.93	11.36
18.			2011-2012	47.31	40.04	7.27
			2012-2013	50.16	43.88	6.28
٠,		XVIII 2210-06-101-91-Leprosy Control Scheme (NP)	2010-2011	23.05	6.24	16.81
19.	XVIII		2011-2012	31.85	9.25	22.60
			2012-2013	32.61	10.29	22.32
		2211-00-101-96-Rural Family	2010-2011	42.03	35.31	6.72
20.	XIX	Welfare Centres and Post Partum	2011-2012	61.34	47.21	14.13
		Centres (Block PHCs) (NP)	2012-2013	75.62	48.94	26.68
			2010-2011	91.30	23.30	68.00
21.	XX	XX 2215-01-190-99-Grant-in-Aid to the Kerala Water Authority (P)	2011-2012	139.20	63.60	75.60
			2012-2013	141.30	54.85	86.45
		2215.01.900.62	2010-2011	100.00	6.00	94.00
22.	XX	2215-01-800-67-Add-on project of 'Jalanidhi' (P)	2011-2012	112.50	25.00	87.50
	<u> </u>		2012-2013	109.82	40.00	69.82
23.	XXII	2217-03-191-74-Urban Infrastructure	2010-2011	169.20	90.44	78.76
. بند	VVII	Development Scheme for Small and	2011-2012	70.30		70.24

#### Appendices

No.	Grant number	Head of account	Financial	Budget provision	Actual Expenditure	Sevings
		Medium Towns (ACA) (P)	year . 2012-2013	129.21	0.00	129.21
		2217-05-191-80-Integrated Housing	2010-2011	20.62	1.75	18.87
24.	XXII	and Slum Development Programme	2011-2012	16.50	0.00	16.50
-		(State Scheme) (P)	2012-2013	12.00	0.00	12.00
-,		2217-05-192-81-Integrated Housing	2010-2011	48.12	38.92	9.20
25.	XXII	and Slum Development Programme	2011-2012	38.50	6.75	31.75
1		(State Scheme) (P)	2012-2013	28.00	13.90	14.10
		2217-05-192-82-Swarna Jayanthi	2010-2011	8.95	0.00	8.95
26.	XXII	Shahari Rozgar Yojana (S.J.S.R.Y.)	2011-2012	9.46	2.36	7.10
ļ		(75 per cent CA) (P)	2012-2013	12.00	3.00	9.00
		2017 05 000 02 7	2010-2011	102.00	74.82	27.18
27.	ХХII	2217-05-800-83-Basic Services to the	2011-2012	121.00	0.83	120.17
Ì	.`	Urban Poor (BSUP) (P)	2012-2013	57.28	43.14	14.14
		2217-05-800-89-Jawaharlal Nehru	2010-2011	223.59	32.49	191.10
28.	XXII	National Urban Renewal	2011-2012	175.60	108.18	67.42
		Mission(Central Assistance) (P)	2012-2013	374.67	66.62	308.05
	xxII	2217-80-192-91-Modernisation of	2010-2011	13.00	4.59	8.41
29.		Slaughter Houses(50 per cent CSS)	2011-2012	13.00	0.00	13.00
		(P)	2012-2013	15.00	0.00	15.00
-		2012 00 000 01 17	2010-2011	279.67	71.00	208.67
30.	XXII	XXII 2217-80-800-91-Kerala Sustainable Urban Development Project (P)	2011-2012	105.00	50.00	55.00
:			2012-2013	273.00		
		2245-01-101-99-Supply of Seeds,	2010-2011	13.00		12.45
31.	XXVI	Fertilizers and Agricultural	2011-2012	14.02	0.00	14.02
į		Implements (NP)	2012-2013	6.19	0.53	
			2010-2011	47.51	39.89	7.62
32. 1	XXIX	2702-01-001-99-Establishment (NP)	2011-2012	65.47	57.32	8.15
	<u> </u>	1 1	2012-2013	67.52	. 52.90	14.62
		2515-00-800-81-Engineering Wing	2010-2011	67.40	61.63	5.77
33. 7	XXXV	for Local Self Government	2011-2012	89.76	0.00	89.76
:		Institutions - Execution (NP)	2012-2013	107.76	0.00	107.76
		2515-00-001-49-Recurring	2010-2011	83.73	67.55	16.18
14,	XXXVI	expenditure on personnel retained on	2011-2012	119.95	98.82	21.13
		N.E.S pattern (NP)	2012-2013	113.67	103.98	9.69
		2515-00-102-61-Restructured Central	2010-2011	40.00	11.32	28.68
35.	XXXVI	Rural Sanitation Programme (CSS	2011-2012	40.00	0.73	39.27
		75:25) (P)	2012-2013	40.00	0.00	40.00

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SL No.	Grant number	Head of account	Financial year	Budget prevision	Actual Expenditure	Saving
		4885-60-800-96-Provision for	2010-2011	101.13	1.99	99.
36.	XXXVII	Revival/Diversification of State	2011-2012	\$4.10	0.00	54.
		Public Sector Undertakings Lumpsum Provision (P)	2012-2013	70.20	0.54	69.6
		4711-01-103-90-Kuttanadu package	2010-2011	84.63	36.48	48.
37.	XXXVIII	(75 per cent CSS) (P)	2011-2012	350.00	2.78	347.
		(13 per cent CSS) (P)	2012-2013	200.00	100.96	99 (
		4701-80-800-79-AfBP-Support for	2010-2011	22.50	0.00	22.:
38.	XXXVIII	other need based programme (P)	2011-2012	114.50	0.00	114.:
		omer need based programme (F)		141.50	0.00	141.
	XXXVIII	4701-80-800-80-AIBP-Assistance for	2010-2011	7.50	0.00	7.:
39.		MI class I Scheme (P)	2011-2012	7.50	0.00	7.
		ini class i scheme (i )	2012-2013	7.50	0.00	7.
	XLI	3056-00-001-98-Operation (NP)	2010-2011	26.52	18.37	. 8.
40.			2011-2012	35.62	· 25.25	10.
			2012-2013	31.96	25.04	6.
	XLI	5075-60-800-84-Priority Scheme	2010-2011	56.25	0.00	56.
41.		under 13th Finance Commission (P)	2011-2012	50.00	0.90	49.
		under 13th Finance Commission (P)	2012-2013	50.00	3.19	46.
		5075-60-800-86-Development of	2010-2011	40.00	0.00	40.
42.	XLI	feeder canals connecting the National	2011-2012	40.00	4.75	35.
		Water Way III (RIDF scheme) (P)	2012-2013	40.00	11.62	28
		2235 02 102 61 Tetermore 4 Child	2010-2011	23.66	5.51	18
43.	XLVI	2235-02-102-61-Integrated Child Protection Scheme (P)	2011-2012	23.66	5.55	18
		Protection Scheme (P)	2012-2013	15.00	0.02	14
		2235-02-103-84-Conditional	2010-2011	50.00	3.58	46
44.	XLVI	Maternity Scheme (100 per cent	2011-2012	50.00	23.32	26
	L	CSS) (P)	2012-2013	30.00	8.52	21
		2235-60-200-76-National Social	2010-2011	100.34	16.22	84
45.	XLVI		2011-2012	57.77	18.25	39
		Assistance Programme (P)	2012-2013	42.24	23.93	18

Appendix 2.3

Excess over provision of previous years requiring regularisation (Reference: Paragraph 2.3.4; Page 69)

	jn - 1	Brank Apprapriates phobage	of excess	
1990-91	1 Grant	Revenue - XXVIII	3658715	Notes considered by PAC.
1 -				Appropriation Act not yet passed
1992-93	1 Grant	Capital - XXV	367400	Notes considered by PAC.
				Appropriation Act not yet passed
1995-96	1 Grant	Revenue - XXVI	211210533	Notes considered by PAC.
				Appropriation Act not yet passed
1996-97		Capital- XXV	32791	Notes considered by PAC.
	tion			Appropriation Act not yet passed
1997-98	l Grant	Capital - XXV	39265631	Notes considered by PAC.
				Appropriation Act not yet passed
1998-99	1 Grant	Revenue - XXV	78764570	Notes considered by PAC.
,, <u> </u>				Appropriation Act not yet passed
2000-01	1 Grant	Revenue - XXV	146560697	Notes considered by PAC.
				Appropriation Act not yet passed
2001-02	2 Grants	Revenue - XI	193559472	Notes considered by PAC.
				Appropriation Act not yet passed
		Capital - XVIII	97209059	Notes considered by PAC.
		ļ	·	Appropriation Act not yet passed
2003-04	3 Grants	Revenue - XVII	1218609617	Notes considered by PAC.
	-			Appropriation Act not yet passed
		Revenue - XI	41122987	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue - XLIII	26400000	Notes considered by PAC.
			,	Appropriation Act not yet passed
2006-07	1 Grant	Revenue - XLII	12772873	Notes considered by PAC.
				Appropriation Act not yet passed
2008-09	5 Grants	Revenue-VII	35486464	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue-IX	2422867	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue-XII	2837441	Notes considered by PAC.
				Appropriation Act not yet passed

Year	Number of Grants/ Appropriation	Grant Appropriation	Amount of exchin	Stage of countdaysting by Fulfills Associate Countdays (FAC)
i .	-	Capital-XII	1986814	Notes considered by PAC.
	Í			Appropriation Act not yet passed
		Revenue-XV	292290290	Notes considered by PAC.
		<u> </u>		Appropriation Act not yet passed
	1 Appropria-	Capital- XXXVIII	662216	Notes considered by PAC.
	tion			Appropriation Act not yet passed
2009-10	2 Appropria-	Revenue – XI	161640	Notes considered by PAC.
	tions		!	Appropriation Act not yet passed
		Revenue - XVI	27128083	Notes considered by PAC.
•				Appropriation Act not yet passed
	].	Revenue-III	1040075	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue-XXVIII	13036755	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue -XXXIV	32216217	Notes considered by PAC.
			•	Appropriation Act not yet passed
		Revenue-IX	16630122	Notes considered by PAC.
	8 Grants			Appropriation Act not yet passed
		Revenue-V	58149523	Notes considered by PAC.
	1			Appropriation Act not yet passed
	İ	Revenue-VII	55510479	Notes considered by PAC.
	1			Appropriation Act not yet passed
		Capital-XIX	4016	Notes considered by PAC.
				Appropriation Act not yet passed
		Revenue - XXXI	26833060	Notes considered by PAC.
	10			Appropriation Act not yet passed
010-11	1 Grant	Capital - XII	1439000	Notes considered by PAC.
•				Appropriation Act not yet passed
	2 Арргорпа-	Capital-XXIX	54916	Notes considered by PAC.
	tions			Appropriation Act not yet passed
	] [	Capital-XXXII	83	Notes considered by PAC.
2011-12	16.0			Appropriation Act not yet passed
2014-12	15 Grants	Revenue – I	2382620	Notes considered by PAC.
			],	Appropriation Act not yet passed
		Revenue – V	26907419 I	inal copies of the notes not received
				Not discussed by PAC

Year	Number of Grants/ Appropriations	Grant/ Apprepriation	Amount of excess	Stage of consideration by Public Accounts Committee (PAC)
		Revenue - VII	6045000	Notes considered by PAC.
	٠.		1 1	Appropriation Act not yet passed
		Revenue – VIII		Final copies of the notes not received.
,	1			Not discussed by PAC
		Revenue - XI	82823107	Initial notes not received. Not
		1		discussed by PAC
	1	Revenue - XII	1044742687	Final copies of the notes not received.
	ľ			Not discussed by PAC
		Revenue - XIII	10342841	Final copies of the notes not received.
	1			Not discussed by PAC
	l l	Revenue - XVI	5701688879	Initial notes not received. Not
				discussed by PAC
		Revenue - XIX	488693678	Final copies of the notes not received.
	1			Not discussed by PAC
		Revenue -	22791084	Initial notes not received. Not
	•	XXVIII	· ·	discussed by PAC
		Revenue - XLI	149073882	Initial notes not received. Not
	[	1.		discussed by PAC
		Capital - XII	1181652	Final copies of the notes not received.
				Not discussed by PAC
		Capital - XIV	4104486	Initial notes not received. Not
				discussed by PAC
	1 .	Capital - XLII	95881595	Initial notes not received. Not
	ĺ			discussed by PAC
	1	Capital - XLVI	11574	Initial notes not received. Not
		•	1	discussed by PAC
	2 Appro-	Revenue – II	25530919	Final copies of the notes not received
	priations			Not discussed by PAC
•	1	Revenue - XII	30100	Final copies of the notes not received
				Not discussed by PAC
	To		1104752026	7 (₹1194.75 crore)

Appendix 2.4

Cases where supplementary provision (₹50 lakh or more in each case) proved unnecessary (Reference: Paragraph 2.3.5, Page 69)

1/1.3	To be a					(Tin crore)		
**								
Rev	renue - Vot	ed		u etak a sali ina ali		4. 3. 4. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.		
1.	I	Heads of States, Ministers and Headquarters Staff	366.61	299.50	67.11	8.83		
2.	III	Administration of Justice	364.23	336.67	27.56	4.12		
3.	V	Land Revenue	345.66	326.12		1		
4.	VI	Stamps and Registration	136.38	130.64				
5.	VIII	Excise	153.25	146.88		0.00		
6.	XI	District Administration and Miscellaneous	355.53	344.62		1.48		
7.	XIV	Stationery and Printing and Other Administrative Services	307.58	291.13	16.45	13.91		
8.	XVIII	Medical and Public Health	2810.08	2800.85	9.23	79.85		
9.	XXII	Urban Development	1047.94	318.29	729.65	1.03		
10.	XXIV	Labour, Labour Welfare and Welfare of non-Residents	689.04	665.86	23.18	52.39		
11.	XXV	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	1330.02	1225.71	104.31	55,49		
12.	XXXIV	Forest	369.90	359.40	10.50	6.41		
13.	XXXV	Panchayat	238,68	229.88	8.80	36.17		
14.	XXXVI	Rural Development	396.76	368.87	27.89	12.60		
15.	XXXVII	Industries	398.63	393.87	4.76	28.32		
16.	XLI	Transport	160.21	144.85	15.36	30.12		
17.		Compensation and Assignments	4138.03	4026.28	111.75	25.96		

#### Appendices

SL No.	Nur	nber and name of Grant	Geligiani Protesion	Actual Expendi- ture	Savings out of original provision	Supple- postary provides				
Cap	Capital - Voted									
18.	XII	Police	2.00	1.55	0.45	0.57				
19.	xv	Public Works	2666.99	2223.40	443.59	97.31				
20.	XXIX	Agriculture	226.47	106.76	119.71	10.21				
21.	XXXI	Animal Husbandry	10.25	4.57	5.68	1.19				
22.	XXXIII	Fisheries	138.85	108.47	30.38	22,80				
23.	XXXV	Panchayat	51.35	9.70	41.65	0.51				
24.	XXXVIII	Irrigation	529.13	259.83	269.30	25.00				
Rev	enue - Chai	rged								
25.	XVI	Pensions and Miscellaneous	16.81	16.16	0.65	1.82				
26.		Debt Charges	7234.33	7212.82	21.51	23.00				
	TO STATE OF THE	Total	24484,71	22352.68	2132.03	\$48.31				

# Appendix 2.5 Cases of excessive supplementary Grants/Appropriations (Savings of ₹ one crore and above) (Reference: Paragraph 2.3.5, Page 69)

(Tim crore) Additional SI. Number and name of requiremen Supple-Expendi Original No. Total Savings Grant/Appropriation mentary actually need tore (Expenditure Original) Revenue - Voted  $\overline{x}v$ Public Works 1792.23 457.00 2249.23 2146.55 102.68 354.3 2. XXI Housing 91.14 16.22 107.36 100.24 7.12 9.10 3. XXIII Information and 52.28 22.70 74.98 Publicity 64.84 10.14 12.56 4. XXVI Relief on Account of Natural 293.13 263.86 556.99 421.42 135.57 128.29 Calamities XXVII Co-operation 5. 177.14 67.72 244.86 226.02 18.84 48.88 6. XXIX Agriculture 1811.80 171.65 1983.45 1857.09 126.36 45.29 7. XXX Food 639.01 301.68 940.69 939.48 1.21 300.47 XXXII Dairy 133,23 8.78 142.01 135.58 643 2.35 XXXIII Fisheries 201.82 33.29 235.11 230.56 4.55 28.74 10. XXXIX Power 100,50 75.00 175.50 151.82 23.68 51.32 XLVI Social Security 11. 1608.77 558.68 2167.45 2061.27 and Welfare 106.18 452.50 Revenue - Charged 12 Ш Administration of 72.52 25.01 97.53 Justice 73.72 23.81 1.20 Capital - Voted XVIII Medical and 92.70 53.62 146.32 Public Health 130.41 15.91 37.71 14. XXI Housing 117.05 215.59 332.64 297.72 34.92 180.67 15. XXX Food 45.60 17.83 63.43 58.58 4.85 12.98 16. XXXVII Industries 441.62 78.63 520.25 471.87 48.38 30.25 17. XLII Tourism 29.65 41.21 70.86 63.20 7.66 33.55 18. XLV Miscellaneous Loans and 150.87 3.82 154.69 153.55 1.14 2.68 Advances Total 7851.06 2412.29 10263.35 9583.92 679.43 1732.86

# Appendix 2.6\* Statement of various Grants/Appropriations where Supplementary provision proved insufficient by more than 7 one crore each

(Reference: Paragraph 2.3.5, Page 69)

(Tin crore)

SI. No.	Number and name of Grant	Original provision		Total	Expenditure	Excess
	enue - Voted					· ·
1.	V Agricultural Income Tax and Sales Tax	170.09	0.51	170.60	180.38	9.78
2.	X Treasury and Accounts	149.55	0.98	150.53	151.73	1.20
3.	XII Police	1778.59	40.58	1819.17	1975.32	156.15
4.	XVI Pensions and Miscellaneous	9265.99	1499.05	10765.04	11027.60	262.56
5.	XVII Education, Sports, Art and Culture	10428.59	205.63	10634.22	10663.93	29.71
6.	XXXI Animal Husbandry	364.90	7.04	371.94	376.73	4.79
7.	XLII Tourism	201.65	4.62	206.27	210.20	3.93
Cat	pital - Voted					
8.	XVII Education, Sports, Art and Culture	137.22	4.00	141.22		1.18
	Total	22496.58	1762.41	24258.99	24728.29	469.30

## Appendix 2.7 Excess/Unnecessary/Insufficient re-appropriation of funds (Reference: Paragraph 2.3.6; Page 69)

SL			· · · · · · · · · · · · · · · · · · ·	(7 in crore)
No.	Grant number and description		Re-appropriation	Pinal Excess (+) / Shring (+)
1		2051-00-102-99(NP)	1.33	(-) 7.05
2.		2052-00-090-99 (NP)	0.09	9.66
		2052-00-090-97 (NP)	0.02	3.93
4.		2251-00-090-99 (NP)	(-) 0.06	2.82
. 5.	and Sales Tax	2040-00-101-97(NP)	0.34	
6.		2029-00-102-95 (NP)	(-) 11.11	7.94
7.	VII Stamps and Registration	2030-03-001-95 (NP)	(-) 0.20	3.66
8.	VIII Excise	2039-00-001-98 (NP)	(-) 9.75	(-) 3.78
9.		2039-00-001-99 (NP)	(-) 8.26	4.86
10.	IX Taxes on Vehicles	2041-00-001-99 (NP)	(-) 4,14	8.02
11.	X Treasury and Accounts	2054-00-097-99(NP)	0.12	2.26
12.	A Treasury and Accounts	2054-00-098-99(NP)	(-) 0.07	4.28
13.		2055-00-101-99(NP)	(-) 2.39	2.79
14.	XII Police	2055-00-104-99 (NP)	(-) 24.88	13.34
15.		2055-00-109-99 (NP)	66.05	(-) 3.34
16.	XIV Stationery and Printing	2058-00-103-99 (NP)	(-) 2.02	140.20
17.	and Other Administrative Services	2070-00-104-99 (NP)		6.04
18.		3054-03-103-98 (NP)	1.21	4.95
19.	1		(-) 21.75	2.54
20	i	3054-03-337-93 (NP)	0.52	4.04
21.	<b>f</b>	3054-04-105-98 (NP)	(-) 26.29	(-) 4.32
22.	XV Public Works	5054-03-337-99 (P)	5.52	(-) 5.52
23.	TONE WOLLS	5054-04-101-96 (P)	(-) 19.61	(-) 8.84
24.	·	5054-04-337-99 (P)	537.87	2.51
25.		5054-05-337-97 (P)	100.91	5.84
26.		5054-80-800-66(NP)	(-) 996.37	(-) 3.63
27.		5054-80-800-67 (NP)	(-) 344.11	(-) 360.89
28.	XVI Pensions and	2071-01-101-99 (NP)	(-) 67.58	2.50
29.	Miscellaneous	2071-01-104-99 (NP)	0.00	21.64
30.		2071-01-105-99 (NP)	36.14	34,93
31.	<u> </u>	2202-01-101-99 (NP)	(-) 0.68	51.58
32.	·	2202-01-101-98 (NP)	(-) 0.12	24.45
33.	and Culture	2202-01-102-99 (NP)	(-) 0.88	98.17
34.		2202-01-196-50(NP)	0.40	(-) 2.50
		2202-02-001-98 (NP)	(-) 0.01	3.32

#### Appendice

No.	Grant number and description	Head of sequent	Re-appropriation	Plusi Excess (+);/ Shring (+)
45.		2202-02-001-94 (NP)	(-) 0.42	(-) 2.14
36.		2202-02-001-99 (NP)	(-) 1.07	2.79
17		2202-02-109-78 (NP)	(-) 0.57	(-) 19.90
38.		2202-02-109-86 (NP)	(-) 0.06	(-) 64.59
39.		2202-02-169-99 (NP)	(-) 0.41	27.26
40.		2202-02-110-96 (NP)	(-) 0.04	2.06
41.		2202-02-110-94 (NP)	0.00	81.89
42.	*	2202-02-110-99 (NP)	(-) 0.36	208.42
43.		2202-02-196-50 (NP)	1.20	4.22
44.		2202-03-103-99 (NP)	(-) 35.10	4.24
45.		2202-03-104-99 (NP)	(-) 33.59	7.97
46.		2202-80-004-91 (P)	(-) 9.00	6.00
47.	*	2202-80-800-52(NP) ·	(-) 0.07	10.52
48.	- 1	2203-00-105-99 (NP)	(-) 14.84	20.63
49,	*	2203-00-105-91 (NP)	(-) 3.45	2.59
50.		2203-00-105-85 (P)	(-) 38.55	3.89
51.	)	2203-00-112-99 (NP)	(-) 5.21	12.25
52.		2203-00-112-81 (NP)	(-) 4.12	5.44
53.		2203-00-112-82 (NP)	(-) 1.04	3.82
54.	•	4202-02-105-99 (P)	15.84	3.27
55.		2210-01-104-99 (NP)	(-) 0.09	(-) 3.94
56.	• • •	2210-01-110-98 (NP)	(-) 4.35	(-) 7.19
57.		2210-01-110-95 (NP)	0.28	(-) 4.18
58.		2210-01-110-96 (NP)	(-) 2.30	(-) 10.46
59.		2210-01-110-97 (NP)	(-) 1.17	(-) 5.12
60.		2210-01-110-94 (NP)	(-) 0.06	(-) 3.16
61.		2210-01-110-99 (NP)	(-) 3.89	16.22
62.	•	2210-01-110-90 (NP)	(-) 0.03	(-) 3.96
63.	William Vo. P. L. Sharin	2210-03-103-99 (NP)	(-) 5.77	48.32
64.	XVIII Medical and Public	2210-05-105-95 (NP)	(-) 21.36	29.89
65.	Health	2210-05-105-96 (NP)	(-) 26.81	5.70
66.		2210-05-105-97(NP)	2.99	12.98
67.		2210-05-105-98 (NP)	0.83	14.45
68.		2210-05-105-94 (NP)	1.45	4.91
69.	•	2210-05-105-93 (NP)	0.18	(-) 3.41
70.		2210-05-105-74 (NP)	0.33	(-) 2.18
71.		2210-05-800-61 (P)	(-) 2.50	(-) 5.50
72.		2210-06-003-97 (NP)	(-) 0.09	19.15
73.	•	2210-06-101-79 (NP)	(-) 0.01	(-) 6,58

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Sì.				
No.	Grant number and description	Head of account	Re-appropriation	Final Excess (+) / Saving (-)
74.		2210-06-101-80 (NP)	(-) 0.02	2.32
75.	] .	2210-06-101-97(NP)	(-) 0.17	(-) 5.11
76.	1	2210-06-101-85(NP)	(-) 0.06	(-) 5.51
77.	]	2210-06-101-91 (NP)	(-) 0.13	(-) 22.18
78.		2211-06-001-98(P)	(-) 0.11	(-) 5.37
79.	·	2211-00-003-98 (P)	(-) 0.06	(-) 9.44
80.	XIX Family Welfare	2211-00-101-96 (NP)	(-) 0.02	(-) 26.66
81.	]	2211-00-101-99 (P)	(-) 0.04	(-) 24.01
82.	1.	2211-00-200-96 (NP)	(-) 0.09	(-) 4.86
83.	XX Water Supply and	6215-01-190-98 (P)	.,	()
	Sanitation		(-) 60.00	16.91
84.	XXII Urban Development	2217-03-051-99 (P)	5.00	(-) 5.00
85.	And Orban Development	2217-05-800-89 (P)	(-) 263.05	(-) 45.00
86.	XXIV Labour, Labour	2230-01-103-99 (NP)	(-) 0.90	(-) 2.92
87.	Welfare and Welfare of Non-	4250-00-201-96 (P)		
	Residents		(-) 3.00	3.00
88.	XXV Welfare of Scheduled	2225-01-277-67 (NP)	(-) 3.32	2.35
89.	Castes, Scheduled Tribes,	2225-04-102-96 (P)		
	Other Backward Classes and	·		
90.	Minorities	0.00.00.00.00	76.00	(-) 76.00
91	XXVII Co-operation	2425-00-001-98 (NP)	(-) 11.90	5.66
92.		2425-00-101-99 (NP)	(-) 12.56	11.61
92.	4	2401-00-001-96 (NP)	(-) 4.34	(-) 2.44
93.	-	2401-00-103-99 (NP)	(-) 0.02	8.98
94.	Sharmer	2401-00-104-99 (NP)	(4) 1.06	3.66
95. 96.	XXIX Agriculture	2401-00-104-98 (NP)	(-) 0.88	5.80
90.		2401-00-104-86 (NP)	(-) 18.84	18.94
98.		2415-01-004-96 (NP)	(-) 3.09	2.18
99.	XXX Food	2702-02-005-99 (NP)	0.00	2.99
100.	AAA POOG	4408-01-101-99 (NP)	(-) 0.28	2:85
100.		2403-00-101-98 (NP)	(-) 0.02	7.68
101.	•	2403-00-102-96(NP)	(-) 0.04	5.09
102.	VVVI Animal III	2403-00-102-99 (NP)	0.04	3.64
103.	XXXI Animal Husbandry	2403-00-102-97 (NP)	(-) 0.05	2.52
104.	· .	2403-00-103-99 (NP)	(-) 0.01	(-) 3.32
105.		2403-00-800-88 (NP)	(-) 0.01	2.84
100.	YYYN D.:	2403-00-800-88 (P)	(-) 0.07	(-) 2.81
107.	XXXII Dairy	2404-00-001-97 (NP)	(-) 7.13	2.06
108.	XXXIV Forest	2406-01-001-95 (NP)	10.11	2.30
109.	<u> </u>	2406-01-101-99 (NP)	0.38	2.35

#### Appendices

Grant number and description	Head of account	Re-appropriation	Final Excess (+) / Saving (-)
XXXV Panchayat	2515-00-001-92 (NP)	98.63	(-) 7.98
	2515-00-001-90 (NP)	18.17	8.74
XXXVI Rural Development	2515-00-001-49 (NP)	(-) 16.98	7.28
XXXVII Industries	2851-00-102-86 (NP)	(-) 2.83	2.68
	2851-00-102-84 (P)	(-) 1.60	(-) 2.53
	4859-02-800-98 (P)	(-) 0.51	(-) 12.23
	4860-01-190-90 (P)	27.60	(-) 27.60
XL Ports	5051-02-200-74 (P)	6.06	(-) 6.25
AE TOILS	5051-02-200-73 (P)	0.90	5.75
XLI Transport	5075-60-800-86 (P)	(-) 4.99	(-) 23.38
ALI Hansport	5075-60-800-84 (P)	(-) 25.00	(-) 21.8
XLIII Compensation and Assignments	3604-00-200-91 (NP)	(-) 1.85	(-) 132.4
	2235-02-102-98 (P)	85.33	10.6
XLVI Social Security and	2235-02-198-50 (NP)	(-) 6.57	(-) 8.9
Welfare	2235-60-192-50 (P)	(-) 3.88	(-) 8.70
	2235-60-198-50 (NP)	(-) 7.00	119.0
<u> </u>	2235-60-198-50 (P)	(-) 4.38	(-) 140.3
Debt Charges	2049-03-104-99 (NP)	69.41	6.80

# Appendix 2.8 Results of review of substantial surrenders made during the year (Reference: Paragraph 2.3.7; Page 70)

-		(( in crore)			
Sł. No.	Number and title of the Grant	Name of the Scheme (Heed of Account)	Amount of Surrender	Percentage of Surrender	Russia
1.	III Administration of Justice	insprovement of Justice Delivery (NP)	5.42	100.00	Sanction was not received to transfer credit the amount to TP account of KELSA
2.	XI District Administration and Miscellaneous	2053-00-094-59-Special staff for acquisition of land for Rail Coach Factory, Palakkad (NP)	1.04	100.00	Expenditure less than anticipated
3.	XIV Stationery and Printing and Other Administrative Services	2070-00-108-92- Strengthening of fire & emergency services(75 per cent CSS) (P)	2.64	100.00	Purchase formalities could not be completed before the close of the financial year
4.		2070-00-108-94- Modernisation of Fire Force (P)	8.50	100.00	-do-
5.	XV Public Works	5054-04-101-86-Projects under Anti-Recession Stimulus Package-Public Works(Bridges) (NP)	75.00	100.00	Reasons not intimated
6.	XVII Education, Sports, Art and Culture	2202-02-107-91-Incentive to Girls for Secondary Education (100 per cent CSS) (P)	6.79	100.00	Plan activities could not be implemente d due to administrati ve reasons
7.		2202-02-107-92-Means cum Merit Scholarship (100 per cent CSS) (P)	2.08	100.00	-do-

AL.	Number and tills of the Grant	Name of the September (State of	Aminatri	Rayuri	Resides
Tva.		Accionari)	Springe.	Section 1	A
		2202-02-800-49-Rashtriya			
к .		Madhyamik Siksha	30.00	100.00	
η .		Abhiyan (RMSA)-(50 per	30.00	100.00	-00-
	· ·	cent CSS) (P)	-		•
		2202-02-800-50-Right of			
9.		children to free and	175.50	100.00	
*-	* *	compulsory education (90	175.50	100.00	-uo-
		per cent CSS) (P)	1		
	·	2202-02-800-60-Right of			
10.	*	Children to Free and	19.50	100.00	-do-
* ***		Compulsory Education (10	19.50	100.00	-00-
	•	per cent CSS) (P)			
		2202-80-004-91-State			
П.		Council of Education	9.00	100.00	-do-
		Research and Training (P)	7		
		4210-02-110-85-			Due to slow
12.	`	Establishment of Hospital	5.00	100.00	progress of
	• •	Building at Pumpa and	3.00		work
-		Sannidhanam (NP)			WOLK
		4210-03-105-60-Lecture			
	·	Theatre Complex and			·
13.		Auditorium for Medical	2.00	. 100.00	-40-
		College,	2.00	100.00	-40-
	XVIII Medical and Public	Thiruvananthapuram and	1		
	Health	Kozhikode (P)			
		4210-03-105-61-Super	1		
14.		speciality Hospital of	1.00	100.00	-do-
	*	Biomedical Research			
		Institute, Thalappady (P)			
		4210-04-107-99-Public	1		
15.		Health Laboratory - Land	1.00	100.00	-do-
		Acquisition and Buildings	1.00	100.00	40
		(P)	<u> </u>		
		6216-80-190-98-			
		Saphalyam housing			
14		scheme for EWS/LIG		100.00	Reasons no
16.		category (Right to shelter	17.00	100.00	furnished
	XXI Housing	1	1		-
	1	people to be implemented by Housing Board.) (P)	İ	1	
-	1	6216-80-201-99-Loans to	<del> </del>	<del> </del>	<del> </del>
17.			3.00	. 100.00	
11.	17.	Kerala State Housing	2.00	100.00	-QO-

Audit Report (State Finances) for the year ended 31 March 2013

SŁ No.	Number and title of the Grant	Name of the Scheme (Head of Account)	Amount of Surrender	Percentage of Surrender	Reasons
18.	XXII Urban Development	2217-03-191-74-Urban Infrastructure Development Scheme for Small and Medium Towns (ACA) (P)	129.21	100.00	Sufficient amount was available in the TSB account of UIDSSMT, Hence this amount was resumed
19.		2217-05-191-80-Integrated Housing and Slum Development Programme (State Scheme) (P)	12.00	100.00	Due to non- implementa tion of the scheme
20,		2217-80-800-74-Integrated low cost sanitation project (100 per cent CSS) (P)	7.93	100.00	
21.	XXIII Information and	2220-60-106-95-Video Wall Network (P)	2.75	100.00	Expenditure less than anticipated
22.	Publicity	2220-60-800-65-Cyber Security Implementation (C-Safe) 100 per cent CSS (P)	5.23	100.00	
23.	XXIV Labour, Labour Welfare and Welfare of Non-Residents	4250-00-201-96- Construction of a Building for the Office of the Labour Commissioner (P)	3.00	100.00	Due to non- implementa tion of plan activities
24.	XXV Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	4225-02-277-87-Model Residential School, Pookot, Wayanad District (100 per cent CSS) (P)	1.00	100.00	Construc- tion works could not be undertaken due to technical reasons
25.		4225-02-800-93- Construction of Tribal Complex (100 per cent CSS) (P)	2.50	100.00	-do- and due to slow progress of works
26.	XXVI Relief on Account of Natural Calamities	2245-02-107-99-Repairs and restoration of damaged Government Office Buildings (NP)	1.50	100.00	Expenditure under relief activity was limited to necessity

	Number and title of the Grant	Name of the Schame (Head of Account)	Amount of Surrender	Percentage of Surrender	Recents
17.		4405-00-104-65-Fishing Harbour at Muthalapozhy (75 per cent CSS) (P)	6.00	100.00	Administrative sanction not received
ţĸ.	XXXIII Fisheries	4405-00-104-66-Fishing Harbour at Thalai (75 per cent CSS) (P)	6.00	100.00	-do-
ЯV,	AAAIII FISHEITES	4405-00-890-81-Integrated Coastal Area Development Project under RIDF (P)	11.00	100,00	Project under the scheme were not approved by NABARD
<b>3</b> 0,	XXXV Panchayat	2515-00-800-92-Setting up of Slaughter Houses in selected Panchayats (P)	5.00	100.00	No claims were received
<b>31</b> ,		2851-00-101-91-Acquiring New Land & Developing PPPP Mode (P)	2.00	100.00	Reasons no
32.	XXXVII Industries	2851-00-101-92- Improving Infrastructure in Existing DA/DP (P)	2.00	100.00	-do-
13,		2851-00-102-44-Interest Subsidy for project under Kerala State Entrepreneur Development Mission - Subsidies (NP)	25.00	100.00	Expenditus less than anticipated
14.	XXXVIII Irrigation	4700-29-800-97-Dam and Appurtenant works (P)	15.00	- 100.00	No approval projects under the scheme
35.		4701-80-800-80-AIBP- Assistance for MI class I Scheme (P)	7.50	100.00	-do-
36.	XL Ports	5051-01-001-98- Investment in Major Capital Projects (Ports) (NP)	300.00	100.00	Could not be implement d due to administra ve reasons

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	Named and the State Count	A CONTRACTOR OF THE CONTRACTOR			
37.	XLI Transport	5055-00-800-86- Modernisation of Motor Vehicle Check Posts (P)	1.50	100.00	Due to administrative reason
38.	XLII Tourism	5452-01-800-94-RIDF- Tourism Road Projects (P)	4.20	100.00	Due to no completic of under processes by PWD
39.	XLV Miscellaneous Loans and Advances	7615-00-200-89-House Building Advance to MLAs (NP)	1.00	100.00	Due to delay in
	Total		<b>814.7</b> 4		

Appendix 2.9
Surrender (₹50 lakh or more in each case) in excess of actual savings (Reference: Paragraph 2.3.8; Page 70)

					(₹in crore)
SI. No.	Napolici and solds of the Grant	Test grad	order.		
tever	nue - Voted	A. 200. Cap. 12. 1. 51			Statistical and control of the sales of
i. I	III Administration of Justice	368.35	31.68	32.68	1.00
2.	IV Elections	32.64	0.17	0.73	0.56
3.	VI Land Revenue	353.36	27.25	32.01	4.76
4.	VIII Excise	153.96	7.08	20.06	12.98
5.	XI District Administration and Miscellaneous	357.01	12.39	13.48	1.09
6.	XIV Stationery and Printing and Other Administrative Services	321.49	30.36	42.41	12.05
7.	XV Public Works	2249.24	102.69	211.63	108.94
8.	XVIII Medical and Public Health	2889.92	89.08	140.28	51.20
9.	XXIII Information and Publicity	74.98	10.13	10.32	0.19
i0.	XXVII Co-operation	244.86	18.84	38.90	20.06
11.	XXVIII Miscellaneous Economic Services	103.93	8.22	10.86	2.64
12.	XXIX Agriculture	1983.45	126.36	143.12	16.76
13.	XXX Food	940.69	1.21	2.56	1.35
14.	XXXII Dairy	142.01	6.42	10.08	3.66
15.	XXXIV Forest	376.32	16.92	25.78	8.86
16.	XXXVI Rural Development	409.37	40.49	49.91	9.42
17.	XXXVII Industries	426.95	33.08	36.97	3.89
18.	XXXVIII Irrigation	332.37	1.61	7.01	5.40
19.	XXXIX Power	175.50	23.68	23.86	0.18
20.	XL Ports	37.42	6.33	6.63	0.30
Capi	ital Voted				
21.	XVIII Medical and Public Health	146.32	15.92	16.43	0.51
22.	XXIV Labour, Labour Welfare and Welfare of Non-Residents	145.90	0.77	3.77	3.00
23.	XXX Food	63.43	4.85	7.69	2.84
24.	XXXIV Forest	29.10	3.46	3.67	0.21
25.	XLV Miscellaneous Loans and Advances	154.68	1.14	1.72	0.58
94 H.Z			620.13	894.56	

#### Appendix 2.10

### Statement of surrenders (₹10 lakh or more in each case) under various Grants which proved injudicious

(Reference: Paragraph 2.3.9; Page 70)

See of					(₹in c
SL No.	Number and name of the Grant	Total Grant	Actual expenditure	Excess	Amou
Reve	nue - Voted		1 20 T 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	· · · · · · · · · · · · · · · · · · ·	
1.	I State Legislature	57.51	57.72	0.21	0.75
2.	IX Taxes on Vehicles	57.44	58.24	0.80	1.86
3.	X Treasury and Accounts	150.53	151.73	1.20	8.20
4.	XVII Education, Sports, Art and Culture	10634.22	10663.93	29.71	463.32
5.	XXXI Animal Husbandry	371.94	376.73	4.79	10.66
Capi	tal - Voted		<del></del>		<u> </u>
6.	XXVIII Miscellaneous Economic Services	1.77	1.94	0.17	1.61
	Total	11273.41	11310.29	36.88	486.40

#### Appendix 2.11

### Statement of Grants/Appropriations in which savings occurred but no part of which had been surrendered

(Reference: Paragraph 2.3.10, Page 70)

			(Tin crore)
SL No.	Namb	er and name of Gint/Appropriation	Savings
Revenue -	Charged		
1.	П	Heads of States, Ministers and Headquarters Staff	7.39
2		Debt charges	44.51
Capital - \	Voted		
3.	XIV	Stationery and Printing and Other Administrative Services	0.71
4.	XXII	Urban Development	10.00
5.	XXXII	Dairy	0.05
6.	XXXIX	Power	23.75
Capital - (	Charged		
7.	XVIII	Medical and Public Health	0.25
		Total	86.66

Appendix 2.12

Details of saving of ₹ one crore and above not surrendered (Reference: Paragraph 2.3.10, Page 70)

. 4				i de la company	(₹ in cror
SL No.		Sanding and inhoused the Granding perspectations	Saulage		
Rev	enue - Vote	d		100	
1.	п	Heads of States, Ministers and Headquarters Staff	75.94	46.20	29.74
2.	VII	Stamp and Registration	6.53	2.80	3.73
3.	XIX	Family Welfare	74.80	1.51	73.29
4.	XX	Water Supply and Sanitation	134.23	132.60	1.63
5.	XXI	Housing	7.12	5.34	1.78
6.	XXII	Urban Development	730.68	647.60	83.08
7.	XXIV	Labour, Labour Welfare and welfare of non-Residents	75.56	74.69	0.87
3.	XXV	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	159.80	106.75	53.05
·	XXVI	Relief on Account of Natural Calamities	135.57	124.63	10.94
0.	XXXIII	Fisheries	4.55	1.08	3.47
1.	XXXV	Panchayat	44.97	29.61	15.36
2.	XLI	Transport	45.48	6.90	38.58
3.	XLIII	Compensation and Assignments	137.70	7.63	130.07
4.	XLVI	Social Security and Welfare	106.19	50.59	55.60
		and the second	1707		\$01.00
	nue -Charg	ed	A		
5.	Ш	Administration of Justice	23.81	23.45	0.36
6.	XVI	Pensions and Miscellaneous	2.46	2.42	0.04
<u> </u>	The second of the second		Television of the second	33 Att.	0.4

Sl. No,		naber and hang of the Grant/Appropriation	<b>Agestales</b>	America correspondent	
Сар	ital -Voted				Authoritored
17.	XII	Police	1.02	50	1.02
18.	χv	Public Works	540.91	173.95	366.96
19.	XXI	Housing	34.92	33.05	1.87
20.	XXV	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	60.31	50.18	10.13
21.	XXVII	Co-operation	18.59	18.08	0.51
22.	XXIX	Agriculture	129.92	103.73	26.19
23.	XXXI	Animal Husbandry	6.87	1.50	5.37
24.	XXXIII	Fisheries	53.18	52.93	0.25
25.	XXXV	Panchayat	42.16	37.85	4.31
26.	XXXVII	Industries	48.38	27.61	20.77
27	XXXVIII	Irrigation	294.30	261.26	33.04
28.	XL	Ports	307.13	306.43	0.70
29.	XLI	Transport	457.08	384.40	72.68
30.	ХLП	Tourism	7.66	4.50	3.16
		Total	2402-48	1465.61	
Сар	ital-Charge	d			
31.	XV	Public Works	30.66	13.13	17.53
32.		Public Debt Repayment	6878.39	3877.56	3000.83
		Gast soul	este de la companya d		

# Appendix 2.13 Cases of surrender of funds in excess of ₹10 crore on 31 March 2013 (Reference: Paragraph 2.3.10, Page 70)

SL	1	· · · · · · · · · · · · · · · · · · ·		(₹in cron
No.		Grant number and major head	Amount of	Percentage of
1.	П	3451 Secretariat-Economic Services	surrender	total provision
2.	Ш	2014 Administration of Justice	45.97	23.61
3.	VI	2029 Land Revenue	56.13	12.05
4.	† '`	2506 Land Reforms	12.46	3.79
5.	VIII	2039 State Excise	19.56	80.86
6.	XIV		20.16	13.09
7.	XV	2070 Other Administrative Services 2059 Public Works	36.15	16.50
8.	^*		17.21	6.95
9.	1	3054 Roads and Bridges	194.52	9.71
10.	XVII	5054 Capital Outlay on Roads and Bridges	177.85	6.62
11.	XVII	2202 General Education	357.11	3.72
12.		2203 Technical Education	75.72	12.82
	]	2205 Art and Culture	13.91	9.89
13.		3425 Other Scientific Research	12.71	10.64
14.	XVIII	2210 Medical and Public Health	140.34	4.86
15.		4210 Capital Outlay on Medical and Public Health	16.43	11.21
16.	XX	2215 Water Supply and Sanitation	132.60	19.93
17.	XXI	6216 Loans for Housing	30.76	9.93
18.	XXII	2217 Urban Development	647.60	61.74
19.	XXIII	2220 Information and Publicity	10.32	13.76
20.	XXIV	2230 Labour and Employment	74.69	10.07
21.	xxv	Welfare of Scheduled Castes, 2225 Scheduled Tribes, Other Backward Classes and Minorities	106.75	7.70
22.		Capital Outlay on Welfare of Scheduled 4225 Castes, Scheduled Tribes, Other Backward Classes and Minorities	50.04	55.13
23.	XXVI	2245 Relief on account of Natural Calamities	124.63	22.38
24.	XXVII	2425 Co-operation	38.90	15.89
25.	XXIX	2401 Crop Husbandry	91.90	7.56
26.		2702 Minor Irrigation	33.90	15.15
27,		4402 Capital Outlay on Soil and Water Conservation	24.94	55.15
28.		4702 Capital Outlay on Minor Irrigation	78.44	49.18

Appendix 2.14
Subheads of account showing rush of expenditure towards the end of the year
(Reference: Paragraph 2.3,11, Page 71)

Property of			V-100 - 100 3 CO 104 03		a description of the second	(7 i	n crore)
				Expenditure	C 14 2 10	12.00	A. see
SL	Great No		Total	* tensus and		1000	
No.	Intain (so.	Hand of secount	tare	during Jenuary		W- W- E	Maria
, ,		A State Of the	λ. Α.Ι.	March 2013			201
1.	XX	2215-01-800-67	40.00	40.00	40.00	100	100
2.	XVIII	2210-05-105-88	25.00	25.00	25.00	. 100	100
3.	XXXVII	4860-01-195-91	13.64	13.64	13.64	100	100
4.	XL	5051-01-001-99	223.68	223.68	223.68	100	100
5.	XXI	2216-80-800-89	40.00	40,00	40.00	100	100
6.	XXIX	2551-01-800-88	25.00	25.00	25.00	100	100
7.	XXIX	2551-01-800-90	11,30	11.30	11.30	100	100
8.	XVII	2202-02-800-64	40.73	40.73	40.73	100	100
9.	XXXVII	4851-00-101-91	15.00	15.00	15.00	100	100
10.	XVII	2202-80-800-51	27.09	27.09	27.09	100	100
11.	XVII	2202-02-109-75	12.79	12.79	12.79	100	100
12.	XXXIII	2405-00-800-89	45.69	45.69	45.69	100	100
13.	XLI	5075-60-800-79	52.00	52.00	52.00	100	100
14.	XXXVII	4860-01-190-99	13.96	13.96	13.96	100	100
15.	XXXVII	4859-02-190-94	17.00	17.00	17.00	100	100
16.	XVII	2202-03-102-70	12.50	12.50	12.50	100	100
17.	XXV	2225-01-277-59	19.84	19.84	19.84	100	100
18.	XVII	2202-02-800-62	30.00	30.00	30.00	100	100
19.	XXIX	2551-60-101-98	25.00	25.00	25.00	100	100
20.	XXXIX	2810-00-800-90	16.13	16.13	16.13	100	100
21.	XVII	2202-03-102-71	20.00	20.00	20.00	100	100
22.	XXV	2225-03-800-87	10.50	10.50	10.50	100	100
23.	XXXVI	2515-00-800-14	26.39	26.39	26.39	100	100
24.	XXXV	2515-00-800-75	11.28	11.28	11.28	100	100
25.	XV	5054-80-052-99	18.67	18.67	18.67	100	100
26.	XVIII	2210-01-110-30	35.00	35.00	35.00	100	100

Appendices

	The Object of the Con-	7		*			
SI. Ne.	Grant No	Hend of become	Total Services	Paradition 1 - Age of 1 - Age of 1 - Age of 1 - Age of 1 - Age of Marcal 2013	Esperature ishin ya Saning Marica 3818		
27.	VUIII	2210	WINDLE !		100	4 5 100 (20)	100
28.	XVIII	2210-05-105-15	12.44	12.44	12.33	100.00	99.12
29.	XXIV	4250-00-800-99	141.00	140.25	139.75	99.47	99.11
	XVII	2202-80-800-47	26.30	25.31	24.81	96.24	94.33
30.	XV	5054-80-800-69	27.25	25.00	25.00	91.74	91.74
31.	XLVI	2235-02-800-92	24.15	22.16	22.10	91.76	91.51
32.	XVI	2075-00-103-98	891.47	817.53	796.04	91.71	89.3
33.	XXIX	2551-01-101-08	29.00	27.20	25.23	93.79	87
34.	XV	5054-80-800-65	294.01	281.97	255.52	95.90	86.91
35.	XVII	2202-02-107-93	87.64	75.14	75.14	85.74	85.74
36.	XLVI	2235-60-200-76	23.93	20.75	20.47	86.71	85.54
37.	XLI	5075-60-190-96	105.00	105.00	88.50	100,00	84.29
38.	XVII	2202-02-800-53	90.26	86.57	75.64	95.91	83.8
39.	XXII	2217-05-800-83	43.14	35.25	35.25	81.71	81.71
40.	ΧV	3054-03-103-98	55.79	44,49	43.58	79.75	
41.	XL,	5051-02-200-81	13.28	10.07	10.06	75.83	78.11
42.	XXXIII	2405-00-105-94	49.21	42.62	36.86	86.61	75.75
43.	XX	2215-01-102-97	35.00	25.00	25.00		74.9
44.	XXVII	4425-00-108-42	14.90	10.42	10.41	71.43	71.43
45.	XXXVII	4859-02-800-98	93.96	65.61		69.93	69.87
46.	XXXIV	2406-01-101-84	26.71	21.36	65.61	69.83	69.83
47.	XXXV	2515-00-101-68	35.50	24.50	18.52	79.97	69.34
48.	XLVI	2235-02-101-95	22.82	17.77	24.50	69.01	69.01
49.	XI	2250-00-103-87	22.49	22.49	15.74	77.87	68.97
50.	χv	3054-04-105-98	126.39		14.99	100	66.65
51.	XXXVII	2851-00-106-34	23.4	87.85	84.13	69.51	66.56
52.	XXVI	2245-02-101-95	19.09	15.51	15.51	66.28	66.28
53.	XXXIII	4405-00-800-80		15.54	12.38	81.4	64.85
54.	XXXVIII	2700-80-800-99	41.53	27.14	25.61	65.35	61.67
55.	XV	5054-80-800-81	26.57	25.00	16.15	94.09	60.78
	_ ^* [	18-009-00-PCVC	23.94	13.93	13.93	58.19	58.19

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				\$			·Y
SL.	Grant No	Head of account	Total Expendi-	Expenditure incurred during	Expenditure incurred	Percentag expend incorred	e of total liture during
	No.	January - March 2013	during March 2013	January- March 2013	Marc 201		
56.	XXIX	2435-01-101-85	45.07	35.68	25.60	79.17	56.
57.	XXIV	2230-03-101-87	28.95	17.99	16.39	62.14	56.61
58.	XVII	2203-00-112-71	33.57	19.05	19.00	56.75	56.6
59.	XLVI	2235-02-102-69	54.15	32.1	30.22	59.28	55.81
60.	XXV	2225-01-800-57	114.79	97.07	63.69	84.56	55.48

# Appendix 2.15 Major heads in which rush of expenditure occurred towards the end of the financial year 2012-13 (Reference: Paragraph 2.3.11, Page 71)

$\epsilon$	<u> </u>	in	CT	ore)

SL		Major Head	Total			(₹ in crore) Expenditure during March 2013	
No.		•	diffing the year	Amount	Percentage of total expenditure	Amount	Percentage of total expenditure
1.	2020	Collection of taxes on income and expenditure	0.14	0.14	100.00	0.14	100.00
2.	2216	Housing	100.24	66.08	65,92	53.31	53.18
3.	2245	Relief on account of natural calamities	421.42	328.09	77.85	300.49	71.30
4.	2250	Other social services	26.03	24.29	93.32	16.42	63.08
5.	2501	Special programmes for rural development	93.79	71.46	76.19	71.32	76.04
6.	2551	Hill areas	94.51	92.00	97.34	89.01	94.18
7.	2810	New and renewable energy	23.49	21.46	91.36	20.24	86.16
8.	4216	Capital outlay on housing	18.79	10.89	57.96	9.57	50.93
9.	4225	Capital outlay on welfare of scheduled castes, scheduled tribes, other backward classes and minorities	30.60	19.42	63.46	17.79	58.14
10.	4250	Capital outlay on other social services	145.13	141.13	97.24	140.43	96.76
11.	4401	Capital outlay on crop husbandry	1.34	0.85	63.43	0.76	56.72
12.	4402	Capital outlay on soil and water conservation	20.39	13.28	65.13	10.73	52.62
13.	4404	Capital outlay on dairy development	0.30	0.18	60.00	0.18	60.00
14.	4425	Capital outlay on co-operation	43.05	32.83	76.26	31.95	74.22
15.	4435	Capital outlay on other agricultural programmes	5.00	3.86	77.20	2.88	57.60
16.	4515	Capital outlay on other rural development programmes	10.50	9.97	94.95	8.97	85.43
17.	4851	Capital outlay on village and small industries	37.13	24.73	66.60	24.28	65.39

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5			· · ·	*			<u>.</u>
d.		Mahar Rical			tary during quarter of rates Porcessings of read		
18.	4859	Capital outlay on telecommunication and electronic industries	142.55	97.04	68.07	85.04	59,
19.	4860	Capital outlay on consumer industries	42.00	.34.30	81.67	31.60	75,5
20.	5051	Capital outlay on ports and light houses	264.66	257.00	97.11	255.62	96.
21.	5053	Capital outlay on civil aviation	256.08	230.72	90.10	208.02	81.2
22.	5056	Capital outlay on inland water transport	17.57	16.77	95.45	15.98	90.
23.	5075	Capital outlay on other transport services	386.05	374.62	97.04	356.14	92.2
24.	5475	Capital outlay on other general economic services	1.94	1.84	94.85	1.84	94.

## Appendix 2.16 Drawal of funds during 2012-13 to avoid lapse of budget grant (Reference: Paragraph 2.3.13, Page 71)

800	Company of the Compan	MS to the second second	/ maide a Table social maid	CONTRACTOR CONTRACTOR	(Tin crore
SL	BIN HE	Head Street.		200	
No.	to a second				
متنوند	CONTRACTOR	A STATE OF THE		2	5.04
1.	Director of	2205-00-103-80 -	6.04	6.04	The Government had entrusted
	Archaeology	Archaeology/	March	*	Kerala Museum of History &
		Heritage	2013		Heritage, Park View, Trivandrum
	1	Muscums at			as the nodal agency for setting up
	1	District level		1 .	Heritage Museum at district level.
			1		The MOU and monitoring
					mechanisms has not been
					finalized and ₹6.04 crore
	1 .		· .		remained unutilised in TSB
	<u> </u>				Account (July 2013)
2.	The Drugs	2210-06-104-98-	5.95	5.95	The Drugs Controller informed
	Controller	Drugs Testing	March	ļ · ·	that the tender proceedings going
1		Laboratory	2013		on (i) for purchase of equipments
İ	l .		ì		for Drug Testing Laboratory,
İ		·	1	1	Thiruvananthapuram and (ii) for
1			}		procuring machinery and
					equipments for Regional Drug
	j			] .	Testing Laboratory, Ernakulam.
			1		The amount transfer credited to
	1		İ		TSB Account and ₹5.95 crore
3.	The Project	2217-05-800-89			remained unutilised (July 2013)
J.	Director,		12.82	10.38	The fund relates to the
	KSUDP	Jawaharial Nehru National Urban	March		"Procurement of Buses" under
	KSODF	Renewal	2013		JNNURM and the buses are being
		Mission(Central			purchased by the Kerala State
l	İ	1		ĺ	Road Transport Corporation since
		Assistance)		İ .	it is the implementing agency.
1					The payments are made to the
1		1	1		suppliers as and when KSRTC
ł					recommends payment and out of
			1.		the total central assistance of
					₹12.82 crore under JNNURM,
	1			· ·	₹10.38 crore (81 per cent)
<u> </u>	<del></del>	L	<u> </u>		remained unutilised (July 2013)

#### Audit Report (State Finances) for the year ended 31 March 2013

			. 3		
SL No.	Name of the Drawing Officer	Head of account and purpose of drawal	Amount drawn and month of drawn	Amount un- utilised	
4.	Additional	2551-01-800-88-	25.00	19.05	Amount transfer credited to T
	Development	Hill Area	March		Account. ₹19.05 crore remaine
	Commissioner,	Development	2013		umutilised (July 2013). Since
	Hill Area	Agency (One time	104		Project directors of PAU did not
	Development	ACA) State Plan			intimate the requirements based
	Agency			·	on the progress of works, the
			1 .		balance amount could not be
		,	<b>!</b>		released
5.	Director,	2202-03-102-70-	7.50	7.38	Amount transfer credited to TSE
	Collegiate	Performance fund	March		Account and ₹7.38 crore
	Education	for Universities	2013		remained unutilised (July 2013),
6.	Administrative	2225-01-800-26 -	44.99	44.99	Amount transfer credited to TS
	Officer,	Pooled fund for	January		Account. Details of utilisation no
	Directorate of	special project	2013.		furnished (July 2013) by Special
	Scheduled	proposed by other	February		Officer, Palakkad to the
	Caste	Departments	2013 &		Directorate
	Development	under SCP	March		2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1
	<u> </u>		2013		
7.	-Do-	2225-01-800-57-	11.25	11.25	Sanction for purchase of 3750
	,	Pooled fund for	March		laptops was received only in Apr
	·	SCP	2013		2013. The amount transfer
					credited to TSB Account and
		·	!		₹11.25 crore remained unutilised
			ŀ		(July 2013).
8.	Registrar of	4425-00-108-42 -	8.37	8.37	Awaiting withdrawal proposal
	Co-operative	Assistance to	March	.	from Joint Registrars as of July
	Societies	PACS, Primary	2013		2013. Amount transfer credited to
	, i	Societies,		ļ	TSB Account and ₹8.37 crore
		Wholesale Stores		. 1	remained unutilised (July 2013).
٠.		and Federations		1	
		(NCDC Assisted)			
9.	-Do-	4425-00-108-32-	6.66	6.23	Amount transfer credited to TSB
	•	Farmers service	March		Account and ₹6.23 crore
]		centre (one time	2013	.	remained unutilised (July 2013).
		ACA)	1		
10.	Director of	2515-00-101-68 -	24.50	7.93	Amount transfer credited to TSB
- 4	Panchayats	Clean Kerala	March	, -	Account and ₹7.93 crore
		Mission	2013		remained unutilised (July 2013).

SL No.	Name of the Drawing Officer	Head of account and purpose of drawal	Amount drawn and month of drawn	Amount Jun- uditised	Kemerto
11.	Director of Social Justice	2235-02-103-80- Gender Park	6.00 March 2013	5.88	Amount transfer credited to TSB Account and ₹5.88 crore remained unutilised (July 2013).
12.	-Do-	2235-02-800-92 - Modernisation of Existing Social Welfare Institutions	20.13 March 2013	14.55	Amount transfer credited to TSB Account and ₹14.55 crore remained unutilised (July 2013).
13.	Director of Fisheries	2405-00-105-94 - XIII <sup>th</sup> Finance Commission Award - Development of model fishing village and setting up of fishing marketing centres	8.00 March 2013	5.18	Transfer credited to TSB Account and ₹5.18 crore remained unutilised (Sep 2013) due to non-execution of agreement deed by the beneficiaries
14.	-Do-	2405-00-800-89 - Integrated Development of fishing villages	• 37.91 March 2013	26.46	Transfer credited to TSB Account and ₹26.46 crore remained unutilised (Sep 2013)

# Appendix 2.17 Pendency in submission of Detailed Contingent bills against Abstract Contingent (AC) bills drawn from 2009-10 to 2012-13 (Reference: Paragraph 2.4.1, Page 72)

SL.	Name of Drawing and Discussing Militar		Magabar	
No.	Continue at Drawing with all Contained section.	<b>***</b>	HAC.	
1.	Accounts Officer, City Police Office, Kochi	2012-13	1	6,88,
2.	Block Development Officer, Mannarkkad	2012-13	1	5,91,
3.	Cattle Sterility Officer, Alwaye	2012-13	1	2,00,0
4.	Chief Veterinary Officer, District Veterinary Centre, Ernakulam	2012-13	1	4,08,0
5.	Child Development Project Officer, ICDS Cell, Palakkad	2012-13	2	79,50
6.	Child Development Project Officer, ICDS, Kothamangalam	2012-13	. 1	50,78
7.	Child Development Project Officer, ICDS, Mannarkkad	2012-13	2	98,5
8.	Child Development Project Officer, Kannur (Urban)	2011-12	1	1,30,00
	·	2012-13	1	1,38,60
9.	Child Development Project Officer, Kondotty Addl., Cherukavu, Malappuram	2011-12	1	2,94,00
10.	Child Development Project Officer, Perinthalmanna (Addl.), Malappuram	2011-12	1	3,10,60
11.	Child Development Project Officer, Tirur, Malappuram	2011-12	ì	2,72,800
12.	District Educational Officer, Malappuram	2010-11	1	5,50,000
13.	District Officer, Kerala Public Service Commission, Ernakulam.	2012-13	2	50,400
14.	District Police Officer, Thrissur	2012-13	4.	7,95,000
15.	District Police Officer, Thrissur (Rural)	2012-13	3	5,39,350
16.	District Social Welfare Officer, Wayanad	2012-13	1	9,750
17.	Headmaster, Govt. Oriental High School, Edathunattukara	2012-13	1	55,000
18.	Headmistress, GHS, Alanallur	2012-13	1	55,000
19.	Joint Director, Curriculum Development Centre, Kalamassery	2012-13	. 1	2,50,000
20.	Personal Assistant to District Educational Officer, Kannur	2011-12	1	8,00,000
21.	Personal Assistant to District Educational Officer, Kozhikode	2011-12	1	10,97,050
22.	Personal Assistant to District Educational Officer, Palakad	2012-13	5 .	6,28,050
23.	Principal Agricultural Officer, Palakad	2011-12	1	2,50,000
		2012-13	1	30,000

SL No.	Nature of Drawing and Disbursing William	<b>Von</b>	Number of AC	Asset
24.	Principal Agricultural Officer, Thrissur	2009-10	1001	
		2011-12	$\frac{1}{1}$	10,00,000
		2012-13	3	15,00,000
25.	Principal, Diet, R V Puram, Thrissur	2012-13	2	21,57,500
26.	Principal, Govt. Polytechnic College, Kothamangalam	2012-13	1	1,60,000
27.	Programme Officer, ICDS Level Cell, Malappuram	2011-12	2	41,862
28.	Regional Officer, Kerala Public Service Commission, Ernakulam,	2012-13	1	11,49,500
29.	Sr. Veterinary Surgeon, Veterinary Dispensary, Kothamangalam	2012,13	2	40,000
30.	Superintendent, Central Prison, Kannur	2011-12	2	11,00,000
31.	Superintendent, Central Prison, Viyyur	2012-13	3	5,99,500
32.	Superintendent, Central Prison, Viyyur	2012-13	3	4,24,000
33.	Superintendent, Open Prison, Chimeni	2011-12	1	2,70,000
34.	Superintendent, Sub Jail, Alathur	2012-13	2	1,00,000
35.	Superintendent, Sub Jail, Attingal	2012-13	1	10,000
36.	Superintendent, Sub Jail, Ottappalam	2012-13	1	40,000
37.	Tribal Development Officer, Palakad	2012-13	2	98,280
38.	Veterinary Surgeon, Veterinary Dispensary, Cherai	2012-13	1	11,475
39.	Veterinary Surgeon, Veterinary Dispensary, Chottanikara	2012-13	1	11,475
40.	Veterinary Surgeon, Veterinary Dispensary, Chranallur	2012-13	<del>- i -</del>	30,000
41.	Veterinary Surgeon, Veterinary Dispensary, Malayamur	2012-13	1	30,000
42.	Veterinary Surgeon, Veterinary Dispensary, Marady	2012-13	1	30,000
43.	Veterinary Surgeon, Veterinary Dispensary, Marathancode	2012-13	i	36,250
44.	Veterinary Surgeon, Veterinary Dispensary, Mazhuvannur	2012-13	1	28,000
45.	Veterinary Surgeon, Veterinary Dispensary, Oonnakal	2012-13	$\frac{1}{1}$	60,000
46.	Veterinary Surgeon, Veterinary Dispensary, Peringala	2012-13	$\frac{1}{1}$	60,000
47.	Veterinary Surgeon, Veterinary Dispensary, Varappotty	2012-13	<del>- i -  </del>	10,000
				10,000

# Appendix 2,18 List of controlling officers where amounts exceeding ₹10 crore in each case remained unreconciled during 2012-13 (Reference: Paragraph 2.4.2, Page 73)

		(Tin crore)				
SL No.	Name of the controlling officer	Amous not ? reconcile				
l.	The Secretary to Government, Information Technology Department, Thiruvananthapuram					
2.	The Secretary to Government, Water Resources Department, Thiruvananthapuram.					
3.	The Secretary to Government, Local Self Government Department, Thiruvananthapuram.	21:65				
4.	The Secretary, Revenue Department, Thiruvananthapuram.	211.04				
5.	The Secretary to Government, Scheduled Castes and Scheduled Tribes Development Department, Thiruvananthapuram.					
6.	The Chief Electoral Officer, Legislative Complex, Thiruvananthapuram	26.14				
7.	The Director, Survey and Land Records, Thiruvananthapuram	90.03				
8.	The Commandant General, Fire & Rescue Services Headquarters, Thiruvananthapuram					
9.	The Director, Vocational Higher Secondary Education, Thiruvananthapuram	213.96				
10.	The Director, Sports and Youth Affairs, Jimmy George Indoor Stadium, Thiruvananthapuram	52.93				
11.	The Director of NCC, Vazhuthacaud, Thiruvananthapuram	31.96				
12.	The Secretary, Kerala Sports Council, Thiruvananthapuram	46.25				
13.	The Member Secretary, Kerala State Youth Welfare Board, Thiruvananthapuram	15.19				
14.	The Director, Higher Secondary Education, Thiruvananthapuram	3448.90				
15.	The Text Book Officer, Text Book Publications, Fort, Thiruvananthapuram	33.03				
16.	The Director, Indigenous Medicines, Thiruvananthapuram	66.08				
17.	The Director, Insurance Medical Services Department, Thiruvananthapuram	98.57				
18.	The Director, Regional Cancer Centre, Thiruvananthapuram	56.58				
19.	The Director, Indian Systems of Medicine, Thiruvananthapuram	79.93				
20.	The Director, Kerala Sustainable Urban Development Project, Thiruvananthapuram	100.33				
21.	The Director, Scheduled Caste Development Department, Thiruvananthapuram	740.76				
22.	The Director, Scheduled Tribe's Development Department, Thiruvananthapuram	250.21				

#### Appendices

Sl. No.	Name of the controlling officer	Amount not reconciled			
23.	The Director of Backward Communities Development Department, Thiruvananthapuram	46.76			
24.	The Secretary to Government, Backward Classes Development Department, Secretariat, Thiruvananthapuram				
25.	The Director, Groundwater Directorate, Thiruvananthapuram	41.79			
26.	The Director, Mining and Geology Department	10.44			
27.	The Director of Ports	47.30			
28.	The District Collector, Emakulam	328.27			
29.	The Managing Director, Kerala Land Development Corporation Ltd.	15.39			
30.	The Principal, Homoeo College, Thiruvananthapuram	16.17			
	Total	6866.29			

#### Audit Report (State Finances) for the year ended 31 March 2013

#### Appendix 2.19

Substantial savings of ₹ one crore and above noticed under Grant no. XXIX - Agriculture (Reference: Paragraph 2.5.2; Page 74)

			- T;	,	,	
			Company of the second		g the control of	(₹in crore)
3≣			2 2 X	Delice of		
1.	2401-00-001-96- Strengthening of Agricultural	190.16	183.39	6.77	3.56	Savings mainly in pand dearness
,	Administration and introduction of training and visiting system of					allowance.
	extension (NP)				•	
2.	2401-00-001-97-Package Programme for Agricultural Demonstration and	6.65	3.29	3.36	50.53	-Do-
	Propaganda (NP)	. 1	. 1			
3.	2401-00-001-98- Superintendence - Regional and District Control (NP)	9.48	7.59	1.89	19.94	Due to non-filling vacancies.
4.	2401-00-102-92-Intensive Paddy Development Units (NP)	3.61	0.84	2.77	76.73	Savings mainly in p and dearness allowance.
5.	2401-00-107-99-Pesticides Testing Laboratory (NP)	3.92	2.41	1.51	38.52	-Do-
5.	2401-00-108-96- Production of T x D Hybrid Coconut Seedling (Centrally Sponsored Scheme 50 per cent) (NP)	1.66	0.62	1.04	62.65	-Do-
'.	2401-00-108-98- Development of Coconut (NP)	4.39	2.65	1.74	39.63,	-Do-
	2401-00-113-96- Expansion of Agricultural Engineering Service (NP)	6.22	5.08	1.14	18.32	-Do-
	2401-00-113-97-Purchase of Tractors and Bulldozers for hiring to Cultivators (NP)	2.23	1.05	1.18	52.91	-Do-
0.	2401-00-105-85-Organic Farming (P)	10.00	2.80	7.20	11	Due to lack of certification on account of technical reasons and non- marketing of organic produce.

11	2401-00-105-86-			-0-42-e0		
	Establishment of Modern Laboratories (P)	4.40	2.42	1.98	45.00	Due to non-purchasin of Atomic Absorptio Spectro-photo meta unit.
12.	2401-00-108-59- Development of Spices (P)	19.00	10.03	8.98	47.26	Saving of ₹606.80 lakh was due to non-achievement of area expansion component consequent on non-availability of good quality planting materials. Reasons for the balance saving of ₹290.70 lakh have no
13.	2401-00-109-76-Farmers Welfare Fund Board. (P)	2.50	0.00	2.50	100.00	been intimated.  Due to non-receipt of sanction for implementing the scheme and delay in constituting the Farmer's Welfare fun
14.	2401-00-109-80- Strengthening of agricultural extension (P)	17.25	12.44	4.81	27.88	Board. Reasons not given.
15.	2401-00-113-83-Agro Service Centres and Service Delivery (P)	20.00	9.66	10.34	51.70	Mainly due to non- completion of the purchase of machineries included
16.	2401-00-800-26-Pilot Scheme on Income Support (P)	4.00	0.00	4.00	100.00	under the scheme. Reasons not given.
17.	2401-00-800-27-Wayanad Package (P)	25.00	22.53	2.47	9.88	Reasons not given.
18.	2401-00-800-28-Soil Health Management and Productivity Improvement (P)	7.00	1.09	5.91	84.43	Saving of ₹373.30 lakh were on account of non-completion of scheme due to delay it completing the studies on zenal productivity asperts. Reasons for the balance saving not given.

Audit Report (State Finances) for the year ended 31 March 2013

SI. No.	Head of account with accounts	Budget provision	No. of Lot	Savings	Percentage of saving	Reason for payo
19.	2401-00-800-32-XIII Finance Commission Award (P)	75.00	56,83	18.17	24.23	the Control of the Co
20.	2401-00-800-37-Rashtriya Krishi Vikas Yojana (ACA) (P)	258.75	252.55	6.20	2.40	Reasons not given.
21.	2401-00-800-61-Centrally Sponsored Schemes under the Macro Management (90 per cent CSS) (P)	13.00	11.23	1.77	13.62	Saving mainly in Subsidy and Grants- in-aid
22.	2435-01-800-94-Value Addition (P)	15.00	11.11	3.89	25.93	Saving attributed to non-receipt of suitable value addition projects. The assist- ance sanctioned for establishment of Rice Mill at Wayanad could not be achieved.
23.	2435-01-800-99-Market Development (P)	25.00	18.60	6.40	25.60	Due to non-utilisation of amount earmarked for mobile market units.
24.	2551-01-101-08-Integrated Development for Watersheds of Western Ghats Region (P)	45.46	28.97	16.50	36.30	Reasons not given.
25.	2551-01-103-94-Forest based programmes for Western Ghats (P)	4.11	2.79	1.32	32.12	Reasons not given.
26.	2551-01-800-92-Other Programmes: Research, Monitoring & Evaluation and Training (P)	3,37	0.45	2.92	86.65	Reasons not given.
27.	4551-01-800-99-Hill Area Development Authority (RIDF) (P)	25.00	0.00	25.00	100.00	Due to the non- sanctioning of RIDF Scheme by Government.
28.	2705-00-101-81- Kanhirapuzha Project (Plan) (50 per cent CSS) (P)	2.10	1.09	1.01		Due to non- reclamation of water- logged areas and correction of system deficiency for want of approval of the Project Report by Government of India.

Appendices

SL	Head of account with	Budget		- <del>- (222</del>		<u> </u>
<u>No.</u> 29.	40menciature	provision		Savings	Percentage	Reason for saving
29.	2705-00-101-82-Pazhassi	1.70		1.14	of saving	
	Project (Plan) (50 per cent			1.14	07.u	6 Out of the total savin
	CSS) (P)	1 .	1			of ₹114.15 lakh
		1				saving of ₹88.46 lak
			1	1 1		were mainly due to
			* •	]		(i) slow progress o
		İ		i		field channel work
				1	•	due to non-availability
	1			ŀ		of water in the ayacu
	1					area
٠.	Į.		,	. 1		(ii) non-enforcemen
	i :				100	of warabandhi due to
	]		-			shortage of water in
	i	ļ				
				. [		The state of the s
	·			- 1		101
).	4202 00 101			. [		balance saving not furnished.
<u>'</u>	4702-00-101-87-	35.00	8.16	26.84	76.69	
-	Renovation of Ponds (P)			20.64	/0.05	
- 1				- 1		sanction was accorded
-		·	. 1	•		only during February
. ]	4702-00-101-92-Minor	5.00	0.02	4.98	00.55	and March 2013.
ŀ	Irrigation Works -		0.02	4.90	99.60	1-10 701 #0182
J	NABARD Assisted	1	-			arranged under this
Ī	Scheme (Lift Irrigation		i	İ	*	scheme.
	Works) (P)	ļ				
. Т	2415-03-277-98-	20.00			·	<u>l                                     </u>
	Infrastructure	20.00	0.00	20.00	100.00	Reasons not given.
- [	Development of Kerala			ĺ		
- 1	Veterinary & Animal		. ]			
- 1:	Sciences University -		- 1			
- 1	RIDF XVI (P)	- 1		1		
	2415-03-277-99-Kerala					i i
ı,	2413-03-2//-99-Keraia	39.26	37.26	2.00	5.00	Reasons not given.
	veterinary and Animal	ĺ	1	1	2.03	recesous not Siveti.
1	sciences University (NP)					
	1402-00-203-96-	25.00	5.00	20.00	80.00	Sant S Trans
- [!	infrastructure development	]	1	-0.00	80.00	Saving of ₹1656.75
	n Kole lands -			.		lakh was due to non-
1	Marangattupadavu punja		]	i	İ	completion of tender
a	and Nooradithodu cana!	- 1	1	1		formalities consequent
- (	P)	1				on revision of
		1		1	`	schedule of rates. The
	,	- 1		j		revised Administrative
4			- !	-		sanction was given
4	402-00-800-81-Drainage	3.00				only in January 2013.
а	nd Flood Protection	3.00	1.36	1.64	54.67	The work was
P	roject under RIDF XV	İ	1.			terminated due to
Ī	P)	1	F		Į,	problems in execution.
-15	· /	1	. 1		l'	F III CACCULION,

Audit Report (State Finances) for the year ended 31 March 2013

Si.	House of Assisting with	Name and Posts	9.56.5	ge Services	i alee kaan kansa ka sa ka ka ka ka ka ka ka ka ka ka ka ka ka	COLUMN TO THE TAXABLE PROPERTY.
Ye.	nonice elatione	Budget provision	Park S		PP PP PP	
l6.	4402-00-800-83-Drainage & Flood Protection Project by KLDC (P)	2.00	0.53	1.47	73.50	Non-availability of land for construction and non-receipt of
						sanction for transportation of re earth from the Revenue authoritie
7, .	4402-00-800-86- Drainage and Flood Protection Project under RIDF XII NABARD Assisted Project (P)	3.00	0.30	2.70	90.00	Dropping of cer items of work du the objection of le people, request Padasekhara Sami
8.	4402-00-800-88-Drainage	3.00	0.44	2.56	95.00	non-availability land ,etc.
	and Flood Protection Project (P)	3.00	V. <del>44</del>	<i>z</i> .36	85.33	Due to site conditions—availability land and stay orde High Court for works.
9.	2702-01-001-99- Establishment (NP)	67.52	52.90	14.62	21.65	Reasons not given.
	2702-01-800-88-Punja dewatering by pumps- subsidy (NP)	6.25	4.75	1.50	24.00	Reasons not given.
-	2702-01-800-94-Minor Irrigation Projects Maintenance (NP)	80.91	76.16	4.75	5.87	Expenditure limite actual for payment bills.
2.	4702-00-101-84-Priority Works under Minor Irrigation (NP)	50.00	2.87	47.13	94.26	
3.	4702-00-101-88-Malabar Irrigation Package (MIRPA) - Special Package for Emakulam - Revamping of Existing Lift Irrigation Schemes (NP)	10.00	6.53	3.47	34.70	-Do-
	4702-00-101-89-Malabar Irrigation Package (MIRPA) - Revamping and Rejuvenation of Lift Irrigation Schemes and Regulators (NP)	17.50	12.31	5.19	29.66	-Do-

Source: VLC data, O/o the PAG (A&E), Kerala.

Appendix 2.20 f

Excess expenditure of ₹ one crore and above over budget allocation noticed under Grant No.

XXIX - Agriculture

(Reference: Paragraph 2.5.3; Page 74)

81			100 S 100 S 100 S	- Carrier	a and a second	(₹in crore)
No	Hand of account	Budget	<b>Health S</b>			
1.	2401-00-800-91- Contingency Programme to meet Natural Calamities (P)	0.80	2.11	1.32	165.00	To meet the expenses in connection with crop loss due to breach of bund in Kuttanad region in Alappuzha.
2.	2435-01-101-85 Market intervention support for Price stabilization (P)	5.00	45.07	40.07	801.40	Due to (i) providing fund for the release of procuring coconut through Krishi Bhavans, converting them to Kopra and issuing to NAFED (₹980 lakh) (ii) meeting the expenditure towards market interventions support made by Vegetable and Fruit Promotion Council, Kerala and Horticorp and Kerafed (₹2537 lakh) and (iii) providing financial assistance to ginger cultivation under commodity safety net scheme (₹489.55 lakh).
3.	2401-00-103-99- Production and distribution of improved seeds (NP)	9.94	18.90	8.96	90.14	Major excess in pay, dearness allowances and wages.
4.	2401-00-104-98- District Agricultural Farms (NP)	4.15	9.07	4.92	118.55	Major excess in pay and wages.
5.	2401-00-104-99- Composite Farms (NP)	8.83	11.43	2.60	29.45	Major excess in wages.
	2702-02-005-99- Ground water Investigation and Development (NP)	19.91	22.89	2.98	15.01	Excess in pay, dearness allowances and wages.
7.	2702-02-005-77-Rajiv Gandhi Drinking Water Mission(State Plan) (P)	1.00	10.00	9.00	900	Due to regularization of additional expenditure incurred towards drought relief works undertaken by the Groundwater department.

#### Audit Report (State Finances) for the year ended 31 March 2013

Sl. No	Head of account	Budget	Expenditure	Bices	Percen-	Reason
8.	4402-00-800-80- Drainage and flood Protection project under RIDF XVI (P)	7.00	11.50	4.50	-	Excess expenditure occurred to (i) meet the re-imbursement of claims submitted by Kerala land Development Corporation for the projects under RIDF XVII and (ii) to meet expenditure incurred towards release of finds to KLDC against the re-imbursement sanctioned by NABARD.
9.	4702-00-101-93-Minor Irrigation Class I Works-NABARD Assisted Scheme (P)	25.21	30.25	5.04	19.99	Excess expenditure incurred to (i) provide funds for adjustment of establishment and tools and plant, share debit charges corresponding to works ( ₹319.44 lakh) (ii) for clearing pending bill of works having Nabard assistance (₹184.89 lakh).
10.	4702-00-101-99-Minor Irrigation Works (P)	2.00	3.13	1.13	56.50	Due to clearing of pending bills of contractors and providing funds for adjustment of establishment and tools and plant, share debit charges corresponding to works.
11.	2705-00-101-75- Muvattupuzha Valley Irrigation Project (P)	0.20	1.67	1.47	735.00	Mainly for meeting the additional expenditure towards salaries and other establishment charges of various irrigation projects.
	Total			81.99		

# Appendix 2.21' Rush of expenditure noticed under Grant No. XXIX – Agriculture (Reference: Paragraph 2.5.4; Page 74)

SI No	Read of account	Total expenditure during the year	Expenditure during the last two months	Percentage of thesi expanditure	Ressons
1.	pension (NP)	101.06	91.06		Reasons not given.
2.	(NP)	.0.35	0.35	100.00	-Do-
3.	6401-00-800-74-Loans to Malabar Market Committee (NP)	0.21	0.21	100.00	-Do
4.	2401-00-105-85-Organic Farming (P)	2.80	2.28	81.42	-Do
5.	2401-00-113-83-Agro Service Centres and Service Delivery. (P)	9.66	8.92	92.33	-Do-
6,	2401-00-113-85-Promotion and Strengthening of Agricultural Mechanisation (100 per cent CSS) (P)	0.20	0.18	90.00	-Do-
7.	4401-00-107-97- Establishment of Modern Laboratories (P)	0.53	0.52	98.11	-Do
3.	2551-01-101-08-Integrated Development for Watersheds of Western Ghats Region (P)	29.00	26.56	91.59	Annual plan proposals from the Western Ghats Cell were received very late and funds were released only n December.
.	2551-01-103-94-Forest based programmes for Western Ghats (P)	2.79	2.30	82.44 (	Annual plan troposals from the Western Ghats Cell were received tery late and funds were released only to December.

		4			
					The state of the s
10.	2551-01-800-88-Hill Area Development Agency (One Time ACA) State Plan (P)	25.00	25.00	100.00	Administrative Sanction received in January 2013 and the funds were released according to the progress of work.
11.	2551-01-800-90-Hill Area Development Authority (P)	11.30	11.30	100.00	Administrative Sanction received in January 2013 and the funds were released according to the progress of work.
12.	2551-01-800-92-Other Programmes: Research, Monitoring & Evaluation and Training (P)	0.45	0.45		Annual plan proposals from the Western Ghats Cçil were received very late and funds were released only in December 2012.
13.	2551-60-101-98- Sabarimala Master Plan (P)	25.00	25.00	100,00	Reasons not given.
14.	4402-00-203-98- Upgradation of Thrissur Kole Land (NP)	0.36	0.36	100.00	The fund was sanctioned at the end of the financial year.
15.	4402-00-203-96- Infrastructure development in Kole lands - Marangattupadavu punja and Nooradithodu canal (P)	5.00	5.00	100.00	Revised Administrative Sanction received in January 2013 only.
16.	4402-00-800-84-Purakkad Kari Land Development Project(NABARD Assisted RIDF) (P)	0.12	0.12	100.00	Reasons not given.
17.	4402-00-800-89- Improvements to Pazhangattuchai(north& south) in Pattanakkad Grama Panchayat (P)	0.38	0.38	100.00	-Do-

χ.					
8.	2415-05-277-99-Fisheries and Ocean Science University (P)	12.00	12.00	100.00	-Do-
9.	2702-02-005-77-Rajiv Gandhi Drinking Water Mission(State Plan) (P)	10.00	9.68	96.82	-Do-
20.	2702-02-005-80-Scheme for Ground Water Conservation and Recharge (P)	+ 0.44	0.39	88.64	-Do-
1.	2702-02-005-93-Scheme for Control and Regulation of Ground Water (P)	0.11	0.09	90.00	-Do-

Source: VLC data, O/o the PAG (A&E), Kerala

### Appendix 2.22 Non-submission of vouchers in support of payments (Reference: Paragraph 26.2; Page 77)

			(In 5)
Sl. No.	Name of Treatury	Item	Amount
i	Thiruvananthapuram	102	1,49,09,255
2	Kattakkada 🦠	6	1,21,368
3	Kollam	14	7,28,927
4	Alleppey	-5	30,889
5	Chengannur	8	6,38,812
6	Kottarakkara	15	23,93,418
7	Pathanamthitta	5	54,270
. 8	Kottayam	8	35,716
. 9	Pala '	2	9,562
10	Idukki ·	13	2,26,194
11	Ernakularn	47	21,61,266
12	Muvattupuzha	7	2,72,553
13	Malappuram	12	9,29,387
14	Kozhikode	11	15,19,279
15	Kozhikode Rural	6	3,02,566
16	Wayanad	6	7,37,248
17	Kannur	10	4,47,801
18	Mattannur	1	10,152
19	Kasargode	3	58,901
	Total	281	A

#### Appendix 2.23

Statement showing scheme-wise fund allotment and status of implementation for the year 2012-13 in selected departments (Reference: Paragraph 2.7; Page 78)

1000		Amount	a management	New York Control	(₹in crore)
SL No.	Neme of schedule.	in the budget  In the budget	Politica.		Prouse Applicants for
		Sports and Y	oute Affair	s departm	ent
1.	Sports Development Fund	1	Token	·	Government approval was not obtained for registration of the trust.
2.	Indoor Stadium at Peravoor	0.25	Token	0.76	Only a token provision was made in the budget. Amount was re- appropriated and transferred to NGS.
3.	Sports stadium of international standard at Kozhikode	1	Token		Proposal was not received.
4.	Sports Academy at Pulloorampara	0.10	Token		Administrative sanction was not obtained
5.	Stadium and bicycle velodrome at Painavu	1	Token		Land was not identified.
6.	Construction of Headquarters building for Youth Affairs Department	0.50			Land has been acquired. Construction yet to be started.
7.	Laying of synthetic track at High Altitude Training Centre at Muunar	i	Token		Proposal not received from National Games Secretariat.
8.	Acquiring double engine aircraft	6	•••		Administrative sanction was received in March 2013. No fund was provided in the budget.
9.	Starting of new courses such as air craft maintenance		•••		No provision was made in the budget and new courses were not commenced.
15	Jobal .	18.85		076	
L		Agric	ulture depai	tment	
10.	Hi-tech agriculture – green house scheme	45	12	11.97	Major portion of the fund was transferred to implementing agencies. Out of ₹5.075 crore transferred to State Horticulture Mission ₹3.32 crore was remained as balance amount.

1.	Providing 25 per cent subsidy for two wheeler purchase	4	Token		Even though proposal was given during 2012-13, no fund was provided. The scheme will be implemented during 2013-14.
2.	25 per cent capital cost over and above the assistance given by Coconut Development Board		Token	2	Expenditure was met from another head of account. The amount was not fully utilized.
3.	Kerafed-FIT venture	5	Token		No fund was provided hence the scheme was not implemented
4.	Agri Super Malls at Anayara, Maradu and Vengeri.	50	Token	.,	The scheme will commence during 2013-14.
5.	Pineapple Mission	l l	Token	••••	The scheme was not implemented.
16.	Rice bio-park	. 10	Token		Preliminary work started.
١7.	Coconut bio-park	15	Token		Preliminary work started.
18.	International Research Centre for below sea level farming in Kuttanad	10	Token	,	Preliminary work started.
19.	Development of kole fields in Thrissur	400	Token		Scheme is being implemented with the assistance of NABARD.
		cheduled Cast	e Developn	ent depai	tment
20.	Financial assistance up to ₹ one lakh to poor those afflicted with fatal diseases	115		8.72	Since no separate provision was made in the budget, expenditure we met from the corpus fund of the department.
21.	QRG scheme by forming self help groups of SC women			0.60	Fund was transferred to Animal Husbandry Directorate from the Corpus fund of the department fo 'Goat rearing'
22.	Toilet construction in SC families		Token	43.80	Only a token provision was avail- in the concerned head of account. Hence expenditure was met from corpus fund.

				30	
			de la maria		
23.	Development of existing				Absence of clear guidelines from
	vocational training centres				Government resulted in non-
	to skill development		-		implementation of the scheme.
	centres				*
24.	Community Coilege at	••• -	Token		No proposal was received from
	Vandoor		İ		Nettur Technical Training
				İ .	Foundation (NTTF). It was also
				i	stated that there was practical
		·			difficulty in implementation.
25.	Community Clinic	2.50		0.33	Expended from corpus fund
				1 Te	
		Social	Justice dep	rtment	
26.	Setting up of Child Right	i	Token		No expenditure during 2012-13. The
	Commission				commission started functioning only
					in June 2013.
27.	Model Anganwadi in each	5		Out of	Finance Department stated that
	legislative assembly			this ₹	expenditure for the scheme was to be
				0.63 lakh	met from 2235-02-102-56. But the
	,			was	department had drawn ₹54.52 crore
	1			drawn	from 2235-02-102-69 (P) 50 per cent
	]			from	CSS Supplementary Nutrition
				another	Programme under ICDS and
				account	transferred to the TSB account of the
					Director for construction of
					anganwadis.
28.	Children's Home in		Token	•••	Revised Administrative sanction was
	Idukki District				obtained only on 29 June 2013.
29.	Nirbhaya scheme	1.3	0.63	0.17	The scheme is for boy's home of
				1	₹0.46 crore was kept in the TSB
				]	account of the Director.
30.	"Thantedom" Gender Park	10	6	6	The scheme was announced in 2011-
	at Kozhikode			-	12 budget speech also. An amount
					of ₹ three crore and ₹ six crore was
					drawn during 2011-12 and 2012-13
					respectively. The scheme was yet to
	1 .				be started. Rupees 7.52 crore
	] . <b> </b>	i		,	remained unutilized as on April 2013
V. C. 2.	Janes promote State and the second state of th			L	in the TSB account of the Director.
0.72	The section of the contract of	1. 2. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	A	3.5 (000)	THE RESIDENCE OF THE PARTY OF T

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				The state of the	
()t :			10.4		
		3.0			
200	Sc	heduled Tribe	Developme	nt depart	
1.	Training to unemployed		Token		AS was received during 2012-13.
	young women in Auto	A.			Even though the department moved
	rickshaw driving	1			for additional authorization of \$8.14
	i - i	1		:	crore, no amount was provided
		-			during 2012-13.
2.	Monthly assistance of	2	Token	0.27	Fund was given through additional
-	₹1000 for sickle cell	*			authorization
1	anemia patients		·		
3.	Tribal traditional medical	0.20	Token		AS for the project was received on
	education centre at	}			17 July 2013. Proposal for
	Vithura				additional authorization of ₹20 lak
	, ,				submitted to Government.
14.	Residential school at	1			Land was identified.
<b>, .</b>	Kuttichal grama	-			Further action is in progress
	Panchayat				
35.	Construction of Royal	0.20	Token		Scheme was not implemented due
33.	mansion for Kovilmala	0.20	3025	.,.	non-availability of suitable land
	Raja Mannan		İ		
	Kaja Ivenian	3.40		- 127	
		A STATE OF THE STA	rion depart		
~	Setting up of Tourism	15	15	3.97	Tourism Promotion Board was no
36.	Promotion Board	1.5	1.7		set up. Amount spent was for Tra
	Promotion Board				Fairs, Advertisements, etc.
		0.20			Preparation of the DPR for the
37.			Tales		
37.	Harippad Pilgrim Mega	0.20	Token		1
	Tourism Project	0.20			project was under process.
	Tourism Project Developing Munderi	0.20	Token		project was under process.  The Department did not take up the
	Tourism Project Developing Munderi Thancerthadam in Kannur	0.20			project was under process.
38.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary		Token		project was under process.  The Department did not take up the project.
37. 38. 39.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary				project was under process.  The Department did not take up the project.  Fund of \$0.25 crore was drawn fr
38.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off		Token  Token		project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from the head of account.
38.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist		Token	•••	project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from the head of account.  No fund was provided in the budgets.
38. 39.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist Circuit connecting		Token  Token	•••	project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from the head of account.  No fund was provided in the budy this project was included in a me
38. 39.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist Circuit connecting Murukanmala,		Token  Token	•••	project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from the short another head of account.  No fund was provided in the budy this project was included in a metourism project 'Green Tourism'
38.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist Circuit connecting Murukanmala, Thangalpara, etc., with		Token  Token	•••	project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from another head of account.  No fund was provided in the budy this project was included in a metourism project 'Green Tourism Circuit'. No separate sanction was
38. 39.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist Circuit connecting Murukanmala, Thangalpara, etc., with Kurisumutam Pilgrim		Token  Token		project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn from the head of account.  No fund was provided in the budgeth the project was included in a metourism project 'Green Tourism'.
38. 39.	Tourism Project Developing Munderi Thancerthadam in Kannur into a bird sanctuary Hop on Hop off Integrated Pilgrim Tourist Circuit connecting Murukanmala, Thangalpara, etc., with		Token  Token		project was under process.  The Department did not take up the project.  Fund of ₹0.25 crore was drawn for another head of account.  No fund was provided in the budg This project was included in a me tourism project 'Green Tourism Circuit'. No separate sanction was

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Kerala Legislature Secretariat 2018

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